



12 DEC 2025

**BEFORE THE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA**

MA No. 18/2025/EZ

In

OA No. 97/2022/EZ

In the matter of:

Subrata Debnath

...Petitioner

Versus

State of Tripura & Ors.

...Respondents

Affidavit of the Respondent No. 5 in terms of the orders dated
07/10/2025 passed by this Hon'ble Tribunal

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Dileep W. Chakravarty
Municipal Commissioner
Agartala Municipal Corporation



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St. No. ~~1615/Dec/25~~ ^{1615/Dec/25} Date: 12 DEC 2025
 Before the National Green Tribunal

Eastern Zone Bench, Kolkata

MA No. 18/2025/EZ

In

OA No. 97/2022/EZ

Dilip K. Chakma
 Municipal Commissioner
 Agartala Municipal Corporation

In the matter of:

Subrata Debnath ...Petitioner

Versus

State of Tripura & Ors. ...Respondents

Affidavit of the Respondent No. 5 in terms of the orders dated
 07/10/2025 passed by this Hon'ble Tribunal

I, Dilip Kumar Chakma, son of Late Sura Bandhu Chakma, aged about sixty years, by occupation Govt. Service, by religion -Hindu, working as the Municipal Commissioner, Agartala Municipal Corporation, having office at "City Centre", Post office - Agartala, Police Station - West Agartala, District - West Tripura, Pin Code - 799001, do hereby solemnly affirm and say as follows:-

1. I am the Municipal Commissioner, Agartala Municipal Corporation (hereafter referred to as "AMC"), the Respondent No. 5 in OA No. 97/2022/EZ. I am affirming this affidavit in MA No. 18/2025/EZ [hereafter the "said application"] where I was impleaded as the respondent No.5.

2. Vide order dated 07/10/2025, this Hon'ble Tribunal was pleased to direct the Respondent No. 5 to file an affidavit of

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further compliance with regard to disposal of legacy waste at the solid waste management facility of AMC at Devendra Chandra Nagar, Agartala. In compliance with such direction, the answering respondent is filing this affidavit.



3. It is respectfully submitted that Agartala Municipal Corporation (hereinafter referred to as "AMC") has consistently managed its municipal solid waste in strict adherence to the statutory framework established by the State of Tripura and the Central Government. Specifically, AMC's waste management operations are conducted in full compliance with the Tripura Solid Waste Management Policy along with the Tripura Municipal Solid Waste (Management and Handling) Cleanliness and Sanitation Rules, 2019. Copies of the above - mentioned waste management policy and sanitation rules are annexed hereto and marked collectively with the letter "A".

4. It is further submitted that in pursuance to statutory obligations and to ensure effective enforcement of waste management norms, AMC framed the Solid Waste Management Regulation, 2017, wherein comprehensive penalty provisions have been incorporated to deter littering of solid waste and unauthorized stacking of construction and demolition waste on public roads and thoroughfares. A copy of the aforesaid regulation is annexed hereto and marked with the letter "B".

5. It is submitted that AMC has successfully implemented a comprehensive door-to-door waste collection system that extends across the entire municipal jurisdiction consisting of 51 wards. Such system ensures that residential areas, commercial establishments, and retail shops are all covered under this primary collection mechanism. Photographs the aforesaid system are annexed hereto and collectively marked with the letter "C".

Dilip K. Chakravarty
Municipal Commissioner
Agartala Municipal Corporation

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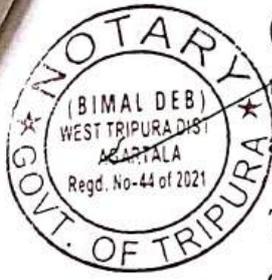
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Silip K. Chakraborty

Municipal Commissioner
Agartala Municipal Corporation

6. It is further submitted that in order to strengthen the grass root implementation of waste management activities, AMC has facilitated the formation of 49 Self-Help Groups (SHGs), which are actively engaged in the primary activities of the waste management cycle. A detailed list of these SHGs is annexed hereto and marked with the letter "D".



7. It is respectfully submitted that SHG members, consists of both men and women engaged in door-to-door collection activities, are provided with a monthly incentive of Rs. 3,000 per person. Health camps are being conducted at regular intervals for all such SHG workers involved in waste collection and management activities to ensure their occupational health and safety. Photographs documenting these health camps are annexed hereto and marked with the letter "E".

8. It is submitted that the Urban Development Department, Government of Tripura, has notified prescribed user fees for various categories of waste being handled by AMC. A copy of such notification is annexed hereto and marked with the letter "F".

9. It is further submitted that the total user fee collection records and budgetary estimates for solid waste management and handling expenses are systematically reflected in the Outcome Budget of AMC. Such latest financial year budget (2025-2026) reflecting the allocation for waste management activities is annexed hereto and marked with the letter "G".

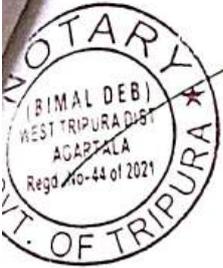
10. It is submitted that AMC has invested in state - of - the-art mechanized sweeping infrastructure to maintain hygiene standards on major and important roads across the municipal area. Specifically, AMC has procured two Dulevo make machines, which are operated and maintained upon engaging a

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Maintenance agreement pertaining to such an arrangement is annexed hereto and marked with the letter "H". Additionally, geo-tagged photographs of the mechanized sweeping operations are also annexed hereto and collectively marked with the letter



"I".

11. It is further submitted that in addition to mechanized sweeping, AMC deploys approximately 150 male and female manual sweepers engaged in manual road sweeping activities across the entire municipal area to ensure comprehensive street cleaning. Such deployment can be evidenced from the photographs which are annexed hereto and collectively marked with the letter "J".

12. It is submitted that burning of waste is strictly prohibited in the area within the purview of AMC, and a notification issued by the Tripura State Pollution Control Board (TSPCB) to this effect has been widely circulated through all ward offices to create awareness among manual sweepers and waste management personnel engaged in road sweeping and collection activities. A copy of the said notification is annexed hereto and marked with the letter "K".

13. It is furthermore submitted that AMC is actively enforcing penalties against the use of single-use plastic in accordance with applicable environmental regulations. Additionally, it is also submitted that the amount collected as penalties is being deposited as pollution cost to the Tripura State Pollution Control Board pursuant to its notification. Documentary evidence of fine collection is annexed hereto and collectively marked with the letter "L".

14. It is submitted that AMC has established a Material Recovery Facility (MRF) at Barjala-Chandaniyamura since the year 2000, wherein all recyclable items are further segregated

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and channelized to respective authorized partners. The Operations and Maintenance of this facility is entrusted to Saha Enterprise, which also collects recyclable and non-recyclable plastic from informal waste pickers, thereby promoting circularity in waste management. The work order and geo-tagged photographs of the MRF are annexed hereto and marked with the letter "M".

15. It is further submitted that 18 secondary storage facilities have been established in the area within the purview of AMC, which are maintained by the aforementioned SHGs. Segregated waste collected from these secondary storage facilities are transported directly to the MRF by AMC's authorized operator. Photographs of these segregation centres are annexed hereto and collectively marked with the letter "N".

16. It is submitted that garden and horticultural waste is collected and transported separately from other municipal solid waste streams and is handed over to CROF (Choose Renewable Over Fossil), a specialized third-party agency located at R.K. Nagar Industrial Area, which processes this waste into value-added products including biomass briquettes, biomass pellets, and coco-peat. Said arrangement ensures beneficial reuse of organic waste and prevents its disposal in landfills. The authorization certificate and photographs documenting the separate transportation of horticultural waste are annexed hereto and marked with the letter "O".

17. It is submitted that since 2023, AMC has engaged a third-party specialized agency for systematic de-siltation of the drainage system utilizing advanced super-sucker machines procured by AMC. The Corporation currently maintains 4 sets of super-sucker machines and 3 sets of mini super-sucker machines for efficient removal of silt directly from drainage

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systems, thereby preventing water logging and environmental degradation. The Operations and Maintenance agreement for this facility is annexed hereto and marked with the letter "P". Additionally, geo-tagged photographs of the de-siltation works are annexed hereto and marked with the letter "Q".

18. It is also submitted that AMC submits yearly compliance reports to the Tripura State Pollution Control Board as mandated under the applicable statutory framework, and the same has been duly filed. A copy of the submission of the yearly report is annexed hereto and marked with the letter "R".

19. It is submitted that AMC acquired a parcel of land measuring 56.83 acres in the year 2012 with the specific objective of establishing scientifically designed waste processing facilities. A compost plant with a processing capacity of 250 tonnes per day (TPD), along with all allied infrastructure, was constructed in the year 2015 in strict observance of all norms prescribed under the Solid Waste Management Rules, 2000. The total capital investment for the development of this facility amounted to Rs. 16.50 crores.

20. It is further submitted that for the operation and maintenance of the waste processing facility, a Joint Venture firm based in Pune, Maharashtra, was selected and awarded a contract in the year 2015. However, the said agency was terminated in the year 2017 due to gross and material violations of the contract agreement terms and conditions.

21. It is further submitted that the terminated contractor moved the Hon'ble High Court challenging the termination decision. Pursuant to the suggestion of the Hon'ble Court, an arbitrator was appointed to adjudicate and resolve the disputes between the parties. However, the observations made by the arbitrator were challenged by AMC through a petition

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(Arbitration 03/2019) filed before the Hon'ble Court. Consequently, the subject matter has been sub-judice since 2017, during which period AMC was constrained from taking any initiative to resume operations at the DC Nagar Waste Processing Site through engagement of another third-party operator. All details concerning such a waste management facility were furnished in earlier affidavits presented before the Hon'ble Court.

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Municipal Commissioner
Agartala Municipal Corporation

22. It is submitted that in the year 2022, AMC proactively initiated steps to engage a fresh agency for the operation and maintenance of the waste processing facility. The work was awarded in April 2022, as annexed hereto and marked with the letter "S". Processing of fresh municipal solid waste has been continuously occurring at the facility since November 2022. Geo-tagged photographs proving such cause are annexed hereto and marked with the letter "T".

23. In so far as the present proceeding is concerned, it is most humbly submitted that an Environmental Impact Assessment (EIA) was conducted for the Devendra Chandra Waste Processing Site in accordance with the applicable statutory requirements. Thereafter, a Public Hearing was conducted by the TSPCB office on the basis of the EIA findings. Following the successful completion of the public hearing process, the TSPCB issued an Environmental Clearance (EC) for the Devendra Chandra Nagar Waste Processing Facility. Such clearance by the TSPCCB is annexed hereto and marked with the letter "U".

24. It is furthermore submitted that AMC has obtained all mandatory approvals from the Tripura State Pollution Control Board, including the Consent to Establish (CTE), Consent to Operate (CTO), and authorization for the Solid Waste

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Processing Plant, in strict conformity with the requirements stipulated in the Solid Waste Management Rules, 2016. Such approvals are annexed hereto and marked with the letter "V".

25. It is further submitted that due to the non-functionality of the waste processing facility during the period spanning 2017 to 2022, substantial quantities of legacy waste accumulated at the DC Nagar site. In compliance with the directions issued by the Hon'ble National Green Tribunal, AMC initiated a comprehensive bio-remediation project by selecting a specialized agency in January 2023 to address this accumulated waste.

26. It is further submitted that the National Environmental Engineering Research Institute (NEERI), Nagpur—a premier scientific agency of the Government of India—was appointed to undertake quantification and provide technical guidance for the remediation project. The quantification report prepared by NEERI established that a total of 3.32 lakh metric tonnes of legacy waste required remediation at the site.

27. It is submitted that as of 16th April 2025, a total of 2.60 lakh metric tonnes of legacy waste had been successfully remediated out of the 3.32 lakh metric tonnes quantified by NEERI. It is further submitted that during the monsoon period, the remediation work was temporarily suspended due to elevated moisture levels in the accumulated waste. During periods of high moisture content, the Bio Earth tends to get adhered to the conveyor belts of the trommel/scanning machines, preventing the separator from effectively segregating bio earth, Refuse-Derived Fuel (RDF), and recyclable plastics, thereby rendering remediation work ineffective. Copies of the Agency communicating inability in conducting bio -

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Dilip K. Chakma

remediation due to high moisture content are annexed hereto and marked with the letter "W".

28. It is furthermore submitted that the rainfall records maintained by the India Meteorological Department (IMD) for Agartala, demonstrate that there was consistent rainfall during the period from April 2025 to September 2025, which necessitated the temporary suspension of the remediation activities. Copies of the relevant IMD reports are annexed hereto and marked with the letter "X".

29. It is submitted that legacy waste remediation operations have been resumed with effect from 22nd September 2025, and the functional trommel/scanner machines are now actively engaged in the segregation process. Geo-tagged photographs documenting the functional legacy waste bio-remediation activities up to 16th April 2025 and from 22nd September 2025 onwards are annexed hereto and marked with the letter "Y".

30. It is submitted that the remaining quantity of legacy waste, comprising 0.72 metric tonnes (calculated as 3.32 lakh MT - 2.60 lakh MT = 0.72 metric tonnes), shall be completely remediated before April 2026. It is further submitted that AMC has a confirmed budgetary allocation of Rs. 6.28 crores for the completion of the remediation project, and the said amount has been received from the State Government under ring-fenced funds allocated through the Swachh Bharat Mission - Urban (SBM-U).

31. It is submitted that the reclaimed land resulting from the successful bio-remediation of legacy waste shall be reused for the establishment of an advanced Material Recovery Facility (MRF) under the CITIIS 2.0 Project, which is being implemented by the Ministry of Housing and Urban Affairs (MoHUA) under the Smart City Mission framework. The project has already

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been approved by MoHUA, thereby ensuring a productive and sustainable utilization of the reclaimed site.

32. It is submitted that AMC has executed a Memorandum of Understanding (MOU) with Oil India Limited, a Government of India Enterprise, to establish a Compressed Bio Gas (CBG) Plant with a processing capacity of 160 tonnes per day (TPD). The tender for selection of a specialized agency for installation and commissioning of the CBG plant has been floated by Oil India Limited. A copy of the MOU executed between AMC and Oil India Limited is annexed hereto and marked with the letter "Z".

33. It is submitted that notwithstanding the concerted efforts undertaken by AMC to establish and maintain efficient waste processing facilities, the Corporation faces serious obstructions from unauthorized elements operating in the vicinity of the waste processing site. Although the Urban Development Department, Government of Tripura, has notified a buffer zone around the facility, vacant land and plots in the surrounding area are being illegally sold by land mafia entities with the malicious intention of creating unauthorized habitation, thereby threatening the continued operation and viability of the waste processing centre.

34. It is further submitted that the approach road leading to the waste processing facility is being deliberately blocked during night time hours by the dumping of Construction and Demolition (C&D) waste and other refuse materials sourced from various construction sites by these unauthorized entities. This has become a habitual and recurring practice designed to disrupt the uninterrupted functioning of the solid waste management operations of AMC and to obstruct the collection and processing of municipal solid waste from the city.

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35. The deponent humbly craves leave of the Hon'ble Tribunal to submit any other document(s) by way of supplementary affidavit(s) for clarifying any matter which may require further elucidation.

36. This affidavit is made bona fide and for ends of justice.

37. The averments made in the paragraphs 1 to 2 hereinabove are true to my knowledge, those made in paragraphs 3 to 32 hereinabove are obtained from records kept and maintained in the office of the Agartala Municipal Corporation which I verily believe to be true, and the rests are my humble submissions before the Hon'ble Tribunal.

Prepared in my Office and I certify that the annexures are legible

12 DEC 2023

[Signature]
Advocate

Silip W. Chakma
The Deponent ~~Municipal Commissioner~~ to me
Agartala Municipal Corporation

[Signature]
Notary
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West Tripura Dist.,
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Regd. No.-44 of 2021

Silip W. Chakma
Municipal Commissioner
Agartala Municipal Corporation



Dilip W. Chakma

Municipal Commissioner
Agartala Municipal Corporation

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VERIFICATION



I, Dilip Kumar Chakma, son of Suru Bandhu Chakma, aged about 60 years, by occupation - Govt. Service, do hereby solemnly declare and verify that I am holding the post of Municipal Commissioner, Agartala Municipal Corporation, having office at "City Centre", Post office - Agartala, Police Station - West Agartala, District - West Tripura, Pin Code - 799 001, and in my official capacity I say that the averments made in the paragraphs 1 to 2 hereinabove are true to my knowledge, those made in paragraphs 3 to 32 hereinabove are obtained from records kept and maintained in the office of the Agartala Municipal Corporation which I verily believe to be true, and the rests are my humble submissions before the Hon'ble Tribunal. I have not suppressed any material facts. I am competent to sign this Verification.

I signed this verification on this the 12th day of December, 2025 at the office of the Agartala Municipal Corporation at Agartala.

12 DEC 2025

Prepared in my office and I certify that the annexures are legible

Dilip W. Chakma

Signature of the deponent
Municipal Commissioner
Agartala Municipal Corporation

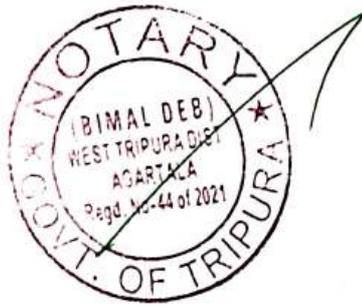
[Signature]
Advocate

Identified by me.

[Signature]
Advocate

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Agartala,
Regd. No.-44 of 2021

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AFFIDAVIT
SOLEMNLY AFFIRMED & DECLARED
BEFORE ME

Of.....
Identified by.....
This day of..... **12 DEC 2025**

(Signature)
(BIMAL DEB)
NOTARY Govt. of Tripura
West Tripura Dist.,
Agartala,
Regd. No.-44 of 2021



The Contents of the Affidavit are read over and explained to the Deponent/Deponents. The Deponent / Deponents has / have Acknowledge the contents and has/Have Signed/put the thumb impression in this Affidavit and He/She/They are identified by me.

(Signature)
Advocate

Annexure - "A"

Tripura Solid Waste Management Policy**1. Introduction**

The most pressing problem faced by any urban centre in India today is Municipal Solid Waste Management (MSWM). Rapid urbanization and changing lifestyles have led to the generation of huge amounts of garbage and waste in the urban areas, so much so, over the past few years, just the handling this Municipal Solid Waste (MSW) has assumed the proportion of a major organizational, financial and environmental challenge. Studies show that barely 35,600 metric tonnes (MT) or a quarter of the 1.43 lakh MT of garbage generated every day in Indian cities gets processed.

Despite MSWM being a major task of the local governments, typically accounting for a sizeable portion of the municipal budget, yet the Urban Local Bodies (ULBs) are unable to provide effective services.

An unfortunate fallout of rapid urbanization without the adequate infrastructure backup is that in all Indian cities/towns, disposal of waste is done indiscriminately, leading to stray animal menace, clogged drains and spread of diseases. The process of collection, transportation and disposal of MSW is not streamlined in most of the cities/towns with garbage heaps remaining unattended until the severity reaches unmanageable proportions. Moreover, the high organic content of Indian MSW, compounded by the hot and humid tropical climate leads to the rapid decomposition of the uncollected waste and is an ever-present health hazard. In addition, the contamination of MSW by bio-medical and industrial hazardous waste is a growing concern.

Most ULBs spend nearly sizable portion of their total overall budgetary allocation on collection & transportation, but there is less emphasis on the treatment and final disposal of MSW. Even today, the disposal of wastes is being carried out in an unscientific manner, with crude open dumping in low-lying areas being the prevalent practice followed by most ULBs. MSW is also commonly deposited at dump-yards without ascertaining the suitability of the land for waste disposal. The results of these are foul smell, breeding of flies and other pests and generation of liquid run offs (leachate), which pose a serious threat to the underground water reserves.

MSWM practices in India are employee intensive, with large % of the total municipal staff engaged in these activities. Of late, most ULBs have been restricting new recruitment, therefore available staff strength is turning out to

be inadequate and is less than desired as per norms (estimated 70% availability vis-à-vis norms). Moreover the implements, machinery and equipment used by staff are mostly of outdated technology, and serve poorly in meeting the new demands. The communication programs for effective MSWM have not been given adequate importance.

As the onus of MSWM has been assumed by ULBs, participation of the other stakeholders (waste generators, NGOs, private entities) is minimal. This and all the above-mentioned factors have hampered the efficient delivery of MSWM services. There is an urgent need to revisit, develop, and implement appropriate strategy for effectively handling MSW. The Municipal Solid Waste Rules primarily aim to achieve 100% collection and segregation of waste to ensure efficient treatment and disposal.

2. MSW Rules

In view of the serious environmental degradation resulting from the unscientific disposal of MSW, the Ministry of Environment and Forests (MoEF), Government of India, had notified the Municipal Solid Wastes (Management & Handling) Rules, 2000, (MSW Rules), stipulating all municipal authorities to scientifically manage MSW. The Government has since revamped the Municipal Solid Wastes (Management and Handling) Rules 2000 and notified the new Solid Waste Management Rules, 2016 (SWM Rules) on April 8, 2016. The salient features of the SWM Rules, 2016 are summarized in **Annexure I**. While the 2000 and 2016 rules deal with MSW generally, there are other rules to cover specific categories of waste that overlap with MSW. These are detailed in **Annexure II**. Ministry of Housing & Urban Affairs has developed a TOOLKIT FOR IMPLEMENTATION OF SOLIDWASTE MANAGEMENT RULES, 2016 which is very useful guide for the purpose.

Developments in Tripura

Agartala Municipal Corporation has formulated Solid Waste Management Regulation 2017 which lays down duties of waste generators, duties of manufacturers of some products, duties of industrial units, setting up of solid waste processing & treatment facilities, duties of corporation, penalties etc. The regulation is placed at **Annexure III** of this policy. Other ULBs will be encouraged to adopt this regulation for their areas with changes if required.

The state has also formulated an action plan for Solid Waste Management with clear time bound action points. The action plan is placed at the end of this policy.

Compliance Criteria

Compliance criteria for each and every stage of waste management - collection, segregation at source, transportation, processing and final disposal - are set out in the MSW Rules, which include:

- a. Dumping of MSW in oceans, rivers, open areas, and compaction or bailing are not acceptable.
- b. The biodegradable waste has to be processed by means of composting, vermin-composting, anaerobic digestion or any other appropriate biological processing for stabilization of wastes.
- c. Mixed waste containing recoverable resources should be recycled.
- d. Other technologies for treatment such as Pelletisation, Gasification, Incineration etc. require clearance from Pollution Control Board before planning and implementation.
- e. Landfilling should be the waste disposal method for non-biodegradable, inert waste and other waste that is not suitable either for recycling or for biological processing.

3. Objective

The goal of effective MSWM services is to protect public health, the environment and natural resources (water, land, air). An effective MSWM service can be achieved only by improving the efficiency of MSWM activities, thereby leading to the reduction of waste generation, separation of MSW and recyclable material, and recovery of compost and energy.

The objectives of this State Solid Waste Management Policy are:

- a. Providing directions for carrying out the waste management activities (collection, transportation, treatment and disposal) in a manner, which is not just environmentally, socially and financially sustainable but is also economically viable.
- b. Establishing an integrated and self-contained operating framework for MSWM, which would include the development of appropriate means and technologies to handle various waste management activities.
- c. Enhancing the ability of ULBs to provide effective waste management services to their citizens.

4. Touchstone Principles

The touchstone principles, which govern the future approach to provision of MSWMServices, include the following:

- a. Promoting awareness of waste management principles among citizens and other stakeholders
- b. Minimizing multiple and manual handling of waste, and designing a system to ensure that MSW does not touch the ground till treatment and final disposal
- c. Defining the roles and responsibilities of various stakeholders and putting in place an operating framework, which would include appropriate contractual structures
- d. Developing systems for effective resources utilisation and deployment
- e. Promoting recovery of value from MSW; developing treatment and final disposal facilities, which, while adhering to the statutory requirements, are sustainable, environmentally friendly and economical.

Stakeholder Involvement

MSWM depends, as much upon organisation and co-operation between households, communities, NGOs and ULBs, as it does upon selection and application of appropriate technical solutions for various waste management activities. Towards enhancing the stakeholders' involvement in MWSM, the State Plan proposes the following innovations:

- a. Directing the waste management initiatives to the waste generator level, and entrust the responsibility of source segregation and primary collection to the relevant community based organisation / resident welfare association / Self help group (SHG).
- b. Developing and maintaining a comprehensive plan for the Information, Education and Communication (IEC) activities and awareness programs at ULBs.
- c. Utilizing the services of non governmental organisations (NGOs) to operate and coordinate between the ULB, Community and SHG, in order to propagate the awareness program, the IEC campaign, and to provide support to the informal sector (rag pickers, waste recyclers etc.)

- d. Defining the role of NGOs: In order to educate the community and bring awareness regarding the modernization of SWM program, the involvement of an intermediary, by way of a Non-Governmental Organisation is very much necessary. NGOs would help in the effective propagation of the complete awareness regarding SWM among various stakeholders so that Waste Management would take place as per the State Policy. The IEC activity would be carried out by NGOs as per the specified terms.
- e. ULBs would allow SHG to enter into contracts with private operators for various waste management activities, under specified guidelines and structures.

5. Information, Education & Communication Activity (IEC)

IEC is the key to the success of the modernization of MSWM. As stated, awareness amongst community and different stakeholders to meet the demands of the new system for a cleaner environment requires a detailed and thorough understanding at every stage. Involvement of community is going to be the main thrust of the program.

As a prelude to implementation, this IEC activity is going to be taken up, which would involve the participation of some leading NGOs, who would be appointed after a careful selection process. Materials required for the IEC campaign like manuals, flipcharts and other media communication are designed by State Resource Center, Mysore. A detailed Terms of Reference has been prepared for NGO activity

6. Five Tier Measures

The overall strategy to deal with Municipal Solid Waste will entail simultaneous action on five fronts. The 5 tiers measures will consist of prevention, minimisation, reuse, recycling, recovery and disposal.

7. Primary Collection

Where Primary collection, or first stage collection is concerned, the principle of reducing manual handling and doorstep collection would be promoted. The door to door collection of waste will be ensured for all the ULBs having population of 1 lakh within six months. Others will be encouraged to start this process at the earliest. For this purpose, the various activities proposed include the following:

- a. Residents would be encouraged to segregate, store and deliver the MSW to primary collection staff as per procedures set out by ULBs.
- b. Efforts will be made by ULBs to ensure that every household have separate storage for bio degradable, non-bio degradable & household toxic waste.
- c. Auto tippers or tricycle rickshaws(preferably electric) would be used to enable doorstep collection (residents would be encouraged to deliver waste at door step at a pre-specified time).
- d. Suitable arrangements may be made for collection and transportation of waste from residential complexes on regular basis.
- e. Litter bins may be provided by ULBs at suitable places.
- f. The procurement of auto tippers or tricycle rickshaws (preferably electric) could be done either by the ULB concerned or the SHG/ NGO/ private operator, and appropriate contractual arrangements would be entered into with SHG / NGO or private operator(s) to carry out primary collection activities.
- g. For a central sector scheme like Swachh Bharat Mission, the procurement of SWM equipment may be done centralized by engineering wing of UDD or AMC to ensure standardization of equipment and also to avoid multiplicity of tendering process for same item. For any procurement from own fund, ULBs are free to procure equipment themselves. However, procurement can be done centrally at the request of one or more ULB.
- h. A transparent selection process through bidding process for SHG/NGO/private operator will be preferred. The collection of contribution of households/organization along with property tax may be more effective. The SHG/NGO/private operator may be paid directly by ULBs.
- i. The ULB would charge a "user fee" from the residents and other generators, the amount of which would be based on need and affordability criteria. Suitable collection mechanism will be developed eg collection along with property tax to ensure collection efficiency. If private operator / NGO/ SHG is engaged, their monthly payment will be ensured in order to continue the collection unhindered and effectively.

- j. The MSW from other larger generators (commercial zones, institutions, hotels etc.) and construction debris would be collected and transferred directly to the secondary transport system and disposed appropriately (bio-degradable to the treatment facility and others to the landfill facility).

8. Street Sweeping and road side drain cleaning

Plans for efficient and effective Street cleaning include:

- a. Provision of ergonomically designed implements for street sweeping to the conservancy staff.
- b. Deposition of the refuse swept from the street would be directly into the secondary transportation system
- c. ULB entering into appropriate contractual agreements with private operators (preferably on lump sum basis) for carrying out the activities.
- d. Increased use of mechanical road sweepers for increased efficiency

9. Secondary Collection and Transportation

- a. Usage of metal containers of specified dimensions and capacity is proposed for secondary storage. The usage of concrete bins would be discontinued as per the mandatory recommendation of the Committee constituted by The Hon. Supreme Court of India.
- b. MSW from the auto tippers/ tricycles (obtained during primary collection) would be directly uploaded into these metal containers
- c. The metal containers would be handled mechanically through dumper placers, or tractors with tipping trailer mechanism. Compactors have a separate system for secondary collection.
- d. The transportation vehicles would carry and unload the waste mechanically at treatment plants and landfill sites depending on the type of waste
- e. The procurement of vehicles could either be by ULB concerned or could be arranged with private operators under suitable contractual

arrangements. ULBs will establish a segregated chain from primary transportation to secondary transportation to disposal site.

10. Treatment and Landfill Operation

- a. Pursuant to the Supreme Court guidelines and the prevalent market constraints, composting would be the preferred method of treatment. However, other method like waste to energy, palletization, gasification etc also may be used subject to feasibility.
- b. Landfill, as required under prevailing statutes, would need to be developed to dispose non - biodegradable matter and compost rejects
- c. Development of these facilities, either individually or as integrated unit, could be done under appropriate contractual arrangement (management contract / BOT contracts etc.)
- d. In case of private participation, ULBs would enter into contractual arrangement on a tipping fee basis

11. Implementation Plan

All urban local bodies in the state would have compost or any other processing plant and landfill sites either individually or jointly for a few nearby bodies within a year. ULBs will be encouraged for on site processing rather than transportation & land filling where fuel consumption & land issues are burning. Adjacent ULBs will be encouraged for a cluster approach towards processing.

12. Way Forward

Flowing from the principles outlined here, a long-term management strategy and action plan for the state has been developed based on experiences and addressing the following aspects:

- a. Assessment of MSW generation at various ULBs and identification of the best possible means for managing the same
- b. Setting operational targets for each of the waste management activities and indicating the means of achieving the same for various ULBs
- c. Setting out roles and responsibilities of stakeholders under various contractual arrangements
- d. Developing IEC material and promotional / awareness campaigns

- e. Developing a resource utilisation guidelines for different categories of ULBs
- f. Setting out operational guidelines for the procurement of equipment and services

Solid Waste Management Strategy

Waste management system includes proper storage of waste generated at the source, segregation, followed by primary waste collection in segregated line and transportation to community bins or directly to the movable transfer station. Recycle and re-use will be explored to the extent feasible.

There's also street sweeping and cleansing of public places and primary transportation of the waste in the community bins and finally secondary transportation to Sanitary Landfill utilising transfer station/movable transfer station with safe and secured approach.

The main elements of the strategy is to implement source segregation with recycling/reuse for non-bio degradable (non-hazardous non-toxic) waste as per guidelines of Solid Waste Management Rules -2016 where replacing the existing collection and primary storage system. The present system shall have to be converted to full proof source segregation where the same stream shall have to be maintained in secondary transportation and final disposal at the processing site.

EXISTING SYSTEM IN AGARTALA

Presently, apart from the 3(three) wards, waste from other wards are collected in mixed mode both from residential & commercial establishment. Littered waste is also collected in the mixed mode through road sweeping. Waste is primarily kept in the community bins and finally goes to processing site at DC Nagar where segregation is done and bio degradable waste is converted into manure except recycling & reuse of non-bio degradable waste.

ISSUES

The main problem is how to collect bio degradable & non bio degradable waste from the primary source like - household, street, public places, commercial establishment etc. and to transport the same separately to the processing site and recycling unit.

- No source storage arrangement available in residential & commercial establishment for bio degradable, non-bio degradable & toxic items.
- The previously distributed bins could not meet the requirement of citizen and initiative of source separation did not become successful partly due to lack of awareness and partly due to lack of willingness on the part of citizens. Also, since the segregated transportation was not worked out, the segregation at source without tying up for next level was not fruitful.
- There is no arrangement for proper reuse & recycling of plastic and similar kind of waste.
- Establishment of separate lines (bio, no-bio & toxic waste) from collection-primary storage to processing.
- Distribution of waste bins as per colour code mentioned in the SBM.
- Establishing a proper management at all bazaar/market areas.

COLLECTION & TRANSPORTATION OF WASTE

(a) Door to Door in Residential Area.

The Municipal bodies have been providing green coloured bins in Agartala and some other ULBs. To ensure the compliance with SWM 2016 rules, efforts will be made to make available three colour coded bins viz. Green (Bio degradable), Blue (Non Bio Degradable), Red (Toxic/Hazard) for ensuring Door to door collection in a phased manner.

Community bins from the interior of the wards will be replaced in a phased manner with more number of tricycle rickshaw/three wheeler auto hoppers. Wards will have sufficient nos. of tricycle rickshaw to collect bio degradable waste-non bio degradable waste from colour coded bins which will be further disposed in the three wheeler hopper to be distributed 3 nos. (2 for green & 01 blue) in each ward.

In Agartala and if feasible in other ULBs, there will be a cluster approach for secondary transportation of bio and non bio degradable waste. Every 4 adjacent wards will be considered as a single cluster and each cluster shall have 01 green compactor of 14 cubic meters for bio degradable waste and every 8 adjacent wards will be considered as a single cluster and each cluster shall have 01 blue compactor of 14 cubic meters for bio degradable waste.

Toxic waste will be collected once in a week by tricycle hopper (50 nos) from each ward and will be transported to red coloured 4 wheeler/3 wheeler auto which will further dispose the waste directly to the processing field.

(b) Street Sweeping

The existing system will be modified to prevent the waste being mixed up with the introduction of colour code in hand cart bins (30 ltrs. capacity) viz. 02 nos. of Green coloured, 03 nos. of Blue coloured and 01 no. of Red coloured bins in each hand cart. Waste from green & blue coloured will be collected daily in 02 shifts except Sunday. The same will be transferred to the movable waste compactor on road. On every Sunday, toxic waste will be collected by red coloured 4-wheeler/3 wheeler which will deposit the waste at 4 designated large covered vehicles which would further be sent to the processing field. In the same line, colour coded wheelbarrow (blue, green & red) will be arranged in street sweeping work. Sweeping staff shall have to collect both littered waste and commercial waste generated by the roadside shops in accordance to the colour code. Every roadside shop except vegetable market/meat/fish market shall keep green, blue & red coloured bins. Road sweeping handcart/wheel barrow shall collect the respective waste as per colour code.

(c) Collection from vegetable/fish/meat market

In order to minimise odour, reduce waste collection cost, a separate approach & methodology need to be followed for the bulk generator of waste. Every market should have a BIO BIN or Nisarguna technology based composting unit which is an on-site, capture and containment system used for organic material processing (starting the composting process) in an odour-free, easily accessible vessel. BIO BINS are of different sizes viz 1.1m³, 2.2m³, 4.5m³ and 9m³ with the option of resizing are available in the market. This may be installed in the bigger generator area like MG Bazar, Battala, Math Chowmuhani Bazar, Lake Chowmuhani Bazar etc in Agartala. It is a convenient contained onsite source separation solution. Once collected, the processed or partially processed organic material can be added to products such as soil conditioners, compost. A separate line will be established for collection of non-bio degradable waste from shops. In the bulk generators area to deal with toxic items Red coloured containers are to be kept by each shop keeper. AMC shall procure BIO BINs and put in the market area in consultation with the respective market committee. The O & M shall have to be maintained by the respective bazar committee. The existing 4.5/1.1 cubic metre capacity containers will be painted blue and put in the market area. Bio-Bins or any other mode of Composting shall be procured by the respective Bazar Committee.

2. Final & Secondary collection & transportation of waste:

Waste collected by Green Line & Blue Line both from house to house collection and sweeping shall directly go to the movable compactor of green coloured rather than intermediate storage in the containers. Waste collected by Red Line will be lifted by the

red colored mini auto tipper/hopper of and will be finally disposed in the processing field.

3. Disposal or Processing:

Waste collected by Green Line shall be weighed in the processing field then dropped in the pre-sorting floor. Waste collected by Blue Line shall be weighed in the processing field then dropped in a separate area at a distance from the compost plant in the processing field. Waste collected by Red Line shall go directly to the landfill. Bio degradable waste will be converted into manure in compost plant. Non bio degradable waste will be primarily stored on a cemented base available in DC Nagar in Agartala and other identified places in ULBs and further manual segregation will be done to separate plastic and other recyclable items. ULBs may have to take a policy to earn revenue by selling these products to the entrepreneurs who deals with such recyclable. Entrepreneurs may be selected by tender/auction and on the basis of highest rate quoted by the agencies. Hazardous/Toxic wastes will be stored in the landfill site and shall have to be covered by fresh earth.

4. IEC Campaign:

An important deciding factor for success of Solid Waste management is Citizen's participation in the waste management process. ULBs should plan to introduce the Source Segregation based waste management system within six months. For doing this, every ward shall form a Ward level 10 member Swacchata Committee which shall be chaired by respective Councilor and involving some members of the Ward Committee, representatives of NGOs, social workers, prominent citizens, volunteers etc. Zonal Advisory committees shall follow up formation of such committees and ensure formation of such committees in every ward. The respective Committees will be given detailed training in waste management and they shall devise ward level IEC strategy. Ward level Volunteers shall be identified and effectively involved in the campaign. Training in current Waste Management Rules was organised in association with TSPCB for one teacher from every school, one Medical Officer from every Govt./ Private Health Institution who are supposed to act as Master Trainers for their respective Institutions. As a follow up activity of the training of Master Trainers, shall be tracked. Another series of Workshops need to be conducted for bulk waste generators.

5. Notification to be published:

- Notification specifying penalty
- Notification for bulk waste generators
- Notification for formation of ward level swacchata committee

- Other notifications as required under various waste management rules.

Guidelines for establishment and operations of Treatment and landfill facilities

Treatment and landfill operation is set out under the following process:

Composting shall be preferred method of treatment. other technologies like incineration, gasification, pelletisation can also be used in specific cases. however municipal authorities or operators wishing to employ state-of-the-art technologies shall obtain standards specified by TPCB before applying for authorization.

Landfill sites shall be established in conformity with the provisions of MSW Rules 2000. Quality of leachate shall satisfy the standards indicated in the Schedule IV of MSW Rules 2000.

1.0 Composting:

Composting will be the treatment and processing preferred option for municipal solid waste. At present there are concerns on sale of the compost. It has been proposed that the incoming waste shall be composted using aerobic composting technique so that the waste is inertised. If there is a market for the compost then the inertised waste would be sieved and compost sold while the rejects are land filled. If there were no market for compost the inertised waste would be land filled. Vermi compost has a limited market but has a good price. It is proposed that the partially digested aerobic compost can be converted to vermi compost based on the demand. Here the technology proposed for aerobic composting for inertisation, the sieving system and the vermi-composting are described.

1.1 Aerobic Composting:

The waste being generated and received at the processing site is composted aerobically. This composting process makes the waste inert. The aerobic composting process involves placing the waste into windrows. Windrows are long heaps of waste formed in a trapezoidal shape of base 4-5 m and height of 2.5 to 3 m. The dimensions would vary depending on the volume of waste to be handled per day. The windrows are placed on a specially constructed concrete platform. The windrows are turned every 6-7 days over a period of 6 weeks. The turning of the waste is done using front- end loaders. After this the material will be stored under shelter for a period of 1 week. In this process, the material get stabilized. Addition of

microbial cultures like cow dung slurry or special cultures can speed up the degradation and with adequate turning the stabilization process can be completed in 30 days. This stabilized material can be sent for landfill.

1.2 Compost processing:

The compost processing involves segregation of rejects from the stabilized wastes by sieving. The stabilized materials are sieved using rotary sieves. The material movement for sieving can be manual or mechanised based on the capacity of the plant. Three-stage sieving is adequate for Karnataka. The first and second stage would be sieving the waste through 50 mm and 25 mm sieves. The materials not passing 50 mm and above are sent to landfill as reject. The material passing 50 mm but retained on 25 mm can be sold as pit filling material. The materials passing through 25 mm is then sieved through 10 mm sieve. The third and fourth stage would be sieving through 10mm and 4mm sieves. The material passing 10 mm sieve and retained on 4mm sieve is the grade II compost and the material passing 4 mm is sold as Grade I compost. Organic manure could be enriched for improving its material value by organic additives like neem cake, rock phosphate, decomposed poultry litter and micro-nutrients like zinc and boron.

1.3 Vermi-composting

Earthworms eat partially decomposed waste and give out castings which is a very good manure. Vermi-composting involves feeding the worms with organic fraction of the municipal waste and collecting the castings to be used as organic manure. The earthworm feed on partially decomposed wastes. The incoming municipal waste has to be composted aerobically for about 2 to 3 weeks to ensure partial decomposition. These partially decomposed wastes are fed to the earthworms. The earthworms would eat the waste and convert them to casting over 4-6 weeks. The castings have to be collected manually at regular intervals. Earthworm requires shade and protection from rain and predators. A pit over ground is preferred for storing the partially decomposed waste and the worms. The pits have to be covered to provide protection from sun and rain. The inorganic portion of waste, which is not eaten by the worms, is sent for landfill and the organic portions are fed back to the worms. The adult worms and the young worms from each cycle are collected back and used again in the next cycle.

2.0 Landfill:

The rejects from the composting process have to be land filled. It is proposed that a sanitary landfill would be developed for Class I towns. For smaller urban local bodies with lower waste generation, it is proposed that progressive development approach to waste management shall be adopted. No treatment of waste is proposed to start with. It is proposed that an Engineered landfill development would take place for all the waste. Progressively the treatment and improved landfill practises shall be implemented. Here the development required for the sanitary landfill and engineered landfill is detailed.

2.1 Sanitary landfill

The landfill is based on concepts of isolation of the landfill from surface water and containment of wastes within the landfill. This would involve development of the landfill site with provision of the basic infrastructure of proper road access, gatehouse with weighbridge, building with record rooms and facilities of storage, washing and toilets for staff. The landfill proper would be developed for isolation of the wastes from surface runoff and containment of the waste to protect against movement of leachate directly to ground. Liner systems with leachate collection would be provided. A leachate treatment facility would also be provided. The waste would be tipped to a plan and covered daily. Monsoon waste placement plans would be made. Once the planned waste levels are reached a cover liner would be provided. The landfill would be developed with 20-25 year perspective. A detailed plan for implementation would be prepared prior to investment.

2.2 Engineered landfill

The Engineered landfill would be based on the approach of progressive upgradation of integrated solid waste management facility. The primary concept in the Engineered landfill is to have isolation of the waste from surface run off to ensure that water entering into the waste is minimised and consequent leachate generation is minimised. The landfill site would initially developed so that all the rain water from outside the site do not come into the proposed landfill area by construction of appropriate surface drains. Two strategies are proposed for the landfill based on the prevalent ground conditions.

Where the ground consists of hard laterite or is rocky and where the excavation is not advisable it proposed that landform method of waste management shall be adopted.

Where it is possible to excavate the ground, a pit based system of waste management shall be adopted.

The two techniques proposed are detailed below.

2.2.1 Pit based system:

The solid waste management system here consists of digging pits of typical dimensions 5 m wide, 2.5 m deep and 50 m long or to any required length so that the pit will cater for one month of operation. The waste is filled from the top till the pit is filled. Adequate care is taken to cover the pit with plastic sheet during monsoons to ensure that direct rainwater does not enter the pit. Then the top of the pit is again covered with a liner of with average 15 to 30 cm of soil and compacted to 95 % Procter density using appropriate rollers. The soil, which was originally excavated from the site, is stored at site for this purpose. The soil is placed such that a slope of 1 in 20 is provided from the centre. A plastic liner made of discarded HDPE sacks used for cement bags etc. stitched together is placed on this compacted soil over the entire pit area. Another layer of average 15 cm soil compacted as given above is placed on the top with slope towards the edge. Additional pits are dug and the above procedure is followed for filling and covering the pit as required on an ongoing basis. In the above process the waste inside the pit is an-aerobically composted. If a market for compost exists the waste can be exhumed from the pit sieved in 4 mm sieves and sold. The rejects in the process would be refilled in the subsequent pits or a special pit dedicated to rejects. The pits from which wastes have been removed can be used again for refilling. A complete record of the pit with the number and date of filling and what was filled shall be maintained for future reference.

2.2.2 Landform system:

The construction of a waste landform starts with the construction of soil bund. The site would be excavated to obtain the necessary soil for making the bund. The bund is trapezoidal in cross section with a top width of 0.5 m, with side slopes of 1V:2H and a height of 3.0 m. The initial length of the bund shall be 50 m and the same can be extended or shortened based on waste requirement. The edge of the bund is also trapezoidal. The waste is placed from bund end and progress towards other end as per site conditions. The waste is tipped by the transport vehicle and pushed into shape using a tractor-mounted front-end loader. This process is continued based on waste arrivals. The waste line, which has been filled, would be covered with a plastic sheet made of stitched HDPE cement bags. This would be then covered with 300 mm of soil, which is excavated at location. The soil shall be placed in 15 cm layer to 95 % Procter density. As each line gets filled up, the same shall be covered progressively. During monsoons, plastic sheets shall be used to cover all the open waste lines so that direct rains do not fall on waste. At the end of the landfill a raised plat form would be available for use as play ground or other facility.

Normative Standards and Procedure for Collection, Storage and Transportation of MSW

1.0 Primary collection of waste:

1.1 From Slums and other BPL settlements:

- Cost of Collection of waste to be subsidised at these locations.
- One 40 litre - HDPE bin to be placed for every unit of 100 people of the area. (Approximately 20 house holds)
- Approximate weight of waste per bin would be 15 Kgs.

Mode of transportation:

- 2 Collectors to be deployed for a normative area (about 1080 houses / 5400 population).
- One pushcart / tricycle to be provided for transfer of waste from the bins to push cart.
- Then the waste from Push Carts / Tricycles or from 40 litre collection bins is to be transferred to nearest secondary container.

Normative standard for operation:

a) Pushcart:

- One pushcart (Capacity - 40 to 50 kgs) can hold waste from 3 bins.
- Approximate time taken for one such operation for delivering to secondary container - 20 minutes.
- Number of bins handled by Collectors in a 6-hour shift = 54 bins = 810 kgs = 5400 population = 1080 houses.
Depending on operational distance and travel time, quantity of waste and number of houses handled would vary.
- If a town has 15000 slum houses, 14 batches or 28 PKs are required for slum operation.

b) Tricycle:

- One tricycle (Capacity - 80 to 100 kgs) can hold waste from 6 bins
- Approximate time taken for one such operation for delivering to secondary container - 40 minutes.
- Collectors should also collect recyclable waste if the dwellers prefer to deliver to PKs for centralized collection.
- Recyclables to be delivered to a separate transport system using existing vehicles like tippers and tractor-trailers at pre-determined time schedules.

1.2 From non-slum residents:

Normative standard: (Collection from houses only)

a) Auto tipper:

- The auto tipper would stop at every 50 m.
- The segregated green waste is to be delivered by the residents to the vehicle either on move or stationery, at 50 m distance intervals.
- Time taken at every stop including traverse is 3 minutes.
- At least 10 houses can be handled at each stop.
- Time taken by auto tipper for collection from 500 houses before 1st transfer of waste to secondary container = $2\frac{1}{2}$ - 3 hours
- Time duration for collection from 1000 houses = 6 hours. (6.30AM to 1.30 PM) with 1 hour break in between.
- The waste collected from Auto tippers would be transferred directly to 3 cum / 4.5 cum secondary container.

b) Pushcart:

- One pushcart can cover about 160 houses in a shift.
- Pushcart can collect waste from 40 houses in one trip.
- After each trip, the waste is delivered to the secondary container. Time required for one trip will be 90 minutes.
- In a 6-hour shift 160 houses can be covered.
- One person is required for the operation of waste collection.

c) Tricycle:

- One tricycle can cover about 240 houses in a shift.
 - Tricycle can collect waste from 80 houses in one trip.
 - After each trip, the waste is delivered to the secondary container.
 - Time required for one trip will be 2 hours.
 - In a 6-hour shift 240 houses can be covered.
 - One person is required for the operation of waste collection.
- **Operation of the system:**

- ❖ The ULB should procure the vehicle in areas where SHGs cannot be formed and should operate on contract basis.
 - Agreement between ULB and Service Provider
Refer agreement document: Primary Collection Doc-1
- ❖ Through RWA/SHG/Urban Stree Shakti etc. under following arrangement:
 - Agreement between ULB, RWA and Service Provider
Refer agreement document: Primary Collection Doc-2
 - Agreement between ULB and SHG
Refer agreement document: Primary Collection Doc-3
 - Agreement between ULB and RWA
Refer agreement document: Primary Collection Doc-4
- **Collection from commercial establishments.**
 - Waste to be collected during afternoon soon after green waste collection from houses.
 - Time duration for collection - 1 ½ hrs approximately (10% Of houses).
 - **Operation of the system:**
 - Through RWA/SHG/Urban Stree Shakti who manage the waste collection in the specified area.
 - Private operator hired by ULB
- **Collection from bulk waste generators:**
 - Waste generators to make their own provisions as per specified storage container for storage of waste and to synchronize its collection with transport system.
 - Waste generators may also arrange for storage and transport of waste under contract arrangement.
 - **Operation of the system:**
 - ❖ Through an arrangement with existing system of ULB.
 - ❖ Private operator hired by ULB
- **Recyclable waste collection - from houses:**

- Periodical collection on scheduled days and at a specific time - once/twice in a week in a cyclic system during or after commercial waste collection.
- Duration of collection - 2 hours.
- Waste so collected would be delivered to a specified collector of recyclable waste. In the absence of an established collection system by the recycling operators, the
- ULB is to store at the disposal site and make arrangements for recycling agencies to collect the waste.

2.0 Secondary Storage:

- The waste from the primary collection vehicle is to be transferred to secondary containers
- The secondary storage is the secondary containers having a capacity of 3 m^3 , 4.5 m^3 and 7 m^3 .
- 7 m^3 containers are proposed for large cities only.
- On the basis of weight, the capacity of secondary containers are as follows:
 - 3 m^3 : 1.2 tons
 - 4.5 m^3 : 1.8 tons
- The secondary containers of 3 m^3 and 4.5 m^3 are provided in the ratio of 40:60 from the convenience of transportation and storage.
- The secondary storage points are to be identified based on the volume of waste generated. The guideline for locating the containers are indicated below:
 - One container at the center point between a set of 500 households on the main road.
 - One 3 m^3 container as indicated above in an operational area of 1000 houses.
 - One 4.5 m^3 container at the mid point of 2 operational areas of 1000 houses each.
 - Alternately a combination of 3 m^3 and 4.5 m^3 to be located in the operational area of 1000 houses based on the volume of waste generated.

- Based on local situation and special circumstances, additional 3 m³ and 4.5 m³ containers may be placed in commercial zones, market areas and other places of bulk waste generators. These containers are in addition to containers for houses indicated in action plan for equipments / vehicles.
- Bulk generators like Choultries, large hotels etc to be insisted for procuring and placing secondary container of required capacity as per standard design in their premises to handle their waste.
- The Secondary Containers are placed on a pre-cast cement concrete floor measuring 4.85 m x 3 m
- ULB will procure required number of secondary containers and manage the system

3.0 Transportation of Secondary containers:

- Secondary containers are to be transported either by Dumper Placer or Tractor Placer as per recommendation based on the size of ULB.
- Dumper Placers are to be provided for Cities with population of 1 lakh or more.
- For towns with less than 1 lakh population Tractor Placer is recommended.
- The vehicle to place empty container before lifting filled up container.
- The green waste and predominantly biodegradable waste to be transported to Treatment facility / disposal site as per arrangement.
- The inorganic waste is to be transported directly to landfill site.
- One twin container Dumper Placer would be required to make 5 trips in shift to treatment/disposal site with an average one way lead of 15 km.

Operation of the system:

- ULB to procure the vehicles and operate the system
- ULB procuring the vehicles to operate the system on O&M contract

Refer Agreement Document: Secondary Collection Doc-1

- ULB to operate the system on contract basis with the Operator providing the designated type of vehicle

4.0 Street Sweeping:

- The roads need to be divided into three categories.
- Type A: Daily sweeping
- Type B: Four days in the week. (Sun, Tue, Thu, Sat)
- Type C: Three days in the week. (Mon, Wed, Fri)
- Same staff could be deployed for Type B & C roads.
- Normative standard for staff requirement (For 4 hr work):
 - Average road width - 80 ft: One for every 350m length
 - Average road width - 60 ft: One for every 500m length
 - Average road width - 40 ft and below: One for every 750m length
- Street sweeping to include roadside drain cleaning.
- Use the pushcarts for collection of waste and transport using the available tractor-trailer.
- The waste should be transported directly to landfill site.

Operation of the system:

- ULB would operate the system through Collectors
- ULB to operate the system on contract basis with specific type of equipment under the following arrangement:

1. **Lump Sum Fee Contract:**

2. **Road Length Contract:**

5. MSW management contract:

The entire process of Solid Waste Management could be brought under Service provider who will operate all components of SWM till disposal at designated treatment and landfill site.

6. Procurement of Equipment and Vehicles:

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The types of equipment and Vehicles for the operations of the SWM have been specified. The choice of vehicle should be based on the normative requirement depending on the class of the city/town.

Action Plan for Solid Waste Management of Tripura

In Tripura, apart from the Agartala Municipal Corporation (AMC), there are 19 (nineteen) Urban Local Bodies (ULBs) and 26 Census Towns. The generation of Municipal Solid Waste in the AMC area is about 250 MT and from the other 19 ULBs and 26 Census Towns about 340 MT. The details are given below:-

| Sl. No. | ULBs | Population (in lac) | Estimated Waste Generation (in MT/d) |
|--------------|--------------------------------------|------------------------|--|
| 1 | Agartala Municipal Corporation (AMC) | 5.22 | 241.1 |
| 2 | Ranirbazar | 0.13 | 7.2 |
| 3 | Jirania | 0.11 | 6.3 |
| 4 | Mohanpur | 0.18 | 9.7 |
| 5 | Dharmanagar Municipal Council | 0.41 | 22.4 |
| 6 | Kailashar Municipal Council | 0.24 | 13.2 |
| 7 | Ambassa Municipal Council | 0.17 | 9.3 |
| 8 | Khowai MC | 0.18 | 10.1 |
| 9 | Teliamura | 0.21 | 11.4 |
| 10 | Bishalgarh | 0.21 | 11.6 |
| 11 | Udaipur | 0.34 | 18.5 |
| 12 | Belonia | 0.19 | 10.6 |
| 13 | Melagarh | 0.19 | 10.4 |
| 14 | Kumarghat | 0.14 | 7.9 |
| 15 | Kamalpur | 0.11 | 6.0 |
| 16 | Sonamura | 0.11 | 6.1 |
| 17 | Amarpur | 0.11 | 5.8 |
| 18 | Shantirbazar | 0.13 | 6.9 |
| 19 | Sabroom | 0.07 | 4.0 |
| 20 | Panisagar | 0.11 | 5.8 |
| 21 | 26 Census Towns | 2.91 | 159.0 |
| Total | | 11.47 | 583.5 |

1.2 There are 4 (four) Urban Local Bodies under West Tripura District namely (1) Agartala Municipal Corporation, (2) Mohanpur Municipal Council, (3) Ranirbazar Municipal Council and (4) Jirania Nagar Panchayat. Average daily generation of Municipal Solid Waste under the above said four Urban Local Bodies are as follows:-

| Sl. No. | Name of the Urban Local Body | Average quantity of Municipal generated solid wastes (approx.) |
|---------|---------------------------------|---|
| 1 | Agartala Municipal | 240 MT |

25

| | Corporation | |
|---|-------------------------------|-------|
| 2 | Mohanpur Municipal Council | 10 MT |
| 3 | Ranir Bazar Municipal Council | 7 MT |
| 4 | Jirania Nagar Panchayat | 6 MT |

1.3 The Agartala Municipal Corporation has set up a Solid Waste Management (SWM) Plant with Sanitary Land Fill at Debendra Chandra Nagar with a capacity of 250 MT per day. As the total Municipal Solid Waste generated under all the above said 4 (four) Urban Local Bodies is about 250 MT per day, it has been decided that all the above said four Urban Local Bodies shall bring their Municipal Solid Waste to the Solid Waste Management Plant at D.C. Nagar, near Agartala by using Modern Garbage Compactors. All the 4 (four) Urban Bodies in West Tripura District have been provided with Modern Garbage Compactors with 8 MT capacity to transport Municipal Solid Waste to the SWM Plant at DC Nagar. The SWM Plant at DC Nagar is under operation since one year and generating compost out of Municipal Solid Waste. There is a sanitary land fill attached to this SWM Plant for safe disposal of remaining municipal solid waste which is non Bio-degradable. Also there is a Plastic Plant and Eco-brick plant attached to this SWM Plant at DC Nagar in which all types of plastic collected and transported to this plant is converted to fine granules which are sold in the market. In West Tripura district, Municipal Solid Waste is being collected, transported and processed as per the MSW Rules, 2016. West Tripura District has 76 percentage of urban population. For other municipal and areas as indicated in MSW Rules, 2016, the action plan is given in detail along with timelines at para 1.5 below.

1.4. The key highlights of the Action Plan is as follows:-

- 1.4.1 For 16 ULBs other than 4 mentioned above and 26 Census Towns, the process for identification of land for solid waste processing facilities is on and would be completed within June,2017 and thereafter the works completed within stipulated period.
- 1.4.2 The State Level Advisory Body as envisaged in the MSW, Rules, 2016 has been constituted by the State Government. The 1st Meeting of the State Level Advisory Body was held on 06-04-2017, with key stakeholders, wherein the orders of the Hon'ble NGT, the obligations of ULBs and Rural Development Department as per MSW Rules, 2016 were discussed in detail.
- 1.4.3 A State Level Workshop with all key stakeholders has been organized on March 04, 2017 for sensitizing all concerned to ensure that complete co-ordination and

co-operation is obtained between relevant Departments. District Level Workshops have already been organized in some districts.

- 1.4.4 The specifications for sanitary landfills including criteria for site selection, for development of facilities at the sanitary landfills and closure on completion of landfilling, pollution prevention, water quality monitoring, ambient air quality monitoring, plantation of landfill sites, post care of landfill sites, special provisions for hilly areas, closure and rehabilitation of old dumps are being monitored and will be implemented by December, 2018. Further, the buffer zone of the Waste Management Processing site at Debendrachandra Nagar of Agartala Municipal Corporation has already been setup and all the Waste Management Disposal sites of the other ULBs shall be setup the buffer-zone, within June, 2019.
- 1.4.5 Agartala Municipal Corporation is paying tipping fees to the operator based on consumption of electricity in the MSW plant. This is a mechanism for ensuring that the plant runs well. The similar process will be adopted for all other ULBs in due course.
- 1.4.6 In AMC area the operator of the solid waste processing plant at Debendrachandra Nagar is ensuring segregation, prior to processing. The same procedure shall be adopted for all the other ULBs of the State in December, 2018
- 1.4.7 The actions to be taken with regard to bio-stabilization of landfills would be completed within June, 2019.
- 1.4.2 Guidelines related to Non-Bio-Degradable Waste & Non-recyclable Plastic should be segregated from the landfill sites and be used for construction of roads and embankments in all road projects have been circulated for rural roads under Pradhan Mantri Gram SadakYojana; and further suitable directions to the concerned road construction departments shall be issued with the approval of the State Government by December, 2018.
- 1.4.3 The State Government has issued the order banning short life PVC and chlorinated plastics. Other State Pollution Control Boards are being consulted.
- 1.4.4 Appropriate orders regarding burning of waste on land and landfills have been issued on 2nd May, 2017.

1.4.2 Publication of data with regard to functioning of MSW plants would be done within **May, 2019.**

1.4.3 English version of the rules and obligations of the judgment have been circulated, moreover, these have been translated in Bangla.

1.5 Status & Time-lines for Action Plan for MSW in Tripura-

| Sl. No. | Ref Rule of MSW Rules, 2016 | Actionable points /Activity | Time line |
|--|-----------------------------|---|--|
| Duties of Urban Development and Rural Development Departments | | | |
| i. | 23 | Constitution of State Level Advisory Body by the State Government | Constituted. 1 st meeting held on 6 th April, 2017. Meeting to be held atleast once in six months to review progress on action plan and policy. |
| ii. | 11 (a)- (c) | State Solid Waste Management Policy and Strategy | State Level Action Plan prepared. State policy to be circulated immediately. |
| iii. | 11(d) | Ensure implementation of rules by local authorities | State Level Action Plan Strategy circulated to ULBs for action. Action plan and Strategy prepared by Agartala Municipal Corporation Quarterly report may be sought on progress on action taken. |
| iv. | 11(e) | Directions to the town planning department to ensure master plan for each city or town has provision for solid waste processing and disposal facilities | Direction issued. Agenda for master plan including provision for solid waste management for Agartala & other ULBs being finalised. Master plans to be completed by Dec 2018. Solid Waste plan for each ULBs under preparation. |
| v. | 11 (f) | Identification and allocation of suitable sites for setting up solid waste processing facilities and that these are incorporated in | For Capital City of Agartala, Solid Waste processing plant has been established which also |

| | | | |
|-------|--------|---|--|
| | | the master plans. | covers Mohanpur, Ranirbazar & Jirania ULB. Kamalpur has set up processing plan. Instruction to be issued again to all remaining ULBs for immediate selection on suitable sites for Solid waste processing plant by Oct 2018. |
| vi. | 11 (h) | Directions to ULB regarding allocation of separate space for segregation, storage and decentralized processing of solid waste in the development plans for group housing, commercial and non-residential complexes etc. | Sep, 2018 |
| vii. | 11(i) | Directions to SEZ, Industrial Estate and Parks to earmark at least 5% of total area or minimum 5 plots for recovery and recycling facility | Already included in terms and conditions of approval. |
| viii. | 11 (j) | Facilitate establishment of common regional sanitary land fill for group of cities and towns falling within the distance of 50 km from the regional facility on cost sharing basis. | For Agartala, Sanitary land fill has been formed which also cover Mohanpur, Ranirbazar and Jirania ULB. Other ULBs may identify such sanitary landfill location within Oct, 2018. |
| ix. | 11 (k) | Capacity Building of the Local Bodies regarding managing solid waste, segregation and transportation | November,2018 |
| x. | 11 (l) | Notification of buffer zone for solid waste processing and disposal facilities of more than 5 tons per day | The provisions of Buffer Zone as well as green belt are compiled with for the solid waste processing facility set at Agartala. A draft Notification may be prepared by them and submitted for approval by Oct 2018. |
| xi. | 11(m) | Start a scheme for registration of waste | Dec, 2018 |

| | | | |
|--------|---|---|--|
| | | pickers and waste dealers | |
| xii. | Duties and Responsibilities of Local Authorities and Village Panchayats of Census Towns and Urban Agglomerations | | |
| xiii. | 15 (a) | Preparation of Solid Waste Management plan as per State Policy and Strategy | Agartala Municipal Corporation has prepared Solid waste management plan as per State Policy and strategy. Other ULBs should replicate it with required changes by Dec, 2018. |
| xiv. | 15 (b) | Door to Door collection of segregated solid waste from all households | AMC has started except the extended areas. Melaghar & Dharmanagar have also started in some Ward. AMC should start it in all the ward and other ULBs to start by Dec 2018. |
| xv. | 15 (c) | Establish a system for recognizing informal waste pickers and collectors and their integration into with authorized ones. | December, 2018. |
| xvi. | 15 (d) | Formation of SHGs for waste collection | Being complied within Agartala. Other ULBs may opt as per requirement by Dec, 2018. |
| xvii. | 15 (e) | Frame bye-laws incorporating the provisions of these rules and ensure timely implementation; | Agartala MC has formulated Solid Waste Management Regulations & other ULBs to take similar action by Dec, 2018. |
| xviii. | 15 (f) | Prescribe user fee for waste generators | Agartala Municipal Corporation is already charging user fee from Bulk Waste Generator and Other ULBs must prescribe user fee within Dec, 2018 |
| xix. | 15 (g) | Directions to the waste generators for not littering or disposing or burning of waste in public spaces and to segregate waste at source | AMC has provision in the Regulation. Other ULBs should keep the provisions while preparing the regulations. |
| xx. | 15 (h) | Material recovery, sorting space and color | Partially started by Dec, |

| | | | |
|---------|--------|---|---|
| | | coded bins | 2018. |
| xxi. | 15 (i) | Earmarking centers for domestic hazardous waste | March, 2019 |
| xxii. | 15 (j) | Safe storage and transportation of domestic hazardous waste | March, 2019 |
| xxiii. | 15 (k) | Prohibition for burning of dry leaves | Notification for that already been issued by Deptt of Science, Technology & Environment. |
| xxiv. | 15 (l) | Training to waste pickers and collectors | Dec 2018. |
| xxv. | 15 (m) | Collection of bio-degradable waste and setting of compost and bio-methanation plant | For Agartala, Solid Waste processing plant including a compost plant has been established which also covers Mohanpur, Ranirbazar and Jirania ULB. Kamalpur MC has set up a compost plant. Other ULBs should select suitable sites by Dec, 2018. |
| xxvi. | 15 (n) | Collection of street sweeping waste | For Agartala, it is being done. Other larger ULBs by March, 2019. |
| xxvii. | 15 (o) | Covered secondary storage facility for street waste | Being compiled in AMC. Other ULBs to confirm action by Dec, 2018. |
| xxviii. | 15 (p) | Collection of horticulture and parks and gardens' waste | Being done in AMC & Other ULBs. |
| xxix. | 15 (q) | Transportation of bio-degradable waste to compost and other plants | For Agartala & Kamalpur bio-degradable waste transported to compost plant. Others by March, 2019. |
| xxx. | 15 (r) | Transportation of non bio-degradable waste to material recovery or waste treatment facility | DO |
| xxxi. | 15 (s) | Transportation of demolition waste as per rules | Being done in AMC and few other ULBs. Future compliance by Dec 2018 |

| | | | |
|----------|---------|---|--|
| xxxii. | 15 (t) | Community involvement in waste management and promoting home composting, bio-gas etc. | Being compiled partially. To be ensured by Dec, 2018 |
| xxxiii. | 15 (u) | Phasing out of use of chemical fertilizers in parks and gardens with compost | Being compiled partially. Full compliance by March, 2019 |
| xxxiv. | 15 (v) | Setting up of waste management facilities on its own or through private sector for optimum utilization of solid waste etc. | AMC & Kamalpur have done. Others to comply by March 2019 |
| xxxv. | 15 (w) | Setting up of sanitary landfill facilities on its own or through private sector as per Schedule I of the rules. | AMC has complied. Others to be done by March 2019 |
| xxxvi. | 15 (x) | Adequate provision of funds in the annual budget | The ULBs are providing funds from their budget on best effort basis. |
| xxxvii. | 15 (y) | Application to State Pollution Control Board for setting up of Waste Management facilities and landfills. | Being done. |
| xxxviii. | 15 (z) | Renewal within 60 day of expiry of authorization. | It will be ensured. |
| xxxix. | 15 (za) | Prepare and submit Annual Report in Form IV on or before the 30th April of the succeeding year to the Commissioner or Director, Municipal Administration or designated Officer; | 30 th April every year |
| xl. | 15 (zb) | The Annual Report shall then be sent to the Secretary -in-Charge of the State Urban Development Department or village panchayat or rural development department and to the respective State Pollution Control Board or Pollution Control Committee by the 31st May of every year; | 31 st May of every year |
| xli. | 15 (zc) | Educating workers and supervisors regarding collection and transportation of segregated waste. | Action taken. |
| xlii. | 15 (zd) | Facilities for operators to ensure provision of proper protection gear and uniforms etc. to | Protection gears and uniforms are supplied to |

| | | | |
|--|---------|---|---|
| | | workers | some ULBs. Full compliance by Dec 2018. |
| xl.iii. | 15 (ze) | Ensuring incorporation of centers for waste collection, segregation and storage in building plans. | Tripura Building Rules provides for same. |
| xliv. | 15 (zf) | Bye-laws for imposing spot fines for littering | AMC,s regulation has provision. Others to follow by Dec, 2018 |
| xlv. | 15 (zg) | Creating public awareness regarding various aspects of waste management | Being compiled partially. Full compliance by Dec 2018. |
| xlvi. | 15 (zh) | Prohibition of landfilling and dumping of mixed waste | March, 2019. |
| xlvii. | 15 (zi) | Ensuring that only inert waste goes to landfills | March, 2019. |
| xlviii. | 15 (zj) | Investigate and analyze all old open dumpsites for bio-mining and remediation | Implemented. |
| xlix. | 15 (zk) | Capping of landfills | Followed in Agartala, Others by March, 2019. |
| Duties of State Pollution Control Board | | | |
| 1. | 16 (5) | Directions to local bodies for safe handling and disposal of domestic hazardous waste | Compiled. |
| Time Frame for Implementation | | | |
| li. | 22 | Identification of suitable sites for setting up solid waste processing facilities | March, 2018. |
| lii. | | Identification of suitable sites for setting up common regional sanitary landfill facilities for suitable clusters of local authorities under 0.5 million population and for setting up common regional sanitary landfill facilities or standalone sanitary landfill facilities by all local authorities having a population of 0.5 million or more . | March, 2018. |
| liii. | | Enforcing waste generators to practice segregation of bio degradable, recyclable, combustible, sanitary waste domestic hazardous and inert solid wastes at source | 2 Years [April, 2018] |

| | | | |
|--------|--|---|--------------------------|
| liv. | | Ensure door to door collection of segregated waste and its transportation in covered vehicles to processing or disposal facilities | 2 Years [April, 2018] |
| lv. | | Ensure separate storage, collection and transportation of construction and demolition wastes | 2 Years [April, 2018] |
| lvi. | | <i>Setting up solid waste processing facilities by all local bodies having 100000 or more population</i> | 2 Years [April, 2018] |
| lvii. | | <i>Setting up solid waste processing facilities by local bodies and census towns below 1,00,000 population</i> | 3 Years [April, 2019] |
| lviii. | | <i>Setting up common or stand alone sanitary landfills by or for all local bodies having 0.5 million or more population for the disposal of only such residual wastes from the processing facilities as well as untreatable inert wastes as permitted under the Rules</i> | 3 Years [April, 2019] |
| lix. | | <i>Setting up common or regional sanitary landfills by all local bodies and census towns under 0.5 million population for the disposal of permitted waste under the rules</i> | 3 Years [April, 2019] |
| lx. | | <i>Bio-remediation or capping of old and abandoned dump sites</i> | 5 Years [April, 2021] |

**Salient Features
of
SOLID WASTE MANAGEMENT RULES, 2016**

The salient features of the SWM Rules, 2016 areas under;

1. Areas Cover: These rules are applicable to;

- (i) Every urban local body (Mega city to Panchayat level),
- (ii) outgrowths in urban agglomerations,
- (iii) census towns as declared by the Registrar General and Census Commissioner of India,
- (iv) notified areas,
- (v) notified industrial townships,
- (vi) areas under the control of Indian Railways,
- (vii) airports/ airbases,
- (viii) Ports and harbours,
- (ix) defence establishments,
- (x) special economic zones,
- (xi) State and Central government organisations,
- (xii) places of pilgrims,
- (xiii) religious and historical importance as may be notified by respective State government from time to time and
- (xiv) every domestic, institutional, commercial and any other non-residential solid waste generator situated in the areas.

2. The Waste Generators

- Every household
- Event organizers
- Street Vendors
- RWAs & Market Associations
- Gated Community having more than area 5000sq.m.
- Hotels & restaurants, etc.

3. Duties of Waste generators and Authorities:

- (i) Every Waste Generator shall segregate waste and store separately and handover to Municipal workers or authorized waste pickers.
- (ii) **Ministry of Environment, Forest & Climate Change** shall constitute 'Central Monitoring Committee' to monitor and review every year.

- (iii) **MoUD** shall frame National Policy on SWM and coordinate with States/UTs, provide technical guidelines, financial support, training to local bodies, etc.
- (iv) **Department of Fertilizers & Chemicals** shall assist in market development for city compost and make available to companies (3/4 bags compost: 6/7 bags Fertilizers).
- (v) **Ministry of Agriculture** shall make flexible Fertilizer Control Order, promote utilization of compost, testing facility for compost and issue guidelines.
- (vi) **Ministry of Power** shall fix tariff of power generation from W-T-E project and ensure distribution through companies.
- (vii) **MNRE** shall facilitate infrastructure for waste-to-Energy plants and provide subsidy.
- (viii) **Secy-Incharge, UD (state/UT)** shall prepare State Policy/Strategy, adopt 3-Rs, coordinate for state planning, identification of common/regional landfills, notify guidelines of buffer zones.
- (ix) **District Collector/Magistrate** shall facilitate identification of landfill site, quarterly review the performance of local bodies.
- (x) **Secretary, Panchayats**: same as Secy. UD at Panchayat level.
- (xi) **CPCB** shall coordinate with SPCBs/PCCs for monitoring and Annual Reports, formulation of standards, review new technologies, prepare guidelines for buffer zones restricting from residential, commercial and construction activities areas; and inter-state movement of waste.
- (xii) **Local Authority/Panchayat** shall prepare SWM plan with timeline and its implementation, segregate, adopt 3-Rs, material recovery, processing/disposal of Waste, user fee and levy spot fine.
- (xiii) **SPCBs/PCCs** shall monitor, issue authorization and regulate.
- (xiv) **Manufacturers/Brand owners** shall facilitate collect back wastes of their products and provide pouch for packaging sanitary wastes, etc.
- (xv) **Industry** (cement, power plant, etc.) shall use RDF within 100km.
- (xvi) **Operator** of facilities shall follow guidelines/standards

4. Criteria for Hilly Region: Avoid landfill, make waste transfer stations, strict action for littering and construct landfill at plain areas.

5. WastetoEnergyplantforwastewith1500Kcal/kgandaboveforco-incinerationincement and power plants.

6. TimeFrameforImplementation of SWMRules:

- | | |
|---|-----------|
| (a) Landfill Identification | :1year |
| (b) Procurement of waste processingfacilities | :2years:2 |
| (c)Ensure segregationofwaste | years:2Y |
| (d) Cities upto 1 million population (e) | ears |
| Million plus cities | :3years:3 |
| (f)Setting upsanitarylandfills | years |
| (g)Bioremediation/cappingof oldlandfills | :5years |

7. Review of implementation of rules at various levels;

- (a) MoEF&CC, Central Monitoring Committee: Every year
- (b) District Collector review performance of Local authorities: Quarterly
- (c) SPCBs/PCCs review implementation of Rules with DMA: half yearly (d) Secretary Incharge, UD- State level Advisory Committee: half yearly

Ancillary Rules

While the 2000 and 2016 rules deal with MSW generally, the following rules cover specific categories of waste that overlap with MSW:

1. Hazardous Wastes (Management and Handling) Rules, 1989 (amended in 2000 and 2003) (superseded)
2. Biomedical Waste (Management and handling) Rules, 1998 (superseded)
3. Recycled Plastics Manufacture and Usage Rules, 1999
4. Batteries (Management and Handling) Rules, 2001 (amended in 2010)
5. Hazardous Wastes (Management, Handling, and Transboundary Movement) Rules, 2008 (amended on 21st July 2009, 23rd September 2009, 30th March 2010 and 13th August 2010) (superseded)
6. E-waste (Management and Handling) Rules, 2011 (superseded)
7. Plastic Waste (Management and Handling) Rules, 2011 (superseded)
8. E-Waste (Management) Rules, 2016
9. Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016
10. Construction & Demolition Waste Management Rules, 2016
11. Bio-medical Waste Management Rules, 2016
12. Plastic Waste Management Rules, 2016

Guidelines

These technical guidelines are given by CPCB and deal with various aspects of waste management:

- Guidelines on Implementing Liabilities for Environmental Damages due to Handling & Disposal of Hazardous Waste and Penalty
- Guidelines for Common Hazardous Waste Incineration Criteria for Hazardous Waste Landfills Protocol for Performance Evaluation and Monitoring of the Common Hazardous Waste Treatment Storage and Disposal Facilities including Common Hazardous Waste Incinerators
- Guidelines for Setting up of Operating Facility: Hazardous Waste Management
- Guidelines for Proper Functioning and Upkeep of Disposal Sites
- Guidelines for Environmental Sound Recycling of Hazardous Waste as per Schedule-V of Hazardous Waste (Management Handling and Transboundary Movement) Rules, 2008
- Guidelines for the Selection of Site for Landfilling
- Guidelines for Transportation of Hazardous Wastes
- Guidelines for Storage of Incinerable Hazardous Wastes by the Operators of Common Hazardous Waste Treatment, Storage and Disposal Facilities and Captive HW Incinerators
- Guidelines for Conducting Environmental Impact Assessment: Site Selection for Common Hazardous Waste Management Facility Manual for 'Sampling, Analysis, and Characterization of Hazardous Wastes'.



सत्यमेव जयते

**The Tripura Municipal Solid Waste
(Management and Handling)
Cleanliness and Sanitation
Rules ,2019**

**URBAN DEVELOPMENT DEPARTMENT
GOVERNMENT OF TRIPURA**

PUBLISHED IN THE EXTRAORDINARY ISSUE OF THE TRIPURA GAZETTE

Agartala, Monday, March 18, 2019 A. D., Phalgun 27, 1940 S. E.

GOVERNMENT OF TRIPURA URBAN DEVELOPMENT DEPARTMENT

No.F.14(4)-UDD/DUD/2018/16216-96

Dated ,Agartala, 8th March,2019

NOTIFICATION

In exercise of the powers conferred under section 274 of the Tripura Municipal Act,1994 (The Act No.7 of 1994) , the Government of Tripura hereby makes the following Rules :-

1. Short Title & Commencement:

- (1) These may be called as **"The Tripura Municipal Solid Waste (Management & Handling), Cleanliness and Sanitation Rules-2019"** ; and comes into operation the date of notification in Official Gazette.
- (2) They shall come into force from the date of notification.

2) APPLICABILITY: - These Rules shall be applicable to the limits of all the Urban Local Bodies of Tripura and to every public place within their jurisdiction to every generator of municipal solid waste and to every premise under the ownership or occupation of any person within the limits of the Urban Local Bodies of Tripura.

3) Definitions:

- (1) **"premises/place"** means the public place in front of, or adjacent on any side of any premises, extending to the road, kerbside including the footpath kerb, drain, nala, plot or premises ;
- (2) **"aerobic composting"** means a controlled process involving microbial decomposition/breaking down of organic matter in the presence of oxygen;
- (3) **"agency/agent"** means any entity/person appointed or authorized by Urban Local Bodies of Tripura State to act on its behalf, for discharge of duties or functions i.e. sweeping of streets, collection of waste, collection of charges / fines, and other such delegated responsibilities etc.;
- (4) **"anaerobic digestion"** means a controlled process involving microbial decomposition/ breaking down of organic matter in absence of oxygen;
- (5) **"authorization"** means the permission given by the State Pollution Control Board or Pollution Control Committee, as the case may be, to the operator of a facility or urban local authority, or any other agency responsible for processing and disposal of solid waste;

- (6) **"bio-degradable waste"** means any organic material that can be degraded by organisms into simpler stable compounds; for example the waste of plant and animal origin e.g. kitchen waste, food & flower waste, leaf litter, garden waste, animal dung, fish/meat waste and any other material that gets degraded/decomposed by the action of micro-organisms;
- (7) **"bio-medical waste"** means any waste, which is generated during the diagnosis, treatment or immunization of human beings or animals or in research activities pertaining thereto or in the production or testing of biological, and including categories mentioned in **Schedule IV** of the Bye-laws ;
- (8) **"bio-methanation"** means a process which entails enzymatic decomposition/ breaking down of the organic matter by microbial action to produce methane-rich biogas;
- (9) **"brand owner"** means a person or company who sells any commodity under a registered brand label.
- (10) **"buffer zone"** means zone of no-development to be maintained around solid waste processing and disposal facility, exceeding 5 TPD of installed capacity. This will be maintained within the total area allotted for the solid waste processing and disposal facility.
- (11) **"bulk waste generator"** means the owner, occupier or any other person representing owners and occupiers of House(s)/Flat(s), Group of Houses/Flats, housing society(s) / complex(s), Restaurant(s); Hotel(s), Market(s), Industrial Estate(s) and Shopping Complex(s) / Mall(s) and includes buildings occupied by the Central Government Ministries, Departments or Undertakings, State Government Departments or Undertakings, Local Bodies, Public Sector Undertakings or Private Companies, Hospital(s), Nursing Home(s), School(s), College(s), University(s), Other Educational Institutions, Hostel(s), Hotel(s), Commercial Establishment(s), Places of Worship, Stadia and Sports complexes, clubs, gymkhanas, marriage halls, recreation/entertainment complexes having an average waste generation rate exceeding 100kg per day; or other establishment sources / premises that are specifically identified and notified by the officials of Urban Local Bodies of Tripura.
- (12) **"bulk garden and horticultural waste"** means bulk waste from parks, gardens, traffic islands, road medians etc. including grass & wood clippings, weeds, woody 'brown' carbon-rich material such as pruning, branches, twigs, wood chipping, straw or dead leaves and tree trimmings, which cannot be accommodated in the daily collection system for bio-degradable waste;
- (13) **"rules/bye-laws"** means regulatory framework notified by State / urban local body, census town and notified area townships for facilitating the implementation of these rules /bye-laws in their jurisdiction.
- (14) **"census town"** means an urban area as defined by the Registrar General and Census Commissioner of **India**;
- (15) **"collection"** means lifting and removal of municipal solid waste from designated collection points or any other location;
- (16) **"collection at source"** means the collection of municipal solid waste by Urban Local Bodies/authorized agency or agent directly from the premises of any building or common premises of a group of buildings. This is also referred to as "point to point collection";

- (17) **"combustible waste"** means non-biodegradable, non-recyclable, non-reusable, non-hazardous solid waste having minimum calorific value exceeding 1500 kcal/kg and excluding chlorinated materials like plastic, wood pulp, etc;
- (18) **"composting"** means a controlled process involving microbial decomposition/degradation/breaking down of organic matter including vermi-composting which is a process of using earthworms for conversion of biodegradable waste into compost;
- (19) **"community service"** means to serve the community by sweeping of road, cleaning of walls, tree guard portion etc.;
- (20) **"contractor"** means a person or firm that undertakes a contract to provide materials or labour to perform a service or do a job for service providing authority;
- (21) **"construction and Demolition waste"** means waste from building materials, debris and such rubble resulting from construction, remodeling, repair and demolition operations;
- 3.22 **"co-processing"** means use of non-biodegradable and non-recyclable solid waste having calorific value exceeding 1500kcal as raw material or as a source of energy or both to replace or supplement the natural mineral resources and fossil fuels in industrial processes;
- (23) **"decentralized processing"** means establishment of dispersed facilities for localized processing of biodegradable waste and recovery of recyclables closest to the source of generation so as to minimize transportation of waste for processing or disposal;
- (24) **"Delivery"** means handing over any category of solid waste to a Urban Local Bodies and to worker or any other person appointed, authorized or licensed persons by the Urban Local Bodies for taking delivery of such waste;
- (25) **"disposal"** means the final and safe disposal of post-processed residual solid waste and inert street sweepings and silt from surface drains on land as specified in Schedule I to prevent contamination of ground water, surface water, ambient air and attraction of animals or birds;
- (26) **"domestic hazardous waste"** means discarded paint drums, pesticide cans, CFL bulbs, tube lights, medicines including expired medicines, broken mercury thermometers, batteries, used needles and syringes and contaminated gauge, etc., generated at the household level;
- (27) **"door to door collection"** means collection of solid waste from the door step of households, shops, commercial establishments, offices, institutional or any other non-residential premises and includes collection of such waste from entry gate or a designated location on the ground floor in a housing society, multi storied building or apartments, large residential, commercial or institutional complex or premises;
- (28) **"door-to-Door collection system Municipal vehicle"** means the bell-ringing or such vehicle (includes a carriage, cart, van, dray, truck, hand-cart, bicycle, cycle-rickshaw, auto-rickshaw, motor vehicle and every wheeled conveyance which is used or is capable of being used on a street) provided by Urban Local Bodies of Tripura for point to point collection of Municipal Solid Waste.
- (29) **"dry waste"** means waste other than bio-degradable waste and inert street sweepings and includes recyclable and non-recyclable waste, combustible waste and sanitary napkin and diapers, etc;

- (30) **"dry Waste"** means the category of municipal solid waste referred to at No.5.1 (6) of these Bye-laws;
- (31) **"dry Waste Sorting Center"** means any designated land, shed, kiosk, or structure located on any municipal or Government land or in a public space which is authorized to receive and sort dry waste;
- (32) **"dump sites"** means a land utilized by local body for disposal of solid waste without following the principles of sanitary land filling;
- (33) **"extended producer responsibility"** (EPR) means responsibility of any producer of packaging products such as plastic, tin, glass and corrugated boxes, etc., for environmentally sound management, till end-of-life of the packaging products;
- (34) **"facility"** means any establishment wherein the solid waste management processes namely segregation, recovery, storage, collection, recycling, processing, treatment or safe disposal are carried out;
- (35) **"fine"** means penalty imposed on waste generators or operators of waste processing and disposal facilities under the bye-laws for non-compliance of the directions contained in these rules and/or bye- laws;
- (36) **"generator of waste"** means any person generating municipal solid waste within the limits of Urban Local Bodies.
- (37) **"handling"** includes all activities relating to sorting, segregation, material recovery, collection, secondary storage, shredding, baling, crushing, loading, unloading, transportation, processing and disposal of solid wastes;
- (38) **"hazardous waste"** means any waste, which by reason of any of its physical, chemical, reactive, toxic harm able, explosive or corrosive characteristics causes danger or is likely to cause danger to health or environment, whether alone or when in contact with other wastes or substances and shall include wastes specifically listed in Schedule III of these Bye-laws.
- (39) **"house-gully"/lane/Service Lane** means a passage or strip of land, constructed, set apart or utilized for the purpose of serving as a drain or of affording access to the latrine, urinal, cesspool or other receptacle for filthy or other polluted matter by persons employed in the removal of cleaning thereof or in the removal of such matters there from;
- (40) **"incineration"** means an engineered process involving burning or combustion of solid waste to thermally degrade waste materials at high temperatures;
- (41) **"inerts"** means wastes which are not bio-degradable, recyclable or combustible street sweeping or dust and silt removed from the surface drains;
- (42) **"Inert Solid Waste"** means any solid waste or remnant of processing whose physical, chemical and biological properties make it suitable for sanitary land filling;
- (43) **"informal waste collector"** includes individuals, associations or waste traders who are involved in collection, sorting, sale and purchase of recyclable materials;

- (44) **"landfill"** means a waste disposal site for the deposit of residual solid waste in a facility designed with protective measures against pollution of ground water, surface water and air fugitive dust, windblown litter, bad odour, fire hazard, bird menace, pests or rodents, greenhouse gas emissions, slope instability and erosion;
- (45) **"leachate"** means the liquid that oozes and seeps through solid waste or other medium and has extracts of dissolved or suspended material from the media;
- (46) **"litter"** means all refuse and other such waste material which, tends to create nuisance, dirt, insanitary conditions, ugliness and endangers cleanliness, public orderliness & movement, environment, public health, safety, life and welfare if dropped, thrown, scattered, deposited or left un-cleaned or unpicked as against the prohibition under these Bye-laws;
- (47) **"Littering"** means carelessly spreading litter so that falls, descends, blown, seeps, percolates or otherwise escapes or is likely to fall, descend, blown, seep, percolate or otherwise escape into or onto any public or private place; Or causing, permitting or allowing litter to fall, descend, blow, seep, percolate or otherwise escape into or onto any public or private place;
- (48) **"local body"** for the purpose of these rules means and includes the Municipal Corporation, Municipal council,, Nagar Panchayat, census towns, notified local body and notified industrial townships/area with whatever name they are called in Tripura;
- (49) **"lysometer"** means a device which is used to measure the movement of water in or through the medium of soil layer or which is used to collect the leached water for qualitative analyses.
- (50) **"Market"** includes any place where persons assemble for the sale of, or for the purpose of exposing of sale, meat, fish, fruits, vegetables, animals intended for human food or any other articles of human needs whatsoever, with or without the consent of the owner of such place notwithstanding that there may be no common regulation for the concourse of buyers and sellers and whether or not any control is exercised over the business of, or the person frequenting, the market by the owner of the place or by any other person;
- (51) **"materials recovery facility"** (MRF) means a facility where non-compostable solid waste can be temporarily stored by the local body or any other entity mentioned in rule 2 or any person or agency authorised by any of them to facilitate segregation, sorting and recovery of recyclables from various components of waste by authorised informal sector of waste pickers, informal recyclers or any other work force engaged by the local body or entity mentioned in rule 2 for the purpose before the waste is delivered or taken up for its processing or disposal;
- (52) **"Municipal Commissioner"** means the Commissioner / CEO / EO/Designated Officer of the Urban Local Bodies of Tripura .
- (53) **"Urban Local Bodies"** means the Municipal Corporation / Municipal Council /Nagar Panchayats of Tripura established under Tripura Municipal Act-1994.
- (54) **"Municipal Solid Waste"** includes commercial and residential wastes generated in a Municipal or Notified Local Body in either Solid or Semi -Solid form excluding industrial hazardous waste but including properly and fully treated bio-medical waste(as per applicable rules);
- (55) **"non-biodegradable waste"** means any waste that cannot be degraded by micro-organisms into simpler stable compounds;

- (56) **"nuisance"** includes any act, omission, place, animal or thing which causes or is likely to cause injury, danger, annoyance or offense to the sense of sight, smell, hearing, breath, modesty and dignity or disturbance to movement, work, rest or sleep, or which is or may be dangerous to life or injurious to health or property;
- (57) **"Sanitary Inspector"** (SI) means those employees of Urban Local Bodies of Tripura, who are appointed by Urban Local Bodies of Tripura to detect acts of Public nuisance etc. under the Bye laws;
- (58) **"occupier"** includes- (a) any person who for the time being is paying or is liable to pay to the owner the rent or any portion of the rent of the land or building in respect of which such rent is paid or is payable; in occupation of, or otherwise using, any land or building or part thereof, for any purpose whatsoever;
(b) an owner in occupation of, or otherwise using his land or building;
(c) a rent- free tenant of any land or building;
(d) a licensee in occupation of any land or building; and
(e) any person who is liable to pay to the owner damages for the use and occupation of any land or building;
- (59) **"operator of a facility / operator of concession"** means a person or entity, who owns or operates the concession for handling, collection, sorting, storage, transportation, processing and disposal of municipal solid waste and it also includes any other agency appointed by the local body / municipal authority for management and handling of municipal solid waste in its area and any other entity or agency appointed by the local body;
- (60) **"Pellet forming"** means a process used to make pellets, which will be small cubes/cuboids or cylindrical pieces from solid waste and will also include fuel pellets which is obtained from garbage.
- (61) **"Person"** means any person or persons and shall include any shop or establishment or firm or company or association or body of individuals whether incorporated or not and their agents; assignee etc;
- (62) **"Point to Point Collection"** means the system of collection of municipal solid waste from specific pick-up points as designated by Urban Local Bodies of Tripura, up to which the generator must bring the collected and stored waste for delivery in vehicles so provided/appointed by the Urban Local Bodies of Tripura ;
- (63) **"Premises"** means any land or building or part of a building and includes-
(a) The garden, ground and out- houses, if any, appertaining to a building or part of a building; and
(b) Any fittings affixed to a building or part of a building for the more beneficial enjoyment thereof;
- (64) **"primary collection"** means collecting, lifting and removal of segregated solid waste from source of its generation including households, shops, offices and any other non-residential premises or from any collection points or any other location specified by the local body;
- (65) **"Processing"** means any scientific process by which solid waste is treated for processing for the purpose of reuse, recycling or transformation into new products or making it suitable for land filling;

- (66) **"Public Nuisance"** means any act, omission, offence or wrong-doing which causes or is likely to cause nuisance (as defined) in any public place;
- (67) **"Public place"** means any place which is open to the use and enjoyment of the public, whether it is actually used or enjoyed by the public or not;
- (68) **"Rubbish"** includes ashes, broken bricks, broken glasses, dust, malba, mortar and refuse of any kind which is not filth;
- (69) **"Receptacle"** means container, including bins and bags, used for the storage of any category of municipal waste as prescribed by Urban Local Bodies of Tripura from time to time;
- (70) **"Recycling"** means the process of transforming segregated non-biodegradable solid waste into raw materials for producing new products, which may or may not be similar to the original products;
- (71) **"redevelopment"** means rebuilding of old residential or commercial buildings at the same site, where the existing buildings and other infrastructures have become dilapidated;
- (72) **"refuse derived fuel"**(RDF) means fuel derived from combustible waste fraction of solid waste like plastic, wood, pulp or organic waste, other than chlorinated materials, in the form of pellets or fluff produced by drying, shredding, dehydrating and compacting of solid waste ;
- (73) **"Refuse"** means any waste matter generated out of different activities, processes, either degradable/non-degradable garbage and rubbish /inert in nature in either solid or semi-solid form which cannot be consumed, used or processed by the generator in its existing form;
- (74) **"residual solid waste"** means and includes the waste and rejects from the solid waste processing facilities which are not suitable for recycling or further processing;
- (75) **"sanitary land filling "** means the final and safe disposal of residual solid waste and inert wastes on land in a facility designed with protective measures against pollution of ground water, surface water and fugitive air dust, wind-blown litter, bad odour, fire hazard, animal menace, bird menace, pests or rodents, greenhouse gas emissions, persistent organic pollutants slope instability and erosion;
- (76) **"Sanitation"** means the promotion of hygiene and the prevention of disease and other Causes of ill health related to environmental factors. However, the relevant provisions in respect of sanitation and health like Sanitation and Public Health Byelaws , Malaria and other mosquito borne diseases Byelaws etc. , if framed by Urban Local Bodies shall continue to prevail , as usual.
- (77) **"sanitary waste"** means wastes comprising of used diapers, sanitary towels or napkins, tampons, condoms, incontinence sheets and any other similar waste;
- (78) **"Schedule"** means the Schedule appended to these Bye-laws;

- (79) **"secondary storage"** means the temporary containment of solid waste after collection at secondary waste storage depots or MRFs or bins for onward transportation of the waste to the processing or disposal facility;
- (80) **"segregation"** means sorting and separate storage of various components of solid waste namely biodegradable wastes including agriculture and dairy waste, non-biodegradable wastes including recyclable waste, non-recyclable combustible waste, sanitary waste and non-recyclable inert waste, domestic hazardous wastes, and construction and demolition wastes;
- (81) **"service provider"** means an authority providing public utility services like water, sewerage, electricity, telephone, roads, drainage, etc;
- (82) **"solid waste"** means and includes solid or semi-solid domestic waste, sanitary waste, commercial waste, institutional waste, catering and market waste and other non-residential wastes, street sweepings, silt removed or collected from the surface drains, horticulture waste, agriculture and dairy waste, treated bio-medical waste excluding industrial waste, bio-medical waste and e-waste, battery waste, radio-active waste generated in the area under the local authorities and other entities mentioned in rule 2;
- (83) **"sorting"** means separating various components and categories of recyclables such as paper, plastic, cardboards, metal, glass, etc., from mixed waste as may be appropriate to facilitate recycling; means separating organic, inorganic, recyclable and hazardous wastes into categories to facilitate recycling;
- (84) **"stabilizing"** means the biological decomposition of biodegradable wastes to a stable state where it generates no leachate or offensive odours and is fit for application to farm land ,soil erosion control and soil remediation;
- (85) **"State board or Committee"** means, as applicable, the Tripura State Pollution Control Board- TSPCB.
- (86) **"street vendor"** means any person engaged in vending of articles, goods, wares, food items or merchandise of everyday use or offering services to the general public, in a street, lane, side walk, footpath, pavement, public park or any other public place or private area, from a temporary built up structure or by moving from place to place and includes hawker, peddler, squatter and all other synonymous terms which may be local or region specific; and the words "street vending" with their grammatical variations and cognate expressions, shall be construed accordingly;
- (87) **"Source"** means the premises from which waste is generated.
- (88) **"Stabilized biodegradable waste"** means the biologically stabilized (free of pathogens) waste resulting from the mechanical / biological treatment of biodegradable waste; only when stabilized such waste can be used with no further restrictions;
- (89) **"Storage"** means the temporary containment of municipal solid waste in receptacles; prevent littering, attraction to vectors, stray animals and excessive foul odour;
- (90) **"Street"** includes any way, road, lane, square, court, alley, gully, passage, whether a thoroughfare or not and whether built upon or not, over which the public have a right of way and also the roadway or footway over any bridge or causeway.

- (91) **"tipping fee"** means a fee or support price determined by the local authorities or any state agency authorised by the State government to be paid to the concessionaire or operator of waste processing facility or for disposal of residual solid waste at the landfill;
- (92) **"transfer station"** means a facility created to receive solid waste from collection Local Body and transport in bulk in covered vehicles or containers to waste processing and, or, disposal facilities;
- (93) **"transportation"** means conveyance of solid waste, either treated, partly treated or untreated from a location to another location in an environmentally sound manner through specially designed and covered transport system so as to prevent the foul odour, littering and unsightly conditions and accessibility to vectors, animals and birds;
- (94) **"treatment"** means the method, technique or process designed to modify physical, chemical or biological characteristics or composition of any waste so as to reduce its volume and potential to cause harm;
- (95) **"user fee"** means a fee imposed by the local body and any entity mentioned in rule 2 on the waste generator to cover full or part cost of providing solid waste collection, transportation, processing and disposal services.
- (96) **"Vadose water"** means the water situated between top soil and ground water table level, i.e.
in the unsaturated soil strata.
- (97) **"vermi composting"** means the process of conversion of bio-degradable waste into compost using earth worms;
- (98) **"waste generator"** means and includes every person or group of persons, every residential premises and non-residential establishments including Indian Railways, Defense establishments, which generate solid waste;
- (99) **"waste hierarchy"** means the priority order in which the solid waste is to should be managed by giving emphasis to prevention, reduction, reuse, recycling, recovery and disposal, with prevention being the most preferred option and the disposal at the landfill being the least;
- (100) **"Waste picker"** means a person or groups of persons informally engaged in collection and recovery of reusable and recyclable solid waste from the source of waste generation the streets, bins, material recovery facilities, processing and waste disposal facilities for sale to recyclers directly or through intermediaries to earn their livelihood.
- (101) **"Ward"** means a Zone of the Municipality.
- (102) Words and expressions used herein but not defined, but defined in the Environment (Protection) Act, 1986, the Water (Prevention and Control of Pollution) Act, 1974, Water (Prevention and Control of Pollution) Cess Act, 1977 and the Air (prevention and Control of Pollution) Act, 1981 and all the Waste Management Rules shall have the same meaning as assigned to them in the respective Acts/Rules.

4) PROHIBITION OF LITTERING, AND OTHER NUISANCES AND ENSURING "CLEAN PREMISES/PLACE"

- (1) **Littering in/or on any public/private place:** No person shall throw or deposit litter in any occupied/unoccupied/open/vacant public or private place except in authorized public or private litter receptacles.
- (2) **Littering from vehicles:** No person shall throw or deposit litter upon any street, road, sidewalk, playground, garden, traffic island or other public/private place from any vehicle either moving or parked.
- (3) **Litter from waste carriage vehicles:** No person shall drive or move any truck or other vehicle filled with litter unless such vehicles are so designed to cover the litter and loaded as to prevent any litter from being blown off or deposited upon any road, sidewalks, traffic islands, playground, garden or other public place.
- (4) **Creating Public Nuisance:** No person shall cook, bathe, spit, urinate, defecate, feed animals / birds or allow their droppings/poop, wash utensils or any other object or keep any type of storage in any public place except in such public facilities or conveniences specifically provided for any of these purposes.

5 SEGREGATION, STORAGE, DELIVERY AND COLLECTION OF MUNICIPAL SOLID WASTE:

- (1) **Segregation of waste into separate specified groups:** Every generator of Municipal Solid Waste shall separate the waste at source of generation into the following categories as applicable and shall store separately, without mixing it for segregated storage in authorized storage bins, private/public receptacles for handing over or delivering to authorized waste pickers or waste collectors as directed by the local authority/body from time to time;
 - 1) Bio-degradable (wet) waste,
 - 2) Specified domestic hazardous waste,
 - 3) Fully treated Bio-medical waste (as per applicable rules),
 - 4) Construction and demolition waste,
 - 5) Bulk garden and horticulture waste including tree and plant trimmings,
 - 6) All other non- biodegradable (dry) waste including recyclable and non-recyclable waste. Sanitary waste like napkins, diapers, tampons etc shall be securely wrapped in pouches provided by the manufacturers or brand owners or in suitable wrappers as instructed by the official / authority and shall be stored with the dry waste for handing over.
 - 7) All bulk generators shall manage the waste at their premises as per instructions notified by the Urban Local Bodies of Tripura from time to time.
- (2) **Involvement of women Self Help Groups:** The Urban Local Bodies may engage willing members of government approved women Self Help Groups or the Urban Local Bodies with the help of the State Government shall be able to form Self Help Groups of women members willing for various activities of Solid waste Management including door to door solid waste collection, source segregation, recycling, re-use, processing etc in light of the provisions of the Municipal Solid Waste Management Rules 2016 issued by Government of India and also as per the guidelines of convergence of Swachh Bharat Mission (urban) with National Urban Livelihood Mission issued by the Ministry of Housing and Urban Affairs Government of India in march 2018 . However in case of the engagement of women Self help Groups, the Urban Local Body shall make payment to the account of Self Help Groups and not to the individual member of the Self Help Groups.

- (3) **Delivery of segregated premises waste:** It shall be the duty of every generator of municipal solid waste, either owner or occupier of every land and building to collect or cause to be collected from their respective land, premises and building, to segregate waste and to store and deliver the same to the municipal worker/vehicle/waste picker / waste collector deployed by the Urban Local Bodies of Tripura for the purpose at the gate of such premises.
- (4) **Bio-degradable waste:** Segregated Bio-degradable Municipal Solid Waste (as per the illustrative list in **Schedule I** if not composted by the generator, shall be stored by them within their premises and its delivery shall be ensured to the municipal worker/vehicle/waste picker / waste collector or to the bio-degradable waste collection vehicle provided for specified commercial generators of bulk bio-degradable waste at such times as may be notified from time to time.
- (5) **Composting by all generators:** Local composting of waste shall be promoted to minimize transportation of waste.
- (6) **Specified household hazardous waste:** (as listed in **Schedule II**) shall be stored and delivered by every generator of waste to the collection vehicle, which shall be provided weekly/periodically by Urban Local Bodies of Tripura or any other Agency authorized by the Tripura State Pollution Control Board for collection of such waste, or to a center designed for collection of such waste for disposal in a manner that is mandated by the Government of Tripura or the Tripura State Pollution Control Board (TSPCB).
- (7) **Untreated bio-medical waste** (as listed in **Schedule III**) shall be collected & stored in specified type of covered receptacles and delivered by every generator of such waste to the collection vehicle which shall be provided weekly/periodically by Urban Local Bodies of Tripura or any other Agency authorized by the Tripura State Pollution Control Board or to a center designated for collection of such waste, for disposal in manner that is mandated by Tripura State Pollution Control Board in accordance with the Bio-Medical Waste (Management & Handling) Rules, 2016.
- (8) **Construction and Demolition waste** shall be stored and delivered separately at such spot and at such time as notified by Urban Local Bodies of Tripura from time to time for collection of such waste. Small generators (household level) shall be responsible to segregate the Construction & Demolition waste at source by contacting Urban Local Bodies of Tripura or any authorised agency shall then send a vehicle to pick up such segregated construction & demolition waste on payment of necessary charges by the said generator and transport this waste to a processing centre. The details of it shall be available in the Offices of the Urban Local Bodies of Tripura or in their website.
- (9) All other Non-biodegradable ("Dry") waste – both recyclable and non-recyclable – shall be stored and delivered by every generator of waste to the dry waste collection vehicle, which shall be provided by Urban Local Bodies of Tripura or its authorised agency at such spots and at such times as may be notified by them from time-to-time for collection of such waste.
- (10) Bulk garden and horticultural waste shall be kept un-mixed and composted at source. The Urban Local Bodies of Tripura shall also notify Instructions/ guidelines with regard to pruning of trees and storage and delivery of tree trimmings including segregated garden and horticultural waste by charging suitable fees as notified by it from time to time, for collection and transport to its facility.
- (11) **Burning of waste:** Disposal by burning of any type of solid waste at roadsides, or at any private or public property is prohibited.

6) OBLIGATORY DUTIES OF URBAN LOCAL BODIES

- (1) **Action against mixing of segregated waste and non lifting of waste in scheduled time period :** Urban Local Bodies of Tripura shall take action against the Transport Contractor and/or agency authorised /employees of Urban Local Bodies/worker of the contractor for mixing segregated waste at any point of collection, or fails to pick up waste as per the specified time schedule.
- (2) **Infrastructure facilities:** Urban Local Bodies of Tripura shall provide adequate infrastructure facilities to assist citizens' compliance with these Rules. In addition to waste collection services, litter bins, dry waste sorting centers, and composting centers shall be set up, wherever possible and essential, in consultation with local citizens. Adequate community toilets shall be provided in slum localities with the participation of Community Based Organizations to prevent nuisance such as defecating/urinating, washing and bathing in public places.
- (3) **Citizen Resource Base:** The Urban Local Bodies of Tripura shall facilitate information about composting as well as recycling of dry waste through composting centres and dry waste sorting centers listing them on its website.
- (4) **Bio-degradable puja articles:** The Urban Local Bodies of Tripura shall authorize interested organizations to collect bio-degradable 'puja' articles (flowers, leaves, fruits etc.) at certain designated sites near water-bodies such as beaches, lakes, ponds, etc. in notified receptacles. The collection from such receptacles shall preferably be composted at a suitable location.
- (5) **Point-to-Point waste collection services:** The Urban Local Bodies of Tripura shall provide for the collection of the municipal solid waste from specific pick-up points on a public or private road up to which the generator must bring the collected, segregated and stored waste for delivery to municipal worker/ vehicle/waste collector by Urban Local Bodies of Tripura according to the route plans at such times and at such spots as notified by the concerned official/authority in advance for specified types of waste for different localities.
- (6) **Collection at source:** Urban Local Bodies of Tripura shall provide for the collection of municipal solid waste from premises of a building or group of buildings from waste storage receptacles kept on the premises to which Urban Local Bodies of Tripura vehicles / workers shall be provided access at such times as may be notified by the concerned official/authority of Urban Local Bodies of Tripura.
- (7) **Data about waste received at landfill:** Urban Local Bodies of Tripura shall release publicly, the monthly data about the quantity of waste going to the different landfills and waste processing sites. Such information shall be available at the Office and on Urban Local Bodies and their website.

- (8) **Community Bins in public places:**
- a) Urban Local Bodies of Tripura shall provide and maintain suitable community bins on public roads or other public spaces, as determined by the Urban Local Bodies of itself or through an Agent as an interim arrangement till Urban Local Bodies make provision for collection at source or point-to-point collection at the required frequencies and shall notify the same on Urban Local Bodies at their website from time to time.
 - b) Segregated waste shall be kept by the generators in segregated manner at its premises and handed over to the waste picker of Urban Local Bodies of Tripura or its authorised agency. Urban Local Bodies to ensure compliance of segregation and avoidance of public nuisance and health hazards. Details of all such places including the arrangements and schedules of waste collection from such places shall be available at the Office and on Urban Local Bodies at their website.
 - c) Official/authority of Urban Local Bodies of Tripura shall ensure that at no point of time the community bins are not overflowing nor exposed to open environment and prevent their scattering by rag pickers, stray animals or birds etc.
- (9) **Dry waste sorting centers / Material Recovery Facilities:** In order to regulate and facilitate the sorting of the recyclable and non-recyclable waste, the Urban Local Bodies of Tripura shall provide for as many dry waste sorting centers as possible and required. These dry waste sorting centers shall be on Urban Local Bodies' land or land belonging to the Government or other government bodies, made available especially for this purpose, or in the form of sheds or kiosks provided at suitable public places and shall be manned/operated by registered cooperative societies of waste pickers / licensed recyclers or any other Agents authorised / appointed by Urban Local Bodies of Tripura. The non-recyclable waste, which remains after sorting shall be further, transported from such sorting centers from time-to-time to waste disposal sites for processing or land-filling. Such center shall be fenced/ screened in such a way that waste shall not be visible to passersby.
- (10) **Time schedule and route of collection:** The daily and weekly time schedules and routes of Urban Local Bodies shall be fixed and notified in advance by the concerned official/authority. Details shall be available at all Offices and on the Urban Local Bodies and their website.
- (11) Similarly, the arrangements for the collection of construction and demolition waste, and garden and horticultural waste, by Urban Local Bodies of Tripura or its licensees shall be made available to the public as well as to the bulk generators of waste by the official/authority as the case may be.
- (12) **Surprise checks:** Any authorized Officer / Agent of Urban Local Bodies shall have right to enter, at all reasonable times, with such assistance as he considers necessary, any place for the purpose of
- (i) performing any of the functions entrusted to him by Urban Local Bodies of Tripura or
 - (ii) determine whether, and if so, in what manner, any such functions are to be performed, or whether any provisions of these Rules/Bye-laws has been complied with.
- (13) **Nuisance Detectors:** The official/authority shall provide and strengthen the system of Nuisance Detectors by providing suitable uniforms and vehicles to Nuisance Detectors.

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- (14) **Publicity:** Citizen Information Services: The Urban Local Bodies of Tripura shall publicize the provision of the Rules/Bye-laws through the media of signs, advertisement, leaflets, announcement on radio and televisions, newspapers and through any other appropriate means, so that all citizens are made aware about the statutory duties of citizens and the Urban Local Bodies of Tripura for services, recycling, anti-litter and anti-nuisance penalties and fines.
- (15) **Designated officers and periodic reports:** The official/authority concerned shall designate officers under their control who shall be responsible for implementing the obligatory responsibilities of Urban Local Bodies of Tripura specified under these Rules/Bye-laws in accordance with the plans and time schedules for implementation. The specific plans and time schedules and achievements against the same along with reasons for short falls, if any, shall also be shared publicly by the official/authority through the Urban Local Bodies and their website.
- (16) **Transparency and Public Accessibility:** To ensure greater transparency and public accessibility, the Urban Local Bodies of Tripura shall provide all necessary information that is required to be publicized their website.
- (17) **Co-ordination with Government Bodies:** Urban Local Bodies shall co-ordinate with other government agencies and authorities, to ensure compliance of these Rules/Bye-laws, within Local Body under the jurisdiction or control of such bodies.
- (18) The urban local body shall ensure arrangements for cleaning daily or at set intervals and all the year through at all the public roads, places, colonies, slums, Local Body, markets and tourism places, parks of the urban body, cremation grounds etc. and the urban local body shall be committed to collect and carry the garbage from these places door to door or from the nearest garbage bin/container/facility and transport it from there to the final disposal place in closed vehicles.
- (19) The urban local body shall utilize its own/outsourced/contract sanitation workers and vehicles in carrying out sanitation and solid waste management functions for full or partial daily cleaning work, so that the urban body is able to keep its area neat and clean in public interest.
- (20) In order to manage the complete daily cleaning system of the city, the urban local body shall establish a ward office (complaint center) in each ward, garbage bin/container at suitable places as required, public toilets/urinals, transfer stations to transport the garbage to the landfill for final disposal, processing unit, etc.
- (21) **User charges:** The Urban Local Body shall levy user charges from the households / premises for the waste management services rendered. For this purpose, the urban local body shall appoint its staff/designated persons in all the regions/zone/wards of the Corporation/Council/Nagar Panchayat to collect garbage from every home/premises in compliance with Solid Waste Management Rules, 2016.
- (22) A time will be fixed compulsorily in each area to collect garbage from each house/premises/Aangan. Preferably in the in the morning but can vary with in the period 6 AM to 3 PM. But the urban local body should ensure compliance with the timed fixed for any special cleaning purpose. A bell/horn/announcement (whose sound must not be over the permissible sound limit) should be fitted on the vehicle of garbage collection/blown by worker so that the residents can be made aware of collection being undertaken.
- (23) The time for garbage collection from commercial establishments/shops/markets shall be from 9.00 A.M to 12.00 Noon in the morning in general but can vary decided by the Urban Local Bodies.

- (24) **The Rates/User Charges/Fees :-**
The rates /charges/ fees for collecting garbage from home and the establishment of any Urban Local Body shall be notified separately by the Urban Development Department after taking approval of the State Government.
- (25) The charges for door to door or point garbage collection as above shall be collected only by the authorized institution/person of each ward/area. The above rates shall be properly advertised by the ULB/institution/person and the rates shall also be displayed on the Waste Management Vehicles. The authorized institution/person shall also write the name of the authorized institution/person on the Waste Management Vehicles.
- (26) The waste shall not be handled manually. But, due to some unprecedented circumstances, if the waste material has to be manually handled and lifted using manual labour, in such circumstances manual labour would be used with all due care and precautions of personal safety gear.
- (27) If the waste material is not disposed by any person on the designated sites, waste bins, litter bins, containers kept on the road and parks by the concerned municipal council/corporation and is disposed by any person/party elsewhere where waste disposal is prohibited, in such circumstances, Fine / compounding charges can be levied on the concerned person/party in addition to fine.
- (28). **Necessary funding provisions for SWM activities:** All the Urban Local Bodies in Tripura shall make necessary budget provision resource gap funding for all the activities related to Solid Waste Management and in light of the provisions of the Municipal Solid Waste Management Rules 2016 issued by Government of India.
- 7) **OBLIGATORY RESPONSIBILITIES OF URBAN LOCAL BODIES AND /OR GENERATORS OF WASTE IN CASE OF SOME SPECIFIC CATEGORIES/SITUATIONS:** Keeping in mind the particular nature of some situations, the following responsibilities are specifically mandated:
- 7.1. Slums-**
- 7.1.1 The official/authority shall extend solid waste management to the uncovered Local Body with in their jurisdiction.
- 7.1.2 Where applicable, Urban Local Bodies of Tripura shall extend door-to-door collection system at fixed times at a point outside the slum, for collection of segregated solid waste.
- 7.1.3 In exceptional cases, until the services of a door-to-door collection system at required frequencies are provided at designated spots on a public road or any other public place for the time being, manned community waste storage bins shall be maintained by Urban Local Bodies, where segregated waste shall be deposited by the generator, and from where Urban Local Bodies shall collect such waste.
- 7.1.4 Cleanliness drives shall be conducted by Urban Local Body with the help of local councilors, Citizens organizations, Government bodies / Corporate etc for the cleanliness of Local Body inside the slums, from time to time.
- 7.2 Poultry, Fish and Slaughter Waste (From all Local Bodies other than designated slaughter houses and markets)**
- 7.2.1 Every owner / occupier of any premises other than designated slaughter houses and markets, who generates poultry, fish and slaughter waste as a result of any commercial activity, shall store the same separately in closed, hygienic condition and deliver it at a specified time, on a daily basis to Urban Local Bodies' collection vehicle provided for this purpose. Deposit of such waste in any community bin is prohibited and shall attract fines.

7.2.2 The official/authority of Urban Local Bodies of Tripura shall be responsible for repair/remodeling of civic facilities in the markets to provide maximum hygiene and sanitary conditions in the market premises.

7.3 Vendor/Hawkers:

All vendors/hawkers shall keep their biodegradable and other waste unmixed in containers / bins at the site of vending for segregated storage of waste generated by that vending activity. It shall be the responsibility of the generator/ vendor to deliver this waste duly segregated to the Municipal Collection Vehicle of Urban Local Bodies. Failing which fine shall be imposed by Urban Local Bodies. Each Vendor/hawker shall be responsible to maintain their 'Clean Premise'/'Clean Area'.

7.4 House /gullies/Service Lanes:

7.4.1 It shall be the responsibility of the owner/occupier of premises within house-gullies to ensure that no waste is dumped or thrown in the house-gully, and to segregate and deliver any solid waste to the waste collection vehicle which shall be provided by Urban Local Bodies at such spots and at such times as may be notified by official/authority.

7.4.2 Where owners/occupiers of such premises wish to avail of the services of Urban Local Bodies for the cleaning of the house gully, They must apply to the concerned Office of Urban Local Bodies and pay suitable prescribed charges as notified by Urban Local Bodies from time to time. It shall be the responsibility of the owners/occupiers to provide access to the house gully for cleaning purposes.

7.5 Litter by owned / pet animals

It shall be the responsibility of the owner of any pet animal to promptly scoop/clean up any poop/litter/fecal matter created by any owned/pet animals on the street or any public place, and take adequate steps for the proper disposal of such waste their own sewage or other such sanitary system.

7.6 Public Gatherings and Events:

7.6.1 For Public Gatherings and Events, organized in public places for any reason (including for processions, exhibitions, circus, fairs, political rallies, commercial, religious, socio-cultural events, protests and demonstrations, etc.) where Police and/or Urban Local Bodies' permission is required, it shall be the responsibility of the Organizer of the event or gathering to ensure the cleanliness of that area.

7.6.2 A Refundable Cleanliness Deposit: The Organizer of the event shall pay required deposit with the concerned office for the duration of the event, which shall be refundable on the completion of the event on notifying that the said public place has been restored back to a clean state, and any waste generated as a result of the event has been collected and transported to designated sites, to the satisfaction of official/authority concerned. This deposit shall be only for the cleanliness of the public place and does not cover any damage to property. This section shall also, apply to various other events which are being organized outside the Municipal Parks i.e. on roads/lanes etc.

In case the Organizers of the event wishes to avail of the services of Urban Local Bodies for the cleaning, collection and transport of waste generated as a result of that event, they shall apply in advance to the concerned Office of Urban Local Bodies and pay the necessary charges in advance as may be fixed for this purpose by Urban Local Bodies.

7.7 Receptacles on private property:

Every owner or occupant of private property shall maintain authorized refuse receptacles on private premises provided the receptacles are neither visible from public street/roads and sidewalks nor accessible to animals.

7.8 Other public places

The Government / Semi-government, statutory bodies shall be responsible for implementation of these Rules/Bye-laws within the public premises owned/occupied by them.

7) Penalties for contravention of these Rules/Bye-laws

8.1. Whosoever contravenes any of the provisions of these Byelaws or fails to comply with the requirements made under any of these Byelaws shall be punished with a fine. The scheduled of fines shall be notified separately by the Urban Development Department after taking approval of the State Government.

8.2 In the event of continuation of the breach of the provisions of these Bye-laws, the equal amount of fine for every day of default shall be levied or Rs.100/day, whichever is higher, in addition to original fine.

9) MISCELLANEOUS PROVISIONS:

9.1 Bio medical waste and industrial waste shall not be mixed with urban solid waste and the collection of such waste shall be made as per the rules/byelaws specified separately for the purpose. Common Bio Medical Waste Treatment Facility (CBWTF) services shall be availed for disposal of bio medical waste as per rules/byelaws. Disposal of such hazardous waste will have to be ensured at the Common Bio Medical Waste Treatment Facility (CBWTF) plant at the prescribed charges.

9.2 Stray animals shall not be allowed to roam freely around waste dumps or at other places in the city and arrangement will have to be made for restraining them at authorized area/place only.

9.3 No one will collect or throw waste water, muddy water, night soil, dung, excreta etc. from his/her building, institution or commercial establishment to pollute the atmosphere and ground with its stench and harm public health or obstruct traffic, failing which, carrying charges shall be levied on the spot for spreading such waste, and case can be brought against them in court.

9.4 If a person is found spreading pollution or filth in public parks etc. by throwing dead animal/cattle or its parts, it will be a punishable offense and carrying charges shall also be levied.

10 RESPONSIBILITY OF URBAN LOCAL BODIES -

- 10.1 Transport of the municipal solid waste: - The vehicles used for the transport of solid waste are to be duly closed so that the waste should not be visible to the public and the waste is not scattered elsewhere on the road during transportation, the following standards should be maintained during the transportation of the solid waste.
- 10.2 The solid waste would be collected and cleaned as per schedule from the established waste collectors. Along with the waste, the surrounding area of the disposal site should also be kept clean.
- 10.3 The design of the transport vehicles will be such that the waste will not be allowed to touch ground until it reaches its final processing/disposal site, and thus the recurring handling of the waste will not be allowed.

11) RECYCLING OF THE MUNICIPAL SOLID WASTE –

To process the solid waste collected in the Local Body of Municipal Corporation/ council as useful materials, various solid waste disposal units approved by the pollution control board/PCC and different techniques of such solid waste should be applied so that the dependency of waste disposal on the landfills can be minimized. Following standards should be applied for the expected results:-

- 11.1 For the processing of the bio-degradable waste, various techniques can be used such as vermi composting, composting, mechanized composting, bio-methanation etc. Also the waste can be degraded using the other natural methods/resources by obtaining the required authorizations.
- 11.2 For the waste material mixed with the recyclable/renewable resources as a mixture, the method of recycling should be used. In some cases the waste resources can be used to generate energy. Such plants with the technology should be authorised by the pollution control board.

Illustrative list of biodegradable and recyclable waste

| <p>Biodegradable Waste "Biodegradable waste" means "wet" waste of plant and animal origin.</p> | <p>Recyclable waste "Recyclable waste" means "dry" waste that can be transformed through a process into raw materials for producing new products, which may or may not be similar to the original products.</p> |
|--|--|
| <p>Kitchen Waste including: tea leaves, egg shells, fruit and vegetable peels Meat and bones Garden and leaf litter, including flowers Soiled paper House dust after cleaning Coconut shells Ashes</p> | <p>Newspapers Paper, books and magazines Glass Metal objects and wire Plastic Cloth Rags Leather Rexene Rubber Wood /furniture Packaging</p> |

Schedule II:

Specified hazardous waste:

Specified Household Hazardous Waste

- Aerosol cans
- Batteries and button cells
- Bleaches and household kitchen and drain cleaning Agents & its Containers. Car batteries, oil filters and car care products and consumables
- Chemicals and solvents and their containers
- Cosmetic items, chemical-based Insecticides and their containers
- Light bulbs, tube-lights and compact fluorescent lamps (CFL)
- Discarded Medicines and its containers,
- Paints, oils, lubricants, glues, thinners, and their containers
- Pesticides and herbicides and their containers
- Photographic audio/video tapers and their containers, chemicals
- Styrofoam and soft foam packaging of furniture, packaging and equipment
- Thermometers and mercury-containing products

Schedule III:**List of Bio-medical waste: (Extract from the Bio-Medical Waste Rules)****Bio-medical waste**

"Bio-medical waste" means any waste, which is generated during the diagnosis, treatment or immunization of human beings or animals or in research activities pertaining thereto or in the production or testing of biological. Category No 4 Waste sharps

(Needles, syringes, scalpels, blades, glass, etc. that may cause puncture and cuts. This includes both used and unused sharps)

Category No 5 Discarded Medicines and Cytotoxic drugs (waste comprising of outdated, contaminated and discarded medicines)

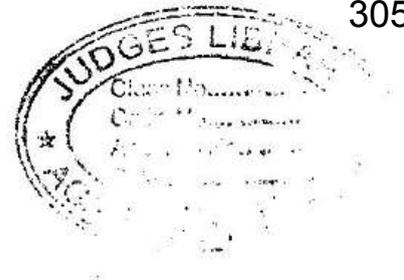
Category No 6 Solid Waste

(Items contaminated with blood, and body fluids including cotton, dressings, soiled plaster casts, lines, beddings, other material contaminated with blood)

Category No. 7 Solid Waste (waste generated from disposable items other than the waste sharps such as tubing's, catheters, intravenous Sets etc).

By order of the Governor,

[Secretary to the Government of Tripura]



Annexure - "B"

Agartala Municipal Corporation Solid Waste Management Regulation-2017.



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PART--I-- Orders and Notifications by the Government of Tripura,
The High Court, Government Treasury etc.

AGARTALA MUNICIPAL CORPORATION
AGARTALA, TRIPURA

F. No: 375/Mech. Div/AMC/2017/10692-10702

Dated Agartala the 18th August, 2017

NOTIFICATION

AGARTALA MUNICIPAL CORPORATION SOLID WASTEMANAGEMENT REGULATION, 2017

In exercise of the powers conferred by Rule 15 (e) of the Solid Waste Management Rules, 2016 and Section 275 of the Tripura Municipal Act, 1994, the Agartala Municipal Corporation hereby makes the following regulation namely "Agartala Municipal Corporation Solid Waste Management Regulation-2017" as approved by Mayor-In-Council of Agartala Municipal Corporation on 28th July, 2017.

1. **Short title and commencement and Jurisdiction:** This regulation shall be called "Agartala Municipal Corporation Solid Waste Management Regulation-2017" and will be applicable in the areas covered under Agartala Municipal Corporation. This regulation shall come into force on the date of its publication in the Official Gazette.
2. **Definitions** --(A) In this regulation, unless the context otherwise requires,-
 - (1) "aerobic composting" means a controlled process involving microbial decomposition of organic matter in the presence of oxygen;
 - (2) "anaerobic digestion" means a controlled process involving microbial decomposition of organic matter in absence of oxygen;
 - (3) "authorization" means the permission given by the State Pollution Control Corporation or Pollution Control Committee, as the case may be, to the operator of a facility or urban local authority, or any other agency responsible for processing and disposal of solid waste;
 - (4) "biodegradable waste" means any organic material that can be degraded by micro-organisms into simpler stable compounds;
 - (5) "bio-methanation" means a process which entails enzymatic decomposition of the organic matter by microbial action to produce methane rich biogas;
 - (6) "brand owner" means a person or company who sells any commodity under a registered brand label.
 - (7) "buffer zone" means zone of no development to be maintained around solid waste processing and disposal facility, exceeding 5 TPD of installed capacity. This will be maintained within total area allotted for the solid waste processing and disposal facility.

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- (8) "bulk waste generator" means and includes buildings occupied by the Central government departments or undertakings, State government departments or undertakings, local bodies, public sector undertakings or private companies, hospitals, nursing homes, schools, colleges, universities, other educational institutions, hostels, hotels, commercial establishments, markets, places of worship, stadia and sports complexes having an average waste generation rate exceeding 100kg per day;
- (9) "combustible waste" means non-biodegradable, non-recyclable, non-reusable, non-hazardous solid waste having minimum calorific value exceeding 1500kcal/kg and excluding chlorinated materials like plastic, wood pulp, etc;
- (10) "Composting" means a controlled process involving microbial decomposition of organic matter;
- (11) "contractor" means a person or firm that undertakes a contract to provide materials or labour to perform a service or do a job for service providing authority;
- (12) "co-processing" means use of non-biodegradable and non-recyclable solid waste having calorific value exceeding 1500kcal as raw material or as a source of energy or both to replace or supplement the natural mineral resources and fossil fuels in industrial processes;
- (13) "decentralised processing" means establishment of dispersed facilities for maximizing the processing of bio-degradable waste and recovery of recyclables closest to the source of generation so as to minimize transportation of waste for processing or disposal;
- (14) "disposal" means the final and safe disposal of post processed residual solid waste and inert street sweepings and silt from surface drains on land as specified in Schedule of rules to prevent contamination of groundwater, surface water, ambient air and attraction of animals or birds;
- (15) "domestic hazardous waste" means discarded paint drums, pesticide cans, CFL bulbs, tube lights, expired medicines, broken mercury thermometers, used batteries, used needles and syringes and contaminated gauge, etc., generated at the household level;
- (16) "door to door collection" means collection of solid waste from the door step of households, shops, commercial establishments, offices, institutional or any other non-residential premises and includes collection of such waste from entry gate or a designated location on the ground floor in a housing society, multi-storeyed building or apartments, large residential, commercial or institutional complex or premises;
- (17) "dry waste" means waste other than bio-degradable waste and inert street sweepings and includes recyclable and non-recyclable waste, combustible waste and sanitary napkin and diapers etc.;

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- (18) "dumpsites" means a land utilised by local body for disposal of solid waste without following the principles of sanitary land filling;
- (19) "extended producer responsibility" (EPR) means responsibility of any producer of packaging products such as plastic, tin, glass and corrugated boxes, etc., for environmentally sound management, till end-of-life of the packaging products;
- (20) "facility" means any establishment where in the solid waste management processes namely segregation, recovery, storage, collection, recycling, processing, treatment or safe disposal are carried out;
- (21) "fine" means penalty imposed on waste generators as specified in this regulation for non-compliance of the directions contained in this regulation
- (22) "handling" includes all activities relating to sorting, segregation, material recovery, collection, secondary storage, shredding, baling, crushing, loading, unloading, transportation, processing and disposal of solid wastes;
- (23) "inerts" means wastes which are not bio-degradable, recyclable or combustible street sweeping or dust and silt removed from the surface drains;
- (24) "incineration" means an engineered process involving burning or combustion of solid waste to thermally degrade waste materials at high temperatures;
- (25) "informal waste collector" includes individuals, associations or waste traders who are involved in sorting, sale and purchase of recyclable materials;
- (26) "leachate" means the liquid that seeps through solid waste or other medium and has extracts of dissolved or suspended material from it;
- (27) "local body" for the purpose of these regulations means and includes the Agartala Municipal Corporation,
- (28) "materials recovery facility" (MRF) means a facility where non-compostable solid waste can be temporarily stored by the local body or any other entity mentioned in rule 2 or any person or agency authorized by any of them to facilitate segregation, sorting and recovery of recyclables from various components of waste by authorized informal sector of waste pickers, informal recyclers or any other work force engaged by the local body or entity mentioned in rule 2 for the purpose before the waste is delivered or taken up for its processing or disposal;
- (29) "non-biodegradable waste" means any waste that cannot be degraded by micro-organisms into simpler stable compounds;
- (30) "operator of a facility" means a person or entity, who owns or operates a facility for handling solid waste which includes the local body and any other entity or agency appointed by the local body;

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- (31) "primary collection" means collecting, lifting and removal of segregated solid waste from source of its generation including households, shops, offices and any other non-residential premises or from any collection points or any other location specified by the local body;
- (32) "processing" means any scientific process by which segregated solid waste is handled for the purpose of reuse, recycling or transformation into new products;
- (33) "recycling" means the process of transforming segregated non-biodegradable solid waste into new material or product or as raw material for producing new products which may or may not be similar to the original products;
- (34) "redevelopment" means rebuilding of old residential or commercial buildings at the same site, where the existing buildings and other infrastructures have become dilapidated;
- (35) "refused derived fuel"(RDF) means fuel derived from combustible waste fraction of solid waste like plastic, wood, of pellets or fluff produced by drying, shredding, dehydrating and compacting of solid waste;
- (36) "residual solid waste" means and includes the waste and rejects from the solid waste processing facilities which are not suitable for recycling or further processing;
- (37) "rules" unless otherwise specifically mentioned, shall mean, Solid Waste Management Rules, 2016 as notified by Govt. of India, including its amendments from time to time.
- (38) "sanitary land filling " means the final and safe disposal of residual solid waste and inert wastes on land in a facility designed with protective measures against pollution of ground water, surface water and fugitive air dust, wind-blown litter, bad odour, fire hazard, animal menace, bird menace, pests or rodents, green house gas emissions, persistent organic pollutants slope instability and erosion;
- (39) "sanitary waste" means wastes comprising of used diapers, sanitary towels or napkins, tampons, condoms, incontinence sheets and any other similar waste;
- (40) "secondary storage" means the temporary containment of solid waste after collection at secondary waste storage depots or MRFs or bins for onward transportation of the waste to the processing or disposal facility;
- (41) "segregation" means sorting and separate storage of various components of solid waste namely biodegradable wastes including agriculture and dairy waste, non-biodegradable wastes including recyclable waste, non-recyclable combustible waste, sanitary waste and non-recyclable inert waste, domestic hazardous wastes, and construction and demolition wastes;
- (42) "service provider "means an authority providing public utility services like water, sewerage, electricity, telephone, roads, drainage, etc;

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- (43) "solid waste" means and includes solid or semi-solid domestic waste, sanitary waste, commercial waste, institutional waste, catering and market waste and other non-residential wastes, street sweepings, silt removed or collected from the surface drains, horticulture waste, agriculture and dairy waste, treated bio-medical waste excluding industrial waste, bio- medical waste and e-waste, battery waste, radio-active waste generated in the area under the local body;
- (44) "sorting" means separating various components and categories of recyclables such as paper, plastic, card-Corporations, metal, glass, etc., from mixed waste as may be appropriate to facilitate recycling;
- (45) "stabilising" means the biological decomposition of biodegradable wastes to a state where it generates no leachate or offensive odours and is fit for application to farm land, soil erosion control and soil remediation;
- (46) "street vendor" means any person engaged in vending of articles, goods, wares, food items or merchandise of everyday use or offering services to the general public, in a street lane, side walk, footpath, pavement, public park or any other public place or private area, from a temporary built up structure or by moving from place to place and includes hawker, peddler, squatter and all others which may be local or region specific; and the words "street vending" with their grammatical variations and cognate expressions shall be construed accordingly;
- (47) "tipping fee" means a fee or support price determined by the local authorities or any state agency authorized by the State government to be paid to the concessionaire or operator of waste processing facility or for disposal of residual solid waste at the landfill;
- (48) "transfer station" means a facility created to receive solid waste from collection areas and transport in bulk in covered vehicles or containers to waste processing and, or, disposal facilities;
- (49) transportation means conveyance of solid waste, either treated, partly treated or untreated from a location to another location in an environmentally sound manner through specially designed and covered transport system so as to prevent the foul odour, littering and unsightly conditions;
- (50) "treatment" means the method, technique or process designed to modify physical, chemical or biological characteristics or composition of any waste so as to reduce its volume and potential to cause harm;
- (51) "user fee" means a fee imposed by the local body and any entity mentioned in rule 2 on the waste generator to cover full or part cost of providing solid waste collection, transportation, processing and disposal services.

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- (52) "vermin composting" means the process of conversion of bio-degradable waste into compost using earth worms;
- (53) "waste generator" means and includes every person or group of persons, every residential premises and non-residential establishments including Indian Railways, defence establishments, which generate solid waste;
- (54) "waste hierarchy" means the priority order in which the solid waste is to be managed by giving emphasis to prevention, reduction, reuse, recycling, recovery and disposal, with prevention being the most preferred option and the disposal at the landfill being the least;
- (55) "waste picker" means a person or groups of persons informally engaged in collection and recovery of reusable and recyclable solid waste from the source of waste generation the streets, bins, material recovery facilities, processing and waste disposal facilities for sale to recyclers directly or through intermediaries to earn their livelihood.

(B) Words and expressions used herein but not defined, but defined in the, Environment (Protection) Act, 1986, the Water (Prevention and Control of Pollution) Act, 1974, Water (Prevention and Control of Pollution) Cess Act, 1977, Air (prevention and Control of Pollution) Act, 1981, The Tripura Municipal Act, 1994 and Solid Waste Management Rules, 2016 shall have the same meaning as assigned to them in the respective Acts.

3. Duties of Waste generators-

- (1) Every waste generator shall, -
- (a) segregate and store the waste generated by them in three separate streams namely biodegradable, non-bio degradable and domestic hazardous wastes in suitable bins and handover segregated wastes to authorized waste pickers or waste collectors as per the direction or notification by the Agartala Municipal Corporation from time to time;
- (b) wrap securely the used sanitary waste like diapers, sanitary pads etc., in the pouches provided by the manufacturers or brand owners of these products or in a suitable wrapping material as instructed by the local authorities and shall place the same in the bin meant for dry waste or non- biodegradable waste;
- (c) store separately construction and demolition waste, as and when generated, in his own premises and shall dispose of as per the Construction and Demolition Waste Management Rules, 2016;and
- (d) store horticulture waste and garden waste generated from his premises separately in his own premises and dispose of as per the directions of the local body from time to time.
- (2) No generators shall throw, burn or bury the solid waste generated by him, on streets, open public spaces outside his premises or in the drain or water bodies.

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(3) All waste generators shall pay such user fee for solid waste management, as specified by Agartala Municipal Corporation in the notification for this purpose from time to time.

(4) No person shall organize an event or gathering of more than one hundred persons at any unlicensed place without intimating the local body, at least three working days in advance and such person or the organizer of such event shall ensure segregation of waste at source and handing over of segregated waste to waste collector or agency as specified by the local body and shall pay such user fee for Solid Waste management, as specified by Agartala Municipal Corporation in the notification for this purpose from time to time.

(5) Every street vendor shall keep suitable containers for storage of waste generated during the course of his activity such as food waste, disposable plates, cups, cans, wrappers, coconut shells, leftover food, vegetables, fruits, etc., and shall deposit such waste at waste storage depot or container or vehicle as notified by the local body and shall pay such user fee for solid waste management, as specified by Agartala Municipal Corporation in the notification for this purpose from time to time.

(6) All resident welfare and market associations shall in partnership with Agartala Municipal Corporation, ensure segregation of waste at source by the generators as prescribed in the rules, facilitate collection of segregated waste in separate streams, handover recyclable material to either the waste pickers or agencies for recycling authorized by Agartala Municipal Corporation and pay such user fee for solid waste management as specified in the notification by Agartala Municipal Corporation for this purpose. The biodegradable waste shall be processed, treated and disposed off through composting or bio-methanation within the premises as far as possible. The residual waste shall be given to the authorised waste collectors or agency as directed by Agartala Municipal Corporation.

(7) All gated communities and institutions with more than 5,000 sqm area shall in partnership with the local body, ensure segregation of waste at source by the generators as prescribed in the rules, facilitate collection of segregated waste in separate streams, handover recyclable material to either the waste pickers or agencies for recycling authorized by Agartala Municipal Corporation and pay such user fee for solid waste management as specified in the notification by Agartala Municipal Corporation for this purpose. The biodegradable waste shall be processed, treated and disposed off through composting or bio-methanation within the premises as far as possible. The residual waste shall be given to the authorised waste collectors or agency as directed by Agartala Municipal Corporation.

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(8) All hostels, hospital, hotels and restaurants shall in partnership with the local body ensure segregation of waste at source as prescribed in the solid waste rules, facilitate collection of segregated waste in separate streams, handover recyclable material to either the authorized waste pickers or AMC. The bio-degradable waste shall be processed, treated and disposed off through compost in bio-methanation within the premises as far as possible. The residual waste shall be given to the waste collectors or agency as directed by the local body. All waste generators shall pay such user fee or charge as may be specified in the notification for this purpose.

(9) Every person responsible for organizing an event in open space/residential or non-residential/commercial places which involves service of foodstuff in plastic or multi-layered packaging shall segregate and manage the waste generated during such events in accordance with the Solid Waste Management Rules, 2016 and pay such user fee for solid waste management as notified by Agartala Municipal Corporation from time to time.

4. Duties of manufacturers or brand owners of disposable products and sanitary napkins and diapers

(1) All manufacturers of disposable products such as tin, glass, plastics & packaging etc. or brand owners who introduce such products in the market shall provide necessary financial assistance to Agartala Municipal Council for establishment of waste management system as notified by Agartala Municipal Council from time to time.

(2) All such brand owners who sell or market their products in such packaging material which are non-biodegradable shall put in place system to collect back the packaging waste generated due to their production.

(3) Manufactures or brand owners or marketing companies of sanitary napkins and diapers shall explore the possibility of using all recyclable materials in their products or they shall provide a pouch or wrapper for disposal of each napkin or diapers along with the packet of their sanitary products.

(4) All such manufacturers, brand owners or marketing companies shall educate the masses for wrapping and disposal of their products.

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5. Duties of Industrial Units located within one hundred km from the refused derived fuel and waste to energy plants based on solid waste –

All industrial units using fuel and located within one hundred km from a solid waste based refused derived fuel plant shall make arrangements to replace at least five percent of their fuel requirement by refused derived fuel so produced.

6. Criteria of duties regarding setting up of Solid Waste processing and Treatment Facility

(1) The operator of the facility shall design and set up the facility as per the technical guidelines issued by Central Pollution Control Board in this regard from time to time and the manual on Solid Waste Management prepared by the Ministry of Urban Development.

(2) The operator shall obtain necessary approvals from State Pollution Control Board or Pollution Control Committee.

(3) The operator of the facility shall be responsible for the safe & environmentally sound operations of the Solid Waste processing and or treatment facilities as per the guidelines issued Central Pollution Control Board from time to time and the manual on Solid Waste Management published by the Ministry of Urban Development.

(4) The operator of the Solid waste processing and treatment facility shall submit annual report in Form III of the rules each by 30th April to the State Pollution Control Board or Pollution Control Committee and concerned local body.

7. Duties and responsibilities of Agartala Municipal Corporation

(1) Agartala Municipal Corporation shall:

(a) arrange for door to door collection of segregated solid waste from all households including slums and informal settlements, commercial, institutional and other non-residential premises. From multi-storage buildings, large commercial complexes, malls, housing complexes, etc., this may be collected from the entry gate or any other designated location;

(b) establish a system to recognise organisations of waste pickers or informal waste collectors and promote and establish a system for integration of these authorised waste-pickers and waste collectors to facilitate their participation in solid waste management including door to door collection of waste;

(c) facilitate formation of Self Help Groups, provide identity cards and thereafter encourage integration in solid waste management including door to door collection of waste;

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- (d) prescribe from time to time user fee as deemed appropriate and collect the fee from the waste generators on its own or through authorised agency;
- (e) direct waste generators not to litter i.e. throw or dispose of any waste such as paper, water bottles, liquor bottles, soft drink cans, tetra packs, fruit peel, wrappers, etc., or burn or bury waste on streets, open public spaces, drains, waste bodies and to segregate the waste at source as prescribed under these rules and hand over the segregated waste to authorised the waste pickers or waste collectors authorised by the local body;
- (f) establish waste deposition centres for domestic hazardous waste and give direction for waste generators to deposit domestic hazardous wastes at this centre for its safe disposal. Such facility shall be established in a city or town in a manner that one centre is set up for the area of twenty square kilometres or part thereof and notify the timings of receiving domestic hazardous waste at such centres;
- (g) ensure safe storage and transportation of the domestic hazardous waste to the hazardous waste disposal facility or as may be directed by the State Pollution Control Board or the Pollution Control Committee;
- (h) direct street sweepers not to burn tree leaves collected from street sweeping and store them separately and handover to the waste collectors or agency authorised by local body;
- (i) provide training on solid waste management to waste-pickers and waste collectors;
- (j) collect waste from vegetable, fruit, flower, meat, poultry and fish market on day to day basis and promote setting up of decentralised compost plant or bio-methanation plant at suitable locations in the markets or in the vicinity of markets ensuring hygienic conditions;
- (k) collect separately waste from sweeping of streets, lanes and by-lanes daily, or on alternate days or twice a week depending on the density of population, commercial activity and local situation;
- (l) set up covered secondary storage facility for temporary storage of street sweepings and silt removed from surface drains in cases where direct collection of such waste into transport vehicles is not convenient. Waste so collected shall be collected and disposed of at regular intervals as decided by the local body;
- (m) collect horticulture, parks and garden waste separately and process in the parks and gardens, as far as possible;

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- (n) transport segregated bio-degradable waste to the processing facilities like compost plant, bio-methanation plant or any such facility. Preference shall be given for on-site processing of such waste;
- (o) transport non-bio-degradable waste to the respective processing facility or material recovery facilities or secondary storage facility;
- (p) transport construction and demolition waste as per the provisions of the Construction and Demolition Waste Management Rules, 2016;
- (q) involve communities in waste management and promotion of home composting, bio-gas generation, decentralised processing of waste at community level subject to control of odour and maintenance of hygienic conditions around the facility;
- (r) phase out the use of chemical fertilizer in two years and use compost in all parks, gardens maintained by the local body and wherever possible in other places under its jurisdiction. Incentives may be provided to recycling initiatives by informal waste recycling sector.
- (s) facilitate construction, operation and maintenance of solid waste processing facilities and associated infrastructure on their own or with private sector participation or through any agency for optimum utilisation of various components of solid waste adopting suitable technology including the following technologies and adhering to the guidelines issued by the Ministry of Urban Development from time to time and standards prescribed by the Central Pollution Control Board. Preference shall be given to decentralised processing to minimize transportation cost and
- Environmental impacts such as-
- i) bio-methanation, microbial composting, vermi-composting, anaerobic digestion or any other appropriate processing for bio-stabilisation of biodegradable wastes;
 - ii) waste to energy processes including refused derived fuel for combustible fraction of waste or supply as feedstock to solid waste based power plants or cement kilns;
- (t) undertake on their own or through any other agency construction, operation and maintenance of sanitary landfill and associated infrastructure as per Schedule 1 for disposal of residual wastes in a manner prescribed under these rules;
- (u) make adequate provision of funds for capital investments as well as operation and maintenance of solid waste management services in the annual budget ensuring that funds for discretionary functions of the local body have been allocated only after meeting the requirement of necessary funds for solid waste management and other obligatory functions of the local body as per these rules;

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(v) educate workers including contract workers and supervisors for door to door collection of segregated waste and transporting the unmixed waste during primary and secondary transportation to processing or disposal facility;

(w) ensure that the operator of a facility provides personal protection equipment including uniform, fluorescent jacket, hand gloves, rain coats, appropriate foot wear and masks to all workers handling solid waste and the same are used by the workforce;

(2) *There shall be a Ward Level Solid Waste Management Committee in each ward of Agartala Municipal Corporation with the Councillor as the Chairperson and including 20 other members in which least 10 must be women. This committee shall create public awareness through information, education and communication campaign and educate the waste generators on the following; namely:-*

- (i) not to litter;
- (ii) to store the waste in the household bins in segregated manner and ensuring it so that it can be collected under Door to Door collection. Practice segregation bio-degradable waste into GREEN BIN, non-biodegradable (recyclable and combustible) in BLUE BIN, sanitary waste and domestic hazardous wastes in RED BIN;
- (iii) Minimize generation of waste;
- (iv) Reuse the waste to the extent possible;
- (v) Practice home composting, vermi-composting, bio-gas generation or community level composting;
- (vi) wrap securely used sanitary waste as and when generated in the pouches provided by the brand owners or a suitable wrapping as prescribed by the local body and place the same in the bin meant for non-bio degradable waste;
- (vii) Storage of segregated waste at source in different bins;
- (viii) Handover segregated waste to waste pickers, waste collectors, recyclers or waste collection agencies; and
- (ix) Pay monthly user fee or charges as notified or fixed by AMC to waste collectors or ward level committee or any other person authorized by the Agartala Municipal Corporation for sustainability of solid waste management.

Tripura Gazette, Extraordinary Issue, August 28, 2017 A. D.

3) Any waste generator who violates the provisions of this regulation or fails to discharge his duty as per provisions of this regulation shall pay spot fines as follows for each violation:

| Solid Waste (Other than Construction & Demolition Waste) | | | |
|--|--|--|--|
| Individual/Household | | Non-Residential/Commercial Establishment | |
| Rs. 500 /- | For First violation/failure | Rs. 1000/- | For First violation/failure |
| Rs. 1000/- | For Second violation/failure | Rs. 2000/- | For Second violation/failure |
| Rs. 2000/- | For Third and subsequent violations/failures | Rs. 5000/- | For Third and subsequent violations/failures |
| For Construction & Demolition Waste | | | |
| Individual/Household | | Non-Residential/Commercial Establishment | |
| Rs. 1000 /- | For First violation/failure | Rs. 2000/- | For First violation/failure |
| Rs. 3000/- | For Second violation/failure | Rs. 4000/- | For Second violation/failure |
| Rs. 4000/- | For Third and subsequent violations/failures | Rs. 5000/- | For Third and subsequent violations/failures |

Provided that, the spot fines as mentioned in this section shall be in addition to the fee chargeable by the local body for removal of the solid waste or construction and demolition waste as notified from time to time. Provided further that, Assistant Municipal Commissioners of Various Zones of Agartala Municipal Corporation and such other officers as notified by Agartala Municipal Corporation shall be authorized persons to collect "spot fines" and "fees" chargeable by the local body for removal of the solid waste or construction and demolition waste" as notified from time to time.


 (Debapriya Barchan, IAS)
 Municipal Commissioner
 Agartala Municipal Corporation



22, Ramnagar Road No 10, near
 Ramthakur Ashram, Ram Nagar,
 Lat: 23.84508, Lng: 91.26851

27/11/25 08:30:46 AM GMT+05:30



GPS Map Camera

Agartala, Tripura, India 

Ranjit Nagar, ramnagar, Ram Nagar, Agartala, Tripura
799002, India

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Thursday, 27/11/2025 09:24 AM GMT +05:30









GPS Map Camera

Agartala, Tripura, India

R7x7+fv7, Ranjitnagar, Ram Nagar, Agartala, Tripura
799002, India

Lat 23.848499° Long 91.264487°

Thursday, 27/11/2025 09:23 AM GMT +05:30



Google



GPS Map Camera



Agartala, Tripura, India 

Bru House, Dajendra, 79 Tilla, Agartala, Tripura 799006, India

Lat 23.872078° Long 91.300053°

Thursday, 27/11/2025 09:40 AM GMT +05:30



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Thursday 27 November 2025 09:03:52





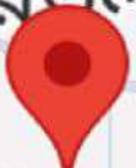
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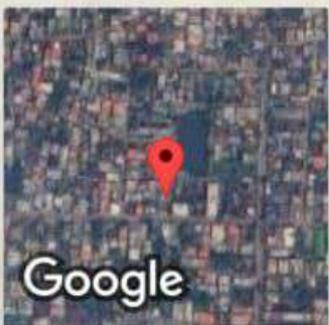
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Google



 GPS Map Camera



Agartala, Tripura, India 

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Nutanpalli, Chatra, Krishna Nagar, Agartala, Tripura 799001, India

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Thursday, 27/11/2025 11:45 AM GMT +05:30



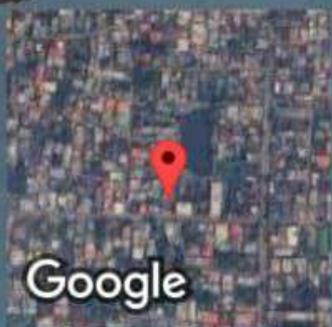
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Google



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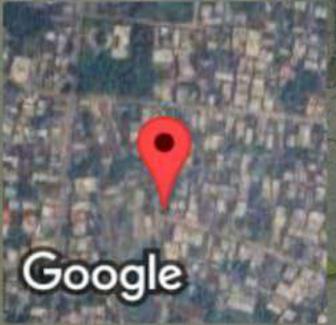
Agartala, Tripura, India 

R7rf+67r Chatra Sangha Lake Park, Haradhan Sangha Rd,
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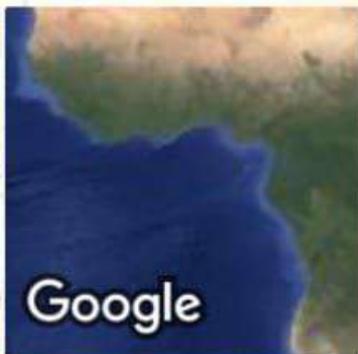
GPS Map Camera



Agartala, Tripura, India 🇮🇳
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Tripura 799005, India
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 GPS Map Camera



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799001,

Thursday, 27/11/2025 08:36 AM GMT +05:30



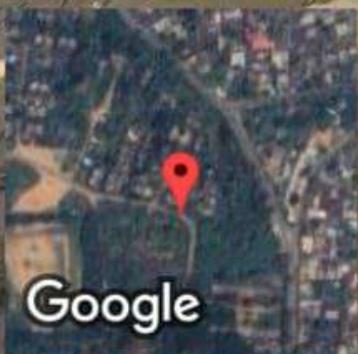
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Agartala, Tripura, India 

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Agartala, Tripura 799003, India

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Google



GPS Map Camera

Agartala, Tripura, India 

Nagar Police Complex, A.d, Arundhanti Nagar,
Agartala, Tripura 799003, India

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Thursday, 27/11/2025 09:46 AM GMT +05:30



Google

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AKHAURA ROAD, AGARTALA. (M) • 9862234578 / 9774515085.



 **GPS Map Camera**

Agartala, Tripura, India 

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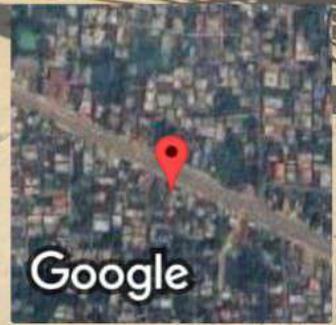
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Agartala, Tripura, India 

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799002, India

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Thursday, 27/11/2025 09:10 AM GMT +05:30



Google



GPS Map Camera

Agartala, Tripura, India

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Tripura 799004, India

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 GPS Map Camera

Agartala, Tripura, India 

16, Kalitilla, Bardowali, Agartala, Tripura 799003, India

Lat 23.822863° Long 91.262225°

Thursday, 27/11/2025 09:44 AM GMT +05:30



Google



 GPS Map Camera

Agartala, Tripura, India 

16, Kalitilla, Bardowali, Agartala, Tripura 799003, India

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Thursday, 27/11/2025 09:44 AM GMT +05:30



Google



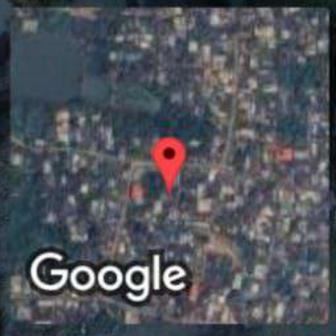
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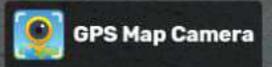
16, Kalitilla, Bardowali, Agartala, Tripura 799003, India

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Thursday, 27/11/2025 09:44 AM GMT +05:30



Google



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 R7wq+mmj, Ujan Abhoynagar, Indranagar, Agartala,
 Tripura 799005, India
 Lat 23.846939° Long 91.289234°
 Thursday, 27/11/2025 08:43 AM GMT +05:30





8, Ram Nagar Rd, Ram Nagar,
Agartala, Tripura 799002, India

Lat: 23.84279, Lng: 91.26492

27/11/25 08:48:58 AM

GMT+05:30

| AGARRTALA MUNICIPAL CORPORATION | | | | | | | |
|--|------------------------------------|---------|---------------------|------------------|-------------|------------------|-------------------|
| Door to Door Garbage Collection SHG Members Groups | | | | | | | |
| Sl.No | Name of SHG | Ward No | Bank Name | Branch | IFSC Code | Account No | No of SHG Members |
| 1 | Bharatmata SHG | 9 | TGB | Khayerpur | PUNBORRBTGB | 8024012228345 | 8 |
| 2 | Bharat Mata S H G | 10 | TGB | Kashipur | PUNBORRBTGB | 8003012643988 | 9 |
| 3 | Green SHG | 21 | TGB | Dhaleswar | PUNBORRBTGB | 8003012641111 | 12 |
| 4 | Tripureswari SHG | 23 | TGB | Dhaleswar | PUNBORRBTGB | 8003012644251 | 10 |
| 5 | Meghna SHG | 24 | TGB | Dhaleswar | PUNBORRBTGB | 8003012644109 | 10 |
| 6 | Taj SHG | 25 | TGB | Dhaleswar | PUNBORRBTGB | 8003012657680 | 5 |
| 7 | Dhaleswari SHG | | TGB | Dhaleswar | PUNBORRBTGB | 8003012644880 | 10 |
| 8 | Swaccha Nagar S H G | 28 | TGB | Jogendranagar | PUNBORRBTGB | 8020012351388 | 7 |
| 9 | Swacchatar Aloo SHG | 30 | TGB | Jogendranagar | PUNBORRBTGB | 8020012350909 | 7 |
| 10 | Nirmala SHG | 14 | TSCBL | Durgachowmuhani | ICIC00TSCBL | 003112050000013 | 11 |
| 11 | Joy Ram SHG | | TSCBL | Durgachowmuhani | ICIC00TSCBL | 003112050000033 | 11 |
| 12 | Sundaram SHG | 15 | TGB | Durgachowmohoni | PUNBORRBTGB | 8016012223720 | 11 |
| 13 | Sugandha SHG | 16 | TGB | Durgachowmuhani | PUNBORRBTGB | 8016012220431 | 14 |
| 14 | Akash Pradip SHG | 17 | TSCBL | Durga chowmuhani | ICIC00TSCBL | 003112050000120 | 10 |
| 15 | Aatar S.H.G | 20 | TSCBL | MG Bazar | ICIC00TSCBL | 003012010007415 | 11 |
| 16 | Mahila Arthik Vikas Mahamandal SHG | 22 | Canara Bank | Agartala | CNRB0002348 | 110238083893 | 14 |
| 17 | Madhumay SHG | 31 | TSCBL | MG Bazar | ICIC00TSCBL | 003012010007486 | 10 |
| 18 | Swachha Sabuj S H G | 32 | TSCBL | Battala | ICIC00TSCBL | 002412050000007 | 11 |
| 19 | Agarbati SHG | 34 | TSCBL | Battala Evening | ICIC00TSCBL | 003712050000033 | 14 |
| 20 | The Nirmala SHG | 35 | TSCBL | Secretariat | ICIC00TSCBL | 003212050000003 | 12 |
| 21 | Gangajal S.H.G | 36 | TSCBL | Battala Evening | ICIC00TSCBL | 003712050000032 | 18 |
| 22 | Sagarika SHG | 1 | PNB | Akhaura Road | PUNB0216120 | 2161200100001116 | 10 |
| 23 | Angikar D2D SHG | 2 | TGB | Natun Nagar | PUNBORRBTGB | 8135010076012 | 8 |
| 24 | Swacchata SHG | 3 | TGB | Natun Nagar | PUNBORRBTGB | 8135010078278 | 4 |
| 25 | Joy Guru SHG | 4 | TGB | NCC | PUNBORRBTGB | 8112010000684 | 5 |
| 26 | Puja Door to Door SHG | 5 | TGB | Abhaynagar | PUNBORRBTGB | 8004013412598 | 15 |
| 27 | Padma Sree SHG | 6 | TGB | Abhoynagar | PUNBORRBTGB | 8004013411809 | 5 |
| 28 | The Samaj Unayan SHG | | TSCBL | GB Bazar | ICIC00TSCBL | 00291205000141 | 18 |
| 29 | Seva S H G | 7 | Union Bank of India | GB Bazar | UBIN0557161 | 571602010006254 | 8 |
| 30 | Diya SHG | 8 | TSCBL | GB Bazar | ICIC00TSCBL | 002912050000050 | 4 |
| 31 | Joy Guru SHG | 11 | TGB | Abhoynagar | PUNBORRBTGB | 8004013411818 | 10 |
| 32 | Shanti SHG | 12 | TGB | Abhoynagar | PUNBORRBTGB | 8004013411669 | 11 |
| 33 | Soundorjaya SHG | 13 | TGB | Durgachowmuhani | PUNBORRBTGB | 8016012220644 | 10 |
| 34 | Nistha Mahila Mandal SHG | 33 | TGB | Bardowali | PUNBORRBTGB | 8002010094203 | 10 |

Door to Door Garbage Collection SHG Members Groups

| SI.No | Name of SHG | Ward No | Bank Name | Branch | IFSC Code | Account No | No of SHG Members |
|-------|-----------------------------------|---------|-----------|-------------|-------------|-----------------|-------------------|
| 35 | Matri Shakti SHG | 37 | TGB | Camperbazar | PUNBORRBTGB | 8118010107297 | 14 |
| 36 | Madhugandha SHG | 38 | TGB | Camperbazar | PUNBORRBTGB | 8118010104975 | 12 |
| 37 | Samaj Kalyan SHG | 39 | TGB | MB Tilla | PUNBORRBTGB | 8040012101039 | 19 |
| 38 | Swachhatai Sundar Self Help Group | 40 | TGB | Bardowali | PUNBORRBTGB | 8002010085357 | 7 |
| 39 | 39 Swachhatai Shakti SHG | | TGB | Bardowali | PUNBORRBTGB | 8002010082925 | 10 |
| 40 | Ujjal Deep SHG | 41 | TGB | Pratapgarh | PUNBORRBTGB | 8146010029652 | 15 |
| 41 | Swachha Pratapgarh SHG | 42 | TGB | Pratapgarh | PUNBORRBTGB | 8146010056267 | 8 |
| 42 | Sabuj SHG | 43 | TGB | Pratapgarh | PUNBORRBTGB | 8146010030126 | 10 |
| 43 | Golap SHG | 45 | TGB | Badharghat | PUNBORRBTGB | 8017010015561 | 10 |
| 44 | Rajani Ghanda SHG | 46 | TGB | Badharghat | PUNBORRBTGB | 8017012260776 | 15 |
| 45 | Sabuj Sathi SHG Wad No 47 | 47 | TGB | MB Tilla | PUNBORRBTGB | 8040012102418 | 16 |
| 46 | Jaba SHG | 48 | TGB | Hapania | PUNBORRBTGB | 8017010008679 | 8 |
| 47 | Sonali Self Help Group | 49 | TGB | Badharghat | PUNBORRBTGB | 8017012284341 | 3 |
| 48 | Joyram SHG | 50 | TGB | Hapania | PUNBORRBTGB | 8153010003384 | 9 |
| 49 | Joy Ram SHG | 51 | TSCBL | Maheshkhola | ICIC00TSCBL | 006012050000194 | 15 |

Annexure - "E"





GPS Map Camera

Agartala, Tripura, India
37, Office Ln, Melarmath, Dhaleswar, Agartala, Tripura 799001, India
Lat 23.829479°
Long 91.27452°
25/09/24 11:59 AM GMT +05:30





**PUBLISHED IN THE EXTRAORDINARY ISSUE
OF THE TRIPURA GAZETTE**

Agartala, Thursday, July 4, 2019 A. D., Asadha 13, 1941 S. E.

**GOVERNMENT OF TRIPURA
DIRECTORATE OF URBAN DEVELOPMENT DEPARTMENT
3RD FLOOR OF KHADYA BHAWAN
PANDIT NEHRU COMPLEX
AGARTALA : TRIPURA (WEST)**

No.F.14(4)/UDD/DUD/2018/4445-73

Dated, Agartala, the 4th July, 2019.

NOTIFICATION

In exercise of the power under Rule 6 (24) and Rule 7(8.1) of the Tripura Municipal Solid Waste (Management and Handling) Cleanliness and Sanitation Rules, 2019 and in supersession of all earlier notifications issued in this regard, the Government of Tripura hereby notifies the following rates / charges / fees to be imposed by the Urban Local Bodies (ULBs) for door to door collection and source segregation of solid and liquid waste from individual houses, shops and other establishments and rate of penalties / fines to be imposed by Urban Local Bodies for contravention of these rules.

A. Rates/Charges/Fees to be imposed by the Urban Local Bodies

| Sl No | Category of customer | Amount (from each premises) per month | | |
|-------|---|--|------------------------|------------------------|
| | | Agartala Municipal Corporation | Municipal Councils | Nagar Panchayats |
| 1 | Individual House hold (Twice a day collection of solid wastes) | Rs. 90 (Rs. 3/day) | Rs. 90 (Rs. 3/day) | Rs. 90 (Rs. 3/day) |
| 2 | Commercial establishments, shops, eating places (Dhaba/sweet shops/coffee house etc) (Twice a day collection of solid wastes) | Rs.150/ (Rs. 5/day) | Rs.150/ (Rs. 5/day) | Rs.150/ (Rs. 5/day) |
| 3 | Guest House | Rs.750/ | Rs.500/ | Rs.250/ |
| 4 | Hostel | Rs.500/ | Rs.400/ | Rs.250/ |
| 5 | Hotel Restaurant (Unstirred) | Rs.750/ | Rs.500/ | Rs.250/ |
| 6 | Hotel Restaurant (Up to 3 star) | Rs. 1500/ | Rs.1000/- | Rs.750/ |
| 7 | Hotel Restaurant (over 3 star) | Rs.3000/ | Rs.2000/ | Rs.1500/ |
| 8 | Commercial offices, government offices, Bank, Insurance offices, coaching classes, education institute etc. | Rs.750/ | Rs.500/ | Rs.250/ |
| 9 | Clinic, dispensary, laboratories (up to 50 beds) | Rs.2000/ | Rs.1500/ | Rs.1000/ |
| 10 | Clinic, dispensary, laboratories (more than 50 beds) | Rs.4000/ | Rs.3000/ | Rs.2000/ |

| | | | | |
|----|--|-------------------------------------|----------------------|----------------------|
| 11 | Small and cottage industry workshops (only hazardous), waste upto 10 kg per day | Rs.750/ | Rs.500/ | Rs.250/ |
| 12 | Godowns, cold storages (only non-hazardous) waste | Rs.1500/ | Rs.1000/ | Rs.750/ |
| 13 | Marriage halls, festival halls, exhibition and fairs with area up to 3000 sq. m. | Rs.2000/ occasion | Rs.1500/ occasion | Rs.1000/ occasion |
| 14 | Marriage halls, festival halls, exhibition and fairs with area over 3000 sq. m. | Rs.5000/ occasion | Rs.4000/ occasion | Rs.3000/ occasion |
| 15 | Other places not marked as above | As assessed by the Urban Local Body | | |

B. Rates of penalties/ fines to be imposed by Urban Local Bodies.

| Srl. No. | Rule No. | Description of Rules | Municipal Corporation | Municipal Councils | Nagar Panchayats |
|--|---------------------|--|-----------------------|--------------------|--------------------|
| Rule No. 4.1: Littering, Creating Nuisance and Clean Aangan Violation | | | | | |
| | No. 4.1. to 4.4 | Littering on roads/ streets | Rs. 200 | Rs. 200 | Rs. 200 |
| | No. 4.4 Nuisance | Spitting | Rs. 100 | Rs.100 | Rs. 100 |
| | | Urinating | Rs. 200 | Rs. 200 | Rs. 200 |
| | | Defecating in open space | Rs. 500 | Rs. 500 | Rs. 500 |
| Rule No. 5 : Segregation, storage, delivery and collection violations | | | | | |
| 5 | N. 5.1 and 5.2 | For delivering waste that is not segregated and not stored in separate bins: a) Individual b) Bulk generator | Rs. 100 Rs. 500 | Rs. 100 Rs. 500 | Rs. 100 Rs. 500 |
| 6 | No. 5.8 | For not storing & delivering Construction and Demolition waste in segregated manner. | Rs. 1000 | Rs. 1000 | Rs. 1000 |
| 7 | No. 5.11 | For burning waste | Rs. 500 | Rs. 500 | Rs. 500 |
| Rule No. 7: Specific Categories / Situations | | | | | |
| 8 | No. 7.3 | a) For a vendor / hawker without a container / waste basket | Rs. 200 | Rs. 200 | Rs. 200 |
| | | b) For a vendor / hawker who does not deliver waste in a segregated manner as specified | Rs. 100 | Rs. 100 | Rs. 100 |
| 9 | No. 7.5 | For littering/defecation by pet / owned animals | Rs. 500 | Rs. 500 | Rs. 500 |
| 10 | No. 7.6 | For not cleaning-up after public gathering / event within 4 hours | Rs. 5000 | Rs. 5000 | Rs. 5000 |

By order of the Governor,

Dr. Milind Ramteke (IAS)
Additional Secretary to the
Government of Tripura



PERFORMANCE BUDGET 2024-25
OUTCOME BUDGET 2025-2026
23rd April, 2025

পারফরম্যান্স বাজেট ২০২৪-২৫
 আউটকাম বাজেট ২০২৫-২৬
 ২৩ এপ্রিল, ২০২৫ ইং

আগরতলা পুর নিগম

সিটি সেন্টার, প্যারডাইস চৌমুহনী, আগরতলা,
 ত্রিপুরা - ৭৯৯০০১

AGARTALA MUNICIPAL CORPORATION

City Centre, Paradise Chowmuhani, Agartala, Tripura - 799 001
 web : www.agartalacity.tripura.gov.in
 e-mail : amc.tripura@gmail.com # Phone : 0381 232 5646

BUDGET 2025-26



AGARTALA MUNICIPAL CORPORATION AGARTALA



BUDGET AT A GLANCE

Budget Estimates for the year 2025-26



আগরতলা পুর নিগম আগরতলা আর্থিক বাজেটের নির্বাহী সার সংক্ষেপ অর্থ বছর : ২০২৫ - ২০২৬

আগরতলা পুর নিগম আজ ২০২৫-২৬ অর্থ বছরের ব্যয় নির্বাহের জন্য ৪৭৬.৫৫কোটি টাকার বাজেট প্রস্তাব পেশ করেছে। এই পরিমাণ বাজেট পেশ করা সম্ভব হয়েছে আগরতলা পুর নিগমের রাজস্ব এবং অ-রাজস্ব আয় বৃদ্ধি এবং ১৫তম অর্থ কমিশনের অধীনে রাজ্য সরকারের অনুদান এবং রাজ্য সরকারের Share of Taxes, TULM, SBM, PMAY(U), Special Fund, Smart City Mission, MSY, NULM ইত্যাদি থেকে প্রাপ্ত তহবিলের মাধ্যমে। বাজেটের ব্যয়ের মধ্যে কর্মচারি ও শ্রমিকদের বেতন এবং মজুরি, জ্বালানি, প্রাতিষ্ঠানিক এবং AMC এর পরিষেবা প্রদানের অন্যান্য আনুষঙ্গিক খরচ অর্ন্তভুক্ত রয়েছে নাগরিকদের পরিষেবার লক্ষ্যে। এছাড়াও পুর এলাকায় পরিকাঠামো উন্নয়নে বেশ কতগুলো নতুন প্রকল্পে মূলধনী ব্যয় অর্ন্তভুক্ত করা হয়েছে।

যদি আমরা বিগত অর্থ বছরগুলির আগরতলা পুর নিগমের কার্যকারিতা দেখি, তবে এটি ভালভাবে লক্ষ্য করা যেতে পারে যে, আগরতলা শহর ও তার সম্মিহিত এলাকাকে সুন্দর করার জন্য অনেক জলাশয় তৈরি করা হয়েছে, নতুন রাস্তা, কালভার্ট, ড্রেইন, পাবলিক টয়লেট, পার্ক এবং শ্মশান নির্মাণের পাশাপাশি মিউনিসিপাল মার্কেটের মতো কিছু পরিকাঠামো তৈরি করা হয়েছে। শহরের বিভিন্ন গুরুত্বপূর্ণ স্থানে উচ্চক্ষমতা সম্পন্ন বৈদ্যুতিক বাতির ব্যবস্থা করা হয়েছে জনজীবনের নিরাপত্তা বিধানের লক্ষ্যে। আগামী ২০২৫-২৬ অর্থ বছরে আগরতলা পুর নিগম প্রকল্প রূপায়ণের ক্ষেত্রে নিম্নলিখিত বেশ কিছু উচ্চাকাঙ্ক্ষা মূলক প্রকল্পে বিশেষ গুরুত্ব আরোপ করছেঃ-

- ১) বন্যা নিয়ন্ত্রণের লক্ষ্যে শহরের তিনটি স্থান যথা (ক) শকুন্তলা রোড (খ) রামনগর ৪ নং রাস্তা (গ) সংসঙ্গ আশ্রম এলাকায় তিনটি নতুন ফ্লাড পাম্প হাউস ২৮ কোটি টাকা ব্যায়ে নির্মাণ করা হবে।
- ২) নতুন ফ্লাড পাম্প ও জল নির্গমনকারী পাইপ লাইন বসানো হবে আনুমানিক ৪ কোটি ব্যায়ে।
- ৩) দুর্গা চৌমুহনী বাজার এলাকায় ৫৬ লক্ষ টাকা ব্যায়ে ১টি অত্যাধুনিক কসাইখানা নির্মাণ করা হবে।
- ৪) পুর নিগমের বর্ধিত এলাকায় ৫ কোটি অর্থ ব্যায়ে নতুন বৈদ্যুতিক লাইন সম্প্রসারণ, রাস্তা ও ড্রেইন নির্মাণ প্রকল্প হাতে নেওয়া হয়েছে।
- ৫) নতুন ওয়ার্ড অফিস নির্মাণ বাবদ ৫ কোটি টাকা ব্যায়ে ধার্য করা হয়েছে।
- ৬) ৩.৩০ কোটি টাকা ব্যায়ে শহরের ৩টি শ্মশানে বৈদ্যুতিক চুল্লি বসানোর পরিকল্পনা হাতে নেওয়া হয়েছে।
- ৭) শহরের ৫টি বড় জলাশয় যথা (ক) শিব বাড়ি (খ) প্রতাপগড় ঋষি কলোনী (গ) অভয়নগর বাজার (ঘ) অভয়নগর ভেটেরেনারী হাসপাতাল (ঙ) রাধানগর পুকুর সৌন্দর্যায়ন ও পুনঃনির্মাণের লক্ষ্যে ১৭ কোটি টাকার অনুমিত ব্যয় ধার্য করা হয়েছে।

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AGARTALA MUNICIPAL CORPORATION

AGARTALA

EXECUTIVE SUMMARY OF THE FISCAL BUDGET

FISCAL YEAR: 2025 - 2026

Agartala Municipal Corporation is today presenting a budget proposal of Rs 476.55 crore for the financial year 2025-26. This amount has been made possible by the increase in revenue and non-revenue income of Agartala Municipal Corporation and the State Government's grants under the 15th Finance Commission and the funds received from the State Government's Share of Taxes, TULM, SBM, PMAY(U), Special Fund, Smart City Mission, MSY, NULM etc. The budget expenditure includes salaries and wages of employees and workers, fuel, institutional and other incidental expenses of providing services to the citizens. In addition, capital expenditure has been included in several new projects for the development of infrastructure in the municipal area.

If we look at the performance of Agartala Municipal Corporation in the past financial years, it can be clearly seen that many water bodies have been created to beautify Agartala city and its adjoining areas, new roads, culverts, drains, public toilets, parks and crematoriums have been constructed along with some infrastructure like municipal markets. High-power electric lights have been installed at various important places in the city to ensure the safety of public life. In the upcoming financial year 2025-26, Agartala Municipal Corporation is giving special importance to the following ambitious projects in terms of implementation:-

- 1) In order to control floods, three new flood pump houses will be constructed at a cost of Tk 28 crore at three places in the city, namely (a) Shakuntala Road (b) Ramnagar No. 4 Road (c) Satsang Ashram area.
- 2) New flood pumps and water discharge pipelines will be installed at an estimated cost of 40 million.
- 3) A state-of-the-art slaughterhouse will be constructed in the Durga Chowmuhani Bazar area at a cost of 56 lakh taka.
- 4) A project to expand new electrical lines, construct roads and drains in the expanded area of the Municipal Corporation has been undertaken at a cost of Rs. 5 crores.
- 5) An expenditure of 5 crore taka has been earmarked for the construction of a new ward office.
- 6) A plan has been taken to install electric furnaces in 3 crematoriums in the city at a cost of Tk 3.30 crore.
- 7) An estimated expenditure of 17 crore taka has been fixed for the beautification and reconstruction of 5 major water bodies of the city, namely (a) Shiv Bari (b) Pratapgarh Rishi Colony (c) Abhaynagar Bazar (d) Abhaynagar Veterinary Hospital (e) Radhanagar Pond.
- 8) The Municipal Corporation is proposing to allocate an expenditure of Rs. 11 crore for improving the supply of drinking water in the city, excluding the Tripura Jal Board project.



- ৮) ত্রিপুরা জল বোর্ড প্রকল্প ব্যতিত শহরে পানীয় জলের সরবরাহের উন্নতি কল্পে পুর নিগম ১১ কোটি টাকা ব্যয় বরাদ্দের প্রস্তাব করছে।
- ৯) পুর এলাকায় মশক নিমূলিকরণের লক্ষ্যে ফগিং মেশিন ও কীটনাশক সংগ্রহ বাবদ ৫গুণ অধিক অর্থ ব্যয় বরাদ্দের প্রস্তাব বাজেটে রাখা হয়েছে।
- ১০) রাজ্য সরকারের সিদ্ধান্ত অনুযায়ী আই জি এম হাসপাতালের চাপ কমানোর লক্ষ্যে ১০ কোটি টাকা ব্যয়ে জেকশান গেইট এলাকায় পুর নিগমের নিজস্ব জমিতে ৫০ শয্যা বিশিষ্ট 'আগরতলা সিভিল হসপিট্যাল' চালু করার পরিকল্পনা করা হয়েছে। উক্ত বরাদ্দ অর্থ থেকে ৫ কোটি টাকা ব্যয় করা হবে নানাবিধ নির্মাণ কাজে এবং বাকী ৫ কোটি টাকা বিভিন্ন চিকিৎসা সরঞ্জাম ক্রয় বাবদ ব্যয় করা হবে। প্রস্তাবিত হাসপাতালটিতে ২৪ঘন্টা ও পি ডি পরিষেবা প্রদানের ব্যবস্থা থাকবে এবং পাশাপাশি উপস্থিত রোগীদের প্রয়োজনীয় ঔষধ সরবরাহের ব্যবস্থা থাকবে।
- ১১) "Bharatmata Canteen cum Night Shelter" নামক একটি নতুন প্রকল্পের অধীন রাজ্য সরকার ২০২৫-২৬ অর্থবছরে রাত্রি যাপনের ব্যবস্থা ও ভূতুকি মূল্যে খাবারের ব্যবস্থা করছে আগরতলা পুর এলাকায়। এ বাবদ ২কোটি টাকা অর্থের সংস্থান রাখা হয়েছে। এরজন্য প্রয়োজনীয় জমিও নির্ধারন করা হয়েছে।
- ১২) রাজ্য সরকার আগরতলা পুর এলাকায় জিবি বাজার, বটতলা বাজার, আখাওড়া গোল চক্র ও লেইক চৌমুহনী বাজারে নতুন পাকা বাড়ী নির্মানের সিদ্ধান্ত নিয়েছে।

আগরতলা পুর নিগম এলাকার পরিকাঠামো উন্নয়নের লক্ষ্যে এশিয়ান ডেভলপমেন্ট ব্যাঙ্ক (ADB) ১২০০ কোটি টাকা আর্থিক সহায়তা প্রদানের আশ্বাস দিয়েছে, যার মাধ্যমে রাস্তা, গলি, ড্রেইন, কালভার্ট ইত্যাদি নির্মানের ব্যাপক উদ্যোগ রূপায়নের লক্ষ্যমাত্রা হাতে নেওয়া হয়েছে।

আগরতলা পুর এলাকায় গৃহ নির্মানের জন্য ত্রিপুরা বিল্ডিং রুলস, ২০১৭ কার্যকর আছে। উক্ত আইনের বিধান অনুযায়ী এযাবৎকাল পর্যন্ত আবেদনকারীকে অন-লাইন পদ্ধতিতে দরখাস্ত জমা দেওয়ার বিধান ছিল। বর্তমানে এই ব্যবস্থার পরিবর্তে অটো-ডি সি আর ব্যবস্থা চালু করা হয়েছে এবং সমস্ত প্রকৌশলীদেরকে এই ব্যাপারে প্রয়োজনীয় প্রশিক্ষণ দেওয়া হয়েছে।

আমি আন্তরিকভাবে আশা করি যে, পুর নিগমের এবং পৌর প্রশাসনের মাননীয় / মাননীয়া সদস্য/সদস্যারা যৌথভাবে ২০২৫-২৬ অর্থ বর্ষ এর এই বাজেট বাস্তবায়নের জন্য চেষ্টা করবেন।

তাংঃ ২৩শে এপ্রিল, ২০২৫ ইং

শ্রী দীপক মজুমদার
মেয়র
আগরতলা পুর নিগম

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9) A proposal has been made in the budget to allocate 5 times more money for fogging machines and procurement of pesticides for the purpose of mosquito eradication in urban areas.

10) As per the decision of the state government, a 50-bed 'Agartala Civil Hospital' has been planned to be set up on the municipal corporation's own land in the Junction Gate area at a cost of Rs 10 crore to reduce the pressure on the IGM Hospital. Out of the allocated funds, Rs 5 crore will be spent on various construction works and the remaining Rs 5 crore will be spent on the purchase of various medical equipment. The proposed hospital will have facilities to provide 24-hour ODP services and will also have facilities to supply necessary medicines to the patients present.

11) Under a new project called "Bharatmata Canteen cum Night Shelter", the state government is providing night shelter and food at subsidized rates in Agartala Pur area in the financial year 2025-26. A financial provision of Rs 2 crore has been made for this. The necessary land has also been identified for this.

12) The state government has decided to construct new pucca houses in GB Bazar, Battala Bazar, Akhaora Gol Chakkar and Lake Chowmuhani Bazar in Agartala Pur area.

The Asian Development Bank (ADB) has promised to provide financial assistance of Rs 1200 crore for the development of infrastructure in the Agartala Municipal Corporation area, through which a comprehensive initiative for the construction of roads, lanes, drains, culverts, etc. has been undertaken.

Tripura Building Rules, 2017 are in force for construction of houses in Agartala municipal area. As per the provisions of the said Act, till now there was a provision for the applicant to submit the application through online system. Now, instead of this system, Auto-DCR system has been introduced and all the engineers have been given necessary training in this regard.

I sincerely hope that the Honorable Members of the Municipal Corporation and the Municipal Administration will jointly strive to implement this budget for the financial year 2025-26.

Date: April 23, 2025

Shri Deepak Majumdar

Mayor

Agartala Municipal Corporation



আগরতলা পুর নিগমের ২০২৫-২৬ অর্থ বছরের ফলাফল বাজেট

আমি ২০২৫-২৬ অর্থ বছরের ফলাফল বাজেট পেশ করতে চলেছি

- ১ ত্রিপুরা মিউনিসিপাল এ্যাক্ট ১৯৯৪ নিয়মানুসারে গঠিত আগরতলা পুর নিগমের এইটি ১০ম বাজেট। অনুষ্ঠানে উপস্থিত সকল সদস্য/সদস্যদের আমি স্বাগত জানাই। ত্রিপুরা মিউনিসিপাল এ্যাক্ট ১৯৯৪-র ২৬০ অধ্যায় অনুযায়ী আমি ২০২৪-২৫ সালের প্রকৃত আয়-ব্যয় এবং ২০২৫-২৬ সালের সম্ভাব্য আয়-ব্যয় তুলে ধরতে চাই।
- ২ কনসোলিডেটেড ফান্ড পর্জিশন

একত্রীকৃত অর্থের অবস্থা

২০২৫-২৬ অর্থ বছরের জন্য সর্বমোট রাজস্ব এবং মূলধনী আয় ধরা হয়েছে ৪৭৫৮৩.০০ লক্ষ টাকা এবং রাজস্ব ও মূলধনী ব্যয় ধরা হয়েছে ৪৭৬৫৫.০০ লক্ষ টাকা। ঘাটতি থাকবে (-৭২.০২) লক্ষ টাকা।

হিসেবটি নিম্নরূপঃ

Rupees in Lakhs

| Sl. No. | Particulars | Budget Estimate 2025-26 |
|---------|-------------------------------|----------------------------|
| | Revenue Receipts | 16213.00 |
| | 1 Capital Receipts | 31370.00 |
| A | Total Receipts (1+2) | 47583.00 |
| | 3 Revenue Expenditure | 11065.19 |
| | 4 Capital Expenditure | 36589.83 |
| B | Total Expenditure(3+4) | 47655.02 |
| | Deficit(A-B) | -72.02 |

এই ঘাটতি মেটাতে প্রত্যক্ষ কর না বাড়িয়ে GIS Based অনাদায়ী সম্পদ কর এবং ট্রেড লাইসেন্স বাবদ রাজস্ব আদায়ের উপর জোর দেওয়ার প্রস্তাব রয়েছে।

- ৩ ২০২৫-২৬ সালের মোট মূলধনী ব্যয় ৩৬৫৮৯.৮৩ লক্ষ টাকা বরাদ্দের প্রস্তাব করা হয়েছে। এই মূলধনী ব্যয়ের বড় অংশ পানীয় জলের ব্যবস্থা, আবর্জনা, ড্রেইন, বাজার স্টল ইত্যাদির প্রধান প্রকল্প রূপায়নে ব্যয়িত হবে। জলাশয়ের উন্নয়ন এবং পুর এলাকায় সলিড ওয়েস্ট মেনেজমেন্ট প্ল্যানের কার্যকরী পদক্ষেপ গ্রহণ করা হবে।

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AGARTALA MUNICIPAL CORPORATION'S BUDGET FOR THE FINANCIAL YEAR 2025-26

I am about to present the budget for the financial year 2025-26.

- 1 This is the 10th budget of Agartala Municipal Corporation constituted under the Tripura Municipal Act, 1994. I welcome all the members present on the occasion. As per Section 260 of the Tripura Municipal Act, 1994, I would like to present the actual income and expenditure for the year 2024-25 and the probable income and expenditure for the year 2025-26.

- 2 **Consolidated Fund Position**

Consolidated financial status

The total revenue and capital income for the financial year 2025-26 is estimated at 47583.00 lakh taka and the revenue and capital expenditure is estimated at 47655.00 lakh taka. There will be a deficit of (-72.02) lakh taka.

The calculation is as follows:

| | | | Rupees in Lakhs |
|---------|-------------|-------------------------------|----------------------------|
| Sl. No. | Particulars | | Budget Estimate 2025-26 |
| A | | Revenue Receipts | 16213.00 |
| | 1 | Capital Receipts | 31370.00 |
| | 2 | Total Receipts (1+2) | 47583.00 |
| | 3 | Revenue Expenditure | 11065.19 |
| | 4 | Capital Expenditure | 36589.83 |
| B | | Total Expenditure(3+4) | 47655.02 |
| | | Deficit(A-B) | -72.02 |

To address this deficit, there is a proposal to focus on collecting revenue from GIS-based uncollected property taxes and trade licenses rather than increasing direct taxes.

- 3 The total capital expenditure for the year 2025-26 is proposed to be allocated at Tk 36,589.83 lakh. A major portion of this capital expenditure will be spent on implementing major projects such as drinking water system, garbage collection, drains, market stalls, etc. Effective steps will be taken for the development of water bodies and solid waste management plans in urban areas.



৪ বিভিন্ন ধরনের তহবিল সৃষ্টি :

বাজেট বরাদ্দের উপর নিয়ন্ত্রণ এবং অর্থের অপব্যবহার রুখতে ২০২৫-২৬ অর্থবছরের জন্য আগরতলা পুর নিগমের রাজস্ব আয়, রাজস্ব ব্যয়, মূলধনী আয় এবং মূলধনী ব্যয় নিম্ন লিখিত সরণীতে উল্লেখ করা হয়েছে:-

Rupees in Lakhs

| Details | Administrative Fund | Development Works Fund | Basic Service | Municipal Services Fund | Solid Waste Management Fund | Total |
|------------------------------|---------------------|------------------------|----------------|-------------------------|-----------------------------|-----------------|
| 1 | 2 | 3 | 4 | 5 | 6 | 7 |
| Revenue Receipts | 10200.00 | 0.00 | 0.00 | 5973.00 | 40.00 | 16213.00 |
| Capital Receipts | 0.00 | 24055.00 | 6940.00 | 375.00 | 0.00 | 31370.00 |
| Total Receipts (A) | 10200.00 | 24055.00 | 6940.00 | 6348.00 | 40.00 | 47583.00 |
| Revenue Expenditure | 8519.69 | 0.00 | 1547.00 | 470.00 | 528.50 | 11065.19 |
| Capital Expenditure | 0.00 | 24303.83 | 2184.00 | 6100.00 | 4002.00 | 36589.83 |
| Total Expenditure (B) | 8519.69 | 24303.83 | 3731.00 | 6570.00 | 4530.50 | 47655.02 |
| Deficit (A-B) | | | | | | -72.02 |

৫. পুর পরিষেবা

৫.ক রাস্তার আলো ও বিদ্যুত সংযোগ :

আগরতলা পুর নিগম এলাকা ৪৯টি ওয়ার্ড থেকে ৫১টি ওয়ার্ডে বৃদ্ধি করা হয়েছে। রাস্তার আলো সম্প্রসারণের কাজ হাতে নেওয়া হয়েছে। আগরতলা পুর নিগম এলাকায় মোট ৭০১৪৯টি রাস্তার এল.ই.ডি বাস্ব রয়েছে। বিদ্যুত লাইন সম্প্রসারণ এবং এল.ই.ডি বাস্ব লাগানো ইত্যাদির জন্য ২০২৪-২৫ সালে ৫১৩.২৪ লক্ষ টাকা প্রস্তাব ছিল এবং ২০২৫-২৬ অর্থ বছরের কাজের সংস্থানে রাখা হয়েছে ৭১০.০০ লক্ষ টাকা (পঞ্চদশ অর্থ কমিশন তহবিল)।

৫.খ সলিড ওয়েস্ট ম্যানেজমেন্ট :

২০১৮ সালে নবগঠিত সরকারের আমলে ক্রমাগত উন্নয়ন ও অর্থনৈতিক বৃদ্ধির সঙ্গে বিভিন্ন ধরনের ক্ষুদ্র বৈদ্যুতিন সামগ্রী থেকে শুরু করে বৃহৎ ব্যবহারিক সামগ্রীর ব্যবহার আনুপাতিক হারে বেড়েছে। ফলে বর্জ্য পদার্থের পরিমাণ যথায়থ অনুপাতে বেড়ে গেছে। ফ্যামিলী রেজিস্টার অনুযায়ী আগরতলা পুর নিগম এলাকায় ১.৭৫ লক্ষ পরিবার, ৩০টি সজ্জী বাজার, আনুমানিক ৩৫১টি হোটেল এবং রেস্টুরেন্ট রয়েছে। এর ফলে বাগানের বর্জ্য, কাঁচা জৈব পদার্থ, শুকনো জৈব পদার্থ, পুনঃ ব্যবহার যোগ্য পদার্থ, জড় পদার্থের মতো বিভিন্ন এম.এস ডব্লিও-এর পরিমাণ অতি দ্রুত বেড়ে যাচ্ছে।

নিগম এলাকায় প্রতিদিন ২২০ মেঃটঃ বর্জ্য পদার্থ তৈরী হয়। আগরতলা শহরকে পরিষ্কার পরিচ্ছন্ন ও স্বাস্থ্যকর রাখার জন্য মিউনিসিপাল ওয়েস্ট ম্যানেজমেন্ট সিস্টেমকে বিপুল পরিমাণ বর্জ্য পদার্থ সংগ্রহ, পরিবহন ও প্রক্রিয়াকরণ করতে হয়। মহিলা স্ব-সহায়ক দলের মহিলাদের দ্বারা বাড়ী-বাড়ী থেকে আবর্জনা সংগ্রহের কাজ এন ইউ এল এম এবং এস বি এম স্কীমের মাধ্যমে এবং আধুনিক পরিবহন / যান বাহন যেমন ট্রিপার, ট্রাক এবং কম্পেক্টর ইত্যাদির ব্যবহারের মাধ্যমেই অর্জন করা সম্ভবপর হয়েছে।

শহর থেকে সংগৃহীত বর্জ্য পদার্থ দেবেন্দ্র নগরে প্রেরিত হয়, যাহা নবগঠিত নিগম কর্তৃপক্ষের সিদ্ধান্ত মোতাবেক

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4 Creation of different types of funds:

To control budget allocation and prevent misuse of funds, the revenue income, revenue expenditure, capital income and capital expenditure of Agartala Municipal Corporation for the financial year 2025-26 are mentioned in the following table:-

| Rupees in Lakhs | | | | | | |
|------------------------------|---------------------|------------------------|----------------|-------------------------|-----------------------------|-----------------|
| Details | Administrative Fund | Development Works Fund | Basic Service | Municipal Services Fund | Solid Waste Management Fund | Total |
| 1 | 2 | 3 | 4 | 5 | 6 | 7 |
| Revenue Receipts | 10200.00 | 0.00 | 0.00 | 5973.00 | 40.00 | 16213.00 |
| Capital Receipts | 0.00 | 24055.00 | 6940.00 | 375.00 | 0.00 | 31370.00 |
| Total Receipts (A) | 10200.00 | 24055.00 | 6940.00 | 6348.00 | 40.00 | 47583.00 |
| Revenue Expenditure | 8519.69 | 0.00 | 1547.00 | 470.00 | 528.50 | 11065.19 |
| Capital Expenditure | 0.00 | 24303.83 | 2184.00 | 6100.00 | 4002.00 | 36589.83 |
| Total Expenditure (B) | 8519.69 | 24303.83 | 3731.00 | 6570.00 | 4530.50 | 47655.02 |
| Deficit (A-B) | | | | | | -72.02 |

5. Full service**5.a Street lighting and electricity connection:**

Agartala Municipal Corporation area has been increased from 49 wards to 51 wards. The work of expanding street lighting has been taken up. There are a total of 70149 street LED bulbs in Agartala Municipal Corporation area. For the expansion of power lines and installation of LED bulbs, etc., a proposal of Rs. 513.24 lakh was made in 2024-25 and Rs. 710.00 lakh (Fifteenth Finance Commission Fund) has been kept in the work resources for the financial year 2025-26.

5.b Solid Waste Management:

With the continuous development and economic growth during the tenure of the newly formed government in 2018, the use of various types of small electronic devices to large consumer goods has increased proportionally. As a result, the amount of waste has increased in due proportion. According to the family register, there are 1.75 lakh families, 30 vegetable markets, approximately 351 hotels and restaurants in the Agartala Municipal Corporation area. As a result, the amount of various MSW like garden waste, raw organic matter, dry organic matter, reusable material, inert material is increasing very rapidly.

The municipal area generates 220 MT of waste per day. To keep Agartala city clean and hygienic, the Municipal Waste Management System has to collect, transport and process a huge amount of waste. The collection of waste from house to house by women of women self-help groups has been achieved through NULM and SBM schemes and the use of modern transport/vehicles like trippers, trucks and compactors etc.

The waste collected from the city is sent to Devendra Nagar, which is decided by the newly formed corporation authorities.



নতুনভাবে কার্যকরী হয়েছে।

সম্মানীয় এন জি টি-র পর্যবেক্ষনকে রূপায়িত করতে হাপানীয়ার ডাম্পিং ইয়ার্ডের কাছেই জৈব প্রতিকার প্রকল্প অনুমোদিত হয়েছে এবং ডি.সি নগরে ট্রিটিং লেগাসি ওয়েস্ট-এর জন্য অন্য একটি প্রকল্প নেওয়া হয়েছে।

নির্বাচিত প্রতিনিধি সহ প্রশাসনিক কর্মকর্তাগণ ১০০ শতাংশ বর্জ্য পদার্থ পৃথকীকরণের জন্য বাড়ী বাড়ী অভিযানের মাধ্যমে পদক্ষেপ গ্রহন করেছেন।

আগরতলা শহরের সম্মানীয় নাগরিকদের পরিষেবার প্রসার ঘটানোর জন্য পর্যায়ক্রমে বছরব্যাপী বিভিন্ন সরঞ্জাম এবং গাড়ী সলিড ওয়েস্ট ম্যানেজমেন্টের কাজে ব্যবহার করতে হয় এবং তার ব্যয় বরাদ্দ বৃদ্ধি করা হয়েছে যাহা পঞ্চদশ অর্থ কমিশন তহবিল, রাজ্য সরকারের প্রদেয় তহবিল এবং আগরতলা পুর নিগমের সংগৃহিত রাজস্ব হইতে মিটানো হইবে।

৫.গ স্বাস্থ্য পরিষেবা এবং মশা নিধন কর্মসূচী :

রাজ্য সরকারের স্বাস্থ্যদপ্তরের সহায়তায় আগরতলা পুর নিগম মশা নিধন কর্মসূচী, ফগিং এবং বিভিন্ন বাজার এলাকা থেকে রক্তের নমুনা সংগ্রহ করে স্টেট ল্যাবোরটরীতে পাঠানো হচ্ছে।

৫.ঘ রাস্তা, ড্রেইন এবং সেতু নির্মাণ :

২০২৫-২৬ অর্থবছরে SOT, MMNUP (Material) ও নিজস্ব আয় থেকে বিশেষতঃ রাস্তা, সেতু, কালভার্ট, ড্রেইন নির্মাণ ও উন্নয়ন, বাজার উন্নয়ন, ডি, ডব্লু,এসের কাজের উন্নয়ন, পার্ক, খেলার মাঠ, মিউনিসিপাল অফিস, স্কুল বাউন্ডারী ওয়াল এবং ওপেন শেড স্টেজ নির্মাণ ও মেরামত করা, ইত্যাদির জন্য ৪৬৩৪.০০ লক্ষ টাকা বাজেটে বরাদ্দ রাখা হয়েছে। ২০২৪-২৫ অর্থবছরে আগরতলা পুর নিগম ১১.৫৩ কি.মি CCRoad , ৩.১৩ কি.মি Brick Soiling Road, ১৪.২৬ কি.মি পাকা ড্রেইন, ২৯৮১টি আর সি সি স্লেভ, ৫.৩৮ কি.মি রিটেইনিং ওয়াল, ২১৩টি মিনি ডিপটিউবয়েল, ৩৪৫টি হেন্ডপাম্প টিউবওয়েল ও ২টি ওপেন জিম নির্মাণ করেছে।

৫.ঙ ন্যাশানেল আরবান লাইভলিহুড মিশন :

(১) এবছর এন ইউ এল এম স্কীমের অধীনে ১৫০.০০ লক্ষ টাকা বাজেটে বরাদ্দ রাখা হয়েছে। এন ইউ এল এম অধীনে ২০২৪-২৫ অর্থ বছরে ১০৬.৬০ লক্ষ টাকা যথারীতি ব্যয় করা হয়েছে। ৪২১টি স্ব-সহায়ক দল, ১৩টি এরিয়া লেভেল ফেডারেশন (এ এল এফ) ও ১টি সিটি লেভেল ফেডারেশন (সি এল এফ) এন ইউ এল এম-এর অধীনে গঠন করা হয়েছে।

(২) ৩৯২টি মহিলা স্ব-সহায়ক দলকে ১০,০০০ টাকা করে এবং ৪৫টি এ এল এফকে ৫০,০০০ টাকা করে এককালীন রিভল্ভিং ফান্ড দেওয়া হয়েছে।

(৩) ৭৪৯টি স্ব-সহায়ক দল ও ৩৩জন ব্যক্তিকে ২০২৪-২৫ অর্থ বছরে ব্যাঙ্কস্বর্ণ প্রদান করা হয়েছে।

৪) ৭০০টি স্ব-সহায়ক দলকে মৎস দপ্তর এবং সফেদ কর্তৃক প্রশিক্ষন দেওয়া হয়েছে।

৬ নগরের দরিদ্রদের জন্য মৌলিক পরিষেবা :

কর্মসংস্থান -

রাজ্য সরকার TUEP এর পরিবর্তে মুখ্যমন্ত্রী নগর উন্নয়ন প্রকল্প (MMNUP) চালু করেছে যা শুধুমাত্র ত্রিপুরা রাজ্যেই কার্যকরী রয়েছে। নগরের গরীব পরিবারগুলির মধ্যে ৩৪২০৯টি জব কার্ড বন্টন করা হয়েছে। ২০২৪-২৫ অর্থবছরে ৯,৫৭,৮৫২ টি শ্রমদিবসের কাজ রূপায়িত হয়েছে। মার্চ ২০২৫ পর্যন্ত গড়ে ২০.৫৫ শ্রমদিবসের কাজ হয়েছে।

২০২৫-২৬ অর্থ বছরে মুখ্যমন্ত্রী নগর উন্নয়ন প্রকল্পে (MMNUP) ৬০.০০ কোটি টাকা বাজেট বরাদ্দ রাখা হয়েছে।

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To implement the observations of the esteemed NGT, a bio-remediation project has been approved near the dumping yard in Hapaniya and another project has been taken up for treating legacy waste in D.C. city.

Elected representatives and administrative officials have taken steps through door-to-door campaigns to achieve 100 percent waste segregation.

In order to expand the services to the esteemed citizens of Agartala city, various equipment and vehicles have to be used for solid waste management work throughout the year and the allocation for its expenditure has been increased which will be met from the Fifteenth Finance Commission Fund, funds provided by the State Government and the revenue collected by the Agartala Municipal Corporation.

5.c **Health services and mosquito control programs:**

With the support of the state government's health department, Agartala Municipal Corporation is conducting mosquito control programs, fogging, and collecting blood samples from various market areas and sending them to the state laboratory.

5.d **Construction of roads, drains and bridges:**

In the financial year 2025-26, an allocation of Rs 4634.00 lakh has been made in the budget from SOT, MMNUP (Material) and own income, especially for the construction and development of roads, bridges, culverts, drains, market development, development of D, W, S works, construction and repair of parks, playgrounds, municipal offices, school boundary walls and open shed stages, etc. In the financial year 2024-25, Agartala Municipal Corporation has constructed 11.53 km CC Road, 3.13 km Brick Soiling Road. 14.26 km paved drains, 2981 RCC slaves, 5.38 km retaining walls, 213 mini deep tubes, 345 hand pump tube wells and 2 open gyms.

5.e **National Urban Livelihood Mission:**

(1) This year, an allocation of Tk 150.00 lakh has been made in the budget under the NULM scheme. Tk 106.60 lakh has been spent as usual under NULM in the financial year 2024-25. 421 Self-Help Groups, 13 Area Level Federations (ALFs) and 1 City Level Federation (CLF) have been formed under NULM.

(2) One-time revolving funds of Tk 10,000 each have been provided to 392 women's self-help groups and Tk 50,000 each to 45 ALFs.

(3) Bank loans have been provided to 749 self-help groups and 33 individuals in the financial year 2024-25.

4) 700 self-help groups have been trained by the Fisheries Department and Safed.

6 **Basic services for the urban poor:**

Employment -

The state government has launched the Chief Minister Urban Development Project (MMNUP) in place of TUEP which is operational only in the state of Tripura. 34209 job cards have been distributed among the urban poor families. 9,57,852 man-days of work have been implemented in the financial year 2024-25. An average of 20.55 man-days of work have been done till March 2025.

A budget allocation of Rs 60,000 crore has been made for the Chief Minister's Urban Development Project (MMNUP) in the financial year 2025-26.



প্রশাসনিক বিষয়াদি

প্রশাসনিক মজবুতীকরণ

পুর নিগমের প্রশাসনকে শক্তিশালী করার জন্য আগরতলা পুর নিগম বেশ কিছু সংখ্যক উদ্যোগ গ্রহন করেছে।

৭ ই-গভর্নেন্স :

আমরা আগরতলা পুর প্রশাসনের Web based Accrual based Double Entry Accounting system - চালু করার ক্ষেত্রে এক উল্লেখযোগ্য অগ্রগতি করতে চলেছি। ভাল এবং দ্রুত পরিষেবা প্রদানের উদ্দেশ্যে ৩৪টি ওয়ার্ডকে ইন্টারনেট পরিষেবার সঙ্গে যুক্ত করা হয়েছে। আমরা নিগম প্রশাসনে কম্পিউটারাইজড সার্ভিসের ক্ষেত্রে একটি উল্লেখযোগ্য উন্নতি সাধন ঘটিয়েছি। ই-টেন্ডার পোর্টালের মাধ্যমে TUEP, MMNUP কাজ সহ সমস্ত ধরনের টেন্ডার প্রকাশ করতে পেরেছি। দৈনন্দিন অফিস সরঞ্জাম এবং অন্যান্য সরঞ্জাম ক্রয়ের জন্য জেম (GEM) পোর্টাল-এর ব্যবহার করা হচ্ছে।

সম্পদ কর, জন্ম এবং মৃত্যু নিবন্ধীকরণ শংসাপত্র, বিল্ডিং প্ল্যান, হোর্ডিং পারমিশন ইত্যাদির জন্য আগরতলা পুর নিগমের নিজস্ব ওয়েবসাইট www.agartalacity.tripura.govt.in রয়েছে যেখান থেকে করদাতাগণের পক্ষে যেকোন তথ্য সংগ্রহ করা সম্ভব হয়।

৮ অনলাইন সম্পদ কর ব্যবস্থাপনা :

ইউনিট এরিয়া ভিত্তিক সম্পদ কর ব্যবস্থা কার্যকর হওয়ার পরই অনলাইন সফটওয়্যার লিঙ্কিং এর মাধ্যমে আগরতলা পুর নিগমের সম্পদ কর সংগ্রহ করা হয়েছে। বর্তমানে চারটি জোন অফিসের সঙ্গে কিছু ওয়ার্ড অফিসেও প্রশিক্ষণ প্রাপ্ত লোক নিযুক্ত করে সম্পদ কর সংগ্রহ করা হচ্ছে।

এই বিষয়ে আগরতলা পুর নিগম একটি ব্যাঙ্কের সাথে চুক্তিবদ্ধ রয়েছে। চুক্তি অনুযায়ী সেই ব্যাঙ্ক প্রত্যেক জোনাল অফিস এবং হেড অফিস থেকে নগদ অর্থ সংগ্রহ করে নিয়ে আগরতলা পুর নিগমের প্রধান একাউন্টে জমা করবে। পুর নিগমের সমস্ত আর্থিক লেনদেন web based ব্যবস্থাপনার অন্তর্ভুক্ত করা হবে। বর্তমান অর্থবছরে সম্পত্তিকর প্রদানের ক্ষেত্রে GIS ভিত্তিক জরিপ ভিত্তিক রিপোর্ট কার্যকর করা হবে। এত সব ব্যবস্থা নেওয়া সত্ত্বেও মাত্র ৩০ শতাংশ কর দাতা নিয়মিত সম্পত্তি কর প্রদান করছেন। আরও অধিক সংখ্যক করদাতাকে সম্পত্তি করের আওতায় আনার জন্য সকলের ঐকান্তিক প্রচেষ্টায় এক সর্বাঙ্গিক উদ্যোগ নিতে হবে।

৯ পুর রাজস্ব বৃদ্ধির পদক্ষেপ :

বিগত ৬ বছরের রাজস্ব আয়ের মাত্রা নিম্নে বর্ণিত হল :

Rupees in Lakhs

| Sl. No | Year | Actual Income |
|--------|-----------|---------------|
| 1 | 2019-2020 | 2884.82 |
| 2 | 2020-2021 | 3215.38 |
| 3 | 2021-2022 | 3414.14 |
| 4 | 2022-2023 | 3591.18 |
| 5 | 2023-2024 | 4296.17 |
| 6 | 2024-2025 | 4596.02 |

২০২৪-২৫ অর্থবছরে মোট রাজস্ব আদায়ের পরিমাণ ৪৫৯৬.০২ লক্ষ টাকা, যা গত অর্থ বছরের তুলনায় ৬.৯৮ শতাংশ বৃদ্ধি পেয়েছে। আগরতলা পুর নিগমের ২০২৫-২০২৬ অর্থবছরের জন্য রাজস্ব আদায়ের বার্ষিক লক্ষ্যমাত্রা মোট ৬৪২৯.০০ লক্ষ টাকা ধার্য করা হয়েছে।

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ADMINISTRATIVE MATTERS

Administrative strengthening

Agartala Municipal Corporation has taken a number of initiatives to strengthen the administration of the municipal corporation.

7 **E-Governance:**

We are about to make a significant progress in introducing Web based Accrual based Double Entry Accounting system of Agartala Municipal Administration. In order to provide better and faster services, 34 wards have been connected to internet services. We have made a significant improvement in the field of computerized services in the Corporation Administration. We have been able to publish all types of tenders including TUEP, MMNUP works through e-tender portal. GEM portal is being used for purchasing daily office equipment and other equipment. Agartala Municipal Corporation has its own website www.agartalacity.tripura.govt.in for wealth tax, birth and death registration certificates, building plans, hoarding permissions etc. from where it is possible for the taxpayers to collect any information.

8 **On-Line Wealth Tax Management:**

After the unit area based property tax system became operational, the property tax of Agartala Municipal Corporation has been collected through online software linking. Currently, property tax is being collected by employing trained people in four zone offices as well as some ward offices.

In this regard, Agartala Municipal Corporation has entered into an agreement with a bank. As per the agreement, that bank will collect cash from each zonal office and head office and deposit it in the main account of Agartala Municipal Corporation. All financial transactions of the Municipal Corporation will be included in the web based management. In the current financial year, GIS based survey based reports will be implemented for payment of property tax. Despite all these measures, only 30 percent of the taxpayers are paying property tax regularly. An all-out initiative should be taken with the concerted efforts of everyone to bring more taxpayers under the property tax.

9 **Steps to increase total revenue:**

The revenue levels for the last 6 years are as follows:

Rupees in Lakhs

| Sl. No | Year | Actual Income |
|--------|-----------|---------------|
| 1 | 2019-2020 | 2884.82 |
| 2 | 2020-2021 | 3215.38 |
| 3 | 2021-2022 | 3414.14 |
| 4 | 2022-2023 | 3591.18 |
| 5 | 2023-2024 | 4296.17 |
| 6 | 2024-2025 | 4596.02 |

The total revenue collection in the financial year 2024-25 is Tk 4596.02 lakh, which is an increase of 6.98 percent over the previous financial year. Agartala Municipal Corporation's annual revenue collection target for the financial year 2025-2026. A total of 6429.00 lakh rupees has been allocated.



১০ ২০১৯-২০২০ অর্থবছর হইতে ২০২৪-২০২৫ বছর ভিত্তিক রাজস্ব আদায় এবং ২০২৫-২০২৬ সময়কালের জন্য বিষয়ভিত্তিক লক্ষ্যমাত্রা নিম্নে উল্লেখ করা হল —

| Sl. No. | Item of Tax/fees | Actual 2019-2020 | Actual 2020-2021 | Actual 2021-2022 | Actual 2022-2023 | Actual 2023-2024 | Actual 2024-2025 | Budget Estimate 2025-2026 |
|---------|--|------------------|------------------|------------------|------------------|------------------|------------------|---------------------------|
| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 |
| 1 | Property Tax (12%) | 670.5 | 640.79 | 725.24 | 794.41 | 1553.55 | 1970.00 | 2200.00 |
| 2 | Water Tax | 146.47 | 129.94 | 132.07 | 0.73 | 0 | 0 | 0 |
| 3 | Service Charges | 33.87 | 83.12 | 83.14 | 71.11 | 44.65 | 127.57 | 200.00 |
| 4 | Rent from Land Building/ Stalls(Touji) / Town hall Rent/Office /godown Rent & Commercial House Hall | 216.53 | 223.49 | 217.89 | 184.25 | 215.91 | 237.63 | 410.00 |
| 5 | Capital Recovery | 45.97 | 84.76 | 54.04 | 16.20 | 21.90 | 20.92 | 30.00 |
| 6 | Building Permission fees | 489.77 | 652.16 | 785.08 | 723.29 | 574.67 | 599.83 | 1000.00 |
| 7 | Interest Income | 435.83 | 573.57 | 404.60 | 848.89 | 804.92 | 713.25 | 900.00 |
| 8 | Trade License | 222.80 | 288.50 | 392.10 | 286.61 | 351.79 | 355.21 | 500.00 |
| 9 | Hospital & bio -medical, DWC, Septic tank Garbage clearance, Birth, Death Registration fees, Selling of Form etc | 56.46 | 70.26 | 111.67 | 87.16 | 67.07 | 70.44 | 135.00 |
| 10 | Misc. Like Mobile Towers etc./ljara/under ground cable | 2.83 | 23.77 | 10.65 | 7.10 | 14.40 | 0 | 1.00 |
| 11 | Advertisement Tax & Parking Zone | 53.88 | 38.31 | 29.70 | 40.01 | 89.05 | 95.06 | 205.00 |
| 12 | Duty for using of Municipal Property & burning of dead bodies | 14.18 | 16.85 | 19.66 | 25.99 | 0 | 0 | 0 |
| 13 | Mutation fees (Holding & Touji) | 23.88 | 24.07 | 82.57 | 73.64 | 17.64 | 15.70 | 30.00 |
| 14 | Contribution under ILCS Scheme& Supply of Drinking Water by Tanker | 3.67 | 3.22 | 8.37 | 5.04 | 5.54 | 1.45 | 2.00 |
| 15 | Machinery Rent ,sale & SWM Work | 0.44 | 0.31 | 18.31 | 13.30 | 1.22 | 0.93 | 1.00 |
| 16 | Penalties & Domestic water connection fees | 76.14 | 32.57 | 20.31 | 34.06 | 12.18 | 31.35 | 80.00 |
| 17 | Door to door Collection, SWM& Using of Municipal Property | 7.32 | 18.36 | 0 | 0 | 0 | 0 | 0 |
| 18 | Others (Un authorized const. Earnest/ Security Money, IT, Ccs & GST etc) | 384.28 | 311.33 | 318.74 | 395.60 | 521.68 | 356.68 | 735.00 |
| | Grand Total | 2884.82 | 3215.38 | 3414.14 | 3607.39 | 4296.17 | 4596.02 | 6429.00 |

১১ ইউনিট এরিয়া পদ্ধতিতে সম্পত্তি কর আদায় :

পুর নিগম এলাকার অধীনে সম্পত্তির হোল্ডিং বাবত সম্পদ কর আদায় হল আগরতলা পুর নিগমের মূল আয়ের উৎস। ২০২৪-২০২৫ মোট ১৯৭০.০০ লক্ষ টাকা আদায় হয়েছে। ২০২৫-২০২৬ অর্থবছরে আনুমানিক সম্পত্তি কর ২২০০.০০ লক্ষ টাকা ধার্য করা হয়েছে।

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10. The revenue collection for the period 2024-2025 from the fiscal year 2019-2020 and thematic targets for the period 2025-2026 are mentioned below:

| Sl. No. | Item of Tax/fees | Actual 2019-2020 | Actual 2020-2021 | Actual 2021-2022 | Actual 2022-2023 | Actual 2023-2024 | Actual 2024-2025 | Budget Estimate 2025-2026 |
|---------|--|------------------|------------------|------------------|------------------|------------------|------------------|---------------------------|
| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 |
| 1 | Property Tax (12%) | 670.5 | 640.79 | 725.24 | 794.41 | 1553.55 | 1970.00 | 2200.00 |
| 2 | Water Tax | 146.47 | 129.94 | 132.07 | 0.73 | 0 | 0 | 0 |
| 3 | Service Charges | 33.87 | 83.12 | 83.14 | 71.11 | 44.65 | 127.57 | 200.00 |
| 4 | Rent from Land Building/ Stalls(Touji) / Town hall Rent/Office /godown Rent & Commercial House Hall | 216.53 | 223.49 | 217.89 | 184.25 | 215.91 | 237.63 | 410.00 |
| 5 | Capital Recovery | 45.97 | 84.76 | 54.04 | 16.20 | 21.90 | 20.92 | 30.00 |
| 6 | Building Permission fees | 489.77 | 652.16 | 785.08 | 723.29 | 574.67 | 599.83 | 1000.00 |
| 7 | Interest Income | 435.83 | 573.57 | 404.60 | 848.89 | 804.92 | 713.25 | 900.00 |
| 8 | Trade License | 222.80 | 288.50 | 392.10 | 286.61 | 351.79 | 355.21 | 500.00 |
| 9 | Hospital & bio -medical, DWC, Septic tank Garbage clearance, Birth, Death Registration fees, Selling of Form etc | 56.46 | 70.26 | 111.67 | 87.16 | 67.07 | 70.44 | 135.00 |
| 10 | Misc. Like Mobile Towers etc./ljara/under ground cable | 2.83 | 23.77 | 10.65 | 7.10 | 14.40 | 0 | 1.00 |
| 11 | Advertisement Tax & Parking Zone | 53.88 | 38.31 | 29.70 | 40.01 | 89.05 | 95.06 | 205.00 |
| 12 | Duty for using of Municipal Property & burning of dead bodies | 14.18 | 16.85 | 19.66 | 25.99 | 0 | 0 | 0 |
| 13 | Mutation fees (Holding & Touji) | 23.88 | 24.07 | 82.57 | 73.64 | 17.64 | 15.70 | 30.00 |
| 14 | Contribution under ILCS Scheme& Supply of Drinking Water by Tanker | 3.67 | 3.22 | 8.37 | 5.04 | 5.54 | 1.45 | 2.00 |
| 15 | Machinery Rent ,sale & SWM Work | 0.44 | 0.31 | 18.31 | 13.30 | 1.22 | 0.93 | 1.00 |
| 16 | Penalties& Domestic water connection fees | 76.14 | 32.57 | 20.31 | 34.06 | 12.18 | 31.35 | 80.00 |
| 17 | Door to door Collection, SWM& Using of Municipal Property | 7.32 | 18.36 | 0 | 0 | 0 | 0 | 0 |
| 18 | Others (Un authorized const. Earnest/ Security Money, IT, Ces & GST etc) | 384.28 | 311.33 | 318.74 | 395.60 | 521.68 | 356.68 | 735.00 |
| | Grand Total | 2884.82 | 3215.38 | 3414.14 | 3607.39 | 4296.17 | 4596.02 | 6429.00 |

11 **Property tax collection under unit area system:**

The main source of income of Agartala Municipal Corporation is the collection of property tax on the holding of property under the municipal area. A total of Rs. 1970.00 lakhs has been collected in 2024-2025. The estimated property tax for the financial year 2025-2026 is Rs. 2200.00 lakhs.



১২ তৌজি ভাড়া এবং মূলধনী আদায় :

আগরতলা পুর নিগম তৌজি সংক্রান্ত তথ্যাবলী কম্পিউটারে অন্তর্ভুক্ত করেছে। পুর এলাকার বাজার সমূহে তৌজি বিলির কাজ চালু আছে। ২০২৪-২০২৫ সালে মোট ১৫.১৭ লক্ষ টাকা আদায় করা হয়েছে। পুর নিগমে তৌজি এলটমেন্ট কমিটি তৌজি মিউটেশনের অযথা ঝামেলা কমিয়ে আনার জন্য পদক্ষেপ গ্রহন করেছেন। বর্তমান পরিস্থিতিতে পূর্ববর্তী তৌজি মিউটেশন ফি পরীক্ষা করে প্রয়োজনীয় সংশোধন করা হবে। তৌজি এবং allied sector থেকে ২০২৫-২০২৬ সালে মোট ৫০.০০ লক্ষ টাকার লক্ষ্যমাত্রা ধরা হয়েছে।

১৩ ট্রেড লাইসেন্স :

ট্রেড লাইসেন্স প্রদান পদ্ধতিকে সরলীকরণ করা হয়েছে। এখন ল্যান্ড ডকুমেন্ট এবং রেন্ট এগ্রিমেন্ট আবশ্যিক নয়। আগরতলা পুর নিগমে ডিজিটেল মুড মাধ্যমে সকল ৪টি জোনেই ট্রেড লাইসেন্স প্রদান করা হচ্ছে। রাজ্য সরকারের যথাযত অনুমতি ব্যতিরেকে আগরতলা পুর নিগম কোন NBFC/UBI এবং অন্যান্য অর্থনৈতিক প্রতিষ্ঠানকে ট্রেড লাইসেন্স করছে না। ২০২৪-২৫ অর্থ বছরে আগরতলা পুর নিগম ৩৫৫.২১ লক্ষ টাকা Non Tax Revenue হিসাবে ট্রেড লাইসেন্স থেকে সংগ্রহ করেছে। ৫০০.০০ লক্ষ টাকা ২০২৫-২৬ অর্থ বছরে সংগ্রহ করার লক্ষ্য নেওয়া হয়েছে। পুর নিগম এলাকার সমস্ত দোকানিকে যাতে ট্রেড লাইসেন্স প্রদানের জন্য শিবির করা হবে। এখানে পর্যন্ত একটা বিশাল অংশের ব্যবসায়িক প্রতিষ্ঠান ট্রেড লাইসেন্স এর আওতার বাইরে আছে। ঐসমস্ত ব্যবসায়িক প্রতিষ্ঠানদের ট্রেড লাইসেন্স এর আওতার মধ্যে আনার জন্য প্রচেষ্টা নেওয়া হবে।

১৪ বিল্ডিং প্ল্যান ফি :

ইতিমধ্যে বিল্ডিং প্ল্যান প্রদানের পদ্ধতি সরলি করণ করা হয়েছে এবং পুর নিগমের প্রকৌশল বিভাগকে এর প্রযুক্তিগত দিক বিবেচনার জন্য ক্ষমতা প্রদান করা হয়েছে, বিল্ডিং প্ল্যানের জন্য প্রয়োজনীয় ফি জোনাল অফিসে প্রদানের ব্যবস্থা করা হয়েছে এবং প্রত্যেকটি জোনের Asstt. Municipal Commissioner রা বিল্ডিং রুলস মোতাবেক বিল্ডিং প্ল্যান এর অনুমতি দিয়ে থাকেন। বিল্ডিং প্ল্যান দেওয়ার প্রক্রিয়াটিকে সম্পূর্ণভাবে কম্পিউটারাইসড ও অন লাইন করা হয়েছে, প্রক্রিয়াটিকে স্বচ্ছ ও কার্যকর করার জন্য ২০২৪-২৫ বছরে বিল্ডিং প্ল্যান অনুমোদন ক্ষেত্র হতে নন ট্যাক্স রেভিনিউ হিসেবে মোট ৫৯৯.৮৩ লক্ষ টাকা আদায় করেছে। ২০২৫-২৬ অর্থবছরে বিল্ডিং প্ল্যান অনুমোদন বাবদ মোট ১০০০.০০ লক্ষ টাকা আদায়ের লক্ষ্য ধার্য করা হয়েছে। TBR Amendenent Rule ২০১৯-২০ এর বিধান অনুযায়ী নির্মিত দালান বাড়ী অনুমোদিত নক্সা হতে বিচ্যুতির পরিমাণ পর্যালোচনা করা হবে এবং সেই অনুযায়ী জরিমানা ধার্য করা হবে।

১৫ হোর্ডিং এবং বিজ্ঞাপন কর :

মেয়র পারিষদের এবং জোনাল লেবেল এডভাইসরি কমিটির বিভিন্ন সভায় দীর্ঘ আলোচনার পর পূর্বতন পুর নিগম এলাকায় হোর্ডিং এর মাধ্যমে বিজ্ঞাপন পদ্ধতির পরিবর্তন করা হয়েছে। হোর্ডিং-এর মাধ্যমে বিজ্ঞাপনের অনুমতির পদ্ধতি কম্পিউটারাইজড করা হয়েছে। ২০২৪-২৫ বছরে মোট ৯৩.১৬ লক্ষ টাকা আদায় করা হয়েছে। ২০২৫-২৬ বছরে মোট ২০০.০০ লক্ষ টাকা আদায়ের লক্ষ্য নেওয়া হয়েছে।

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12 **Touji rent and capital gains:**

Agartala Municipal Corporation has included the information related to the touji in the computer. The work of touji distribution in the markets of the municipal area is going on. A total of 15.17 lakh rupees has been collected in 2024-2025. The touji allotment committee in the municipal corporation has taken steps to reduce the unnecessary hassle of touji mutation. In the current situation, the previous touji mutation fee will be examined and necessary amendments will be made. A total target of 50.00 lakh rupees has been set for 2025-2026 from touji and allied sector.

13 **Trade License:**

The procedure for issuing trade licenses has been simplified. Now land documents and rent agreements are not required. Agartala Municipal Corporation is issuing trade licenses in all 4 zones through digital mode. Agartala Municipal Corporation is not issuing trade licenses to any NBFC/UB without the proper permission of the state government. Agartala Municipal Corporation has collected Rs. 355.21 lakh as Non Tax Revenue from trade licenses in the financial year 2024-25. A target of collecting Rs. 500.00 lakh in the financial year 2025-26 has been set. All the shopkeepers in the municipal area will be given trade licenses. Till now, a large number of business establishments are outside the purview of trade licenses. Efforts will be made to bring all those business establishments under the purview of trade licenses.

14 **Building Plan Fee:**

The process of providing building plans has already been simplified and the engineering department of the Municipal Corporation has been empowered to consider its technical aspects, the necessary fee for building plans has been paid to the zonal office and the Asstt. Municipal Commissioner of each zone approves the building plans as per the building rules. The process of providing building plans has been made completely computerized and online, to make the process transparent and effective, a total of 599.83 lakh taka has been collected as non-tax revenue from the building plan approval area in the year 2024-25. A total target of 1000.00 lakh taka has been set for the approval of building plans in the financial year 2025-26. The amount of deviation from the approved design of the building constructed as per the provisions of TBR Amendent Rule 2019-20 will be reviewed and fines will be imposed accordingly.

15 **Hoarding and advertising tax:**

After long discussions in various meetings of the Mayor's Council and Zonal Label Advisory Committee, the advertising system through hoarding has been changed in the Purbatan Municipal Corporation area. The system of permission for advertising through hoarding has been computerized. A total of 93.16 lakh taka has been collected in the year 2024-25. A target of collecting a total of 200.00 lakh taka has been set for the year 2025-26.



ধন্যবাদ জ্ঞাপন

আমি আগরতলা পুর নিগম এবং সকল নগরবাসীর পক্ষ থেকে সকল সম্মানীয় বিধায়ক ও সাংসদদের আগরতলা পুর নিগমের উন্নয়ন তহবিলে আর্থিক সহায়তা প্রদানের জন্য কৃতজ্ঞতা প্রকাশ করছি।

আমি আশা করি ২০২৫-২০২৬ অর্থ বছরেও আগরতলা পুর নিগমের উন্নয়নমূলক কাজে আপনারা সমভাবেই সহযোগিতা প্রদান করে যাবেন।

আমি পুর নিগমের পক্ষ থেকে কৃতজ্ঞতা জ্ঞাপন করতে চাই রাজ্য সরকারের প্রতি পুর নিগমকে সমস্ত রকম সহযোগিতা প্রদান করার জন্য। আগামী ২০২৫-২৬ অর্থ বছরের জন্য রাজ্য সরকারের পাশাপাশি কেন্দ্রীয় সরকারও পর্যাপ্ত পরিমাণ আর্থিক সংস্থান করবেন বলে আমি প্রত্যাশা রাখি।

আমি আগরতলা পুর নিগমের মাননীয় সদস্যগণ, আধিকারিকগণ এবং কর্মচারীবৃন্দ সকলের প্রতি আন্তরিক ধন্যবাদ জানাচ্ছি। তাদের সহযোগিতা ব্যতীত নিগম এলাকার কোন প্রকল্প কিংবা পরিকল্পনা বাস্তবায়ন করা সম্ভব হতো না। আমি আশা করি আগামী দিনেও আগরতলা পুর নিগম এলাকার সার্বিক উন্নয়ন ও সাফল্যে তাদের আন্তরিক সহযোগিতা পাবো।

আমাদের প্রত্যাশা

আগরতলা নাগরিকদের চাহিদা অনুযায়ী আমরা একটি স্থায়ী স্বচ্ছ ও পরিচ্ছন্ন প্রশাসন দিতে সক্ষম হবো বলে প্রত্যাশা করি।

আমাদের লক্ষ্য

পুর নাগরিকদের ক্রমবর্ধমান চাহিদা মেটানোর জন্য কাজ করে যাওয়া আমাদের লক্ষ্য। হাতে হাত মিলিয়ে কাজ করে আমরা এই লক্ষ্য পূরণের কাজ করব। এর জন্য আমরা স্বচ্ছতা ও দায়বদ্ধতার উপর সর্বাধিক গুরুত্ব দিয়েছি। আমরা সকলের সহযোগিতায় আমাদের শহরকে পরিচ্ছন্ন, সবুজ ও সুস্থ শহরে পরিণত করতে পারব বলে আশা করি।

পরিশেষে, আমাদের দেশের সার্বভৌমত্ব রক্ষা করতে গিয়ে যে সমস্ত জওয়ান-প্রাণ উৎসর্গ করেছেন তাঁদের প্রতি গভীর শ্রদ্ধা নিবেদন করছি।

আমাদের আগরতলা পুর নিগম এলাকার সার্বিক উন্নয়ন এবং পুর নিগমের সকল প্রকার ব্যয় নির্বাহের জন্য সভার অনুমোদনের আশায় বাজেট উপস্থাপন করছি।

ধন্যবাদান্তে —

তাং : ২৩শে এপ্রিল, ২০২৫ ইং

শ্রী দীপক মজুমদার

মেয়র

আগরতলা পুর নিগম

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THANK YOU

On behalf of Agartala Municipal Corporation and all the city residents, I express my gratitude to all the honorable MLAs and MPs for providing financial support to the Agartala Municipal Corporation's development fund.

I hope that you will continue to provide equal support to the development work of Agartala Municipal Corporation in the financial year 2025-2026.

On behalf of the Municipal Corporation, I would like to express my gratitude to the State Government for providing all kinds of support to the Municipal Corporation. I hope that the State Government as well as the Central Government will provide adequate financial resources for the upcoming financial year 2025-26.

I express my sincere gratitude to all the honorable members, officers and employees of Agartala Municipal Corporation. Without their cooperation, it would not have been possible to implement any project or plan in the corporation area. I hope that in the coming days, I will get their sincere cooperation in the overall development and success of the Agartala Municipal Corporation area.

OUR EXPECTATION

We hope to be able to provide a permanent, transparent and clean administration as per the demands of the citizens of Agartala.

OUR GOAL

Our goal is to work to meet the growing needs of the citizens of the city. We will work hand in hand to fulfill this goal. For this, we have given utmost importance to transparency and accountability. We hope that with the cooperation of everyone, we will be able to transform our city into a clean, green and healthy city.

Finally, I pay my deepest respects to all the soldiers who sacrificed their lives while protecting the sovereignty of our country.

I am presenting the budget in the hope of approval from the assembly for the overall development of our Agartala Municipal Corporation area and for meeting all types of expenses of the Municipal Corporation.

Thank You –

Date: April 23, 2025

Shri Deepak Majumdar

Mayor

Agartala Municipal Corporation



AGARTALA MUNICIPAL CORPORATION AGARTALA

EXECUTIVE SUMMARY

Agartala Municipal Corporation proposes today an annual budgetary outlay for an amount of **Rs. 476.55 Crores** for the financial year **2025-26**. This has been facilitated due to an increase in revenue income of AMC and grants of the Central Government under 15th Finance Commission, Swachha Bharat Mission, Pradhan Mantri Awas Yojana (Urban), Special Central Assistance (SCA), Smart City Mission, MSY, and NULM and various components of fund from the State Government like Share of Taxes, Tripura Urban Livelihood Mission fund, MMNUP etc. The budgetary outlay consists of revenue expenditure like salary and wages, fuel, establishment and other incidental costs of AMC in rendering its services to the city dwellers. Besides, a number of major capital expenditure will be taken up newly to build up infrastructural capabilities of AMC.

If we look back to the performance of Agartala Municipal Corporation for last few years, it can be said that AMC has made significant progress in the development of many water bodies and also constructed new roads, culverts, drains, beautification of ponds, open gyms and public toilets as well as development of some infrastructures like Municipal Markets, Parks and Cremation ground with a view to improve civic amenities and to add beauty to the Agartala city and its suburbs. In the next financial year i.e. in **2025-26** AMC has an ambitious plan to emphasize on the following projects: i) Construction of three (03) new flood pump houses at Shakuntala Road, Ramnagar Road No: 4 and Satsanga for effective flood control for an amount of **Rs. 28 crores** ii) New flood pump and delivery pipeline for **Rs. 4 Cr.** iii) Construction of a slaughter house at Durga Chowmuhani for **Rs. 56 lakhs**, iv) Infrastructure development in the extended areas like extension of electrification, construction of road and drains etc. at an estimated cost of **Rs. 5 crores**, v) Construction of new office buildings for ward offices at a cost of **Rs. 5 Crores**, vi) Construction of three new electrical crematoriums at different locations for an amount of **Rs. 3.30 Crores**, vii) Development of five (05) ponds : at Shibbari, Pratapgarh Hrishhi Colony, Abhoynagar Bazar, Abhoynagar Veterinary Hospital and Radhanagar Pond for an amount of **Rs. 17 Crores**. viii) An amount of **Rs. 11 Crores** for Drinking water facilities in addition to Tripura Jal Board (TJB) project. ix) To combat mosquitoes a major drive will be taken up in AMC in which fogging instruments and new chemicals will be procured in bulk quantity to prevent germination of mosquitoes and for this our budgetary outlay has been increased this year by **five (05) times**. x) With a view to reduce the OPD load on IGM Hospital the State Government has decided to establish a 50 bedded **Agartala Civil Hospital** under the control of AMC in the existing Jackson Gate building at a cost of **Rs. 10.00 Crores**. Out of this Rs. 5.00 crores will be spent on civil works and the rest of Rs. 5.00 crores is aimed to provide equipments and other accessories to the proposed new hospital. This civil hospital will provide **24X7** OPD services with assured medicine supplies to the patients attending the hospital.



xi) The State Govt. has introduced a new scheme “Bharatmata Canteen cum Night Shelter” at Agartala in 2025-26 which will offer accommodation and meal at subsidized rate for individuals who need to stay at Agartala. For this a budgetary provision of Rs. 2.00 Cr. has been made. Land has also been identified for the purpose. (xii) The State Govt. has decided to construct new market building at GB Bazar, Battala Market, Akhaura Gol Chakkar and Lake Chowmuhani Bazer in AMC area.

Besides, in a major thrust of infrastructure development of AMC a large scale investment of **Rs. 1200 crores** is expected to be approved by ADB (Asian Development Bank) for undertaking various infrastructure development works like road, drain, bridges, culverts etc.

As per the provision of Tripura Building Rules, 2017 permission is accorded by ULBs against proper submission of building plan. The practice for this till now was to submit a prayer by an intending owner of land / developer in online system. It has now been radically changed and a new software known as Auto-DCR has taken the place in which the plan is required to be newly submitted by all. As the concept is quite new a series of training was imparted to the engineers and technical persons for their orientation and adaptation.

In the context of the above, I sincerely hope that the Hon'ble members of Agartala Municipal Corporation and Municipal Administration jointly shall come forward for implementation of this budget for the Financial Year **2025-26** by passing the same into actions.

Thanking all.

Date: 23-04-2025

(Sri Dipak Majumder)
Mayor
Agartala Municipal Corporation



Outcome Budget of Agartala Municipal Corporation for 2025-26.

I would like to present the Outcome Budget for the year **2025-26**.

1. This is the 10th Budget of the Agartala Municipal Corporation of Tripura formed under the provisions of the Tripura Municipal Act, 1994. I welcome all the members present on this occasion. As per the provision of the section 260 of the T.M. Act, 1994 I would like to present the actual income and expenditure for the year 2024-25 and the estimated income and expenditure for the year **2025-26**.

2. Consolidated Fund Position:

Total value of both the revenue receipts and capital receipts is **Rs.47583.00 Lakh** and that of Revenue and Capital Expenditure is **Rs.47655.02 Lakh** with a tolerable deficit of **Rs.(-)72.02 Lakh** for the year **2025-26** is proposed in the budget. These are featured as follows:

| Sl. No. | | Particulars | Rupees in Lakhs Budget Estimate 2025-26 |
|---------|-------------------------------|-----------------------------|---|
| | | Revenue Receipts | 16213.00 |
| A | 1 | Capital Receipts | 31370.00 |
| | 2 | Total Receipts (1+2) | 47583.00 |
| | 3 | Revenue Expenditure | 11065.19 |
| | 4 | Capital Expenditure | 36589.83 |
| B | Total Expenditure(3+4) | | 47655.02 |
| | Deficit(A-B) | | -72.02 |

The deficit is proposed to be covered through enhanced revenue of property tax by implementing GIS based property tax, trade licence, service charges for residential & commercial solid waste etc rather than increasing any tax.

3. It is proposed that the estimated total capital expenditure will be **Rs. 36589.83 Lakh** in **2025-26**. The major capital expenditure will be made in the field for implementation of some major projects like flood control measures and construction of pump houses to remove excessive rain water, infrastructure development in extended areas, development of municipal ponds, drainage, market stalls & effective implementation of Solid Waste Management Plan in AMC area.



4. CREATION OF VARIOUS FUNDS:-

An estimated Revenue Receipts & Expenditure, Capital Receipts & Expenditure for AMC during the year **2025-26** is furnished in the below mentioned table:

Rupees in Lakhs

| Details | Administrative Fund | Development Works Fund | Basic Service | Municipal Services Fund | Solid Waste Management Fund | Total |
|------------------------------|---------------------|------------------------|----------------|-------------------------|-----------------------------|-----------------|
| 1 | 2 | 3 | 4 | 5 | 6 | 7 |
| Revenue Receipts | 10200.00 | 0.00 | 0.00 | 5973.00 | 40.00 | 16213.00 |
| Capital Receipts | 0.00 | 24055.00 | 6940.00 | 375.00 | 0.00 | 31370.00 |
| Total Receipts (A) | 10200.00 | 24055.00 | 6940.00 | 6348.00 | 40.00 | 47583.00 |
| Revenue Expenditure | 8519.69 | 0.00 | 1547.00 | 470.00 | 528.50 | 11065.19 |
| Capital Expenditure | 0.00 | 24303.83 | 2184.00 | 6100.00 | 4002.00 | 36589.83 |
| Total Expenditure (B) | 8519.69 | 24303.83 | 3731.00 | 6570.00 | 4530.50 | 47655.02 |
| Deficit (A-B) | | | | | | -72.02 |

5. MUNICIPAL SERVICES

(a) Street Lighting and Electric Connections:-

The geographical area and no. of wards of Agartala Municipal Corporation have been increased from 49 to 51 wards. Hence, extension of street light in the expanded area has been taken up on priority basis and it is still going on. The number of LED street lights in various wards is 70149 under AMC. Actual expenditure for extension of new electric line, procurement of LED Bulb etc. is **Rs.513.24 Lakh** during the year 2024-25 and proposed budget allocation during the current financial year i.e. for the year **2025-26** is **Rs.710.00 Lakh** (including 15th Finance Commission Fund)

(b) Solid Waste Management:

With the gradual economic development & growth of the state the consumption of variety of goods starting from small electronic gadgets to large scale consumer goods has been increased substantially. As a result the quantum of solid wastes is also increased to a large extent. As per the family register, there are more than 1.75 lakh families, 30 vegetable markets, approximate 351 hotels and restaurants in the AMC area which are the sources of generation of waste and garbage. This led to a rapid growth in the quantity and variety of MSW like garden waste, wet organic matter, dry organic matter, recyclable material, inert material and many more.

Everyday over 220 MT solid waste is generated under AMC. In order to keep Agartala city clean & healthy, Municipal waste management system is given a top most priority and it is being implemented to collect, transport and process this large quantity of waste on regular basis. This is being achieved by dint of implementation of Door to Door garbage collection through



woman SHG's, convergence of DAY-NULM & SBM Scheme and utilizing modern mechanized transportation/vehicles like hopper, tipper, truck & compactor in the secondary transportation system.

The wastes collected in the city are transported finally to the tertiary centre at DC Nagar SW management plant which has been made functional after a gap of 5 years. Besides, another project for treatment of the legacy waste collected over last 5 years is also being done at DC Nagar simultaneously.

Persistent initiatives are also taken up to grow awareness for 100% source segregation. Besides, special emphasis is also laid on door to door campaign by the officials along with elected representatives to convince and encourage the people towards segregation of domestic wastes and handing over the same to Municipal Safai Karmacharies.

Over the years, different types of equipments, tools and vehicles have been inducted and pressed into service in the solid waste management activities to extend the services to the respected citizen of Agartala. The expenditure involvement is also increasing substantially which is being met up from the 15th FC fund, State fund as well as from AMC own revenue.

(c) Health Services and Anti-Mosquito Drive:-

The Health Section of Agartala Municipal Corporation with the help of Health Department of the State Government is discharging statutory assignments regarding combating germination and spread of mosquitoes, fogging activities on regular basis. Apart from this, issue of birth and death certificate by AMC has become an important service for the benefit of common people.

(d) Construction/Development of Roads, Drains, Culverts, Bridges etc: -

A provision of **Rs.4634.00** lakh is made in the Budget allocation for the year **2025-26** for the sake of construction & development works like roads, bridges, culvert, drain, development of markets, development of DWS works, beautification of park, playground, island construction & maintenance of municipal offices, School, Boundary Wall & Open Shed Stage, Electric Light Extension etc. out of MMNUP (material) fund & 15th FC. During the financial year 2024-25, AMC has constructed 11.53 Km CC Road, 3.13 km Brick soling road, 14.26 Km Pucca Drain, 2981 nos RCC slab, 5.38 Km Retaining wall, 213 nos Mini Deep Tube well, 345 Hand Pump tube well and 2 nos open gyms.

(e) National Urban Livelihood Mission:-

1. This year an amount of **Rs.150.00** lakh is kept separately for budget allocation under NULM scheme. Meanwhile, a fund of **Rs.106.10** Lakhs has already been spent under NULM for the year 2024-25. In the last financial year 421 SHG groups, 13 Area Level Federation (ALF) & 01 City Level Federation (CLF) have been constituted under NULM.

2. 392 Women SHG have received one time Revolving Fund @ Rs.10,000/- each & 45 ALF have received one time Revolving Fund @ Rs.50000/- each. 3.749 nos SHG and 33 nos Individuals Bank loan disbursed during 2024-25. 700 SHG were trained by SOFED & Fishery Department on skill development.

6. BASIC SERVICES TO URBAN POOR:

a) Urban Employment Generation:

The State Government has newly introduced Mukhya Mantri Nagar Unnayan Prakalpa



(MMNUP) replacing Tripura Urban Employment Program (TUEP), being implemented only in Tripura. There are **34209** job cards distributed amongst the urban poor families. **9,57,852 Mandays** generated during the Financial Year 2024-25. Average Man days generated up to March, 2025 is **20.55**.

During the financial year 2025-26, a budgetary allocation for **Rs.60.00 crores** is made under MMNUP for AMC.

7. e-Governance :-

AMC is to make a progress in Web-based Accrual based Double Entry Accounting System in Municipal Administration and it is already in operation. As part of providing better and prompt services **34 nos.** of Wards are connected to internet facility. All tenders including MMNUP materials works are published through e-Tender portal. Gem is used for procurement of day to day office equipments. Property Tax, Birth and Death Registration Certificates, building plan, hoarding permission and Trade licence have their own website www.agartalacity.tripura.gov.in from where it is possible for tax payers to collect any information.

8. Online Property Tax Management:-

After the implementation of Unit area based Property tax system the property tax of AMC is collected through online linking software, At present AMC started collection of property tax through GIS based online survey by engaging trained personnel. Further, AMC has also made agreement with a commercial Bank for daily collection of Cash from each Zonal Offices / Head Office and deposit the same to the AMC main Account to avoid risk factor of liquid Cash collection and deposit everyday through Head Office Cashier. All the financial transactions/ records of AMC is now maintained on web-based system amid adoption of GIS based property tax system. In spite of all these efforts it is experienced that a little over **30% tax payers** are paying municipal property tax in AMC which is not at all encouraging. In order to bring more and more people in AMC under the purview of property tax regime we are to undertake several realistic measures with a view to augmenting property tax of AMC.

9. STEPS TO AUGMENT MUNICIPAL REVENUE:

The trend of Revenue Income for last 6 years is shown as below:-

Rupees in Lakhs

| Sl. No | Year | Actual Income |
|--------|-----------|---------------|
| 1 | 2019-2020 | 2884.82 |
| 2 | 2020-2021 | 3215.38 |
| 3 | 2021-2022 | 3414.14 |
| 4 | 2022-2023 | 3591.18 |
| 5 | 2023-2024 | 4296.17 |
| 6 | 2024-2025 | 4596.02 |

The revenue collection during the financial year 2024-25 is Rs.4596.02 lakhs which is about **6.98%** enhancement over the last year collection. Total annual target of Revenue Collection of AMC for the year **2025-26** is fixed as **Rs.6429.00 lakh**.



10. The year wise Revenue Income with effect from Financial Year 2019-20 to 2024-25 and component wise target for 2025-26 is given below.

| Sl. No. | Item of Tax/fees | Actual 2019-2020 | Actual 2020-2021 | Actual 2021-2022 | Actual 2022-2023 | Actual 2023-2024 | Actual 2024-2025 | Budget Estimate 2025-2026 |
|---------|--|------------------|------------------|------------------|------------------|------------------|------------------|---------------------------|
| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 |
| 1 | Property Tax (12%) | 670.5 | 640.79 | 725.24 | 794.41 | 1553.55 | 1970.00 | 2200.00 |
| 2 | Water Tax | 146.47 | 129.94 | 132.07 | 0.73 | 0 | 0 | 0 |
| 3 | Service Charges | 33.87 | 83.12 | 83.14 | 71.11 | 44.65 | 127.57 | 200.00 |
| 4 | Rent from Land Building/ Stalls(Touji) / Town hall Rent/Office /godown Rent & Commercial House Hall | 216.53 | 223.49 | 217.89 | 184.25 | 215.91 | 237.63 | 410.00 |
| 5 | Capital Recovery | 45.97 | 84.76 | 54.04 | 16.20 | 21.90 | 20.92 | 30.00 |
| 6 | Building Permission fees | 489.77 | 652.16 | 785.08 | 723.29 | 574.67 | 599.83 | 1000.00 |
| 7 | Interest Income | 435.83 | 573.57 | 404.60 | 848.89 | 804.92 | 713.25 | 900.00 |
| 8 | Trade License | 222.8 | 288.5 | 392.10 | 286.61 | 351.79 | 355.21 | 500.00 |
| 9 | Hospital & bio -medical, DWC, Septic tank Garbage clearance, Birth, Death Registration fees, Selling of Form etc | 56.46 | 70.26 | 111.67 | 87.16 | 67.07 | 70.44 | 135.00 |
| 10 | Misc. Like Mobile Towers etc./Ijara/under ground cable | 2.83 | 23.77 | 10.65 | 7.10 | 14.40 | 0 | 1.00 |
| 11 | Advertisement Tax & Parking Zone | 53.88 | 38.31 | 29.70 | 40.01 | 89.05 | 95.06 | 205.00 |
| 12 | Duty for using of Municipal Property & burning of dead bodies | 14.18 | 16.85 | 19.66 | 25.99 | 0 | 0 | 0 |
| 13 | Mutation fees (Holding & Touji) | 23.88 | 24.07 | 82.57 | 73.64 | 17.64 | 15.70 | 30.00 |
| 14 | Contribution under ILCS Scheme& Supply of Drinking Water by Tanker | 3.67 | 3.22 | 8.37 | 5.04 | 5.54 | 1.45 | 2.00 |
| 15 | Machinery Rent ,sale & SWM Work | 0.44 | 0.31 | 18.31 | 13.30 | 1.22 | 0.93 | 1.00 |
| 16 | Penalties& Domestic water connection fees | 76.14 | 32.57 | 20.31 | 34.06 | 12.18 | 31.35 | 80.00 |
| 17 | Door to door Collection, SWM& Using of Municipal Property | 7.32 | 18.36 | 0.00 | 0.00 | 0 | 0 | 0 |
| 18 | Others (Un authorized const. Earnest/ Security Money, IT, Ces & GST etc) | 384.28 | 311.33 | 318.74 | 395.60 | 521.68 | 356.68 | 735.00 |
| | Grand Total | 2884.82 | 3215.38 | 3414.14 | 3607.39 | 4296.17 | 4596.02 | 6429.00 |



11. Collection of Property Tax through unit Area based Method:

Collection of property tax for holding the property within the AMC area is one of the main sources of own income of AMC. During the financial year 2024-25 **Rs.1970.00 lakhs** has been collected. **Rs.2200.00 lakh** is projected in the Budget year 2025-26.

12. Collection of rent from Touji Mutation, Capital Recovery : -

AMC Touji records have already been computerised. Action is being taken to provide Touji in every AMC markets. An amount **Rs.15.17 lakh** is collected during the year 2024-25. AMC Touji allotment committee has already taken initiatives to reduce the pendency of Touji Mutation. The annual target for the year **2025-26** from Touji and allied sectors is **Rs.50 lakh**.

13. Coverage of Trade License: -

Issuance of Trade Licence is now more simplified. Trade licenses of AMC are being issued through digital mode in all the four Zonal offices. AMC is not issuing any Trade License to any NBFCs /UIBs & other Financial Establishments without prior permission from the State Government. An amount of **Rs.355.21 lakh** is collected as non-tax revenue from the trade license during the year 2024-25. Further an amount of **Rs.500.00 lakh** is fixed as target during the year **2025-26**. Trade licenses camps are being organised to ensure maximum No. of shops covered with trade licence. Still a large number of shops & establishments are beyond the ambit of trade licence. Efforts are to be given to bring them within the purview of trade license.

14. Building Plan Fees:-

The procedure for issue of building plans has been simplified and powers to check technical aspect of the plan submitted have been vested with the Engineering Divisions and on payment of requisite fee to Zonal offices, building plan permission is issued by the Asstt. Municipal Commissioners of each zone to the applicant so far as compliance of Building Rules is concerned. The entire process of building plan is now computerized and online based submission is adopted which is a transparent and very effective system to monitor the entire process. An amount of **Rs.599.83 lakh** is received as non tax revenue from building plan approval fees during the year 2024-25 & an amount of **Rs.1000.00 lakhs** is expected to be realized from building plan approval fee in the current financial year **2025-26**. Compounding fee for deviations of building with penalty are being collected as per TBR Amendment Rules 2019 & 2020.

15. Hoardings and Advertisement Fees:-

The existing rate of Advertisement through Hoarding within the AMC area has been revised last year. The system of issuing permission to hoarding has also been computerized. An amount of **Rs 93.16 lakh** has been collected during the year 2024-25 and further more an amount of **Rs.200.00 lakh** is projected collection in the budget of the year **2025-26**.



GRATEFULNESS

I have a profound gratitude to all concerned Hon'ble MPs and MLAs who have made financial contribution to AMC from their Development fund and at the same time I am extremely hopeful and eager to see that they would continue to extend their similar support for the development of Agartala City during **2025-26** also.

I further convey my gratitude, on behalf of AMC, to the State Government for its kind and active support and co-operation extended to AMC. It is expected that more allocation of adequate fund will be made by the State Government and similar such funding is also expected from the Government of India for the financial year **2025-26**.

I also convey my sincere thanks to all the Hon'ble Corporators, officers and employees of AMC for their overwhelming contribution and co-operation in the matter of planning, implementing and monitoring of projects without which achievement could have been a bit difficult. I expect the same to continue in the days to come.

OUR EXPECTATIONS

We look forward to a stable, transparent and clean civic administration to meet the aspirations of the citizens of Agartala City.

OUR GOAL

The objective of Agartala Municipal Corporation is to provide services and basic civic amenities by developing a well designed mechanism to meet the growing needs of the citizens. Our goal is to ensure active participation of people in our endeavour and to pour advices. For this, we have placed top most priority on mass involvement.

Last but not the least, before concluding the budget proposal I would also like to express my profound grief over the untimely demise and sacrifice of lives of our beloved security personnel and stalwarts who passed away leaving behind a record of their outstanding contribution to the cause of the unity and integrity of the country as well as fostering glory of the country and also pay homage to them. I present this budget to this house for acceptance to meet the commitment and to carry out all development works for the citizens of Agartala City.

Thanking you.

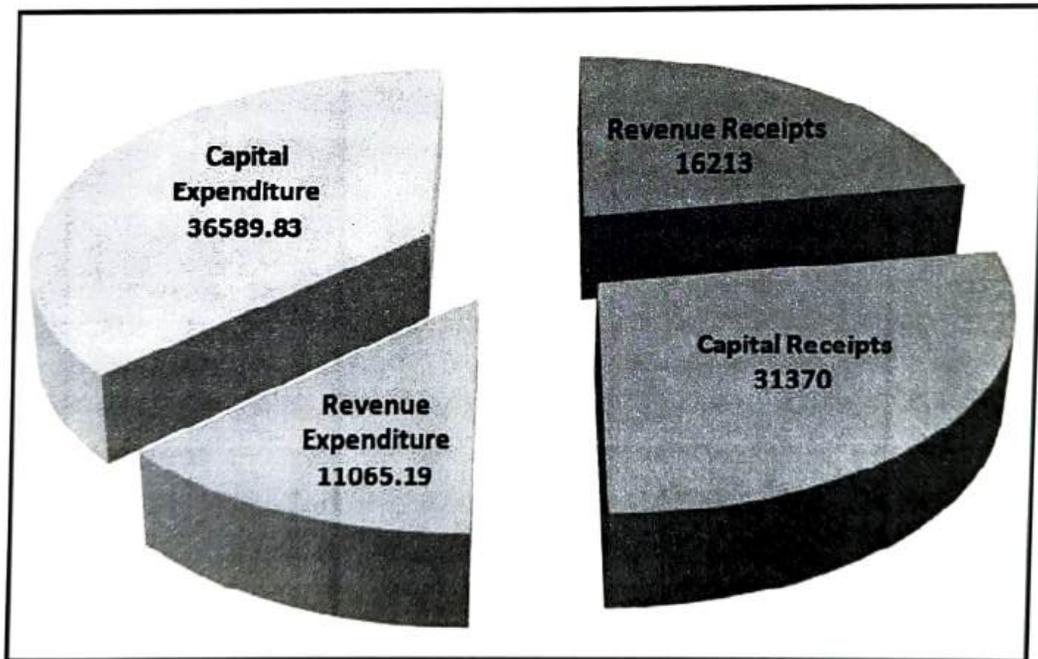
Date: 22-04-2025

(Sri Dipak Majumder)
Mayor
Agartala Municipal Corporation



Budget Estimates for the year 2025-2026

Rupees in Lakh





BUDGET 2025-26

Agartala Municipal Corporation Budget Estimates for the year 2025-2026

REVENUE INCOME:

| A) Revenue Income: | | | | | | | | (Rupees in lakhs.) |
|--------------------|------------|--------------|----------------------------------|------------------------|---------------------------|------------------------|---------------------------|-------------------------|
| Major Head | Minor Head | Details Head | Description of Item | Actul Income 2023-2024 | Budget Estimate 2024-2025 | Actul Income 2024-2025 | Budget Estimate 2025-2026 | Remarks |
| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 |
| 110 | | | Revenue Income: | | | | | |
| | 01 | 01 | Property tax. | 1553.55 | 1600.00 | 1970.00 | 2200.00 | Municipal Services Fund |
| | 02 | 01 | Service charge. | 44.65 | 55.00 | 127.57 | 200.00 | Municipal Services Fund |
| | 04 | 01 | Trade License (Professional tax) | 351.79 | 500.00 | 355.21 | 500.00 | Municipal Services Fund |
| | 05 | 02 | Water Tax, Domestic | 0.00 | 0.00 | 0.00 | 0.00 | Municipal Services Fund |
| | 12 | 01 | Advertisement tax (Hoarding) | 89.05 | 200.00 | 93.16 | 200.00 | Municipal Services Fund |
| | | | Total | 2039.04 | 2355.00 | 2545.94 | 3100.00 | |

Agartala Municipal Corporation Budget Estimates for the year 2025-2026

REVENUE INCOME:

| A) Revenue Income: | | | | | | | | (Rupees in lakhs.) |
|--------------------|------------|--------------|--|------------------------|---------------------------|------------------------|---------------------------|-------------------------|
| Major Head | Minor Head | Details Head | Description of Item | Actul Income 2023-2024 | Budget Estimate 2024-2025 | Actul Income 2024-2025 | Budget Estimate 2025-2026 | Remarks |
| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 |
| 120 | | | Assigned Rev & compensations: | | | | | |
| | 01 | 01 | Holding fees etc. | 17.64 | 25.00 | 15.70 | 30.00 | Municipal Services Fund |
| | 04 | 01 | Building approval fee | 574.67 | 1000.00 | 599.83 | 1000.00 | Municipal Services Fund |
| | 07 | 01 | Sanitation charges for Marriage Hall | 26.60 | 80.00 | 31.46 | 100.00 | Municipal Services Fund |
| | | | TOTAL | 618.91 | 1,105.00 | 646.99 | 1,130.00 | |



Agartala Municipal Corporation Budget Estimates for the year 2025-2026

REVENUE INCOME:

| A) Revenue Income: | | | | | | | | (Rupees in lakhs.) |
|--------------------|------------|--------------|---|-------------------------|---------------------------|-------------------------|---------------------------|-------------------------|
| Major Head | Minor Head | Details Head | Description of Item | Actual income 2023-2024 | Budget Estimate 2024-2025 | Actual income 2024-2025 | Budget Estimate 2025-2026 | Remarks |
| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 |
| 130 | | | Rental income from Municipal properties | | | | | |
| | 01 | 01 | Rent for land, shop & others (Touzi) | 163.08 | 200.00 | 144.21 | 200.00 | Municipal Services Fund |
| | | 02 | Mutation of Touji | 21.24 | 25.00 | 15.17 | 50.00 | Municipal Services Fund |
| | 02 | 01 | Collection from Municipal ground at children park | 0.00 | 6.00 | 9.32 | 15.00 | Municipal Services Fund |
| | 03 | 01 | Rent from Town Hall | 4.99 | 20.00 | 14.61 | 20.00 | Municipal Services Fund |
| | 04 | 01 | Izara for Municipal Market & pond | 14.40 | 0.60 | 0.00 | 1.00 | Municipal Services Fund |
| | 05 | 01 | Other rent | 0.00 | 0.50 | 0.00 | 1.00 | Municipal Services Fund |
| | | 02 | Office /Godown Rent | 0.64 | 15.00 | 21.93 | 23.00 | Municipal Services Fund |
| | | | TOTAL | 204.35 | 267.10 | 205.24 | 310.00 | |



Agartala Municipal Corporation Budget Estimates for the year 2024-2025

REVENUE INCOME:

| A) Revenue Income: | | | | | | | (Rupees in lakhs.) | |
|--------------------|------------|--------------|---|------------------------|---------------------------|------------------------|---------------------------|-----------------------------|
| Major Head | Minor Head | Details Head | Description of Item | Actul income 2023-2024 | Budget Estimate 2024-2025 | Actul income 2024-2025 | Budget Estimate 2025-2026 | Remarks |
| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 |
| 140 | | | Fees & service income: | | | | | |
| | 04 | 01 | Drinking water by tanker | 5.54 | 6.00 | 1.45 | 2.00 | Municipal Services Fund |
| | | 02 | Collection from Septic tank | 39.12 | 50.00 | 40.80 | 60.00 | Municipal Services Fund |
| | | 03 | Solid waste management | 0.00 | 0.00 | 0.00 | 0.00 | Municipal Services Fund |
| | 07 | 01 | Garbage clearance from Govt. & private hospital | 25.56 | 35.00 | 19.77 | 40.00 | Solid Waste Management Fund |
| | 08 | 01 | Birth & death registration fees | 0.15 | 0.80 | 2.97 | 5.00 | Municipal Services Fund |
| | | 02 | Burning of dead bodies /cremation charge (by Gas) | 0.00 | 0.00 | 0.00 | 0.00 | Municipal Services Fund |
| | 09 | 01 | Public amenities & parking zone | 1.89 | 4.00 | 1.90 | 5.00 | Municipal Services Fund |
| | | | TOTAL | 72.26 | 95.80 | 66.89 | 112.00 | |
| 150 | | | Collection from sale & rent | | | | | |
| | 01 | 01 | Public works | 0.00 | 0.00 | 0.00 | 0.00 | Municipal Services Fund |
| | | 02 | Land | 0.00 | 0.00 | 0.00 | 0.00 | Municipal Services Fund |
| | | 03 | House | 0.00 | 0.00 | 0.00 | 0.00 | Municipal Services Fund |
| | | 04 | Machinery Equipment(Sale) | 0.00 | 0.00 | 0.00 | 0.00 | Municipal Services Fund |
| | | 05 | Sale of silt | 0.00 | 0.00 | 0.00 | 0.00 | Municipal Services Fund |
| | | 06 | Sale of compost manure | 0.00 | 0.00 | 0.00 | 0.00 | Municipal Services Fund |
| | | 07 | Machineries rent | 1.22 | 70.00 | 0.93 | 1.00 | Municipal Services Fund |
| | | | TOTAL | 1.22 | 70.00 | 0.93 | 1.00 | |



Agartala Municipal Corporation Budget Estimates for the year 2025-2026

REVENUE INCOME:

| A) Revenue Income: | | | | | | | | (Rupees in lakhs.) |
|--------------------|------------|--------------|----------------------------|------------------------|---------------------------|---|---------------------------|-------------------------|
| Major Head | Minor Head | Details Head | Description of Item | Actul income 2023-2024 | Budget Estimate 2024-2025 | Actul income 2024-2025 (up to 29-03-2025) | Budget Estimate 2025-2026 | Remarks |
| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 |
| 170 | | | Investment:- | | | | | |
| | 01 | 01 | Interest from general fund | 804.96 | 200.00 | 543.64 | 600.00 | Municipal Services Fund |
| | | | TOTAL | 804.96 | 200.00 | 543.64 | 600.00 | |

Agartala Municipal Corporation Budget Estimates for the year 2025-2026

REVENUE INCOME:

| A) Revenue Income: | | | | | | | | (Rupees in lakhs.) |
|--------------------|------------|--------------|---|------------------------|---------------------------|------------------------|---------------------------|-------------------------|
| Major Head | Minor Head | Details Head | Description of Item | Actul income 2023-2024 | Budget Estimate 2024-2025 | Actul income 2024-2025 | Budget Estimate 2025-2026 | Remarks |
| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 |
| 180 | | | Others income: | | | | | |
| | 01 | 01 | Garbage thowing penalty | 4.29 | 150.00 | 5.43 | 20.00 | Municipal Services Fund |
| | | 04 | Penalty for Stocking of Brick, Sand etc. on road side | 4.49 | 15.00 | 20.39 | 50.00 | Municipal Services Fund |
| | | 05 | Others penalties | 5.64 | 20.00 | 6.34 | 20.00 | Municipal Services Fund |
| | | 06 | Collection of fines (Task Force fines) | 0.00 | 10.00 | 4.62 | 10.00 | Municipal Services Fund |
| | | | Miscellaneous : | | | | | |
| | 02 | 01 | Selling of forms/Pass book | 2.25 | 11.50 | 1.47 | 10.00 | Municipal Services Fund |
| | | 02 | Others(Building compounding, Hoarding & Fine etc) | 74.62 | 60.00 | 51.22 | 150.00 | Municipal Services Fund |
| | | | TOTAL | 91.29 | 266.50 | 89.47 | 260.00 | |



Agartala Municipal Corporation Budget Estimates for the year 2025-2026

REVENUE INCOME:

| A) Revenue Income: | | | | | | | (Rupees in lakhs.) | |
|--------------------|------------|--------------|--|------------------------|---------------------------|---|---------------------------|--------------------------------------|
| Major Head | Minor Head | Details Head | Description of item | Actul Income 2023-2024 | Budget Estimate 2024-2025 | Actul income 2024-2025 (up to 29-03-2025) | Budget Estimate 2025-2026 | Remarks |
| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 |
| 160 | | | Assigned Revenue /Subsidy Grants | | | | | |
| | 01 | 01 | Central Government | 0.00 | 0.00 | 0.00 | 0.00 | Administrative Fund |
| | | 02 | State Government (SOT)/ (5th FC) | 6215.00 | 7800.00 | 9788.14 | 10200.00 | Administrative Fund (share of taxes) |
| | | 03 | Mechanized cleaning covered and uncovered drain storm water. | 0.00 | 1000.00 | 0.00 | 500.00 | Municipal Services Fund |
| | | | TOTAL | 6215.00 | 8800.00 | 9788.14 | 10700.00 | |

Agartala Municipal Corporation Budget Estimates for the year 2025-2026

| B) Capital Income: | | | | | | | (Rupees in lakhs.) | |
|--------------------|------------|--------------|--|------------------------|---------------------------|------------------------|---------------------------|-------------------------|
| Major Head | Minor Head | Details Head | Description of item | Actul Income 2023-2024 | Budget Estimate 2024-2025 | Actul income 2024-2025 | Budget Estimate 2025-2026 | Remarks |
| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 |
| 340 | 01 | 01 | Earnest/ Security Money | 60.07 | 80.00 | 102.57 | 149.00 | Municipal Services Fund |
| | 02 | 01 | Markets (one time premium)/Capital Recovery. | 21.90 | 25.00 | 20.62 | 30.00 | Development Works Fund |
| | | | TOTAL | 81.97 | 105.00 | 123.19 | 179.00 | |



Agartala Municipal Corporation Budget Estimates for the year 2025-2026

| B) Capital Income: | | | | | | | | | (Rupees in lakhs.) |
|--------------------|------------|--------------|---|------------------------|---------------------------|------------------------|---------------------------|-------------------------|--------------------|
| Major Head | Minor Head | Details Head | Description of Item | Actul income 2023-2024 | Budget Estimate 2024-2025 | Actul income 2024-2025 | Budget Estimate 2025-2026 | Remarks | |
| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 | |
| 350 | 01 | 01 | Interest income from Scheme fund | 0.00 | 400.00 | 169.61 | 200.00 | Development Works Fund | |
| | | | TOTAL | 0.00 | 400.00 | 169.61 | 200.00 | | |
| | | | Collection from employees on advance & loan: | | | | | | |
| 350 | | 01 | From festival advance | 120.29 | 100.00 | 142.49 | 160.00 | Municipal Services Fund | |
| | | 02 | Return of unspent money | 0.00 | 0.00 | 0.00 | 0.00 | Municipal Services Fund | |
| | | | TOTAL | 120.29 | 100.00 | 142.49 | 160.00 | | |
| | | | Collection from employees on advance & loan: | | | | | | |
| 351 | | 01 | Income tax from contractors | 88.89 | 100.00 | 59.97 | 120.00 | Municipal Services Fund | |
| | | 02 | Professional Tax from employees | 42.84 | 40.00 | 36.90 | 40.00 | Municipal Services Fund | |
| | | 03 | GST | 26.53 | 40.00 | 16.72 | 20.00 | Municipal Services Fund | |
| | | 04 | Cess charge | 6.36 | 10.00 | 4.38 | 5.00 | Municipal Services Fund | |
| | | | TOTAL | 164.62 | 190.00 | 117.97 | 185.00 | | |

Agartala Municipal Corporation Budget Estimates for the year 2025-2026

| B) Capital Income: | | | | | | | | | (Rupees in lakhs.) |
|--------------------|------------|--------------|---|------------------------|---------------------------|------------------------|---------------------------|------------------------|--------------------|
| Major Head | Minor Head | Details Head | Description of Item | Actul income 2023-2024 | Budget Estimate 2024-2025 | Actul income 2024-2025 | Budget Estimate 2025-2026 | Remarks | |
| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 | |
| 320 | | | Grant for particulars scheme | | | | | | |
| | 01 | | From Central Government (Scheme names) | | | | | | |
| | | 01 | Finance Commission | | | | | | |
| | | | a)15th Finance Commission | 8127.08 | 9000.00 | 4449.00 | 4800.00 | Development Works Fund | |
| | | | TOTAL | 8127.08 | 9000.00 | 4449.00 | 4800.00 | | |



BUDGET 2025-26

Agartala Municipal Corporation Budget Estimates for the year 2025-2026

| B) Capital Income: | | | Description of Item | Actul Income 2023- 2024 | Budget Estimate 2024- 2025 | Actul Income 2024-2025 | Budget Estimate 2025-2026 | (Rupees in lakhs.) Remarks |
|--------------------|---------------|-----------------|---|----------------------------------|-------------------------------------|------------------------------|---------------------------------|-------------------------------|
| Major Head | Minor Head | Details Head | | | | | | |
| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 |
| 320 | 01 | 1 | NULM | 108.34 | 250.00 | 135.85 | 300.00 | Basic Service to poor |
| | | 2 | Land Acquisition | 23.25 | 100.00 | 0.00 | 100.00 | Development Works Fund |
| | | 3 | Swacha Bharat Mission | | | | | |
| | | | a) SBM, capacity Building | 6.72 | 50.00 | 0.00 | 0.00 | Basic Services to Poor Fund |
| | | | b) SBM, Community toilet | 0.00 | 70.00 | 0.00 | 0.00 | Basic Services to Poor Fund |
| | | | c) SBM, IHHL | 30.84 | 60.00 | 80.76 | 120.00 | Basic Services to Poor Fund |
| | | | d) SBM, IEC | 37.00 | 60.00 | 79.22 | 100.00 | Basic Services to Poor Fund |
| | | | e) SBM, Public toilet | 68.19 | 100.00 | 0.89 | 5.00 | Basic Services to Poor Fund |
| | | | f) SBM, SWM | 65.01 | 100.00 | 3.79 | 10.00 | Basic Services to Poor Fund |
| | | 4 | a) Smart City | 479.46 | 1000.00 | 629.42 | 700.00 | Development Works Fund |
| | | 5 | AMRUT-2 | 0.00 | 500.00 | 0.00 | 1100.00 | Development Works Fund |
| | | 6 | PMAY | 3625.00 | 3957.50 | 2461.00 | 2500.00 | Basic Services to Poor Fund |
| | | 7 | SDRF-Disaster Management | 0.00 | 0.00 | 0.00 | 5.00 | Basic Services to Poor Fund |
| | | 8 | Development of DC nagar | 294.00 | 500.00 | 1516.00 | 1600.00 | Development Works Fund |
| | | 9 | ADB Project | 354.83 | 2000.00 | 348.61 | 750.00 | Development Works Fund |
| | | 10 | UIDF | 0.00 | 3400.00 | 1395.00 | 1500.00 | Development Works Fund |
| | | 11 | Special Assistance state for capital Investment | 0.00 | 890.00 | 600.00 | 5800.00 | Development Works Fund |
| | | | TOTAL | 5092.64 | 13037.50 | 7250.54 | 14590.00 | |



Agartala Municipal Corporation Budget Estimates for the year 2025-2026

| B) Capital Income: | | | | | | | (Rupees in lakhs.) | |
|--------------------|------------|--------------|---------------------------------------|------------------------|---------------------------|------------------------|---------------------------|-----------------------------|
| Major Head | Minor Head | Details Head | Description of Item | Actul Income 2023-2024 | Budget Estimate 2024-2025 | Actul Income 2024-2025 | Budget Estimate 2025-2026 | Remarks |
| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 |
| 320 | 02 | | From State Government: | | | | | |
| | | 01 | b) MMNUP | 5276.62 | 3500.00 | 7302.21 | 6000.00 | Basic Services to Poor fund |
| | | 02 | Special work (8-Town Bardowali) | 314.17 | 600.00 | 412.00 | 500.00 | Basic Services to Poor fund |
| | | | TOTAL | 5590.79 | 4100.00 | 7714.21 | 6500.00 | |
| | 03 | | From other organization | | | | | |
| | | 01 | ANGANWADI/SWSE | 0.00 | 0.00 | 28.89 | 50.00 | Development Works Fund |
| | | | TOTAL | 0.00 | 0.00 | 28.89 | 50.00 | |
| | 04 | | Collection from sale of Scraps | | | | | |
| | | 01 | Machineries | 0.00 | 0.00 | 0.00 | 0.00 | Development Works Fund |
| | | 02 | Car | 0.00 | 0.00 | 0.00 | 0.00 | Development Works Fund |
| | | 03 | Others office stationeries | 0.00 | 0.00 | 0.00 | 0.00 | Development Works Fund |
| | | | TOTAL | 0.00 | 0.00 | 0.00 | 0.00 | |



Agartala Municipal Corporation Budget Estimates for the year 2025-2026

| B) Capital Income: | | | | | | | | |
|--------------------|------------|--------------|---|------------------------|---------------------------|------------------------|---------------------------|-------------------------------|
| Major Head | Minor Head | Details Head | Description of Item | Actul income 2023-2024 | Budget Estimate 2024-2025 | Actul income 2024-2025 | Budget Estimate 2025-2026 | (Rupees in lakhs.) Remarks |
| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 |
| | | | Deposit work: | | | | | |
| 341 | 01 | | General works: | | | | | |
| | | 01 | MPLAD | 138.23 | 60.00 | 185.75 | 200.00 | Development Works Fund |
| | | 02 | BEUP | 12.38 | 30.00 | 147.00 | 300.00 | Development Works Fund |
| | | 03 | NHM | 75.00 | 15.00 | 25.00 | 50.00 | Development Works Fund |
| | | 02 | Equipment of SWM from Other ULB | 0.00 | 0.00 | 0.00 | 1000.00 | Development Works Fund |
| | | 03 | MSY | 100.00 | 500.00 | 0.00 | 50.00 | Development Works Fund |
| | | 04 | Others(GB Cantean,Adher Centre,Mortuary Van ,DC Nagar,Community hall Sewerage etc) | 619.53 | 900.00 | 0.00 | 10.00 | Development Works Fund |
| | | 05 | PM svnidhi | 5.00 | 0.00 | 0.00 | 10.00 | Development Works Fund |
| | | 06 | DPR for Various Project | 0.00 | 0.00 | 100.00 | 200.00 | Development Works Fund |
| | | 07 | CSS-EAP(Infructure Development project) | 0.00 | 0.00 | 57.03 | 100.00 | Development Works Fund |
| | | 08 | Flood control measure IGM Pump | 0.00 | 0.00 | 0.00 | 400.00 | Development Works Fund |
| | | 09 | Construction of a slaughte house at Durga Chowmuhani Bazar | 0.00 | 0.00 | 0.00 | 56.00 | Development Works Fund |
| | | 10 | Infrastructure development in the extended areas Elec,Road & Drain | 0.00 | 0.00 | 0.00 | 500.00 | Development Works Fund |
| | | 11 | Const. of new office building | 0.00 | 0.00 | 0.00 | 500.00 | Development Works Fund |
| | | 12 | Const. 3 nos new Elec. crematoriums | 0.00 | 0.00 | 0.00 | 330.00 | Development Works Fund |
| | | 13 | Agartala Civil Hospital at Jackson Gate (NHM) | 0.00 | 0.00 | 0.00 | 1000.00 | Development Works Fund |
| | | | TOTAL | 950.14 | 1505.00 | 357.75 | 4706.00 | |



Agartala Municipal Corporation Budget Estimates for the year 2025-2026

| C) Revenue Expenditure : | | | | | | | | (Rupees in lakhs.) |
|--------------------------|------------|--------------|--|------------------------------|---------------------------|------------------------------|---------------------------|------------------------------|
| Major Head | Minor Head | Details Head | Description of item | Actual Expenditure 2023-2024 | Budget Estimate 2024-2025 | Actual Expenditure 2024-2025 | Budget Estimate 2025-2026 | Remarks |
| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 |
| | | | Establishment expenditure | | | | | |
| 210 | | | Municipal Corporation: | | | | | |
| | 01 | 01 | Salary & allowances for the employees. | 2037.88 | 2300.00 | 1836.39 | 1890.00 | Administrative Expenses Fund |
| | | 02 | Salary for fixed pay etc. workers. | 100.83 | 110.00 | 150.20 | 160.00 | Administrative Expenses Fund |
| | | 03 | Allowances for the elected members. | 5.14 | 20.00 | 3.90 | 4.50 | Administrative Expenses Fund |
| | | 04 | Pension & allowances for the pensioners. | 1353.11 | 1500.00 | 1503.85 | 1600.00 | Administrative Expenses Fund |
| | | 05 | Contribution of employer on P.F. | 245.48 | 300.00 | 59.66 | 70.00 | Administrative Expenses Fund |
| | | 06 | Festival grant to Employee. | 20.25 | 100.00 | 73.92 | 80.00 | Administrative Expenses Fund |
| | | 07 | Medical advance & reimbursement. | 1.75 | 5.00 | 2.78 | 4.00 | Administrative Expenses Fund |
| | | 08 | Honorarium & Overtime allowances. | 35.24 | 40.00 | 53.92 | 70.00 | Administrative Expenses Fund |
| | | 09 | Gratuity . | 131.16 | 300.00 | 217.03 | 250.00 | Administrative Expenses Fund |
| | | 10 | Leave salary for pensioners. | 125.74 | 200.00 | 174.21 | 200.00 | Administrative Expenses Fund |
| | | 11 | Liveries | 8.54 | 5.00 | 0.25 | 0.25 | Administrative Expenses Fund |
| | | 12 | L.T.C /H.T.C. | 0.00 | 0.50 | 1.19 | 2.00 | Administrative Expenses Fund |
| | | 13 | For dress material for casual labourers. | 10.04 | 0.00 | 12.25 | 15.00 | Administrative Expenses Fund |
| | | 14 | Wages for Casual worker (O.S) | 2557.13 | 3000.00 | 3110.63 | 3200.00 | Administrative Expenses Fund |
| | | 15 | Manpower outsourcing agencies. | 38.26 | 60.00 | 74.42 | 100.00 | Administrative Expenses Fund |
| | | | TOTAL | 6670.55 | 7940.50 | 7274.60 | 7645.75 | |



Agartala Municipal Corporation Budget Estimates for the year 2025-2026

| C) Revenue Expenditure : | | | | | | | | (Rupees in lakhs.) |
|--------------------------|------------|--------------|--|------------------------------|---------------------------|------------------------------|---------------------------|------------------------------|
| Major Head | Minor Head | Details Head | Description of Item | Actual Expenditure 2023-2024 | Budget Estimate 2024-2025 | Actual Expenditure 2024-2025 | Budget Estimate 2025-2026 | Remarks |
| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 |
| | | | Administrative expenditure | | | | | |
| 220 | | | Municipal Corporation: | | | | | |
| | 01 | 01 | Printing & stationary | 8.99 | 30.00 | 99.05 | 120.00 | Administrative Expenses Fund |
| | | 02 | Advertisement /publicity | 9.19 | 20.00 | 38.11 | 50.00 | Administrative Expenses Fund |
| | | 03 | Telephone charges. | 0.04 | 10.00 | 7.50 | 10.00 | Administrative Expenses Fund |
| | | 04 | Insurance premium for vehicles etc | 0.06 | 5.00 | 1.25 | 1.50 | Solid Waste Management Fund |
| | | 05 | Legal expenses. | 22.83 | 30.00 | 41.26 | 50.00 | Administrative Expenses Fund |
| | | 06 | (a)Cost of Fuel & Lubricant for vehicle. | 0.87 | 5.00 | 1.08 | 402.00 | Solid Waste Management Fund |
| | | | (b)Hire charge of vehicles | 284.94 | 500.00 | 281.46 | 100.00 | Solid Waste Management Fund |
| | | | (c) Cost of fuel for fogging machine . (Health & Bleaching Powder) | 0.00 | 5.00 | 86.92 | 100.00 | Basic Service to poor |
| | | | (d) Cost of Bleaching powder | 0.00 | 5.00 | 1.19 | 2.00 | Administrative Expenses Fund |
| | | 07 | Food adulteration | 0.00 | 0.00 | 0.31 | 0.50 | Administrative Expenses Fund |
| | | 08 | (A) Consultancy & Audit fees accounting | 47.03 | 50.00 | 15.65 | 25.00 | Administrative Expenses Fund |
| | | 9 | Cleaning of public toilet. | 0.00 | 10.00 | 13.97 | 15.00 | Administrative Expenses Fund |
| | | 10 | Electric consumption bill for office building. | 357.95 | 400.00 | 1.92 | 5.00 | Administrative Expenses Fund |
| | | 11 | Cost of sweeping materials. | 128.67 | 25.00 | 0.22 | 5.00 | Administrative Expenses Fund |
| | | 12 | Ward office rent | 10.69 | 18.00 | 6.28 | 10.00 | Administrative Expenses Fund |
| | | | TOTAL | 871.26 | 1113.00 | 596.17 | 896.00 | |



Agartala Municipal Corporation Budget Estimates for the year 2025-2026

| C) Revenu Expenditure : | | | | | | | | |
|-------------------------|------------|--------------|---|-----------------------------|---------------------------|-----------------------------|---------------------------|-------------------------------|
| Major Head | Minor Head | Details Head | Description of Item | Actul Expenditure 2023-2024 | Budget Estimate 2024-2025 | Actul Expenditure 2024-2025 | Budget Estimate 2025-2026 | (Rupees in lakhs.) Remarks |
| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 |
| 220 | | 13 | Software development & maintence bill. | 12.37 | 25.00 | 25.94 | 30.00 | Administrative Expenses Fund |
| | | 14 | Traveling allowances (TA /DA). | 13.83 | 15.00 | 89.71 | 100.00 | Administrative Expenses Fund |
| | | 15 | Safety equipment for workers. | 0.00 | 5.00 | 9.69 | 15.00 | Administrative Expenses Fund |
| | | 16 | Cost of spare parts. | 0.00 | 150.00 | 17.39 | 25.00 | Administrative Expenses Fund |
| | | 17 | Training & workshop Expenses | 0.82 | 1.00 | 2.28 | 5.00 | Administrative Expenses Fund |
| | | 18 | Honorarium & Sitting Allowance.(Own Source) | 0.00 | 0.00 | 1.44 | 1.44 | Administrative Expenses Fund |
| | | 19 | Security charge for Municipal property | 3.54 | 5.00 | 0.00 | 5.00 | Administrative Expenses Fund |
| | | 20 | Gas bill for burning of dead bodies. | 142.84 | 150.00 | 108.93 | 160.00 | Municipal Services Fund |
| | | 21 | Runing & maintenance of Municipal School. | 1.30 | 12.00 | 12.00 | 25.00 | Municipal Services Fund |
| | | 22 | Public health equipments. | 11.73 | 15.00 | 11.53 | 25.00 | Municipal Services Fund |
| | | 23 | a) Ward Office Reimbursement (Imprest) | 27.23 | 20.00 | 10.37 | 15.00 | Administrative Expenses Fund |
| | | | b)Office Imprest Expenses. | 0.00 | 0.00 | 37.04 | 45.00 | Administrative Expenses Fund |
| | | 24 | Expenditure for Council meeting & different sub-committees. | 32.80 | 10.00 | 3.50 | 5.00 | Administrative Expenses Fund |
| | | 25 | Vehicle tracking System (vis) | 0.00 | 16.00 | 0.00 | 5.00 | Administrative Expenses Fund |
| | | | TOTAL | 247.76 | 436.00 | 341.82 | 461.44 | |

Agartala Municipal Corporation Budget Estimates for the year 2025-2026

| C) Revenu Expenditure : | | | | | | | | |
|-------------------------|------------|--------------|---|------------------------|---------------------------|-----------------------------|---------------------------|-------------------------------|
| Major Head | Minor Head | Details Head | Description of Item | Actul income 2023-2024 | Budget Estimate 2024-2025 | Actul Expenditure 2024-2025 | Budget Estimate 2025-2026 | (Rupees in lakhs.) Remarks |
| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 |
| 220 | 01 | 26 | Expenditure of refill & cartage for E- Governance. | 0.00 | 2.00 | 0.00 | 5.00 | Administrative Expenses Fund |
| | | 27 | S.C Welfare(Deposit work) | 0.00 | 0.00 | 0.00 | 0.00 | Administrative Expenses Fund |
| | | 29 | Misc. Expenses(Subsistance allowance,Interest Fund) | 9.31 | 15.00 | 181.70 | 200.00 | Administrative Expenses Fund |
| | | 30 | Chaitramela Expenses. | 0.00 | 10.00 | 0.00 | 0.00 | Administrative Expenses Fund |
| | | 31 | Cost of anti-larva chemical. | 3.50 | 20.00 | 10.00 | 50.00 | Administrative Expenses Fund |
| | | | TOTAL | 12.81 | 47.00 | 191.70 | 255.00 | |

Agartala Municipal Corporation Budget Estimates for the year 2025-2026

| C) Revenu Expenditure : | | | | | | | (Rupees in lakhs.) | |
|-------------------------|------------|--------------|--|-----------------------------|---------------------------|-----------------------------|---------------------------|------------------------------|
| Major Head | Minor Head | Details Head | Description of Item | Actul Expenditure 2023-2024 | Budget Estimate 2024-2025 | Actul Expenditure 2024-2025 | Budget Estimate 2025-2026 | Remarks |
| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 |
| 230 | 01 | | Repairs & maintenances | | | | | |
| | | | Municipal Corporation: | | | | | |
| | | 01 | Repairing & maintenance | 0.00 | 25.00 | 1.77 | 10.00 | Administrative Expenses Fund |
| | | 02 | Repair & Mtc. of vehicles | 0.00 | 30.00 | 1.26 | 30.00 | Solid Waste Management Fund |
| | | 03 | Purchase & repairing of furniture. | 2.58 | 10.00 | 22.84 | 25.00 | Administrative Expenses Fund |
| | | 04 | Running maintenance of computers. | 36.43 | 50.00 | 9.78 | 20.00 | Administrative Expenses Fund |
| | | 05 | Maintenance of office building. | 5.44 | 20.00 | 0.00 | 30.00 | Administrative Expenses Fund |
| | | 06 | Repairing and maintenance of burial ground & Cremation ground. | 0.00 | 10.00 | 10.00 | 50.00 | Municipal Service Fund |
| | | 07 | Repair & Maintenance of DWS related work. | 18.84 | 20.00 | 44.85 | 70.00 | Municipal Service Fund |
| | | 08 | Repair & Maintenance of SWM Processing Plant, | 0.00 | 20.00 | 20.00 | 100.00 | Municipal Service Fund |
| | | 09 | Repair & Maintenance of toilets. | 38.77 | 40.00 | 9.87 | 20.00 | Municipal Service Fund |
| | | 10 | Repair & Maintenance of Anganawadi Centre | 0.00 | 10.00 | 0.00 | 10.00 | Municipal Service Fund |
| | | 11 | Repair & maintenance of Sewerage Project, North Zone. | 0.00 | 5.00 | 5.00 | 60.00 | Development Works Fund |
| | | 12 | Others Maintenance. | 0.00 | 10.00 | 0.00 | 10.00 | Municipal Service Fund |
| | | | TOTAL | 102.06 | 250.00 | 125.37 | 435.00 | |



Agartala Municipal Corporation Budget Estimates for the year 2025-2026

| C) Revenue Expenditure : | | | Description of Item | Actual Expenditure 2023-2024 | Budget Estimate 2024-2025 | Actual Expenditure 2024-2025 | Budget Estimate 2025-2026 | (Rupees in lakhs.) |
|--------------------------|------------|--------------|--|------------------------------|---------------------------|------------------------------|---------------------------|------------------------------|
| Major Head | Minor Head | Details Head | | | | | | Remarks |
| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 |
| 240 | | 01 | Interest on loans from Central Government | 0.00 | 0.00 | 0.00 | 0.00 | Administrative Expenses Fund |
| | | 02 | Interest on loans from State Government | 0.00 | 0.00 | 0.00 | 0.00 | Administrative Expenses Fund |
| | | 03 | Interest on loan from other financial institution | 0.00 | 0.00 | 0.00 | 0.00 | Administrative Expenses Fund |
| | | | TOTAL | 0.00 | 0.00 | 0.00 | 0.00 | |
| 250 | | | Preplanned expenditure | | | | | |
| | 02 | | Own programme | | | | | |
| | | 01 | Special cleaning programme . | 0.00 | 20.00 | 50.63 | 100.00 | Basic Services to Poor Fund |
| | | 02 | a) Various festival & cultural programmes. | 96.69 | 120.00 | 120.00 | 200.00 | Administrative Expenses Fund |
| | | | b) Puja Special fund | 0.00 | 0.00 | 266.37 | 350.00 | Basic Services to Poor Fund |
| | | 03 | Financial assistance to urban poor for livelihood promotion. | 0.00 | 0.00 | 2.15 | 5.00 | Basic Services to Poor Fund |
| | | 04 | Grant to others (cultural programmes etc.) | 0.13 | 0.00 | 0.00 | 0.00 | Municipal Services Fund |
| | | 05 | Cleaning of different bazar. | 75.95 | 100.00 | 16.92 | 25.00 | Solid Waste Management Fund |
| | | 06 | Mechanized cleaning covered & Uncovered drain | 0.00 | 0.00 | 600.00 | 500.00 | Basic Services to Poor Fund |
| | | 07 | MSY | 12.12 | 200.00 | 31.73 | 40.00 | Basic Services to Poor Fund |
| | | 08 | NGO payment Bazar, SWM | 68.68 | 70.00 | 120.98 | 150.00 | Basic Services to Poor Fund |
| | | 09 | PM Svnidhi | 4.91 | 0.00 | 0.09 | 2.00 | Basic Services to Poor Fund |
| | | | TOTAL | 258.48 | 510.00 | 1208.78 | 1372.00 | |



Agartala Municipal Corporation Budget Estimates for the year 2025-2026

| D) Capital Expenditure: | | | | | | | | (Rupees in lakhs.) |
|-------------------------|------------|--------------|---|------------------------------|---------------------------|------------------------------|---------------------------|-----------------------------|
| Major Head | Minor Head | Details Head | Description of Item | Actual Expenditure 2023-2024 | Budget Estimate 2024-2025 | Actual Expenditure 2024-2025 | Budget Estimate 2025-2026 | Remarks |
| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 |
| 450 | | | Refund from various head | | | | | |
| | 01 | | Contractor agency /person:- | | | | | |
| | | 01 | Refund from employees fund | 0.00 | 0.00 | 0.59 | 1.00 | Municipal Services Fund |
| | | 02 | Refund of S.M. / E.M. | 11.96 | 40.00 | 23.86 | 45.00 | Municipal Services Fund |
| | | 03 | Capital Recovery Refund | 0.00 | 0.00 | 0.00 | 0.00 | Municipal Services Fund |
| | | 04 | Touji & Others interest (From Ward Office) | 17.21 | 0.00 | 0.00 | 0.00 | Municipal Services Fund |
| | | | TOTAL | 29.17 | 40.00 | 24.45 | 46.00 | |
| 470 | | | Purchase of permanent assets & acquisition of land | | | | | |
| | 01 | 01 | Purchase of land | 0.00 | 0.00 | 0.00 | 0.00 | Development Works Fund |
| | | 02 | Building house | 0.00 | 0.00 | 0.00 | 0.00 | Development Works Fund |
| | | 03 | Machineries. | 0.00 | 100.00 | 0.00 | 0.00 | Development Works Fund |
| | | 04 | Vehicles. | 0.00 | 0.00 | 0.00 | 0.00 | Solid Waste Management Fund |
| | | 05 | Other office articles. | 0.00 | 0.00 | 3.85 | 5.00 | Municipal Services Fund |
| | | 06 | Purchase of Computer . | 0.00 | 0.00 | 96.44 | 200.00 | Municipal Services Fund |
| | | 07 | Dev. Of Software . | 12.37 | 20.00 | 0.00 | 100.00 | Municipal Services Fund |
| | | 08 | Purchase of Furniture. | 38.36 | 60.00 | 4.61 | 30.00 | Municipal Services Fund |
| | | | TOTAL | 50.73 | 180.00 | 104.90 | 335.00 | |



BUDGET 2025-26

Agartala Municipal Corporation Budget Estimates for the year 2025-2026

| D) Capital Expenditure: | | | Description of Item | Actul Expenditure 2023-2024 | Budget Estimate 2024-2025 | Actul Expenditure 2024-2025 | Budget Estimate 2025-2026 | (Rupees in lakhs.) |
|-------------------------|------------|--------------|---|-----------------------------|---------------------------|-----------------------------|---------------------------|-----------------------------|
| Major Head | Minor Head | Details Head | | | | | | Remarks |
| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 |
| 412 | | | Implementation of works: | | | | | |
| | 01 | | General development works | | | | | |
| | | 01 | Const. and dev. of road & bridge . | 782.14 | 1195.00 | 1176.94 | 3234.00 | Municipal Services Fund |
| | | 02 | Development of markets . | 131.54 | 1835.00 | 193.00 | 400.00 | Municipal Services Fund |
| | | 03 | Construction & Dev. of drain including sewerage system , | 276.64 | 730.00 | 300.00 | 1400.00 | Municipal Services Fund |
| | | 04 | Supply of drinking water . | 0.00 | 100.00 | 552.00 | 700.00 | Basic Service to poor |
| | | 05 | Development of SWM works . | 0.00 | 0.00 | 0.18 | 2.00 | Solid Waste Management Fund |
| | | 06 | Beatification of park, play ground, Island & passenger shed | 332.39 | 1225.00 | 166.77 | 1200.00 | Development Works Fund |
| | | 07 | Construction & Maintenance of Municipal Office & others. | 62.25 | 90.00 | 80.93 | 500.00 | Development Works Fund |
| | | 08 | Construction & Maintenance of Ward office | 1.16 | 640.00 | 242.30 | 300.00 | Development Works Fund |
| | | 10 | Dev. of cremation / burial ground. | 40.00 | 432.00 | 42.00 | 330.00 | Development Works Fund |
| | | 11 | Slum development. | 0.48 | 0.00 | 0.00 | 232.00 | Basic Services to Poor Fund |
| | | 12 | Const/Repairing of Toilet etc. | 147.43 | 377.00 | 40.00 | 440.00 | Municipal Services Fund |
| | | | TOTAL | 1774.03 | 6624.00 | 2794.12 | 9228.00 | |



Agartala Municipal Corporation Budget Estimates for the year 2025-2026

| D) Capital Expenditure: | | | | | | | | (Rupees in lakhs.) |
|-------------------------|------------|--------------|---|-----------------------------|---------------------------|-----------------------------|---------------------------|---|
| Major Head | Minor Head | Details Head | Description of Item | Actul Expenditure 2023-2024 | Budget Estimate 2024-2025 | Actul Expenditure 2024-2025 | Budget Estimate 2025-2026 | Remarks |
| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 |
| 412 | 01 | 13 | Construction of Bio Toilets | 0.00 | 0.00 | 0.00 | 10.00 | Development Works Fund |
| | | 14 | L.T Line extension. | 163.92 | 100.00 | 70.00 | 444.00 | Municipal Services Fund & Urban to poor |
| | | 15 | Const. of food cort | 0.00 | 25.00 | 0.00 | 50.00 | Development Works Fund |
| | | 16 | Cost of anti malaria equipment | 2.00 | 20.00 | 20.00 | 200.00 | Development Works Fund |
| | | 17 | const. of slaughter house | 0.00 | 60.00 | 0.00 | 56.00 | Development Works Fund |
| | | 18 | DAY-NULM | 105.99 | 300.00 | 106.10 | 150.00 | Basic Service to poor |
| | | 19 | Development works for cleaning , sweeping& maintenances | 0.87 | 20.00 | 71.24 | 200.00 | Development Works Fund |
| | | 20 | Imp. Of dashamighat | 3.50 | 65.00 | 20.00 | 100.00 | Development Works Fund |
| | | 21 | Sewerage project | 53.80 | 60.00 | 0.00 | 0.00 | Development Works Fund |
| | | 24 | Installation of tube well,Submersible pump & Ext. pipe line | 475.00 | 325.00 | 325.00 | 700.00 | Development Works Fund |
| | | | TOTAL | 805.08 | 975.00 | 612.34 | 2215.00 | |



BUDGET 2025-26

Agartala Municipal Corporation Budget Estimates for the year 2025-2026

| D) Capital Expenditure: | | | Description of item | Actul Expenditure 2023-2024 | Budget Estimate 2024-2025 | Actul Expenditure 2024-2025 | Budget Estimate 2025-2026 | (Rupees in lakhs.) |
|-------------------------|------------|--------------|---|-----------------------------|---------------------------|-----------------------------|---------------------------|--|
| Major Head | Minor Head | Details Head | | | | | | Remarks |
| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 |
| 412 | | | Finance Commission: | | | | | |
| | 02 | 01 | 15th Finance Commission | 2690.00 | 0.00 | 0.00 | 0.00 | Development Works Fund/ 25% basic Service to poor |
| | | | (a) Cost of fuel & lubricant for SWM. (15th FC) | 750.00 | 900.00 | 900.00 | 900.00 | Development Works Fund/ 25% basic Service to poor |
| | | | (b) Cost of spare parts , Maintenance, & repairing for SWM(15th FC) | 0.00 | 1110.00 | 260.34 | 270.00 | Development Works Fund/ 25% basic Service to poor |
| | | | (c) Cost of container SWM (15th FC) | 0.00 | 50.00 | 50.00 | 60.00 | Development Works Fund/ 25% basic Service to poor |
| | | | (d) Wages of labour for SWM.(15th FC) | 0.00 | 50.00 | 50.00 | 60.00 | Development Works Fund/ 25% basic Service to poor |
| | | | (e) Cost of treatment plant for SWM (15th FC) | 0.00 | 3000.00 | 2000.00 | 2000.00 | Development Works Fund/ 25% basic Service to poor |
| | | | (f) Cost of Tri cycle SWM (15th FC) | 0.00 | 65.00 | 0.00 | 0.00 | Development Works Fund/ 25% basic Service to poor |
| | | | (g) Cost of equipment SWM (15th FC) | 0.00 | 1174.00 | 111.00 | 150.00 | Development Works Fund/ 25% basic Service to poor |
| | | | (h) Street lighting & Electricity system for EESL & Others(15th FC) | 0.00 | 1193.35 | 513.24 | 710.00 | Development Works Fund/ 25% basic Service to poor |
| | | | (i) Mechanised De-siltation.(15th FC) | 0.00 | 1000.00 | 589.00 | 600.00 | Development Works Fund/ 25% basic Service to poor |
| | | | (j) Maintenance of burial ground & cremation ground.(15th FC) | 0.00 | 300.00 | 18.00 | 50.00 | Development Works Fund/ 25% basic Service to poor |
| | | | TOTAL | 3440.00 | 8842.35 | 4491.58 | 4800.00 | |



Agartala Municipal Corporation Budget Estimates for the year 2025-2026

| D) Capital Expenditure: | | | | | | | | (Rupees in lakhs.) |
|-------------------------|------------|--------------|-----------------------------------|-----------------------------|---------------------------|-----------------------------|---------------------------|--|
| Major Head | Minor Head | Details Head | Description of Item | Actul Expenditure 2023-2024 | Budget Estimate 2024-2025 | Actul Expenditure 2024-2025 | Budget Estimate 2025-2026 | Remarks |
| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 |
| 412 | 02 | 02 | MSY | 4.81 | 200.00 | 31.73 | 100.00 | Development Works Fund/ 25% basic Service to poor |
| | | 03 | Const of Health Sub-centres | 47.06 | 50.00 | 0.00 | 20.00 | Development Works Fund |
| | | 04 | ADB Project | 634.00 | 2000.00 | 297.95 | 1132.00 | Development Works Fund |
| | | 05 | SWM at DC Nagar | 300.00 | 500.00 | 1859.00 | 2000.00 | Solid Waste Management Fund |
| | | 06 | Dev.of D.C Nagar Dumping Ground | 0.00 | 0.00 | 1516.00 | 2000.00 | Solid Waste Management Fund |
| | | 07 | Land Acquisition State Plan etc. | 284.68 | 300.00 | 128.73 | 500.00 | Development Works Fund |
| | | 08 | a) Smart City | 0.00 | 0.00 | 16.35 | 25.00 | Development Works Fund |
| | | | b) Smart city-Remodeling of drain | 217.01 | 1000.00 | 25.57 | 50.00 | Development Works Fund |
| | | 09 | AMRUT-2 | 0.00 | 500.00 | 150.00 | 1100.00 | Development Works Fund |
| | | | TOTAL | 1487.56 | 4550.00 | 4025.33 | 6927.00 | |



Agartala Municipal Corporation Budget Estimates for the year 2025-2026

| D) Capital Expenditure: | | | Description of item | Actul Expenditure 2023-2024 | Budget Estimate 2024-2025 | Actul Expenditure 2024-2025 | Budget Estimate 2025-2026 | (Rupees in lakhs.) |
|-------------------------|------------|--------------|--------------------------------|-----------------------------|---------------------------|-----------------------------|---------------------------|------------------------|
| Major Head | Minor Head | Details Head | | | | | | Remarks |
| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 |
| 412 | 2 | 10 | Swacha Bharat Mission | 0.00 | 1000.00 | 0.00 | 525.00 | Development Works Fund |
| | | | a) SBM, capacity Building | 6.73 | 15.00 | 0.00 | 15.00 | Development Works Fund |
| | | | b) SBM, Community toilet | 0.00 | 30.00 | 0.00 | 0.00 | Development Works Fund |
| | | | c) SBM, IHHL | 5.04 | 33.92 | 80.76 | 116.40 | Development Works Fund |
| | | | d) SBM, IEC | 31.78 | 42.55 | 79.22 | 40.00 | Development Works Fund |
| | | | e) SBM, Public toilet | 67.30 | 77.06 | 0.00 | 150.00 | Development Works Fund |
| | | | f) SBM.SWM | 61.22 | 72.16 | 3.79 | 25.00 | Development Works Fund |
| | | 11 | PMAY | 3625.00 | 3987.50 | 2452.44 | 1928.93 | Development Works Fund |
| | | | a) PMAY (U) IEC Fund | 0.00 | 0.00 | 0.12 | 0.50 | Development Works Fund |
| | | | b) PMAY- Capacity | 0.00 | 0.00 | 1.77 | 2.50 | Development Works Fund |
| | | | c) PMAY- IEC | 0.00 | 0.00 | 0.00 | 0.00 | Development Works Fund |
| | | | d) PMAY- GeoTagging | 0.00 | 0.00 | 0.05 | 0.50 | Development Works Fund |
| | | 12 | SDRF | 0.00 | 50.00 | 0.00 | 2.00 | Development Works Fund |
| | | 13 | G-20 | 428.34 | 0.00 | 4.56 | 5.00 | Development Works Fund |
| | | 14 | Const. of primary Hospital | 0.00 | 0.00 | 12.05 | 20.00 | Development Works Fund |
| | | 15 | MMNUP Material Component (75%) | 1319.74 | 1500.00 | 5404.50 | 4500.00 | Development Works Fund |
| | | | MMNUP Wages (25%) | 1319.74 | 1500.00 | 1801.50 | 1500.00 | Development Works Fund |
| | | 16 | 8 Town Bordowali special fund | 0.00 | 500.00 | 196.83 | 474.00 | Development Works Fund |
| | | | TOTAL | 6864.89 | 8308.19 | 9840.76 | 9304.83 | |



BUDGET 2025-26

Agartala Municipal Corporation Budget Estimates for the year 2025-2026

| D) Capital Expenditure: | | | Description of item | Actul Expenditure 2023-2024 | Budget Estimate 2024-2025 | Actul Expenditure 2024-2025 | Budget Estimate 2025-2026 | (Rupees in lakhs.) |
|-------------------------|------------|--------------|---|-----------------------------|---------------------------|-----------------------------|---------------------------|------------------------|
| Major Head | Minor Head | Details Head | | | | | | Remarks |
| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 |
| 440 | 01 | | Deposit works: | | | | | |
| | | | General Work | | | | | |
| | | 1 | BEUP | 14.92 | 17.91 | 17.91 | 300.00 | Development Works Fund |
| | | 2 | MPLAD | 75.78 | 104.70 | 56.95 | 30.00 | Development Works Fund |
| | | 3 | Const. of health Sub-centre(NHM) | 18.74 | 0.00 | 61.35 | 100.00 | Basic Service to poor |
| | | 4 | Aqipment of SWM from Other ULB | 5.82 | 0.00 | 0.00 | 1000.00 | Basic Service to Poor |
| | | 5 | Other(making of Stage,GB Bazar Toilet, Dev of Dashmighat, Renovation of island,const. of Ramps Special Cleaning Programme etc. | 546.43 | 0.00 | 0.11 | 2.00 | Basic Service to Poor |
| | | 6 | Flood control measure IGM to Battala | 0.00 | 0.00 | 0.00 | 400.00 | Development Works Fund |
| | | 7 | Construction of a Slaughte house at Durga Chowmuhani Bazar | 0.00 | 0.00 | 0.00 | 56.00 | Development Works Fund |
| | | 8 | Infrastructure development in the extended areas Elec,Road & Drain | 0.00 | 0.00 | 0.00 | 500.00 | Development Works Fund |
| | | 9 | Agartala Civil Hospital at Jacksion Gate | 0.00 | 0.00 | 0.00 | 1000.00 | Development Works Fund |
| | | | TOTAL | 661.69 | 122.61 | 136.32 | 3,388.00 | |



Agartala Municipal Corporation Budget Estimates for the year 2025-2026

| D) Capital Expenditure: | | | Description of item | Actual Expenditure 2023-2024 | Budget Estimate 2024-2025 | Actual Expenditure 2024-2025 | Budget Estimate 2025-2026 | (Rupees in lakhs.) |
|-------------------------|------------|--------------|-------------------------------------|------------------------------|---------------------------|------------------------------|---------------------------|-------------------------|
| Major Head | Minor Head | Details Head | | | | | | Remarks |
| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 |
| | | | Invest of general fund: | | | | | |
| | | | Other investment | | | | | |
| 421 | | | Advance & loan of employees | 0.00 | 0.00 | 0.00 | 0.00 | Municipal Services Fund |
| 422 | 01 | 01 | Advance of house building | 0.00 | 0.00 | 0.00 | 0.00 | Municipal Services Fund |
| | | 02 | Advance for vehicles | 0.00 | 0.00 | 0.00 | 0.00 | Municipal Services Fund |
| | | 03 | Festival advance | 314.58 | 400.00 | 160.45 | 200.00 | Municipal Services Fund |
| | | 04 | Other advance (Computer etc.) | 0.00 | 250.00 | 0.00 | 0.00 | Municipal Services Fund |
| | | | TOTAL | 314.58 | 650.00 | 160.45 | 200.00 | |
| 460 | | | Advance from Provident fund: | | | | | |
| | 01 | 01 | Income tax from contactors. | 52.49 | 100.00 | 60.43 | 100.00 | Municipal Services Fund |
| | | 02 | Income tax from employees | 0.00 | 40.00 | 1.16 | 5.00 | Municipal Services Fund |
| | | 03 | Professional Tax from employees | 0.00 | 0.00 | 70.63 | 10.00 | Municipal Services Fund |
| | | 04 | Sale tax from contractors/ GST | 588.17 | 800.00 | 16.16 | 25.00 | Municipal Services Fund |
| | | 05 | 1% Cess charge | 14.61 | 20.00 | 0.00 | 5.00 | Municipal Services Fund |
| | | | TOTAL | 655.27 | 960.00 | 148.38 | 145.00 | |
| 471 | | | Purchase of godown articles: | | | | | |
| | 01 | 01 | Central stores | 0.00 | 0.00 | 0.00 | 0.00 | Development Works Fund |
| | | 02 | Engineering stores | 0.00 | 0.00 | 0.00 | 0.00 | Development Works Fund |
| | | 03 | Auto stores (Garage) | 0.00 | 0.00 | 0.00 | 0.00 | Development Works Fund |
| | | 05 | Health stores | 0.00 | 0.00 | 0.00 | 0.00 | Development Works Fund |
| | | 06 | Stationary stores | 0.00 | 0.00 | 0.38 | 1.00 | Development Works Fund |
| | | | TOTAL | 0.00 | 0.00 | 0.38 | 1.00 | Development Works Fund |



PERFORMANCE BUDGET 2024-25 AND OUT COME BUDGET 2025-26

NAME OF DIVISION:- MECHANICAL DIVISION

| Name of the programme | Objective/ Purpose | Performance Budget 2024-25 | | | | | Projected Budget 2025-26 | |
|---|----------------------------|----------------------------|-----------------|-----------------|---|--------------------------|--|-----------------------------|
| | | Outlay in lakh | Actual in lakhs | Deliverables | Outcome | Proposed outlay in lakhs | Projected Outcome | Time frame |
| MECHANICAL DIVISION | | | | | | | | |
| Solid Waste Management | Clean and Healthy Agartala | Rs. 2175.17 | Rs. 8417.00 | Waste free City | 1. Augmentation Project of Solid Waste Processing Plant by inducting new vehicles and machineries Rs. 1000.00 lakhs 2. Procurement of wheelbarrow and 40 ltrs. Bucket. Rs. 64.00 lakhs. 3. Treatment of Legacy Waste at Devendra Chandra Nagar. Rs. 1859.00 lakhs 4. Treatment of Fresh Waste at Devendra Chandra Nagar. Rs. 512.00 lakhs 5. Induction of new 3 wheeler hopper vehicles 7 nos. Rs. 37.00 lakhs | Rs. 9160.00 | Induction of New 102 nos. Diesel run auto hopper for door to door collection activities. <u>Rs. 550.00 lakhs</u> Procurement of 250 nos. Push cart + 250 nos. Handcart + 250 nos. Tricycle with 4500 nos. 40 ltrs. Bucket for primary activities of solid waste. Management <u>Rs. 235.00 lakhs</u> Legacy Waste treatment (Completion of remediation of 3.87 lakhs MT) <u>Rs. 1400.00 lakhs</u> Fresh Waste treatment (Continuous Project) <u>Rs. 600.00 lakhs</u> | 31 st March 2026 |
| Operational Cost of Solid Waste Management Activities | Clean and Healthy Agartala | | | | 1. Operational and maintenance cost of vehicles and machineries around 200 nos. + Fuel Consumption Rs. 1980.00 lakhs 2. Wages of worker, casual staff, driver, Mechanics, Welder Rs. 1400.00 lakhs 3. Body and Cabin Repairing of Municipal Vehicles Rs. 18.00 lakhs. | | Operational and maintenance cost of vehicles and machineries around 200 nos. + fuel consumption. <u>Rs. 2200.00 lakhs</u> Wages of worker, casual staff, driver, Mechanics, Welder <u>Rs. 1600.00 lakhs</u> Body and Cabin Repairing of Municipal Vehicles <u>Rs. 25.00 lakhs.</u> | |



| | | | | | | |
|---|---|--|--|--|---|--|
| Operational Cost of Diesel run Storm water Drainage Pump | Faster bailing of logged water from the | | | | 1. Maintenance and operational cost as consumption of fuel, spares, lubricants and special wages for extra labour at night by casual staff Rs 1000.00 lakhs. 2. Induction of 02 new (01 electrical and 01 diesel run 25.6 KW capacity) storm water pump Rs. 10.00 lakhs. | Maintenance and operational cost as consumption of fuel, spares, lubricants and special wages for extra labour at night by casual staff <u>Rs. 1200.00</u> |
| Mechanised De-siltation of covered and un covered major and feeder storm water channel of Agartala city | Water Logging free Agartala during rainy season | | | | 1. Mechanised De-siltation of 55 nos. Major Channel Including Akhaura. Rs. 589.00 lakhs | Mechanised De-siltation of 55 nos. Major Channel + Feeder drain <u>Rs. 800.00 lakhs</u> Induction 02 new units of super suckers to be used in feeder drains in narrow lane <u>Rs. 300.00 lakhs</u> |
| Mechanised De-siltation of covered and un covered major and feeder storm water channel of Agartala city | Water Logging free Agartala during rainy season | | | | 10. Mechanised De-siltation of 55 nos. Major Channel Including Akhaura. Rs. 987.00 | 10. Mechanised De-siltation of 55 nos. Major Channel Including Akhaura. Rs. 1000.00 |
| Maintenance of 05 nos. Gas based crematorium and 01 Electrical Crematorium at Battala | Best and rapid services to the citizen | | | | 1. O & M cot of 5 Nos gas + 01 no. Electrical furnace at cremation ground Rs. 18.00 lakhs. | O & M cot of 5 Nos gas + 01 no. Electrical furnace at cremation ground. <u>Rs.30.00 lakhs</u> Installation & Commissioning of 02 new electrical furnace (01 at Chinaihani and 01 at battala) <u>Rs. 220.00 lakhs</u> |

**AGARTALA MUNICIPAL CORPORATION
PERFORMANCE BUDGET 2024-25 AND OUTCOME BUDGET 2025-26
NAME OF SECTION: ELECTRICAL DIVISION**



| A/C code | Name of Program | Objective / purpose | Performance Budget 2024-25 | | | | Outcome Budget 2025-26 | | | |
|------------|--|---|----------------------------|--------|---|--|------------------------|---|----------------|--|
| | | | Out lay | Actual | Deliverables | Out come | Proposed Outlay | Projected Out come | Time line | |
| 412-01-12 | Electric supply & maintenance (including procurement) | To install street lights, repair & maintenance, operation of street light. Floating fountain, Shifting of pole , Extn. of L.T Line , internal wiring of markets , ward offices , PHC & Office buildings related with AMC ,De-watering pumps, Sub-mersible pumps, Open Gym, High Mast Lights, beautification of pond & foot path in/c all cremation ground temporary connection / illumination during various occasion in AMC area , maintenance of street lights in Fly over and Radhanagar steel bridge, supply & installation of new split A.C machines and mtc. Of existing A.C machines etc | 1193.35 Lakh | | (1) Installation of new LED fittings (2) Supply & Laying of 4 sqmm PVC wire. (3) Procurement of new 110 Watt LED Street Light fittings. (4) Procurement of materials for overall maintenance. (5) Emergency maintenance of street light (which is beyond the scope of agreement with EESL). (6) Internal wiring of Ward Offices & Building (7) Temporary illumination during various occasions in AMC area. (8) Extn. Of L.T. line/shifting of electric poles etc. | (1) Installation of new LED fittings (2) Supply & Laying of 4 sqmm PVC wire. (3) Procurement of new 110 Watt LED Street Light fittings. (4) Procurement of new 25 W LED Street Light fittings (5) Procurement of materials for overall maintenance. (6)Emergency maintenance of street light(which is beyond the scope of agreement with EESL). (7) Internal wiring of Ward Offices & Mkt. Building (8) Temporary illumination during various occasions in AMC area. (9) Extn.L.T.line / shifting of electric poles etc. (10) Installation of High Mast lighting. | 20.0 Lakh | Installation of LED Street Lights (110/25 W) inc. necessary clamps nuts & bolts etc as reqd. = 4500 Nos | 31* March 2026 | |
| | | | | | | | 30.0 Lakh | | | Procurement of materials for overall maintenance. i. LED T/L. = 200 Nos. ii. 1.5 sqmm PVC wire = 300 coil. iii. 2.5 sqmm PVC wire = 20 coil iv. 1.5 mtr. Long 40mm dia G.I.bkt = 500 Nos. (v) 0.8 mtr. Long 32 mm dia G.I.bkt = 4500 Nos vi. 15/18 Watt LED Panel = 100 Nos. |
| | | | | | | | 20.0 Lakh | | | Procurement of new 200 Watt LED Flood Light fittings= 50 Nos. Procurement of new 350 Watt LED Flood Light fittings specially for Battala Dashamighat = 30 Nos. |
| | | | | | | | 6.50 Lakh | | | Emergency maintenance of street light(which is beyond the scope of agreement with EESL) |
| | | | | | | | 100.0 Lakh | | | Internal wiring of Ward Offices & Building & Annual maintenance. i. Electrical installation at Baishnab Tilla Community Hall in Ward No-49, Ward Office No - 20,40 & 43 . ii. Beautification pond in Hrishi Colony Ward No-43, Joynagar Jubasamaj in Ward No-34 etc. iii. Annual maintenance of office buildings, garden, park Town Hall, City Centre, crematorium, Flyover & Radhanagar steel Bridge, LED Rope light, different De-watering pump houses. iv. Annual maintenance of different fountains, High Mast lighting, existing parks, footpath etc. |
| | | | | | | | 5.0 Lakh | | | Supply & installation of new Split type A.C machine & periodical maintenance of existing A.C machines in different AMC offices. [Excluding Central A.C. of AMC conference Hall]. |
| | | | | | | | 10.0 Lakh | | | Temporary illumination during various occasions in AMC area. |
| | | | | | | | 25.0 Lakh | | | For existing Ward i. LT line Extn. ii. Street light phase Extn. iii. Shifting of electric pole, Transformer inc.LT line for construction of road & drain etc. iv. New Service connection for submersible pumps & others etc. |
| | | | | | | | 550.0 Lakh | | | For LED Street Light project payable to EESL |
| | | | | | | | 750.0 Lakh | | | Energy Consumption bill payable TSECL |
| 460.0 Lakh | Supply, installation and commissioning of 12 mtr. Long high Mast lighting pole with 06 Nos. 200 W LED Flood lights for proper illumination & beautification of small/medium chomuhani in different Ward area under AMC. (102 Nos) | | | | | | | | | |
| | | | | | | 1976.50 Lakh | | | | |

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BUDGET 2025-26



AGARTALA MUNICIPAL CORPORATION

PERFORMANCE BUDGET 2024-25 AND OUTCOME BUDGET 2025-26

NAME OF SECTION: PUBLIC WORKS DIVISION NO- I Annexure- "A"

| A/C Code | Name of Programme | Objective / Purpose | Performance Budget 2024-25 | | | | Outcome Budget 2025-26 | | |
|-----------|---------------------------------|--|----------------------------|--------------|---|---|------------------------|---|------------|
| | | | Outlay | Actual | Deliverables | Outcome | Proposed Outlay | Projected Outcome | Timeline |
| 412-01-01 | Road & Bridge | Construct & Maintain of roads and conversion of all temporary culvert into RCC culvert | 140.00 lakhs | 180.00 lakhs | Const. of road & culvert etc. | Road =3.50KM Culvert= 5 nos | 160.00 lakhs | Road =4.50 KM Culvert = 7 nos Foot Bridge-2 nos | 31/03/2026 |
| 412-01-02 | Market Development | Development of market road / drainage system etc. | 800.00 lakhs | 23.00 lakhs | i) Const. of RCC internal road with cover drain at MG Bazar. ii) Roof grading at Durga Chowmuhani Vegetable Market, iii) Repair mtc. of existing fish. meat, dry fish shed in/cl. Internal road at Border Gol Chakkar and other allied works. iv) Const. of fish, dry fish, meat market at M.G. Bazar (G+1) | Fruit stall at M.G. Bazar. Repair maintenance of D u r g a Chowmuhani Market & Bipani Bitan. Repair mtc. of Fish Market at Lake Chow. Cost. of open meat shed at cow market M.G. Bazar. | 800.00 lakhs | Const. of Battala Bazar, Gol Chakkar Bazar, Lake Chow. Bazar, Volcan Chow. | 31/03/2026 |
| 412-01-03 | Drain Construction | To construct kutchha/ pucca drains. | 95.00 lakhs | 95.00 lakhs | Const. of pucca drain in different places in Central Zone area. 2.5 KM | 1.15 KM | 95.00 lakhs | Const. of pucca drain in different places in Central Zone area. 3.5 KM | 31/03/2026 |
| 412-01-06 | Parks and Play-ground etc. | Development work | 45.00 lakhs | 14.00 lakhs | Renovation of Dashamighat park | Const. of Thakur Prabhat Roy Park. Baghajatin Park, Renovation of Pragati park. | 45.00 lakhs | Children's Park. | 31/03/2026 |
| 412-01-09 | Development of Cremation Ground | Development work | 32.00 lakhs | 32.00 lakhs | Repair mtc. of gas furnace, Const. of conventional gas chulli and other beautification work, painting of boundary walls. | Mtc. of gas furnace of Battala crematorium, Mtc. of Office Room & crematorium Painting & colour washing of crematorium | 32.00 lakhs | Repair mtc. of gas furnace, sitting arrangement. Repair mtc. of Battala crematorium. Dev. of South Ramnagar Kabar Khala | |



| | | | | | | | | | |
|-----------|---------------------------------------|---|--------------|--------------|---|---|--------------|--|------------|
| 412-01-23 | Anganwadi constructions | To provide building to the AWCs. | 12.00 lakhs | 12.00 lakhs | Repair mtc. of existing Anganwadi center | Const. of Anganwadi Center at Ramsundar nagar under Ward No. 15, AMC. | 12.00 lakhs | Const. of new A.W centre= 2 nos | 31/03/2026 |
| | Const. of Ward Office at Central Zone | | 120.00 lakhs | 79.00 lakhs | Const. of new ward Office | Nil | 120.00 lakhs | Const. of new Ward Office for ward No. 16, 17 & 34 | 31/03/2026 |
| | Imp. of Dashamighat | Renovation of immersion ghat, const. of galary, extension of strom water pipe line etc. | 65.00 lakhs | 20.00 lakhs | Const. of barricade, laying of bats rubbish. | Const. of barricade, laying of bats rubbish at Dhasamighat. | 65.00 lakhs | Renovation of immersion ghat, const. of galary, extension of strom water pipe line etc. | 31/03/2026 |
| | Const. of Public Toilet | Const. of Public Toilet | 55.00 lakhs | 40 lakhs | Const. of public toilet / Const. of community toilet | Const. of one public toilet at Lake Chowmuhani Bazar. Const. of 4 nos community Toilet at Balurchar, W. No-14, PEC brick field, W. No-34, Radhanagar, Radha madhab mandir, W. No-12. MBB College ground W. No-24. | 55.00 lakhs | Const. of 5 nos public / community toilets / urinal in different location of Central Zone & Repair mtc. of 2 community toilet | 31/03/2026 |
| | Imp. of Water Body at Central Zone | Imp. & beautification of Water Body | 125.00 lakhs | 125.00 lakhs | Imp. & Beautification of 2 no water bodies under central zone | | 125.00 lakhs | Imp. & Beautification of 7 nos water bodies under central zone (Shibbari Pond W-20, Banikpara Pond, W-35, M.G. Bazar Pond, W-20, Pal Para pond, 32, Ex. CM Sudhir Ranjan Majumder Pond W-32, Khoshbagan Pond W-20, Ramthaur Palli Pond W-31) | 31/03/2026 |



| | | | | | | | | | |
|--|---------------------------|---|--------------|--------------|--|--|--------------|---|------------|
| | City beautification works | Beautification of IGM Chow in front of resident of CM in front of Rabindra Bhaban, Widening Cornel Chow | 150.00 lakhs | 100.00 lakhs | Const. of footpath & cover drain Bidurkarta to RMS Chow. Western side. | | 500.00 lakhs | Const. of footpath & cover drain & road side development works under various areas | 31/03/2026 |
| | MPLAD | | | | | | 75.00 lakhs | Public community building at Vivekananda Byamagar, W-32, Extension of Library building of united friend, W-20, Const. of RCC road beside Pragati School, W-18 | 31/03/2026 |



AGARTALA MUNICIPAL CORPORATION
PERFORMANCE BUDGET 2024-25 AND OUTCOME BUDGET 2025-26
Annexure- "A"

NAME OF SECTION: PUBLIC WORKS DIVISION NO- II

| A/C Code | Name of Programme | Objective / Purpose | Performance Budget 2024-25 | | | | Outcome Budget 2025-26 | | |
|----------|---------------------------------------|--|----------------------------|--------------|---------------------------------------|--|------------------------|---|------------|
| | | | Outlay | Actual | Deliverables | Outcome | Proposed Outlay | Projected Outcome | Timeline |
| | MMNUP (Material) | Const. and mtc of roads and conversion of all temporary culvert into RCC culvert | 350.00 lakh | 1597.00 Lakh | Const. of road, drain and culvert etc | Paver Bock= 5.852 KM Brick Soling= 0.875 KM C.C road= 6.652 KM Drain= 4.855 KM Foot bridge=2 nos Retaining wall= 0.80 K.M | 1758.00 Lakh | Paver Bock= 6.437 KM Brick Soling= 0.98 KM C.C road= 7.318 KM Drain= 5.340 KM Foot bridge=2 nos Retaining wall= 0.90 K.M | 31/03/2026 |
| | 15 th Finance Commissioner | Const. and mtc of road drain etc. | 250.00 lakh | 168.47 Lakh | Const. of road and drain etc | C. C road= 0.69 KM Drain= 0.53 KM Paver Block Road= 1.15 KM Brick Soling= 0.375 K.M | 275.00 Lakh | | 31/03/2026 |
| | Parks & Play-ground etc | Development work. | 30.00 Lakh | --- | | | 34.00 lakh | Renovation & repair of existing park at North Zone. | 31/03/2026 |
| | Sewerage (JNNURM) | O & M of Sewerage treatment plant under North Zone. | 100.00 Lakh | 71.24 lakh | O& M of sewerage treatment plant | O& M of sewerage treatment plant | 100.00 Lakh | O& M of sewerage treatment plant | 31/03/2026 |
| | Const. of Ward Office | Const. of ward office under North Zone | 120.00 Lakh | --- | --- | | 130.00 Lakh | Const. of ward office under North Zone | 31/03/2026 |
| | Const of Community toilet | Const. of community toilet under North Zone, AMC | 75.00 Lakh | --- | --- | | 85.00 Lakh | Const. of community toilet under North Zone, AMC | 31/03/2026 |
| | Market Development | To provide basic facilities in various market areas under AMC | 35.00 Lakh | --- | --- | | 39.00 Lakh | Repair mtc of market sheds drain approach road etc under North Zone, area. | 31/03/2026 |
| | OWN Source | Const. and mtc of road and drain of all temporary culvert into RCC culvert | --- | 29.00 Lakh | Const. of road, drain and culvert etc | Cleaning Sweeping of AMC building and Const. of road & drain etc. | 31.00 Lakh | Cleaning Sweeping of AMC building and Const. of road & drain etc. | |



AGARTALA MUNICIPAL CORPORATION
PERFORMANCE BUDGET 2024-25 AND OUTCOME BUDGET 2025-26

NAME OF SECTION: PUBLIC WORKS DIVISION NO- III **Annexure- "A"**

| A/C Code | Name of Programme | Objective / Purpose | Performance Budget 2024-25 | | | | Outcome Budget 2025-26 | | |
|----------|-------------------------|--|----------------------------|--|---|---------------------------------|------------------------|---|------------|
| | | | Outlay | Actual | Deliverables | Outcome | Proposed Outlay | Projected Outcome | Timeline |
| | Road & Bridge | To construct & maintain roads and to convert all wooden bridges into RCC culvert in southzone TUEP/MMNUP | 500.00 lakh | 750 .00 lakh | Brick Soling =3.25 km C.C road= 5.825 Paver block:2.058 Drain: 4.256km | 137.217 lakh 365.42 lakh | 800.00 lakh | Construction of Road , drains, R/wall and culvert under South zone area AMC. Construction of steel foot bridge at Narayan Bari Madhya Dukli under ward No 44 ,AMC. Repairing & maintenance of foot bridge at rail bridge under ward No 41 AMC. | 31/03/2026 |
| | Market Development | To Provide basic facilities in various market area under southzone | 850 lakh | 150.00 lakh | Construc- tion of vegetable / fish shed M.B tilla Market | 90.00 lakh | 675.00 lakh | Construction of M.B tilla Market A ,block B balance work with boundary wall under ward No 39 AMC. | 31/03/2026 |
| | Construction of Drain | To construct Katcha/Pucca drain | 200 lakh | 150.00 lakh | 4.0258 KM | 140.00 lakh | 250 lakh | i)Construction of RCC box drain and R/wall under ward No 40. ii)Construction of RCC drain and mtc of paver block road at kalitilla under ward No 37 AMC. iii) Construction of pucca drain boundary wall with pathway at Nagarjala ward No 33 iv) construction of R/wall under ward No 37 AMC. | 31/03/2026 |
| | Park and Play ground | Maintenance of Development of parks | 50.00 lakh | 40.00 | Artistic Boundary wall, pathway, grill, playing equipments etc | | 50.00 lakh | Beautification of park at North side of ward office, path way & playing instrument under ward No 39 AMC | 31/03/2026 |
| | Building & ward offices | | 250.00 lakh | 72.00 lakh 65.00 lakh 59.00 Lakh <u>196.00 lakh</u> | Ward office building 40,ward office 43,ward office 33 Community hall | | 250.00 lakh | i)Construction of new Rcc(G+1) story ward office building & boundary wall underward No 33 ii)Construction of new Rcc(G+1) story ward office & boundary wall building underward No 43. iii)Construction of new RCC (G+1) storey tahashil and ward office building and boundary wall under ward No 40,AMC. Construction of ward No 44 ward office building, boundary wall & artistic grill under ward No 44 AMC. | 31/03/2026 |



BUDGET 2025-26

| A/C Code | Name of Programme | Objective / Purpose | Performance Budget 2024-25 | | | | Outcome Budget 2025-26 | | |
|----------|-----------------------|---------------------|----------------------------|--------|---------------------------------|---------|------------------------|--|----------------|
| | | | Outlay | Actual | Deliverables | Outcome | Proposed Outlay | Projected Outcome | Timeline |
| | Communi- nity hall | | 126.00 lakh | | 500 seated community hall | | 350.00 lakh | Construction of new Commu- nity hall near Charipara class xii school under 14 Badharghat Assembly constituency under ward No 47 AMC. Construction of community hall and its allied boundary wall under ward No 49 AMC. Construction of new commu- nity hall under ward No 37 AMC. | 31/03/ 2026 |
| | BEUP | | 146.44 lakh | | | | 65.00 alkh | Construction of drain from the H.O Haripada paul to saktipada Bhattacharjee at A.D Nagar road No 14 under ward No 47 AMC. Construction of brick soling and drain from the H.O Rajesh Karmakar to H.O Babul sarkar under ward No 47 AMC. Construction of C.C road from the H. O dharna Das to Sajal Kar at Panchamuknear TSR Camp under ward No 47, AMC Construction c.c road from the H.O Rajib Datta to Kanika Das under ward No 47 Amc. Construction c.c road from the from the H.O Uttam Das to Laxman Das under ward No 47 Construction of brick soling from the H.O Rajkumar Sark t.o Shyamal Sarkar under ward No 47 AMC. | 31/03/ 2026 |
| | MPLAD | | 55.68 lakh | | 94.35 Sqmr. | | 25.00 lakh | Construction of boundary wall in surrounding Community Hall at Pratapgarh Hrishipara under Ward No-43 AMC under MPLAD. Construction flooring verified tiles with false ceiling at Tribal student (day scholae and Hostellers) at Ramkrishna Mission Viveknagar amtali fund under ward MPLAD | 31/03/ 2026 |



AGARTALA MUNICIPAL CORPORATION

PERFORMANCE BUDGET 2024-25 AND OUTCOME BUDGET 2025-26

Annexure- "A"

NAME OF SECTION: PUBLIC WORKS DIVISION NO- IV

| A/C Code | Name of Programme | Objective / Purpose | Performance Budget 2024-25 | | | | Outcome Budget 2025-26 | | |
|--|----------------------------------|---|----------------------------|--------------|---|--|------------------------|---|-------------|
| | | | Outlay | Actual | Deliverables | Outcome | Proposed Outlay | Projected Outcome | Timeline |
| 412-04-10 (a & b) | Development of Aralia Bazar, SPA | To provide basic facility to the local people | 150.00 Lakhs | 00.00 | Development of construction of Aralia Market | Nil | 150.00 Lakhs | Imp.of double storied Market at Aralia | 31.03. 2026 |
| 412-01-01 | Culvert/ Bridge | Imp. Of transportation facilities | 100.00 Lakhs | 00.00 | Const. of Culverts | Steel Bridge | 400.00 Lakhs | To const./Maintain Devtachhara, Katashewla & Indranagar bridge | 31.03. 2026 |
| | AMRUT (Reforms incentive) | Dev. of Malipukur, Joradighi pond etc | 400.00 Lakhs | 00.00 | Dev. & beautification of ponds | Nil | 900.00 Lakhs | Reshambanan, Malipukur & Joradighi Ponds | 31.03. 2026 |
| 412-01-02 | Market Development & Mtc | To provide basic facilities in various market areas under AMC | 150.00 Lakhs | 20.00 Lakhs | Imp. of roads & drains Chandrapur & Dhaleswar Markets | Imp. of roads & drains | 250.00 Lakhs | Development & Maintenance of Chnadrapur Market & Dhaleswar Market under AMC area. | 31.03. 2026 |
| 412-04-01 412-02-17 (B) 230-01.07 41-02-03 | Drain Construction | To construct / Imp kutcha/ pucca/RCC drains | 250.00 Lakhs | 150.00 Lakhs | Const. of 1.255 km. | Const./Imp of Brick/RCC Drain. | 350.00 Lakhs | Const./Imp of Brick/RCC Drain. | 31.03. 2026 |
| 412-04-01 412-02-17 (B) 230-01.07 41-02-03 | Road Construction | To construct / Imp. CC & Paver block, Soling road. | 250.00 Lakhs | 150.00 Lakhs | Const. of 2.16 km. | Construct / Imp. CC & Paver block, Soling road. Of 2.16 km | 350.00 Lakhs | Construct /Imp. CC & Paver block, Soling road. | 31.03. 2026 |
| 412-01-06 | Parks and Play-ground etc. | Maintenance & development of Parks | 100.00 Lakhs | Nil | To Develop Parks | Nil | 200.00 Lakhs | To const./mtc. of Parks in Ward No- 23,25,28,30 | 31.03. 2026 |
| 412-01-11 | Development of Cremation Ground | Development work | 100.00 Lakhs | 10.00 Lakhs | Imp. Of Cremation Ground at Indranagar ward - 10 | Imp./Mtc. Of cremation Ground | 100.00 Lakhs | Const. of Stair case & Shed of Imp. road of cremation ground at ward No-24,10,09,28 | 31.03. 2026 |



| A/C Code | Name of Programme | Objective / Purpose | Performance Budget 2023-24 | | | | Outcome Budget 2024-25 | | |
|-----------|---------------------------------------|--|----------------------------|-------------|--|----------------------------------|------------------------|--|------------|
| | | | Outlay | Actual | Deliverables | Outcome | Proposed Outlay | Projected Outcome | Timeline |
| | Ward Office | Const./Imp of wards office | 150.00 Lakhs | 45.00 Lakhs | Const./Imp of wards office under w-23,25,28, | Const./Imp of wards office | 200.00 Lakhs | Const./ Mtc of ward office at W-30,29,27,09 etc. | 31.03.2026 |
| | Ghat | Const/Mtc ghat | 150.00 Lakhs | 5.00 Lakhs | Const of tempoary immersion ghat at Katashewla, Jagatpur, Bidhyasagar, Panchabati Khayerpur. | Const of tempoary immersion ghat | 200.00 Lakhs | Development & beautification of immersion ghat under Ward 26,24 etc. | 31.03.2026 |
| 412-01-12 | Const./ repairing of Toilet, Bathroom | To Const./ Imp of the Public & Community Toilets for public facility | 200.00 Lakhs | Nil | To Const./Imp of the Public & Community Toilets for public facility | Nil | 200.00 Lakhs | To Const./Imp of the Public & Community Toilets for public facility | 31.03.2026 |
| | GYM | Const. of Open Gym for the use of Local people | 30.00 Lakhs | 30.00 Lakhs | Const. of Open Gym at W-29 & 30 | Const. of Open Gym | 200.00 Lakhs | Const. of Open Gym for the use of Local people | 31.03.2026 |



AGARTALA MUNICIPAL CORPORATION

PERFORMANCE BUDGET 2024-25 AND OUT COME BUDGET 2025-26

NAME OF SECTION:-PLANNING DIVISION, AMC.

(Rupees in lakhs.)

| A/C Code | Name of Programme | Objective / Purpose | Performance Budget 2024-25 | | | | Outcome Budget 2025-26 | | |
|----------|--|---|----------------------------|--------|---|---------|------------------------|---|------------|
| | | | Out lay | Actual | Deliverables | Outcome | Proposed Outlay | Projected Outcome | Timeline |
| | Road signage | To fitting, fixing & maintain roads signage | 30.00 | | To fitting, fixing & maintain roads signage | | 35.00 | To fitting, fixing & maintain roads signage | March 2026 |
| | Operation & maintenance of public toilets. | To provide basic facilities to the Wards of AMC | 32.00 | | To provide basic facilities to the Wards of AMC | | 38.00 | To provide basic facilities to the Wards of AMC | March 2026 |



AGARTALA MUNICIPAL CORPORATION

PERFORMANCE BUDGET 2024-25 AND OUT COME BUDGET 2025-26

NAME OF SECTION:-PLANNING DIVISION, DWS, AMC.

(Rupees in lakhs.)

| A/C Code | Name of Programme | Objective / Purpose | Performance Budget 2024-25 | | | | Outcome Budget 2025-26 | | |
|----------|---|--|----------------------------|--------|--|---------------|--|--|------------|
| | | | Out lay | Actual | Deliverables | Outcome | Proposed Outlay | Projected Outcome | Timeline |
| | Installation of Mini Deep tube well with submersible pump & Extension of pipeline & Installation of Shallow Tube well / Hand Pump (OHP) | To provide basic Drinking water facilities in AMC area | 525.00 | 150.00 | Mini Deep tube well with submersible pump :- 213 nos. Extension of Pipeline:- 2.17 km. Shallow Tube well & Hand Pump (OHP) :- 288 nos. | 516.00 | 550.00 lakh | To provide basic Drinking water facilities in AMC area | March 2026 |
| | Laying additional delivery pipeline discharge of rain / flood pump house | | | | | 488.00 lakhs | Laying of delivery pipeline for flood / Drainage pump house including RCC Platform for installation of additional diesel pump at IGM Chowmuhani, Agartala under AMC area | | |
| | Reconstruction & Raising of 02 nos. Flood pump houses | | | | | 88.00 lakh | Reconstruction of 02 (two) nos. flood / drainage pump house including raising existing pump bases at Ganaraj Chowmuhani & East P.S Flood Pump house under AMC | | |
| | Construction of 03 (three) nos. new flood pump houses in AMC area | | | | | 27.12 crores. | Construction of 03 (three) nos. new flood pump houses at Sukantala road, Satsang Ashram & Ramnagar road-04 in Agartala city | | |
| | Repair & MTC of flood pump houses | | | | | 35.00 lakh | Periodical repair / MTC. of Flood pump house & Replacement of Flood Pumps & upgradation of electrical installation under AMC area | | |
| | Wages | | | | | 44.00 lakh | Wage of part time Pump Operator & Helper under Flood Pump houses AMC | | |



Annexure - H

INDIA NON JUDICIAL
Government of Tripura

e-Stamp

Certificate No. : IN-TR27431615759277W
 Certificate Issued Date : 23-Apr-2024 04:28 PM
 Account Reference : NONACC (SV)/ tr12000404/ AGARTALA/ TR-WTR
 Unique Doc. Reference : SUBIN-TRTR1200040452858242958216W
 Purchased by : MANAN ENTERPRISES
 Description of Document : Article IA-5(2) Agreement including a higher Agreement
 Property Description : NA
 Consideration Price (Rs.) : 0
 (Zero)
 First Party : AGARTALA MUNICIPAL CORPORATION
 Second Party : MANAN ENTERPRISES
 Stamp Duty Paid By : MANAN ENTERPRISES
 Stamp Duty Amount(Rs.) : 200
 (Two Hundred only)



THIS AGREEMENT (THE "AGREEMENT"), IS EXECUTED AT MECHANICAL DIVISION, AGARTALA MUNICIPAL CORPORATION, RAMNAGAR RD NO-9, AGARTALA ON 10th DAY OF May 2024.

In Between

Agartala Municipal Corporation having its Head Office at City Centre, 2nd Floor, Agartala hereinafter referred to as "AMC" which expression shall, unless repugnant to the meaning or context thereof, be deemed to mean and include its successors, permitted assigns) as party of the First Part;

AND

M/s Manan Enterprises, A Partnership firm having its registered office at W-8,1st Floor, West Patel Nagar, New Delhi-110008,

For the work : **Supply & Operation And Maintenance of 02 No's Self Propelled Road Sweeping Machines for Agartala Municipal Corporation**

GEM BID NO. GEM/2024/B/4678023

IRD

0028016497

TECHNICAL SPECIFICATIONS OF THE MACHINERY

MACHINERY REQUIREMENT & SPECIFICATION

The Mechanical Road Sweeper shall adhere to the following specification as a minimum capability with proven performance in terms of speed and quality.

It should have rugged design frame, brushes, nozzles, flexible brush system, powerful vacuum, suction fan, hydraulic system for efficient and quality performance and lifting / tipping arrangement.

The Mechanical Road Sweeper Machine shall be fitted with thick brushes made up of steel/polypropylene and vacuum suction system, so that it is capable of picking up big size waste and variety of refuses like leaves, littering plastic paper/paper & debris – dirt, dust, sand, rubble, silt, wet waste, bottles, small stones, human excreta, cow dung, floating matters, broken glass, pet bottles, coconut shells, bulky/ huge accumulation of solid waste, etc. from the roads with speed & quality clearance etc.

The machine shall be capable to lift mulched debris through vacuum and mechanical conveyor system to give high collection capacity and safe pick – up of broken glass & other sharp objects. The machine should incorporate a washing system for the mechanical conveyor.

The minimum sweeping width & collection / sweeping capacity shall be as mentioned in technical specification in the bidding document. The brush system shall be of rugged quality & strength and shall have sufficient degree of flexibility to adjust in accordance with contour of the road and enable to cleaning of paved foot path, side spaces end pavers block roads. Suction shall be heavy duty and simultaneously operative with mechanical conveyor system and perfectly sweeps, vacuum and contain the debris without passing through or wearing out the fan and ensure only clean air goes in Environment.

The brush mechanism shall be provided with different speeds and shall be capable picking and guiding the solid waste into the collection hoppers. The bidder shall specify the nos. of brushes, position of brushes, center brushes, etc. available in their machine, during the technical presentation.

The Mechanical Road Sweeper machines shall be provided with efficient system for collection and settlement of dust i.e. preventing dust / dirt flying out in the atmosphere during operation of sweeping activity and collection of waste as well as while collection in hoppers. The machine designed to exhaust only dry / clean air through system and water spray shall be operate along the brush for dust suppression as & when required.

The machine should have pre-programmed functioning for fuel saving, regular, heavy duty, sweeping functions to increase operator's effectiveness. Operator should be able to choose different sweeping functions on an LCD panel in the machine.

The machine should have provision for onboard diagnostic system for monitoring purpose.



Minimum Technical Specification of Medium Mechanical Road Sweeper:

| Particulars | Requirement as per this RFP |
|--|---|
| Type | Self-propelled (Integrated machine) |
| Dust control system | Water Sprinkler nozzles to be provided on the brush |
| Engine Power | Not less than 100 HP |
| Engine Standard | As per current applicable Government norms. Copy of registration on Vahan website to be submitted. |
| Hopper/collector Capacity | 3 – 3.5 cum |
| Debris loading system | Vacuum and Belt Conveyor assisted loading |
| Water Tank capacity | 400 ltrs |
| Number of Front Brush | 1 and should be capable of sweeping 0.5 mtrs outside the machine |
| Sweeping width with Front Brush | At least 2800 MM |
| Front Brush Type | Nylon/Better quality |
| Number of Side Brushes | 2 |
| Side Brushes diameter | 850 mm each |
| Side Brush Type | Steel/Polypropylene (disposable) |
| Noise Control | 100 db or less. |
| Filtration system | 85% for PM 2.5 dust 95% for dust type PM 10. Certificate from third party agency to this effect to be submitted. |
| Debris and waste dumping system | Hydraulic |
| Hopper capability | Dumping debris upto a height of at least 1.6 mtrs. |
| Safety Lights | 2 Nos. Revolving light, 1 on the cabin and other on the rear side of the Machine |
| Fuel to be used for running the machine | Diesel |
| Minimum Speed at which the Machinery performance is 100% while in operation for sweeping | 6 Kms/hr |
| Maximum Speed at which machinery is allowed to Run while in operation for Sweeping | 12 Km/hr |
| GPS / Telematic system | 1 per vehicle |
| Camera | 1 on rear side. |




ARTICLE -I**A. Background**

Agartala Municipal Corporation had invited a Gem Bid No. GEM/2024/B/4678023 for **Supply & Operation And Maintenance of 02 No's Self Propelled Road Sweeping Machines for Agartala Municipal Corporation**

"M/s Manan Enterprises has become responsive in the aforesaid tender and also agreed to take up the work and in lieu awarded the work under GEM BID NO. GEM/2024/B/4678023

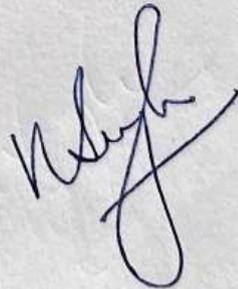
Now both the parties on mutual covenants an understandings herein shared between the parties; the parties hereby agree as follows:

B. Scope of the Arrangement

- a) Manan Enterprises agrees that the scope of the services shall be principally to Supply the aforesaid Self Propelled Machineries - 02 No's and provide services for O&M for an initial period of 1 (One) Year plus 5(Five) Years upon satisfactory performance and mutual consent of both parties.
- b) This Agreement confirms and establishes that the scope of the arrangement between the Parties shall be governed by the conditions stipulated in this agreement and the GeM Bid No. GEM/2024/B/4678023 and related addendum and corrigendum issued from time to time in respect with the said GeM Bid and as per therate/amount quoted by Manan Enterprises in the Price Bid of the tender and approved by AMCs authority.

C. SCOPE OF WORK OF THE CONTRACTOR**Supply and Delivery--- 2 (Two) Nos of Self Propelled RSM**

- a) The supply must be on DDP basis upto the assigned delivery location.
- b) The Delivery Location is Mechanical Division, Agartala Municipal Corporation
- c) Cost of Supply and delivery shall include but not be limited to- RTO registration for maximum allowable years as per State RTO, Comprehensive 1st Class Insurance for the first year (1 year), Testing and certification charges, Warranty charges (if any), Packaging charges, Loading unloading charges, Installation charges including commissioning and allied charges to ensure ready commissioning on the date of delivery.

O&M for 1 year-

Providing comprehensive O&M services for a period of 1 years from the date of receipt of the machineries which maybe renewed and extended subject to performance & mutual consent.
The comprehensive O&M shall include but not be limited to-

d) Assured Operations (lane sweeping) of 35 Kms Per 8 hrs shift with at least One operator and One helper with **each machine**.

e) **Scope of operations as defined above shall include but not be limited to**

- Deployment of manpower for operations and maintenance.
- POL including Fuel for operations. This should be included in cost of O&M quoted by the bidder.
- Dust carrying and lifting arrangement. The tipper on which dust/debris is to be unloaded shall also be within the scope of the bidder. The tipper may be arranged by the operator on hiring/leasing basis.
It shall be the responsibility of the bidder/operator to ensure transportation of dust from sweeping area to dumping area (within AMC Area).
- Manpower for operations and maintenance. A minimum of Three personnel (one driver for sweeping, One driver for tipper and transportation arrangement of debris/dust and one helper for sweeping machine) must be mandatorily mobilized for each machine (exclusively).
- Preventive maintenance and servicing of equipment including change/top up of Engine Oil, Hydraulic Oil, DEF(Ad-Blue), greasing and all types of maintenance to ensure ideal life and operation of the machine.
- Timely replacement of items which shall include but not be limited to Sweeping Brushes, Air filter, Filter for Engine Oils, DEF, Hydraulic Oil and allied etc. as per requirement to ensure ideal operations and maintenance of the machine.
- Breakdown maintenance of the equipment including supply of spares, consumables etc. All supplies and spares to be used must be of OEM and 100% compatible parts.
- Regular Cleaning, safe storage and security of the machines shall also be within the scope of the bidder.
- Uptime for operations- Uptime must be atleast 26 days in a month (considering 4 days of maintenance)
- In case of additional sweeping beyond 35 Kms a day on urgent requirements, pro-rata analysis shall be done. The distance for transit shall be included within these KMS. The opening & closing kms shall be counted from garage to garage.

D. AMC's SCOPE OF WORK:-

Corporation shall provide the following on free of cost basis:-

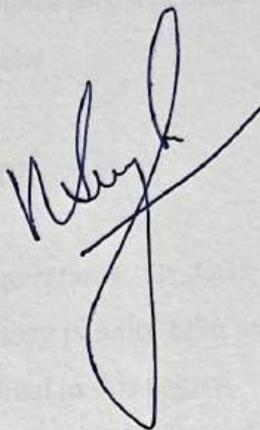
- Provide free dumping space within the AMC are preferably in area nearby to where sweeping is being carried out, if available.
- Remove all obstructions and hindrances within the road width where sweeping is to be carried out.
- Ensure proper roads without potholes for road sweeping.
- Ensure Monthly payment post verification of submitted bills

ARTICLE - III**D. LABOUR MANAGEMENT**

- a) Manan Enterprises shall comply with all the provisions of the laws regarding deployment of labour under the contract; It shall be the liability and responsibility of the 2nd Part to implement the provisions of these acts. The Bidder shall not employ in connection with the work any person who has not completed 18 years of age.
- b) Manan Enterprises shall keep all records desired under the said labour laws and submit periodical returns to the respective statutory authorities.
- c) Manan Enterprises shall pay their worker - supervisor, labourer, drivers etc as per the minimum wages in force in the state Tripura and amended from time to time.
- d) Manan Enterprises shall be responsible for and shall pay the expenses of providing medical help to any workers who may suffer a bodily injury because of an accident.



- e) Manan Enterprises shall provide necessary personal safety equipment and first-aid box for the use of persons employed on the site and shall maintain the same in condition suitable for immediate use at any time.
- f) The workers shall be required to use the safety equipment so provided by Manan Enterprises. It will also take adequate steps to ensure the proper use of equipment by those concerned.
- g) All staff/ employees/ work force engaged by Manan Enterprises will be entirely his responsibility / liability and the same will in no way devolve on the AMC.



ARTICLE -VI**H. INSURANCE**

- a) 2nd Part will be responsible for taking adequate safety measures and should take adequate insurance including third party coverage during the development period. Such insurance should clearly cover the risk against injury and the risks of theft, fire, riot, sabotage and unrest.
- b) 2nd Part will, during the entire work period, at its sole cost and expense, obtain and maintain insurance in full force and effect, adequate standard forms of insurance that are mandatorily to be maintained as per the applicable laws.

I. INSPECTION-PERFORMANCE MEASUREMENT -EVALUATION

- a) AMC will have the right to check the sweeping operations. In Case of any discrepancies, AMC will have the right to impose necessary penalty take necessary action on the bidder. The action decided by AMC will be final in this regard.
- b) A system of performance evaluation of the work done, feedback of the results, analysis of deviations as compared to plan and initiation and completion of corrective action to be taken by Manan Enterprise in timely manner as directed by AMC. In order to set right the defects noticed during inspection, an opportunity will be given to rectify the same and to improve the points to reach 100%.
- c) AMC may deploy an Independent Auditor for the performance evaluation of work done.



Price and Payment Terms:-

For Supply and successful handover of Vehicles/Machines with documentation requirements (RTO, insurances, warranty etc.) and tests (if any)-
100% of the Cost of Machines.

For O&M-

Monthly payment for Charges as quoted in Price Bid Only on submission of Consolidated O&M report for the Month with day-wise and machine wise breakups with GPS logs and Geotagged photographs. These submissions shall require certification from concerned branch officials of AMC.

Charges for providing the above comprehensive services which includes- Operation of the machine as per terms, transportation of dust/debris, Complete maintenance of the machines including spares, repairs and all allied and including cost of POL on 35 KM Per 8hrs shift (clear sweeping plus transits only) per machine basis as mentioned in the price schedule.

For Repair due to unforeseen reason-

All such repairs shall be carried out on the basis of approved rates/OEM rates with negotiations (if any) on case-to-case basis.

Escalation

The quoted Prices for Operations are valid for first year of operation. Escalation not more than 4% may be considered which shall be at the sole discretion of Commissioner, AMC.

Taxes & Duties :-

The quoted rates are inclusive of all taxes and duties such as GST, etc.

Contract Tenure

The contract period will be for 1 years from the date of start of work /O&M further extendable by 5(Five) Years upon satisfactory performance and mutual consent of both parties. However, the same may be extended on mutual agreement.

The Supply of Machines must be done within a period of **2 Months** from the date of issuance of Supply order. AMC reserves the right to seek staggered supply for the items and the supplier shall have to comply with such requirements.

ARTICLE-VIII**J. PERFORMANCE SECURITY**

- a) 5 % of the Contract value (Exclusive of O&M cost) shall be sought prior to contract execution as Performance Security. The Performance security shall be retained for a period of 12 Months

ARTICLE IX**T. FINANCIAL TERMS**

- (a) Subject to the provisions of this agreement and in consideration of the 2nd Part accepting and undertaking to perform and discharge its obligations in accordance with the terms, conditions and covenants set forth in this agreement 1^{wt} Part- AMC agrees and undertakes to pay to 2nd Part - Manan Enterprises based on the break up of costs submitted in the tender :-

| ITEM | QUANTITY | PRICE PER UNIT | TOTAL AMOUNT |
|--|--------------------------------------|----------------|--|
| Supply Of Self Propelled Road Sweeping Machine | 02 | 2,56,05,000.00 | 5,12,10,000.00 |
| O&M PER MONTH INCLUDING DIESEL | 24 (12 MONTHS X 2 MACHINES) | 768750.00 | 1,84,50,000.00 |
| TOTAL AMOUNT IN INR | | | 6,96,60,000.00 (RUPEES SIX CRORES NINETY SIX LAKHS SIXTY THOUSAND ONLY) |




MECHANISM OF PAYMENT

- a) AMC shall, within 30 days from the date of receipt of the Tipping Fee Statement.
- b) AMC shall evaluate the submitted invoice and inform the agency if any discrepancy or changes/modifications required within 7 working days from the date of receipt of the invoice.
- c) If work is not found satisfactory during joint inspection by the committee formed by AMC on measurement through marks/points/checks, the amount in accordance to the loss of points for the said shall be deducted from the monthly running bills.
- d) Photos and videos of work along with Log Book completed shall be submitted with the bill.



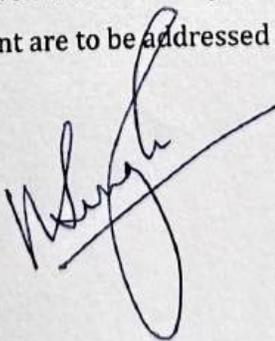
ARTICLE-X**FORCE MAIURE**

In the event of any unforeseen event directly interfering with the operation of contract arising during the currency of this Agreement; such as war, insurrection, restraint imposed by the Government, act of legislature or other authority, explosion, accident, strike, riot, lock out, act of public enemy, acts of God, sabotage etc., the 2nd Part shall, within a week from the commencement thereof notify the same in writing to the AMC with reasonable evidence thereof. In such event of force Majeure, if mutually agreed by both Parties, the tenure of this Agreement may be further extended for the period of Force Majeure.



MISCELLANEOUS

- a) **Interpretation:** This Agreement and the arrangement between the Parties shall at all times be read along with the terms of the bid and the response of the 2nd Part to the bid.
- b) **Survival:** This Agreement along with the bid and the response of the 2nd Part collectively constitute the full and complete arrangement between the Parties with respect to the subject matter hereof. The expiration or termination of this Agreement for any reason will not release either Party from any liabilities or obligations set forth herein this agreement and such Articles (as applicable to the Parties) will survive any termination of this Agreement
- c) **Jurisdiction** This Agreement will be governed by and construed in accordance with the laws of the Republic of India and the Courts at Agartala shall have exclusive jurisdiction in all matters relating to this Agreement.
- d) **Amendments** Any changes or modifications to this Agreement or its Annexure(s) can only be made by a written amendment mutually signed by the Parties.
- e) **Waiver** Unless otherwise expressly provided in this Agreement, a delay or omission by either Party to exercise any of its rights under this Agreement will not be construed to be a waiver
- f) **Assignment** This Agreement is binding on the successors and permitted assignees of each Party; however, neither Party has the power to assign this Agreement without the prior written consent of the other Party
- g) **Notice** All notices under this Agreement by either Party will be in writing and will be deemed to have been duly given if delivered by courier/registered AD post. All notices under this Agreement are to be addressed as under:-



In the case of Municipal Corporation Agartala:

Name : Executive Engineer

Address:- Mechanical Division, Agartala Municipal Corporation,
Ramnagar Rd No-9, Agartala

In the case of Manan Enterprise :

Name-

Address

Any change in the aforesaid address of either Party shall be immediately informed to the other Party by way of a notice as aforesaid.

b) **Execution of this Agreement** This Agreement shall be executed/entered only with the 2nd Part on a non-judicial stamp paper of the state of Tripura Rs. 200/- and all cost and expenses for registration, stamp duty, etc., thereof shall be borne by the 2nd Part.

Signed with Seal -Signature and distributed -

On behalf of 1st Part -AMC

On behalf of 2nd Part Manan Enterprises

Witnesses : 1.....

2.....

3.....

MANAN ENTERPRISES

Government Contractors for Hiring and O & M of Specialized Waste Equipment

Dated...29.02.2024.....

FORMAT FOR PRICE QUOTE
DONOT SUBMIT WITH TECHNICAL BID
MUST BE SUBMITTED AS BOQ SUPPORTING ALONG WITH FINANCIAL BID.
(MUST BE MANDATORILY SUBMITTED)

| ITEM | UNIT | RATE PER UNIT (INR) inclusive of Taxes | QTY | AMOUNT FOR QTY (INR) |
|--|-------|---|-----|--|
| MACHINE/VEHICLE-A | NOS | 25605000 | 1 | 25605000 |
| MACHINE/VEHICLE-B | NOS | 25605000 | 1 | 25605000 |
| O&M PER MONTH (INCLUDING DIESEL) - VEHICLE A | MONTH | 768750 | 12 | 9225000 |
| O&M PER MONTH (INCLUDING DIESEL) - VEHICLE B | MONTH | 768750 | 12 | 9225000 |
| TOTAL AMOUNT IN INR (COMPETITIVE PRICE) | | | | INR 6,96,60,000/- (Six Crore Ninety six lakh Sixty Thousand only) |

एक कदम स्वच्छता की ओर

for MANAN ENTERPRISES

Partner

Regd. Office : W-8, 1st Floor, Opp. Pillar No. 232, West Patel Nagar, New Delhi-1100

Tel : 9999647475, 7838647373 E-mail : mananenterprises999@gmail.com, namansingh2.com



 GPS Map Camera

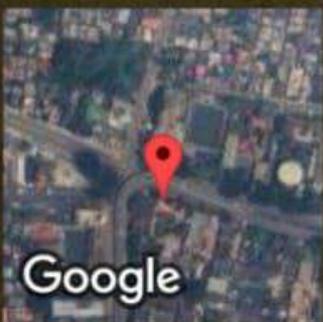


Agartala, Tripura, India 
17, Agartala, Tripura 799009, India
Lat 23.873526° Long 91.271422°
Sunday, 23/11/2025 03:22 AM GMT +05:30

Google



 **GPS Map Camera**



Agartala, Tripura, India 

37, Akhaura Rd, Old Rms Chowmuhani, Krishna Nagar,
Agartala, Tripura 799001, India

Lat 23.833057° Long 91.270018°

Sunday, 23/11/2025 10:35 PM GMT +05:30

Google



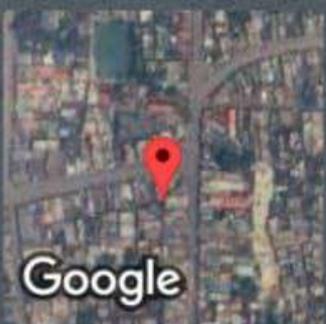
 GPS Map Camera

Agartala, Tripura, India 

2, Hari Ganga Basak Rd, Dhaleswar, Agartala, Tripura 799001, India

Lat 23.830156° Long 91.282295°

Monday, 24/11/2025 06:06 AM GMT +05:30





 **GPS Map Camera**

Agartala, Tripura, India 

95, A K Ln, Krishnanagar, Krishna Nagar, Agartala, Tripura
799001, India

Lat 23.829591° Long 91.279129°

Monday, 24/11/2025 05:59 AM GMT +05:30





 **GPS Map Camera**

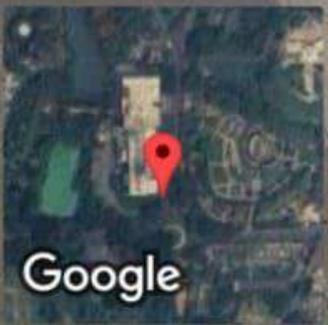


Agartala, Tripura, India 
 Hgb Road Nr Welcome Palace, Hari Ganga Basak Rd,
 Dhaleswar, Agartala, Tripura 799001, India
 Lat 23.829571° Long 91.279313°
 Monday, 24/11/2025 06:00 AM GMT +05:30

Google



 **GPS Map Camera**



Agartala, Tripura, India 

V73m+27q, Krishna Nagar, Agartala, Tripura 799006, India
 Lat 23.85249° Long 91.283334°

Monday, 24/11/2025 11:06 PM GMT +05:30

Google



 **GPS Map Camera**

Agartala, Tripura, India 

Ground Floor Premises No, V74j+528, 052634, Vip Rd,
Gorkhabasti, 79 Tilla, Agartala, Tripura 799006, India

Lat 23.856159° Long 91.282207°

Tuesday, 25/11/2025 06:03 AM GMT +05:30



Google



 **GPS Map Camera**



Agartala, Tripura, India 

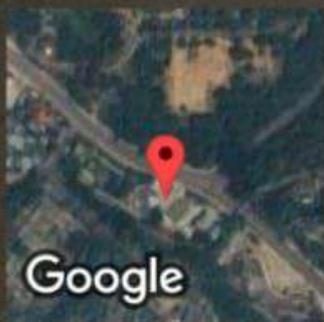
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Tuesday, 25/11/2025 11:09 PM GMT +05:30



 GPS Map Camera



Agartala, Tripura, India 

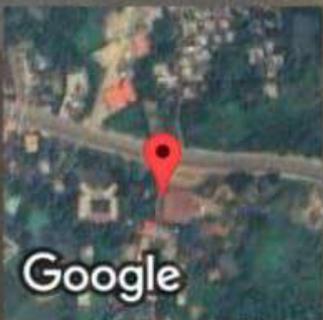
Rose Daily, Lichubagan, Agartala, Tripura 799010, India

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Tuesday, 25/11/2025 11:10 PM GMT +05:30



 **GPS Map Camera**



Agartala, Tripura, India 

V7fj+42r, Vip Rd, Durjaynagar, Agartala, Tripura 799009, India

Lat 23.873279° Long 91.279982°

Wednesday, 26/11/2025 06:27 AM GMT +05:30

Google

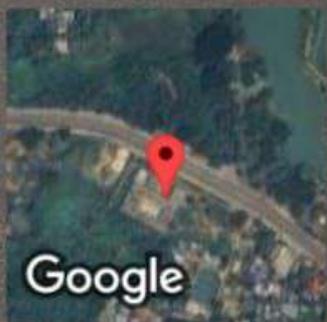


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Agartala, Tripura, India 

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Google



 **GPS Map Camera**

Agartala, Tripura, India 

V7fj+5jp, Vip Rd, Barjala, Agartala, Tripura 799009, India
Lat 23.872981° Long 91.281926°

Wednesday, 26/11/2025 06:25 AM GMT +05:30





 GPS Map Camera

Agartala, Tripura, India 

1, 2, Sreenagar Road No. 1, M.b. Tilla, Arundhanti Nagar,
Agartala, Tripura 799003, India

Lat 23.810905° Long 91.271972°

Thursday, 27/11/2025 10:20 AM GMT +05:30





 GPS Map Camera

Agartala, Tripura, India 

V6px+g9p, Usha Bazar, Agartala, Tripura 799009, India
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Thursday, 27/11/2025 08:54 AM GMT +05:30



Google



GPS Map Camera

Agartala, Tripura, India 

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Lat 23.812122° Long 91.270633°

Thursday, 27/11/2025 10:04 AM GMT +05:30



Google



 **GPS Map Camera**

Agartala, Tripura, India 

Milan Sangha Bardowali Bipani Bitan 2nd Floor, Kali Mandir, Near Mouchak Club, Bardowali, Agartala, Tripura 799003, India

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Thursday, 27/11/2025 09:49 AM GMT +05:30



Google



GPS Map Camera

Agartala, Tripura, India 

R7cc+jp7, Near Mouchak Club, Bardowali, Milansangha, Agartala, Tripura 799003, India

Lat 23.821592° Long 91.271851°

Thursday, 27/11/2025 09:37 AM GMT +05:30



Google



 GPS Map Camera

Agartala, Tripura, India 

Narayanpur, dattanibas Para, tripura (w), Pin-799009,

Usha Bazar, Agartala, Tripura 799009, India

Lat 23.894883° Long 91.247315°

Thursday, 27/11/2025 08:59 AM GMT +05:30



Google



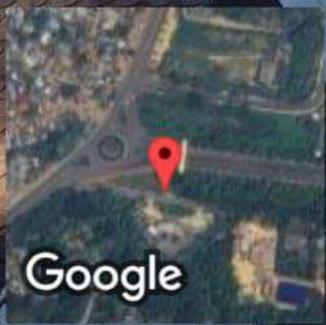
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799010, India

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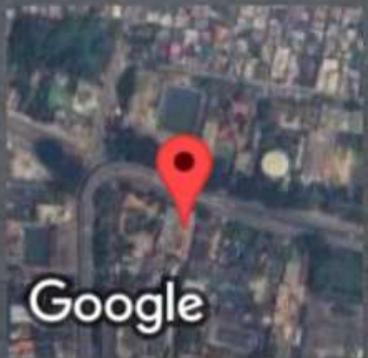
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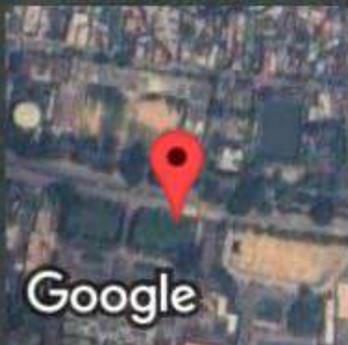
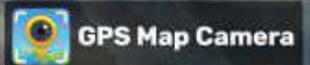


 GPS Map Camera



Google

Agartala, Tripura, India 
 G.b Road, Near Rajdhani Market H, Battala,
 Agartala, Tripura 799001, India
 Lat 23.832858° Long 91.270463°
 Thursday, 27/11/2025 07:27 AM GMT +05:30



Agartala, Tripura, India 

R7mf+64c, Minister Quarter Ln, Krishna Nagar, Agartala, Tripura 799001, India

Lat 23.832494° Long 91.272603°

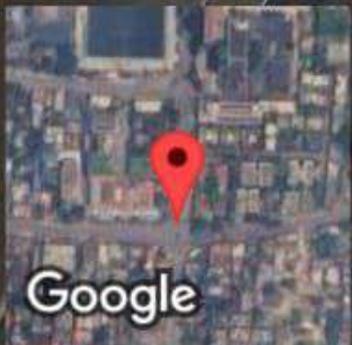
Thursday, 27/11/2025 11:21 AM GMT +05:30



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GMT+05:30

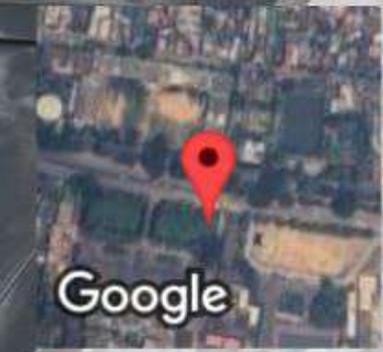
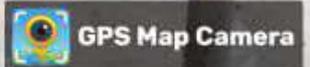


Agartala, Tripura, India

R7hg+p58, Igm Crossing, Rabindra Palli, Dhaleswar, Agartala, Tripura 799001, India

Lat 23.829368° Long 91.275367°

Thursday, 27/11/2025 11:05 AM GMT +05:30



Agartala, Tripura, India 
 R7jf+r5p, Akhaura Rd, Old Rms Chowmuhani, Krishna Nagar, Agartala,
 Tripura 799001, India
 Lat 23.832422° Long 91.272697°
 Thursday, 27/11/2025 11:21 AM GMT +05:30



Agartala, Tripura, India 

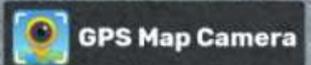
12, Dhaleswar, Agartala, Tripura 799001, India

Lat 23.831161° Long 91.269771°

Thursday, 27/11/2025 07:29 AM GMT +05:30



Google

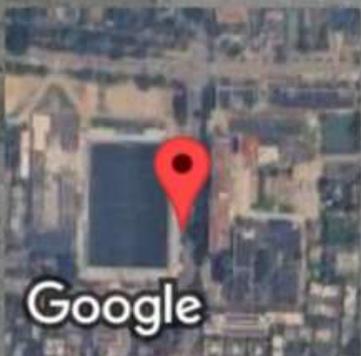


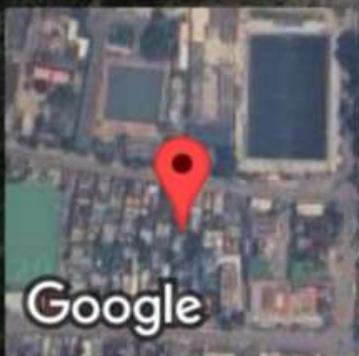
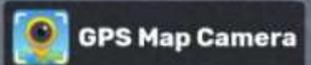
Agartala, Tripura, India 

R7jg+h42 District Hospital, Road, Agartala,
Tripura 799001, India

Lat 23.831045° Long 91.275368°

Thursday, 27/11/2025 07:06 AM GMT +05:30





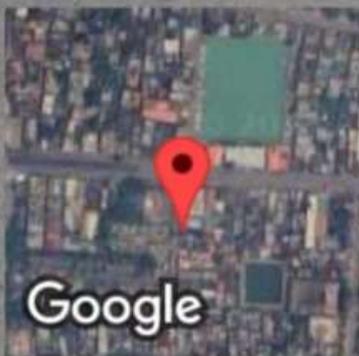
Google

Agartala, Tripura, India

Office Lane Office Lane Amc, Municipal Corporation)
Stadium Gate, Office Ln, Near To Birendra Club, Banarjee
Apartment, Dhaleswar, Agartala, Tripura 799001, India
Lat 23.830172° Long 91.273977°
Thursday, 27/11/2025 07:09 AM GMT +05:30



 **GPS Map Camera**



Google

Dhaleshwar, Tripura, India 

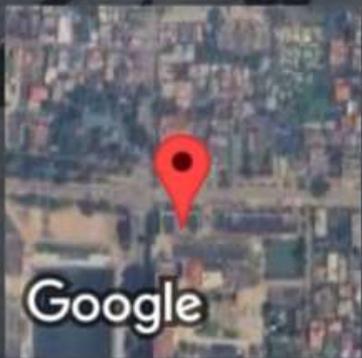
160-1, Hari Ganga Basak Rd, Melarmath, Dhaleswar,
Agartala, Dhaleshwar, Tripura 799001, India

Lat 23.828998° Long 91.272°

Thursday, 27/11/2025 07:12 AM GMT +05:30



 GPS Map Camera



Agartala, Tripura, India 
 M Hospital, Indira Gandhi Memorial Hospital, I G, Rms
 Chowmuhani, Krishna Nagar, Agartala, Tripura 799001,
 India
 Lat 23.832055° Long 91.275835°
 Thursday, 27/11/2025 07:02 AM GMT +05:30

বটতলা বাজার
Battala Bazar
 Agartala Smart City

বাস রুট নং
 2, 9, 20, 22, 28, 2

INSURANCE SOLUTION
 আপনার সর্বদিকে উপস্থাপন করিয়ে
 দেবে এবং নিজেই পরিবারকে সুশীতল করবে।
 যারা অপেক্ষাকৃত শরীরে সব থেকে কম ভরসা
 পুরেল্প থেকে আসবে আমাদের কাছে।
 প্রতিটি উপস্থাপন করবে বিশেষ ছাড় এর সাথে।

MENT CORPORATION LTD.
 Undertaking



 GPS Map Camera



Agartala, Tripura, India 
 Old Super Market, Battala, Agartala, Tripura
 799001, India
 Lat 23.828592° Long 91.269798°
 Thursday, 27/11/2025 07:15 AM GMT +05:30

Google

**GOVERNMENT OF TRIPURA
DEPTT. OF SCIENCE, TECHNOLOGY & ENVIRONMENT
VIGYAN, PRAJUKTI O PARIVESH BHAWAN
GORKHABASTI: AGARTALA
TRIPURA-799006**

No.F.11(49)/DSTE/CC/Pt-1/ 3382-3414

Dated 09/05/2017

NOTIFICATION

Whereas, Article 48-A of the Constitution of India *inter-alia* envisages that the State shall endeavor to protect and improve the natural environment for safeguarding human beings, wildlife including all living creatures, forests, lake, rivers etc.,

AND

Whereas, the open burning of wastes produces various harmful toxic gases/particles which causes pollution of air, water, soil etc and disturbs the natural balance of ecology & environment,

AND

Whereas, the waste is generated both in the form of biodegradable & non-biodegradable substances, the non-biodegradable waste includes plastic and other substances which release various harmful toxic gases on burning,

AND

Whereas, in accordance with the Judgment pronounced on 22nd December, 2016 by Hon'ble National Green Tribunal, Principal Bench, New Delhi in Original Application No.199 of 2014 in the matter of Almitra H. Patel & Anr. Vrs. Union of India & Others, the state Government shall impose complete prohibition on open burning of waste on lands, including at landfill sites in the whole State,

NOW,

Therefore, in compliance with the Judgment pronounced on 22nd December, 2016 by Hon'ble National Green Tribunal, Principal Bench, New Delhi and in exercise of the powers conferred by section 5 of the Environment (Protection) Act, 1986 (29 of 1986), and also the powers conferred to this State vide Notification No.S.O.479 (E) dated the 25th July,1991 under Section 23 of the Environment (Protection) Act, 1986, the State Government issues this Notification to impose ban/prohibition on open burning of waste on lands, including at landfill sites in the whole State. **In this context, the Government hereby issues the following directions:-**

Directions:-

No person or body including local body, any agency, organization, concessionaire etc. shall be allowed open burning of waste on lands, including at landfill sites in the whole of State of Tripura,

Con.td---P/2

Ch:

Penalty :

For each such incident or default, violators including the project concessionaire, local body, any person or body responsible for such burning, shall be liable to pay environmental compensation of Rs.5,000/- (Rupees Five Thousand) only in case of simple burning, while Rs.25,000/- (Rupees Twenty Five Thousand) in case of bulk wastes burning. Environmental compensation shall be recovered as arrears of land revenue by the competent authority in accordance with law. The environmental compensation collected in this regard shall be deposited to the Tripura State Pollution Control Board for development/up gradation of ecology & Environment of the State.

Authorised Officers:-

The following officers are hereby authorized to implement this Notification in their respective jurisdiction viz.

1. Member Secretary, Tripura State Pollution Control Board (TSPCB) and officers at the level of Junior Environmental Engineer/Junior Scientist and above.
2. Director, Science, Technology & Environment and officers at the level of Scientific Officer and above.
3. Municipal Commissioner, Agartala Municipal Corporation, Agartala and his nominee.
4. Chief Executive Officer, TTAADC and other officers nominated by him.
5. DMs & Collectors, Tripura
6. Superintendent of Police and officers at the level of SI and above.
7. Director, Industries & Commerce and other officer nominated by him.
8. Director, Health & Family Welfare or other officers nominated by him.
9. Commissioner, Taxes & Excise and officers at the level of inspector or above.
10. Sub-Divisional Magistrates, Tripura.
11. Chief Inspector of Factories and Boilers, Factories and Boiler Organization, Labour Department, Govt. of Tripura and his nominee.
12. Chief Executive Officer of Municipal Council and other officers nominated by him.
13. Block Development Officers, Tripura and his nominee.
14. Executive Officers of Nagar Panchayat, Tripura and his nominee.

In case of violation of the aforementioned directions, the above mentioned authorized officers, shall in accordance with the procedure and powers conferred under Section 19 of the Environment (Protection) Act.1986, initiate legal action including the recovery of penalty as indicated above.

This Notification shall come into force with immediate effect.

By the order of the Governor

Chaubey 2/1/17

(C. Murti)

Spl. Secretary

Government of Tripura

Copy to:-

1. The Principal Secretary to the Governor, Tripura, Agartala.
2. The Principal Secretary to the Chief Minister, Tripura.

Contd....P/3.

3. P.S to the All Ministers, Govt. of Tripura.
4. The PPS to Chief Secretary, Govt. of Tripura.
5. The Director General of Police, Govt. of Tripura, Agartala.
6. P.A/P.S to All Pr. Secretaries/Commissioner /Secretaries/ Special Secretaries, Govt. of Tripura.
7. The Mayor, Agartala Municipal Corporation, Agartala.
8. The Chairman, Tripura State Pollution Control Board.
9. Chief Executive Officer, TTAADC, Tripura.
10. All DM & Collector, Tripura.
11. Municipal Commissioner, Agartala Municipal Corporation, Agt.
12. All Head of Department/Director, Govt. of Tripura.
13. All Sub-Divisional Magistrate, Tripura
14. The Chief Executive Officer, All Municipal Council, Tripura.
15. Chief Inspector of Factories and Boilers, Factories and Boiler Organization, Labour Department, Govt. of Tripura, Agartala.
16. All Block Development Officer, Tripura
17. All Executive Officer, All Nagar Panchayet, Tripura.
18. Sri S. Banik, Scientific Officer, DSTE, Agt. He is requested to publish the same in Departmental Website.
19. The Manager, Government Press for publication of this notification in the next issue of official gazette.

Chaulge 4/5/12
(C. Murti)

Spl. Secretary
Government of Tripura

-TRUE COPY-

GOVERNMENT OF TRIPURA
DEPTT. OF SCIENCE, TECHNOLOGY & ENVIRONMENT
VIGYAN, PRAJUKTI O PARIVESH BHAWAN
PT. NEHRU COMPLEX: AGARTALA
TRIPURA-799006

No.F.8 (30)/DSTE/ENV/Pt-V/.5665-5836

Dated 03/08/2022

NOTIFICATION

In exercise of the powers conferred upon as per the provision of Section 5 of the Environment (Protection) Act, 1986 (29 of 1986), and also the powers conferred to this State, vide Notification No.S.O.479 (E) dated the 25th July, 1991 under Section 23 of the Environment (Protection) Rules, 1986, the Government of Tripura had issued Notification No.F.8(30)/DSTE/ENV/Pt-V/5612-30 dated 03.08.2022 for management of plastic waste and phasing out Single Use Plastic item(s) in the State of Tripura in accordance with the Plastic Waste Management (Amendment) Rules, 2021.

2. In order to ensure effective implementation of the Plastic Waste Management (Amendment) Rules, 2021, the 'Pollution Cost' at the following rates shall be realized in case of violation of the Plastic Waste Management (Amendment) Rules, 2021:

| Sl. No. | Pollution Cost to be Imposed upon | Pollution Cost Rs. |
|---------|---|---|
| a) | Permanent Shops/Establishments | i) Rs.1000/- only in case of first offence. ii) Rs.2000/- only for Second offence, iii) Rs.3000/- only for Third & Subsequent offence. |
| b) | Temporary or mobile shops/establishments | i) Rs.500/- only in case of first offence. ii) Rs.1000/- only for Second offence. iii) Rs.1500/- only for Third & Subsequent offence. |
| c) | Individual User | Rs.100/- Only. |

3. Such 'pollution cost' will be imposed by the officer not below the rank of Assistant Sub-Inspector of Police under control of Sub-Divisional Police Officer (SDPO) in each Sub-Division and also by the following 'Authorized Officers' in their respective jurisdiction. **The amount collected as 'pollution cost' will be centrally deposited in the Savings Account Number - 33906035634 (which is in favour of Member Secretary, Tripura State Pollution Control Board) at State Bank of India, TLA House Branch, Colonel Chowmuhani, Agartala to utilize the fund for the purpose of environment up-gradation in the state. Tripura State Pollution Control Board (TSPCB) will look after the overall function of the Bank Account and proper utilization of fund. The same account shall be audited regularly by the TSPCB.**



[Signature]

Page 1 of 3

4. Authorized Officers:-

The following officers are hereby authorized to implement this Notification in their respective jurisdiction, namely,:

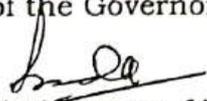
1. Member Secretary, Tripura State Pollution Control Board and Officers at the level of Junior Environmental Engineer/Junior Scientist and above.
 2. Municipal Commissioner, Agartala Municipal Corporation, Agartala and other Officers nominated by him.
 3. Chief Executive Officer of Tripura Tribal Area Autonomous District Council, Tripura and other Officers nominated by him.
 4. District Magistrate & Collectors of all respective Districts in Tripura and his nominees.
 5. Superintendent of Police, SDPO, Sub-Inspector of Police and Asst. Sub-Inspector of Police & Other Officials nominated by Superintendent of Police.
 6. Director, Department of Science, Technology & Environment, Government of Tripura and his nominees.
 7. Director, Food and Civil Supplies Department and Officers at the level of Inspector and above. Director may nominate any other officials as deemed fit.
 8. Director, Industries & Commerce Department and other Officers nominated by him.
 9. Director, Health & Family Welfare Department or other Officers nominated by him.
 10. Commissioner of Taxes & Excise and Officers at the level of Inspector of Taxes and above.
 11. Labour Commissioner, Labour Department and Officers at the level of Inspector and above.
 12. Sub-Divisional Magistrate of all respective Sub-Division in Tripura.
 13. Controller, Legal Metrology, Government of Tripura & his nominees.
 14. Block Development Officer of all respective RD Block in Tripura.
 15. Chief Executive Officer of all Municipal Councils in Tripura
 16. Executive Officers of all Nagar Panchayets in Tripura.
5. It is made clear that at the time of imposition of 'pollution cost' and collection from the shop keepers or from any individual as per the quantum referred above, proper receipt should be given by the all concerned as document.
6. Proper accounting should be made by the all concerned and also by the Tripura State Pollution Control Board, so that the State Level Advisory Body [constituted under the provision of the Environment (Protection) Act, 1986 and the Plastics Waste (Management and Handling) Rules, 2016] from time to time can supervise the work of the implementing agencies towards protection of Environment.

7. Manufacturers, Stockists, Users and Transporters of unauthorized Single Use Plastic(s) are liable to face prosecution and other regulatory order as confirmed under Environment (Protection) Act, 1986 and Rules made there under, apart from the aforementioned payment of pollution cost.

11. During raids conducted by the all above mentioned "Authorized Officers", local police will render full co-operation and in case of refusal to pay 'pollution cost', police authorities will take necessary action in accordance with law.

12. This is issued in supersession of earlier Notification No. F.8(30)/DSTE/ENV/Pt-IV/6195-6395 dated 04.10.2019 and will take immediate effect.

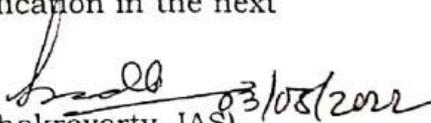
By Order of the Governor


(Dr. P.K. Chakravarty, IAS)
Secretary

to the Government of Tripura

Copy to:-

1. The Secretary to the Hon'ble Governor, Tripura.
2. The Principal Private Secretary to the Hon'ble Chief Minister, Tripura.
3. P.S to the All Hon'ble Ministers, Govt. of Tripura.
4. The Hon'ble Mayor, AMC, Agartala.
5. The Hon'ble Chairpersons of all Municipal Councils, Tripura.
6. The Hon'ble Chairpersons of all Nagar Panchayets, Tripura.
7. The PS to Chief Secretary, Govt. of Tripura.
8. The Director General of Police, Govt. of Tripura, Agartala.
- ✓ 9. The Chairman, Tripura State Pollution Control Board.
10. All Pr. Secretaries/Secretaries/ Special Secretaries, Govt. of Tripura.
11. The Municipal Commissioner, AMC, Agartala.
12. DM & Collectors of all districts of Tripura.
13. All Heads of Departments/Directors, Govt. of Tripura.
14. All Sub-Divisional Magistrates of all Sub-Divisions, Tripura.
15. All Block Development Officers of all RD Blocks, Tripura.
16. Chief Executive Officers, All Municipal Councils, Tripura.
17. Executive Officers, All Nagar Panchayets, Tripura.
18. Concerned Department of the Authorized Officers mentioned in the Notification for information of the Authorized Officer.
19. Sri S. Banik, Scientific Officer, DSTE for publication in the Departmental Website.
20. The Manager, Government Press for publication of this notification in the next issue of official gazette.


(Dr. P.K. Chakravarty, IAS) 03/08/2022
Secretary
to the Government of Tripura

AGARTALA MUNICIPAL CORPORATION
MECHANICAL DIVISION
RAMNAGAR, RD NO-09, AGARTALA

Phone -0381-2330010, e-mail: mechdivision.amc@gmail.com

F.432/Mech. Div/AMC/AMC/2018/ 2753-2758

Dt. 14/08/2020

To,

M/S- Saha Enterprise
Dukli Industrial Area
Agartala, west Tripura
Pin-7990010
Phone-9862651233

Sub: Awarding the work : "OPERATION & MAINTENANCE OF DRY WASTE RECOVERY CENTRE AND INSTALLATION, COMMISSIONING OF PLASTIC GRANULATING UNIT WITH OTHER ALLIED EQUIPMENTS AND THEIR OPERATION & MAINTENANCE AT BARJALA IN THE SEWERAGE TREATMENT PLANT COMPLEX"

Ref. Press Notice : 48/EOI/Mech. Div/AMC/2019, Dt. 07/03/2020 (2nd Call)

Sir/Madam,

It is to inform you that your proposal for the aforesaid work is accepted by AMC authority and the rate offered by you against trash/waste items to be supplied in the site is also accepted. Therefore the work is awarded to you as per the terms & condition mentioned in the above PNIT. The whole activity in the site will be governed as per the agreement to be executed. I would request you to start the work in the site and also arrive in the office of the undersigned within 7 (seven) days for signing the agreement.

Yours faithfully



(Er. A. Debnath)

Executive Engineer (Mech)

Agartala Municipal Corporation

Copy to: -

1. Hon'ble Mayor, AMC for kind information.
2. Municipal Commissioner, AMC for kind information.
3. Dy. MC, AMC for kind information.
4. DDO, AMC for information.
5. Assistant Engineer (Mech. Div), AMC for information and n/a.



Executive Engineer (Mech)

Agartala Municipal Corporation

AGARTALA MUNICIPAL CORPORATION
Office of the Municipal Commissioner
Phone – 0381-2383646, e-mail: amc@gmail.com

F. No-432/Mech. Div/AMC/2018 8239

Dt: 2/11/2020

To,

The Director
Urban Development Department
Govt. of Tripura
Agartala

Sub: Regarding Dry Waste/Material Recovery facility for further segregation and processing

Sir,

I would like to inform you that Agartala Municipal Corporation has built up a dry waste /material recovery facility at Chandaniyamura, Barjala and for O & M of the facility an agency namely Saha Enterprise has been selected through transparent bidding process. As per the contract agreement the agency shall procure different types of dry waste either directly from AMC or from any SHG/Kabadiwalas/regpickers. Dry waste being generated in ULBS may be transported to the said facility against which payment will be made by the agency to the respective ULBs. I would request you to kindly direct all the ULBs to take initiative so that the facility may be used as centralised tertiary centre for further processing of the dry waste. The category of the dry waste to be accepted by the agency and the rates are shown in the Annexure-A.

Encl: Annexure-A.

Yours faithfully

(Dr. Siddharth Shiv Jaiswal, IAS)
Municipal Commissioner
Agartala Municipal Corporation

Copy to:

1. Hon'ble Mayor, AMC for kind information.

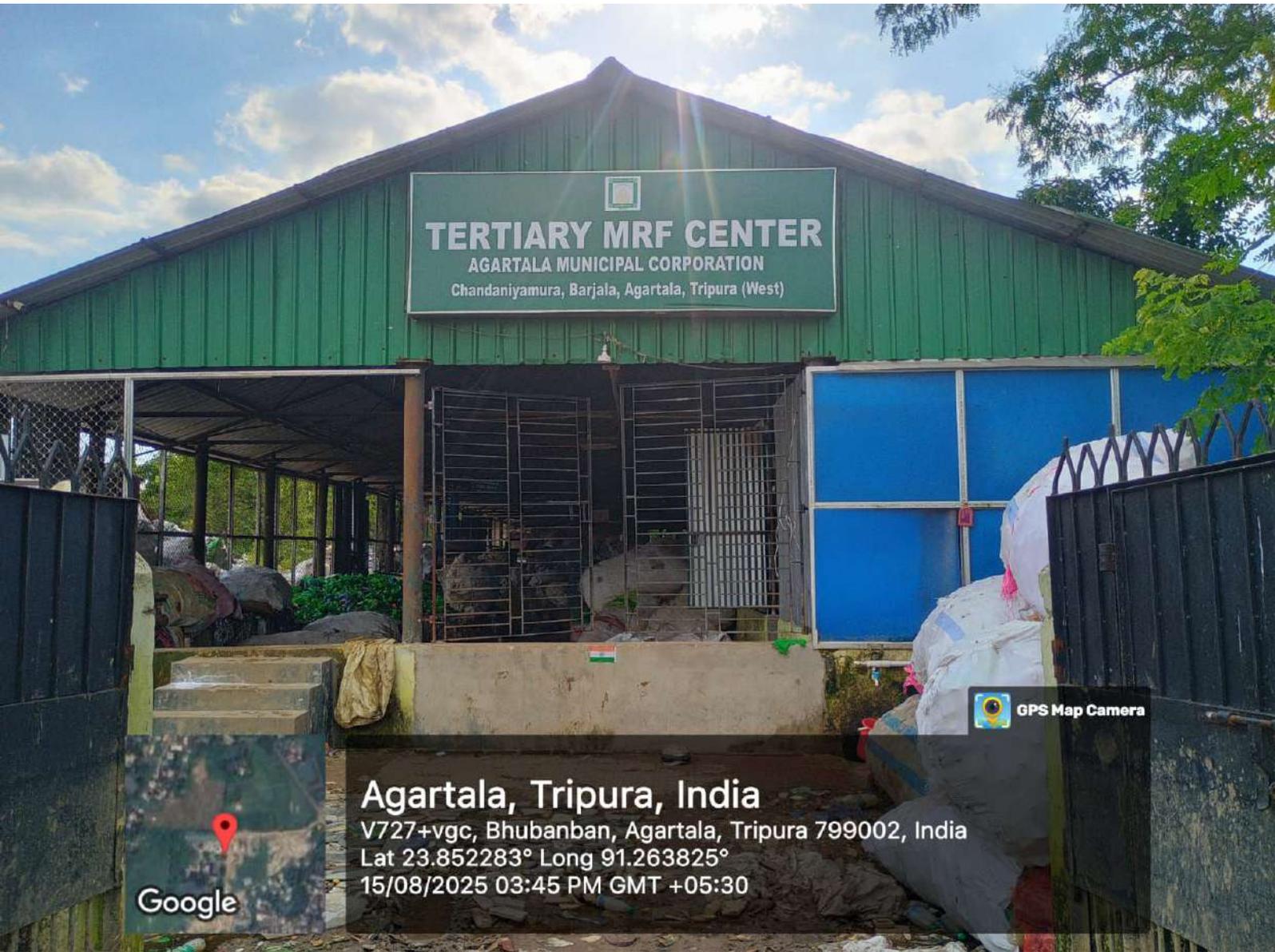
Municipal Commissioner
Agartala Municipal Corporation

Annexure-ATypes of dry waste being accepted by the Agency

| Sl. No | Particulars | Rate/Kg in Rs. |
|--------|--|----------------|
| 01 | All Plastic waste including bottle, glass (PP, HDPE, LDPE, Pet etc.) | 10.00 |
| 02 | Paper (All thickness)/All paper made items including cartons etc. | 2.00 |
| 03 | Recyclable Polythene | 5.00 |
| 04 | Non-recyclable polythene | 0.50 |
| 05 | Used liquor bottles | 0.50 |
| 06 | Used Beer Bottle (kingfisher/9000 etc.) | 1.00 |

Agency Details:

Saha Enterprise
Dukli Industrial Area, Agartala, West Tripura
Phone : 9862651233




TERTIARY MRF CENTER
AGARTALA MUNICIPAL CORPORATION
Chandaniyamura, Barjala, Agartala, Tripura (West)

 GPS Map Camera

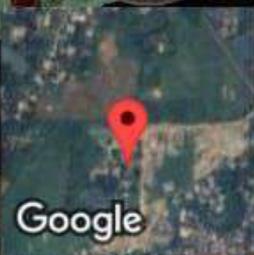


Agartala, Tripura, India
V727+vgc, Bhubanban, Agartala, Tripura 799002, India
Lat 23.852283° Long 91.263825°
15/08/2025 03:45 PM GMT +05:30

Google



GPS Map Camera



Google

अगरतला, त्रिपुरा, भारत 

V727+vgc, राम नगर, Chandinamura, अगरतला, त्रिपुरा 799002, भारत

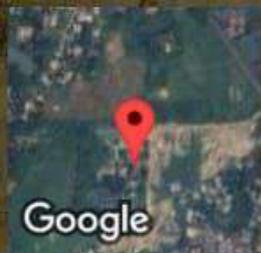
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शनिवार, 22/11/2025 10:05 AM GMT +05:30


**HIGH DENSITY
POLYETHYLENE
(HDPE)**



 GPS Map Camera



अगरतला, त्रिपुरा, भारत 

V727+vgc, राम नगर, Chandinamura, अगरतला, त्रिपुरा 799002, भारत

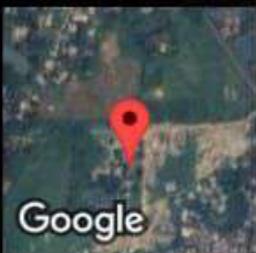
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**POLY
 PROPYLENE
 (PP) BLACK**



 GPS Map Camera



अगरतला, त्रिपुरा, भारत 

V727+vgc, राम नगर, Chandinamura, अगरतला, त्रिपुरा 799002, भारत

Lat 23.852232° Long 91.263695°

शनिवार, 22/11/2025 10:05 AM GMT +05:30

MATERIAL RECOVERY FACILITY
AGARTALA MUNICIPAL CORPORATION



DATA SHEET

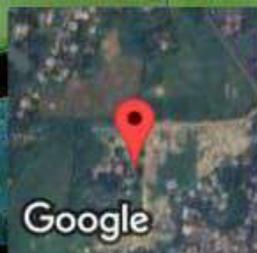
| | |
|--|--|
| Area of the Site | 360 Sq. Mtr. |
| Project Cost for Construction of the GCI Roofing Shed & Etc. | 60.00 Lakh. |
| Rules Implied in O & M | Plastic Waste Management Rules 2016 |
| Name of the Agency For O & M | Saha Enterprise Dukli Industrial Area Agartala, Tripura West |
| Manpower Engaged in the site by the Agency | 10 NOS 2015 |



**OFFICE
ROOM**



GPS Map Camera



Google

अगरतला, त्रिपुरा, भारत

V727+vgc, राम नगर, Chandinamura, अगरतला, त्रिपुरा 799002, भारत

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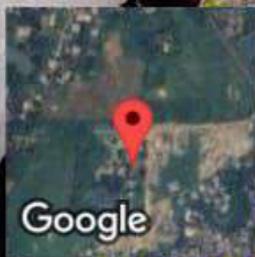
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**READY FOR
DESPATCH**

FAB-CON TEXTILE MILLS LTD

 GPS Map Camera



Google

अगरतला, त्रिपुरा, भारत 

V727+vgc, राम नगर, Chandinamura, अगरतला, त्रिपुरा 799002, भारत

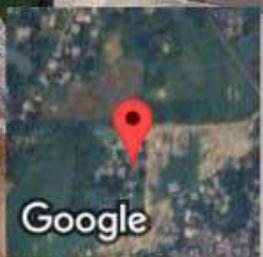
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 POLY
PROPYLENE
(PP) GREEN

 GPS Map Camera



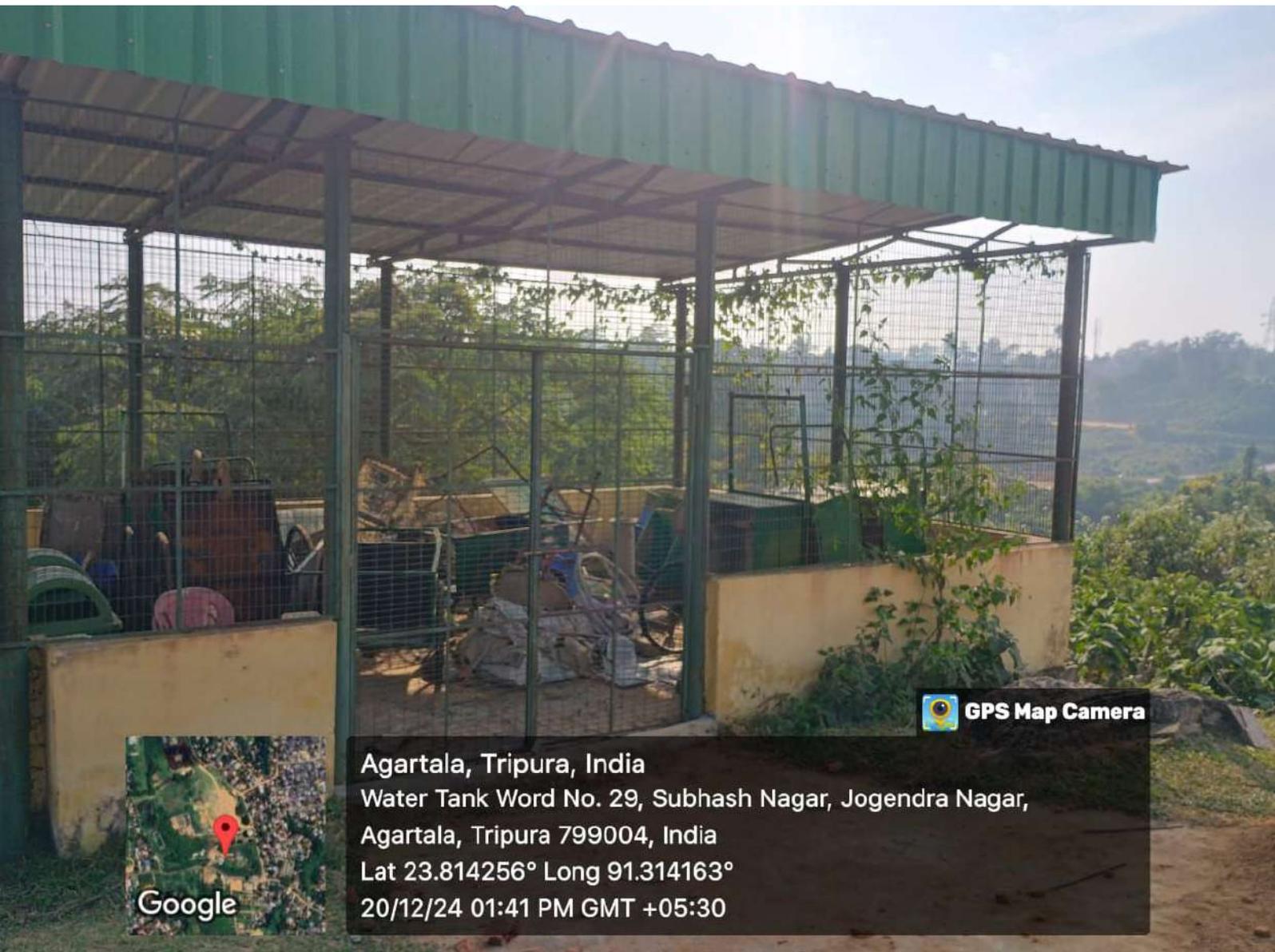
Google

अगरतला, त्रिपुरा, भारत 

V727+vgc, राम नगर, Chandinamura, अगरतला, त्रिपुरा 799002, भारत

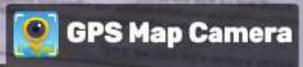
Lat 23.852236° Long 91.263695°

शनिवार, 22/11/2025 10:06 AM GMT +05:30





১. এই স্থানটিতে সর্প সুরক্ষা কেন্দ্র হিসেবে কাজ করবে।
 ২. এখানে সর্প সুরক্ষা কেন্দ্র হিসেবে কাজ করবে।
 ৩. এখানে সর্প সুরক্ষা কেন্দ্র হিসেবে কাজ করবে।
 ৪. এখানে সর্প সুরক্ষা কেন্দ্র হিসেবে কাজ করবে।
 ৫. এখানে সর্প সুরক্ষা কেন্দ্র হিসেবে কাজ করবে।
 ৬. এখানে সর্প সুরক্ষা কেন্দ্র হিসেবে কাজ করবে।
 ৭. এখানে সর্প সুরক্ষা কেন্দ্র হিসেবে কাজ করবে।
 ৮. এখানে সর্প সুরক্ষা কেন্দ্র হিসেবে কাজ করবে।
 ৯. এখানে সর্প সুরক্ষা কেন্দ্র হিসেবে কাজ করবে।
 ১০. এখানে সর্প সুরক্ষা কেন্দ্র হিসেবে কাজ করবে।



Agartala, Tripura, India
 R8vh+v3f, Nh-44, Kashipur, Agartala, Uttar Champamura, Tripura
 799008, India
 Lat 23.844757° Long 91.327666°
 21/12/24 02:15 PM GMT +05:30





MODEL RRR CENTRE
AGARTALA MUNICIPAL CORPORATION
Reduce. Reuse. Recycle
A Swachta Bharat Mission-Urban 2.0 Initiative

MEET LIFE
MEERA SWACHHI
WET WASTE
DRY WASTE

GIRI

GPS Map Camera



Agartala, Tripura, India 
R7v7+79f, Ram Nagar, Agartala, Tripura 799002, India
Lat 23.843212° Long 91.263391°
23/10/2025 01:26 PM GMT +05:30

**CROF**

Bamboo Park Area,
R.K. Nagar,
Agartala, Tripura West, 799008.
crof2022@gmail.com
9774015626

Date: 27-11-2025

To Whom It May Concern**Certification Regarding Receipt of Garden and Horticulture Waste from AMC**

This is to certify that all garden waste and horticulture waste, including trimmed branches, green waste, and logs, are transported from the Agartala Municipal Corporation (AMC) area to our unit:

CROF (Choose Renewable Over Fossil)

Industrial Growth Centre

Bamboo Park Area

R.K. Nagar, Agartala, West Tripura – 799008

At our facility, the received waste is systematically processed for the production of:

- Biomass briquettes
- Biomass pellets
- Sawdust
- Coco peat

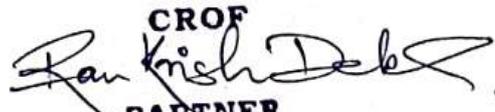
This process supports sustainable waste management and contributes to renewable energy initiatives in the region.

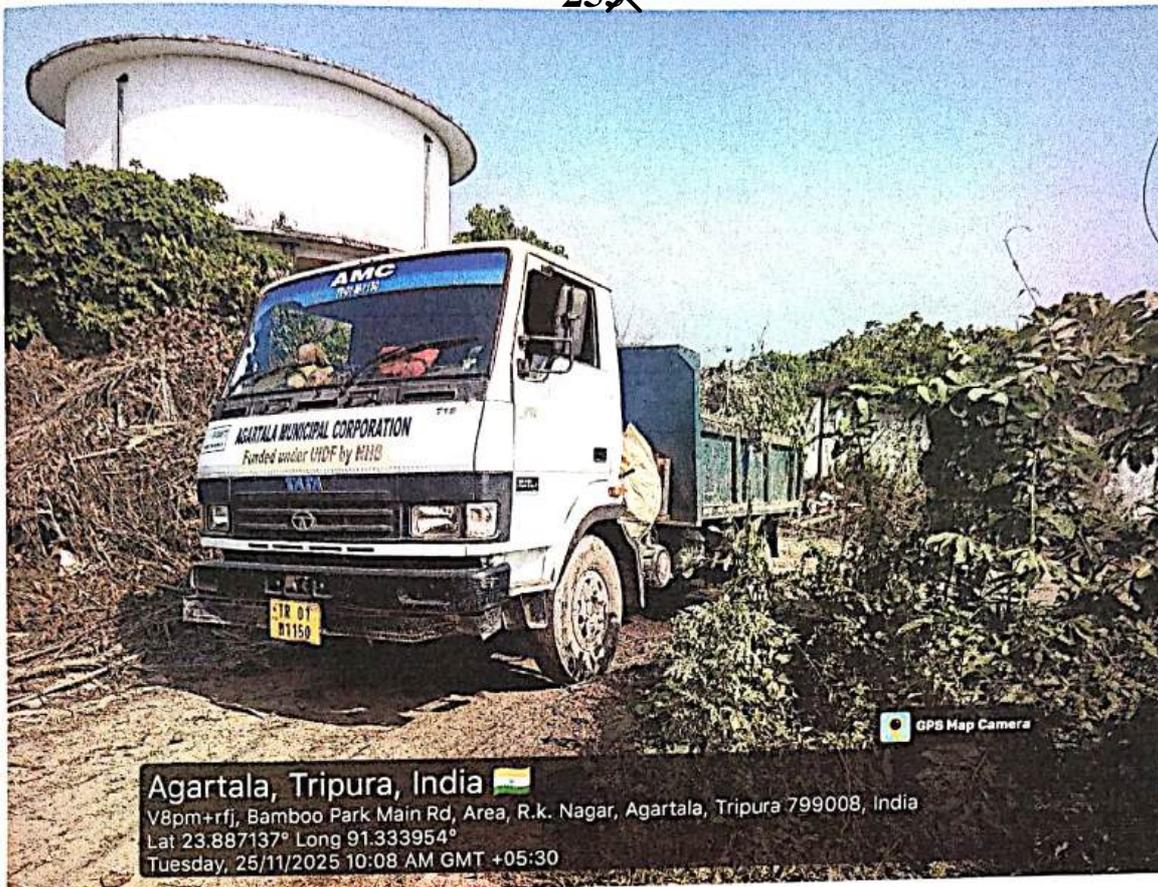
For any further verification or clarification, please feel free to contact us.

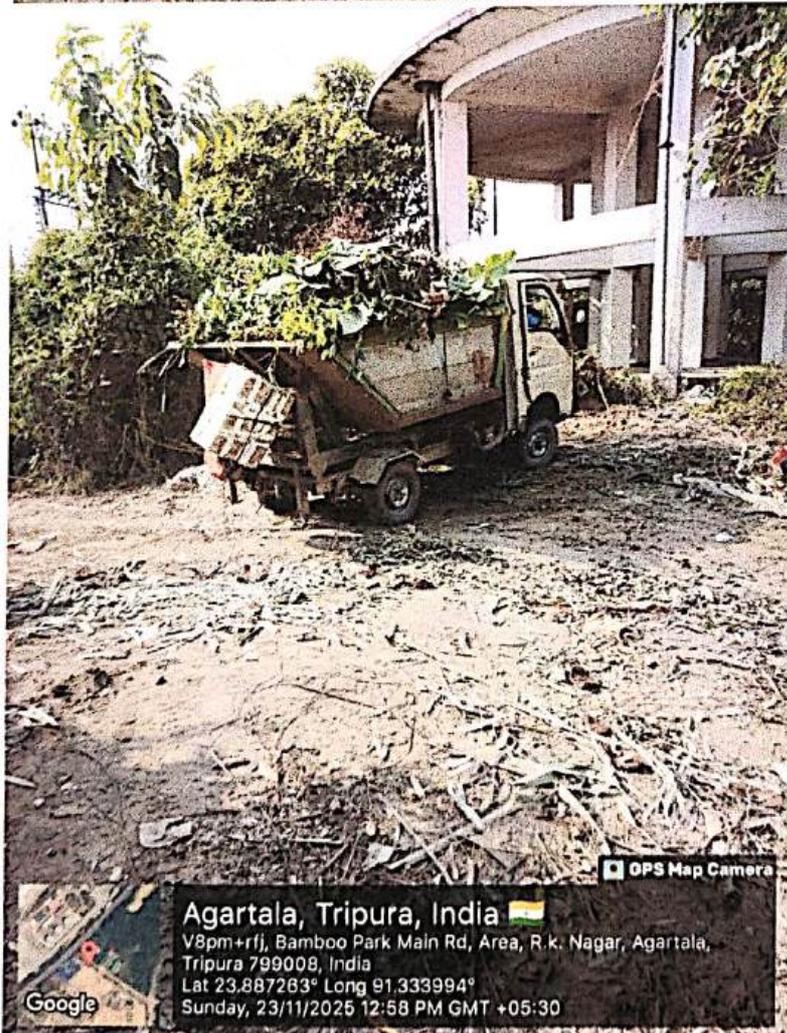
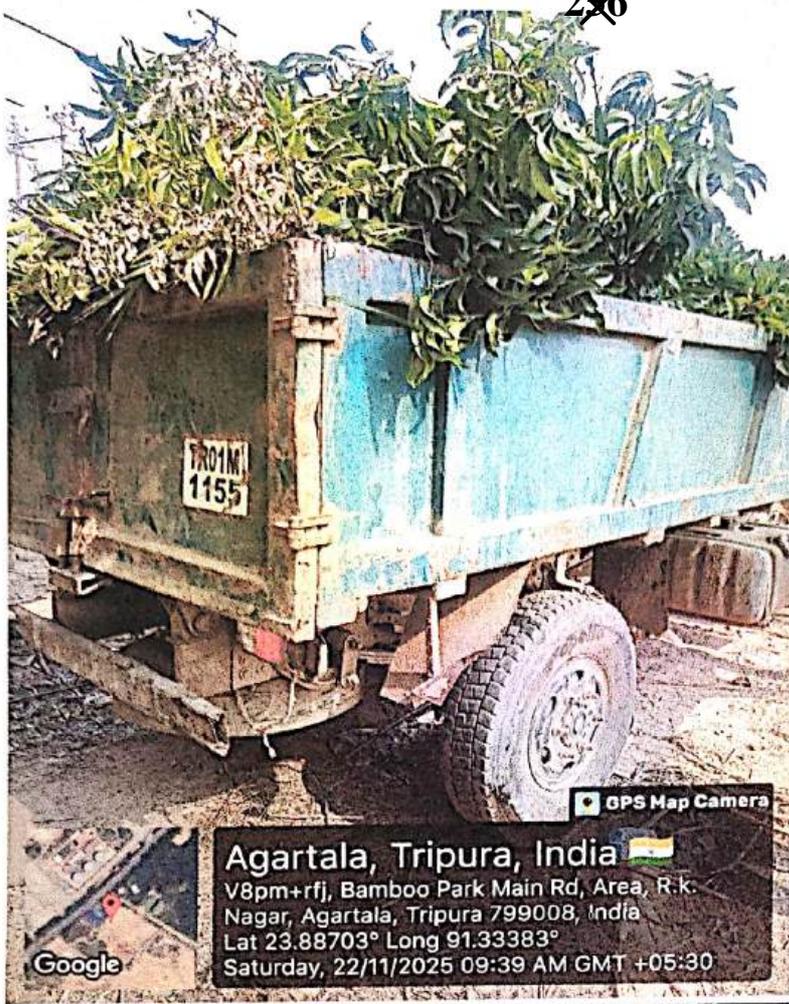
CROF

Ramkrishna Debnath

Partner

CROF

PARTNER





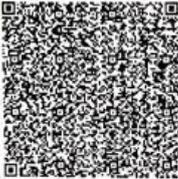


सत्यमेव जयते

INDIA NON JUDICIAL
Government of Tripura

e-Stamp

Certificate No. : IN-TR20419392126906V
 Certificate Issued Date : 10-Apr-2023 03:15 PM
 Account Reference : NONACC (SV)/ tr12000304/ AGARTALA/ TR-WTR
 Unique Doc. Reference : SUBIN-TRTR1200030439170553652187V
 Purchased by : MANAN ENTERPRISES
 Description of Document : Article IA-5(2) Agreement including a higher Agreement
 Property Description : NA
 Consideration Price (Rs.) : 0
 (Zero)
 First Party : MANAN ENTERPRISES
 Second Party : AGARTALA MUNICIPAL CORPORATION
 Stamp Duty Paid By : MANAN ENTERPRISES
 Stamp Duty Amount(Rs.) : 200
 (Two Hundred only)



Please write or type below this line

This indent made on 20th day of April, 2023

M/S Manan Enterprises a partnership firm having office at W-8, 1st floor, West Patel Nagar, New delhi-110008 hereinafter referred to as "1st Party" (which expression shall unless it be repugnant to the context or meaning thereof be deemed to include its executors, administrators, successors in office and assigns of the First Part)

BETWEEN

Agartala Municipal Corporation (AMC), Mechanical Division, having it's office at Ramnagar Rd. No-9, Agartala hereinafter referred to as "2nd Party" (which expression shall unless it be repugnant to the context or meaning thereof be deemed to include its executors, administrators, successors in office and assigns of the Second Party).

Statutory Alert:

1. The authenticity of this Stamp certificate should be verified at www.sholestamp.com or using e-Stamp Mobile App of Stock Holding. Any discrepancy in the details on this Certificate and as available on the website / Mobile App renders it invalid.
2. The onus of checking the legitimacy is on the users of the certificate.
3. In case of any discrepancy please inform the Competent Authority.



BACK GROUND

An e-tender reference Id 2020_SAMC_7400_1 was published with reference to press notice 46/PNIT/Mech.Div/AMC/2019 Dt. 19/12/2019 by the 1st Part AMC for the work namely –“Operation and maintenance of existing de-silting machines of Agartala Municipal Corporation for carrying out de-silting of Drains on square metre basis for the year 2020-21” .

M/S Manan Enterprise was selected and awarded the work vide ref. no. F. 497/Mech. Div./AMC/2019/225-29, Dt. 10th June, 2020 and agreement was executed between AMC & M/S – Manan Enterprises on 14th August, 2020 vide certificate no- IN-TR024634292077575.

During covid pandemic period (2020-21) due to nationwide lockdown the agency namely Manan Enterprises could not mobilise the manpower to take up the work and the subject was beyond his control.

STATUS

WHEREAS the actual execution of the work was from May 2021 and since the agency has been working to the entire satisfaction of AMC authority and therefore it is mutually agreed by both parties to make partial modification of the agreement period starting from May-2021 to April-2022 as 1st year.

WHEREAS at page 2, Sl. No. C of the contract agreement that further extension of the contract period solely on the basis of performance of the 1st party (Manan Enterprises) and upon mutual consent in between 1st and 2nd party (Agartala Municipal Corporation).

WHEREAS the 1st party too seeking renewal of then agreement vide letter ref. Nil, Dt. 10/04/2023 (Annexure-B).

WHEREAS it has been consented by the authority of the 2nd party (AMC) for further renewal of the agreement from May-2022 to April- 2026 which is 4 years considering the satisfactory performance of the 1st party.

Whereas the parties have agreed that at page 2, Sl. No. E of the contract agreement that further extension of the contract period on the basis of (1 +4) will be form May-2022 to

April -2026 and on the exiting rate which is fixed and firm inclusive of GST and all others is Rs 2628/- (two Thousand Six Hundred Twenty Eight) only per sq. mtr.

SCOPE OF WORK

Shall remain same as depicted work order vide de ref. no. F. 497/Mech. Div./AMC/2019/225-29, Dt. 10th June, 2020 and principal agreement which was executed between AMC & M/S – Manan Enterprises on 14th August, 2020 vide certificate no- IN-TR02463429207757S.

VALIDITY

1st term as May-2021 to April-2022. (One Year)

2nd term May 2022 to April-2026 (Four Years)

TERMS & CONDITION

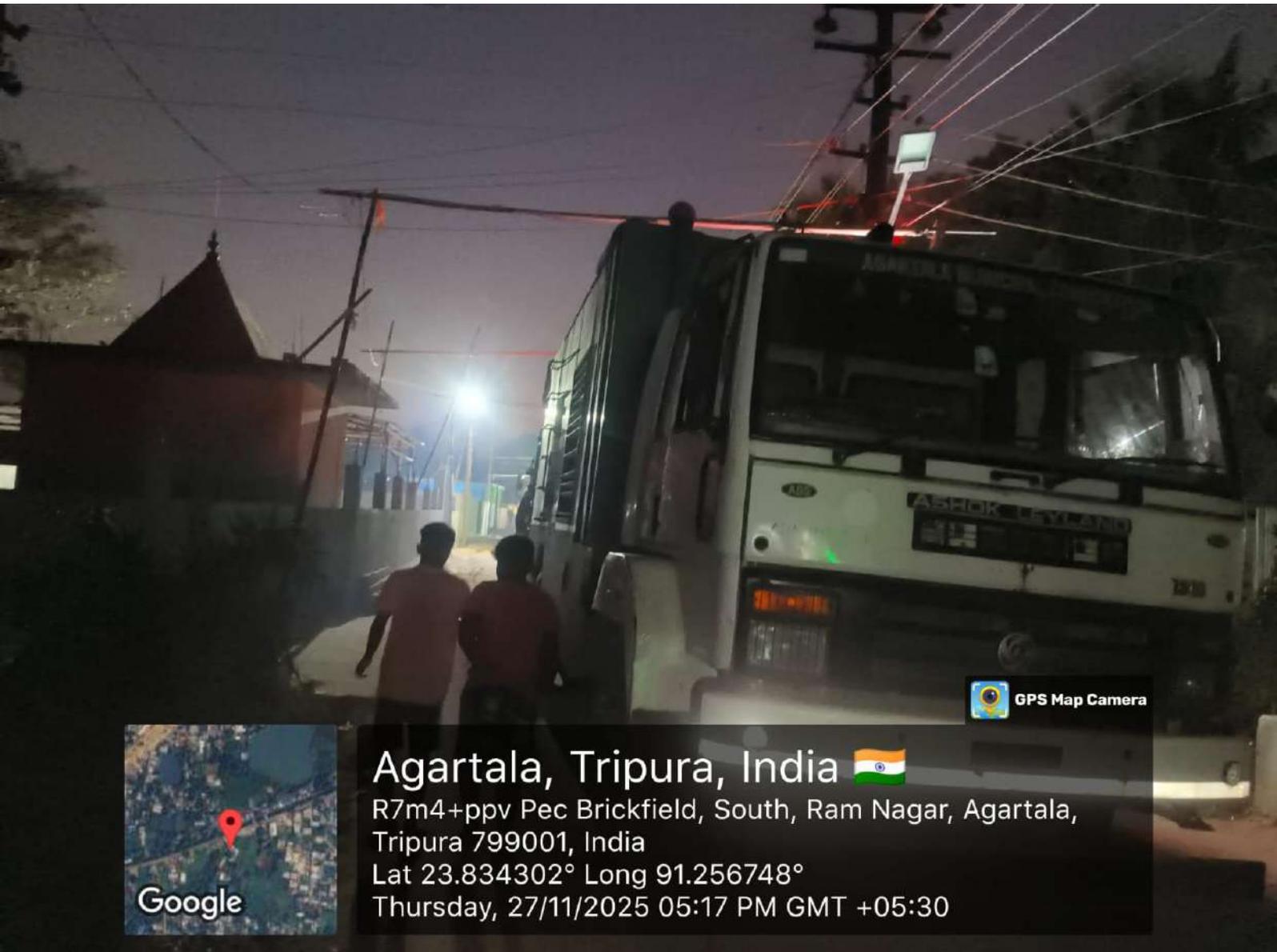
e-tender reference Id 2020_SAMC_7400_1 was published with reference to press notice 46/PNIT/Mech.Div/AMC/2019 Dt. 19/12/2019 by the 1st Part AMC for the work namely – “Operation and maintenance of existing de-silting machines of Agartala Municipal Corporation for carrying out de-silting of Drains on square metre basis for the year 2020-21” shall remain as the integral part of this indenture (Annexure –A).

IN WITNESS WHEREOF the parties hereto have executed these presents on 20th Day, of April 2023.

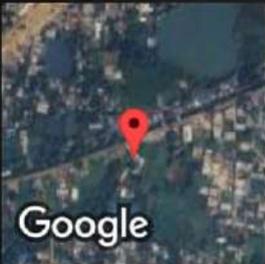
1st Part
For Manan Enterprises
Gopesh Bhowmik
Authorized Signatory
(Authorized Signatory)

2nd Part
20/04/2023
(Authorized Signatory)

WITNESS :



 GPS Map Camera



Agartala, Tripura, India 

R7m4+ppv Pec Brickfield, South, Ram Nagar, Agartala,
Tripura 799001, India

Lat 23.834302° Long 91.256748°

Thursday, 27/11/2025 05:17 PM GMT +05:30



GPS Map
Camera Lite

Near, Hari Ganga Basak Rd, Rabindra palli, Dholeswar, Agartala, Tripura
799001, India

Latitude

23.82929419°

Longitude

91.27533042°

Local 02:35:16 PM

GMT 09:05:16 AM

Altitude 11 meters

Monday, 30.06.2025



 **GPS Map**
Camera Lite

Near, Hari Ganga Basak Rd, Rabindra palli, Dholeswar, Agartala, Tripura
799001, India

Latitude

23.82929522°

Longitude

91.27532994°

Local 02:34:29 PM

GMT 09:04:29 AM

Altitude 11 meters

Monday, 30.06.2025



 **GPS Map**
Camera Lite

Near, Hari Ganga Basak Rd, Rabindra palli, Dholeswar, Agartala, Tripura
799001, India

Latitude
23.82926903°

Longitude
91.27540022°

Local 02:36:09 PM
GMT 09:06:09 AM

Altitude 11 meters
Monday, 30.06.2025



 **GPS Map**
Camera Lite

Near, Hari Ganga Basak Rd, Rabindra palli, Dholeswar, Agartala, Tripura
799001, India

Latitude

23.82929522°

Longitude

91.27532994°

Local 02:34:29 PM

GMT 09:04:29 AM

Altitude 11 meters

Monday, 30.06.2025



Nov 22, 2025 2:39:47 PM
Indranagar
Agartala
Tripura



 **GPS Map**
Camera Lite

R7M4+PPV PEC Brickfield, South, Ram Nagar, Agartala, Tripura 799001,
India 

Latitude
23.8343173°

Longitude
91.2567488°

Local 06:31:14 AM
GMT 01:01:14 AM

Altitude 11 meters
Wednesday, 26.11.2025



GPS Map
Camera Lite

R7M4+PPV PEC Brickfield, South, Ram Nagar, Agartala, Tripura 799001, India 🇮🇳

Latitude
23.834039999999998°

Longitude
91.256259999999998°

Local 07:41:05 AM
GMT 02:11:05 AM

Altitude 9 meters
Sunday, 23.11.2025



F.No.06/SWM/SBM/AMC/2025 / 5416-19
 OFFICE OF THE MUNICIPAL COMMISSIONER
 AGARTALA MUNICIPAL CORPORATION
AGARTALA

Dated, the 22nd / August, 2025

To
 The Member Secretary
 Tripura State Pollution Control Board
 Department of Science Technology & Environment
 Govt. of Tripura, Agartala

Subject:- Submission of annual report in Form-IV [see rules 15 (za), 24 (2)] on Solid Waste Management.

Sir/Madam,

Reference to the subject as cited above, I am sending herewith the annual report in Form-IV [see rules 15 (za), 24 (2)] on Solid Waste Management under Agartala Municipal Corporation (copy enclosed).

This is for your information and necessary action.

Yours faithfully

Encl:- As stated.


 Nodal Officer, SBM
 Agartala Municipal Corporation

Copy to:-

1. The Hon'ble Mayor, AMC for kind information please.
2. The Municipal Commissioner, AMC for kind information please.
3. The Dy. Municipal Commissioner, AMC for information.


 Nodal Officer, SBM
 Agartala Municipal Corporation

Form-IV
[see rules15(za),24(2)]

Format for annual report on solid waste management to be submitted by the local body

| | |
|-----------------------|--------------------------------------|
| CALENDER YEAR: | DATE OF SUBMISSION OF REPORT: |
| 2025-26 | |

| | | |
|----|---|---|
| 1. | Name of the City/Town and State | Agartala, Tripura |
| 2. | Population | 579415 |
| 3. | Area in sq. kilometers | 90 |
| 4. | Name & Address of local body Telephone No.: Fax No.: E-mail: | Agartala Municipal Corporation, Agartala 0381-2385507 0381-2385149 amc.tripura@gmail.com |
| 5. | Name of officer in-charge dealing with solid waste management (SOLID WASTE MANAGEMENT) Phone No.: Fax No.: E-mail: | Executive Engineer (Mechanical) Mechanical Division, AMC, Agartala 0381-2330010 mechdivision.amc@gmail.com |
| 6. | Number of households in city/town Number of non-residential premises in the city Number of election/administrative wards in the city/town | 149520 51 nos. Agartala |
| 7. | <u>Quantity of Solid waste(solid waste)</u> | |
| | Estimated Quantity of solid waste generated in the Local body area per day in metric tones | 248 /tpd |
| | Quantity of solid waste collected per day | 248 /tpd |
| | Per capita waste collected per day | 350 /gm/day |
| | Quantity of solid waste processed | 248 /tpd |
| | Quantity of solid waste disposed at dumpsite/landfill | 248 /tpd |
| 8. | <u>Status of Solid Waste Management service</u> | |

60

| | |
|--|-------------|
| Segregation and storage of waste at source | |
| Whether SOLID WASTE is stored at source in domestic/commercial/institutional bins, If yes | ✓ Yes/No |
| Percentage of households practices to rage of waste at source in domestic bins | 100 % |
| Percentage of non-residential premises practice storage of waste at source in commercial/institutional bins | 100 % |
| Percentage of households dispose or throw solid waste on the streets | 0 % |
| Percentage of non-residential premises dispose of throw solid waste on the streets | 0 % |
| Whether solid waste is stored at source in a segregated form, If yes | ✓ Yes/No |
| Percentage of premises segregating the waste at source | 100 % |
| <u>Door to Door Collection of solid waste</u> | |
| Whether door to door collection(D2D) of solid waste Is being done in the city/town | ✓ Yes/No |
| <u>If yes</u> | |
| NumberofwardscoveredinD2Dcollectionofwaste | 48 |
| No. of households covered | 122458 |
| No. of non-residential premises including commercial establishments, hotels, restaurants educational institutions/office etc covered | 2317 |
| Percentage of residential and non-residential premises covered in door to door collection through: | |
| Motorized vehicle | 55 % |
| Containerized tricycle/handcart | 25 % |
| Other device | 20 % |
| If not, method of primary collection adopted | |

60

| | | | | | | |
|--|--|--|-------|-------------------|--------------------|--------------|
| | Sweeping of streets | | | | | |
| | Length of roads, streets, lanes, bye-lanes in the city That need to be cleaned | Nil | | | | |
| | Frequency of street sweeping and percentage of population covered | Frequency | Daily | Alternate days | Twice a week | Occasionally |
| | | % of population covered | 100 % | -- | -- | 100 % |
| | Tools used Manual sweeping Mechanical sweeping Whether long handle broom used by sanitation workers Whether each sanitation worker is given handcart/tricycle for collection of waste Whether handcart/tricycle is containerized Whether the collection tool synchronizes with collection/waste storage containers utilized | 80 % 20 % ✓ Yes/No ✓ Yes/No ✓ Yes/No ✓ Yes/No | | | | |
| | Secondary Waste Storage facilities | | | | | |
| | No. and type of waste storage depots in the city/town Open waste storage sites Masonry bins Cement concrete cylinder bins Dhalao/covered rooms/space Covered metal/plastic containers Upto 1.1 m ³ bins -> 2 to 5 m ³ bins -> Above 5 m ³ containers Bin-less city | No. Capacity in m ³ - - - - - 300 Approx 20 Nos. - - | | | | |
| | Bin/population ratio | | | | | |
| | Ward wise details of waste storage depots (attach): Ward No: | -- | | | | |

60/1

| | | |
|--|---|-------------|
| Area: Population: no. of bins placed Total volume of bins placed | 300 nos in 51 wards. 330 nos in total. | |
| Total storage capacity of waste storage facilities in Cubic meters | -- | |
| Total waste actually stored at the waste storage Depots daily | -- | |
| Give frequency of collection of waste from the depots Number of bins cleared | Frequency | No. of bins |
| | Daily | 300 |
| | Alternate day | -- |
| | Twice a week | -- |
| | Once a week | -- |
| | Occasionally | -- |
| Whether storage depots have facility for storage of segregated waste in green, blue and black bins | Yes/No <input checked="" type="checkbox"/> (if yes, add details) No. of green bins: No. of blue bins: No. of black bins: | |
| Whether lifting of solid waste from storage deposits manual or mechanical. Give percentage (%) of Manual Lifting of solid waste (%) of Mechanical lifting | 0% 100% | |
| If mechanical—specify the method used | From-end loaders/ Top loaders | |
| Whether solid waste is lifted from door to door and Transported to treatment plant directly in a segregated form | Yes/No <input checked="" type="checkbox"/> (if yes, specify) Waste is collected in primary activities / Door to Door, transferred to 3 wheeler auto and then finally loaded into the RCVs for transportation to the waste processing site at D.C Nagar. | |
| Waste transportation per day Type and Number of vehicles used | No. of Trips made waste transported | |
| Animal cart | -- | |
| Tractors | -- | |

60

| | |
|---|--|
| Non Tipping Dumper Truck Collectors Compactors Others JCB/loader | 3 wheeler auto- 30 nos. 01 nos, EV – 51 nos 20 nos Tipper truck – 14 nos. Skid Steer Loader – 9 nos. |
| Frequency of transportation of waste | Frequency(%)of waste transported Daily - 100 % Alternate day -- Twice a week -- Once a week -- Occasionally - 100 % |
| Quantity of waste transported each day | 248 /tpd |
| Percentage of total waste transported daily | 100% |
| Waste Treatment Technologies used | Windrow Compost |
| Whether solid waste is processed | Yes/No |
| If yes, Quantity of waste processed daily | 248 /tpd |
| Whether treatment is done by local body or through an agency | Agency |
| Land(s) available with the local body for waste Processing (in Hectares) | 30 Acres |
| Land currently utilized for waste processing | 12 Acres |
| Solid waste processing facilities in operation | Operational |
| Solid waste processing facilities under construction | Nil |
| Distance of processing facilities from city / town boundary | 12.5 km |
| Details of technologies adopted | |
| Composting | Qty. raw material processed – 137 TPD Qty. final product produced - 109.15 TPD, Qty. sold Quantity of residual waste land filled |

| | |
|--|----------|
| Vermi composting | NA |
| Bio-methanation | NA |
| Refuse Derived Fuel | NA |
| Waste to Energy technology such as incineration, gasification, pyrolysis or any other technology (give detail) | NA |
| Co-processing | NA |
| Combustible waste supplied to solid waste based power plants | No |
| Others | Nil |
| Solid waste disposal facilities | No |
| No. of dumpsites sites available with the local body | Nil |
| No. of sanitary land fill sites available with the local body | Nil |
| Area of each such sites available for waste disposal | Nil |
| Area of land currently used for waste disposal | 12 Acres |
| Distance of dumpsite/land fill facility from city/town | 12.5 Kms |
| Distance from the nearest habitation | 1.5 Kms |
| Distance from water body | 10 Kms |
| Distance from state/national highway | 1 Km |
| Distance from Airport | 10 Kms |

61

| | | |
|-----|--|--|
| | Distance from important religious places or historical monument | 13 Kms |
| | Whether it falls in flood prone area | Yes/No ✓ |
| | Whether it falls in earthquake fault line area | Yes/No ✓ |
| | Quantity of waste land filled each day | Nil |
| | Whether land fill site is fenced | Yes/No ✓ |
| | Whether Lighting facility is available on site | Yes/No ✓ |
| | Whether Weighbridge facility available | Yes/No ✓ |
| | Vehicles and equipments used at land fill (specify) | Nil |
| | Manpower deployed at landfill site | Yes/No ✓ (if yes, attach details) |
| | Whether covering is done on daily basis | Yes/No ✓ |
| | If not, Frequency of covering the waste deposited at the landfill | NA |
| | Cover material used | NA |
| | Whether adequate covering material is available | Yes/No ✓ |
| | Provisions for gas venting provided | Yes/No ✓ (if yes, attach technical data sheet) |
| | Provision for leachate collection | Yes/No ✓ (if yes, attach data sheet) |
| 9. | Whether an Action Plan has been prepared for improving solid waste management practices in the city | Yes/No ✓ (if yes, attach Action Plan details) |
| 10. | What separate provisions are made for: Dairy related activities: Slaughter houses waste: C&D waste (construction debris): | Attach details on Proposal, Steps taken, Yes/No ✓ Yes/No ✓ Yes/No ✓ |
| 11. | Details of Post Closure Plan | As per CPCB guidelines. |
| 12. | How many slums are identified and whether these are Provided with Solid Waste Management facilities: | Yes/No ✓ (if yes, attach details) |
| 13. | Give details of: | |

60

| | | |
|-----|---|---|
| | Local body's own manpower deployed for collection including street sweeping, secondary storage, transportation, processing and disposal of waste | SHG for collection, Street sweeping – Local Body Secondary transportation- Local Body |
| 14. | Give details of: Contractor/concessionaire's manpower deployed for collection including street sweeping, secondary storage, transportation, processing and disposal of Waste | Processing & Disposal by Third Party Agency, they have engaged 45 nos of workers. |
| 15. | Mention briefly, the difficulties being experienced by The local body in complying with provisions of these rules | Nil |
| 16. | Mention briefly, if any innovative idea is implemented To tackle a problem related to solid waste, which could be replicated by other local bodies | Nil |


Municipal Commissioner
Agartala Municipal Corporation
Municipal Commissioner,
Agartala Municipal Corporation,
Agartala.

Date: 22-08-2025

Place: Agartala

F.601/Mech. Div./AMC/2022/ 11 - 17

Dt. 01/04/2022

To,

Mandy Enterprise

(Lead Firm of the Consortium comprising of MS Mandy Enterprises,
Earth Recyclers Pvt. Ltd. and URBO Waste Management Pvt. Ltd.)

W-8,1st Floor, West Patel Nagar

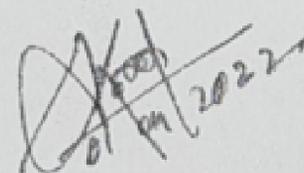
New Delhi-110008

Sub: Award of work of Item No. 1 of BOQ –“Processing of fresh waste transported by AMC daily including operation and maintenance of all allied infrastructures in the site with compliance of Solid Waste Management Rules -2016” of the e-tender ID-2021_SAMC_17513_1, 06/04/2021 published e-tender portal by vide Press Notice Inviting No. 69/RFP/Mech.Div/AMC/2021 Dated 06.04.2021 in name of “Operation & Maintenance of Devendra Chandra Nagar Waste Processing site and appropriate Treatment of Legacy Waste presently exists in the site”

Sir,

- a) With reference to the above subject and PNIT, the authority of Agartala Municipal Corporation has been pleased to award you the work of Item No. 1 of BOQ “Processing of fresh waste transported by AMC daily including operation and maintenance of all allied infrastructures in the site with compliance of Solid Waste Management Rules -2016” of the e-tender ID- 2021_SAMC_17513_1, 06/04/2021 published e-tender portal by vide Press Notice Inviting No. 69/RFP/Mech.Div/AMC/2021 Dated 06.04.2021 in name of “Operation & Maintenance of Devendra Chandra Nagar Waste Processing site and appropriate Treatment of Legacy Waste presently exists in the site as per terms and condition of the agreement executed in between Agartala Municipal Corporation and Mandy Enterprises vide Agreement Certificate ref. no IN-TR132748000421536U, Dt. 16th March, 2022 signed on 30th day of March, 2022.
- b) Scope of the work is as per the details mentioned in the Contract Agreement. The whole activities will be governed by the aforesaid contract agreement.

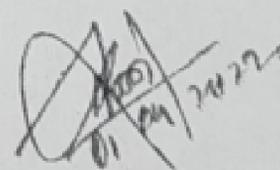
- c) You are requested to start full-fledged operation of compost plant with all other allied infrastructure within 90 (ninety) days from the date of the issue of this work order to process the mixed solid waste to be transported at DC Nagar.
- d) The overall period of O & M is 30 years. The initial year of the contract is for 10 years. On successful completion of the initial contract period further extension may be considered for 01 (next 10 years) term of same duration and may be continued in the same fashion for the next term also.
- e) Contract Value is Rs. 945/- (Nine Hundred Forty Five) per MT of mixed solid waste to be transported by Agartala Municipal Corporation. This amount is inclusive of GST and all others taxes and duties. Payment will be made as per the mechanism mentioned in the Article-IX of the contract agreement. There will be escalation of Tipping Fee @ Rs. 945/- per MT of mixed solid waste @ 10% after five years interval.
- f) Contract agreement in Annexure -A is the integral part of this work order. This order is hereby issued to start and carry out the work as per Articles laid down in the agreement.



(C. Chakraborty)
Executive Engineer
Mechanical Division
Agartala Municipal Corporation

Copy to:-

1. P.S to Hon'ble Mayor, AMC for kind information.
2. Dy. Mayor, AMC for kind information.
3. The Municipal Commissioner, AMC for kind information.
4. The Dy. MC, AMC for kind information.
5. DDO, AMC for kind information.
6. Accounts Section (GL) for information.



Executive Engineer
Mechanical Division
Agartala Municipal Corporation



 **GPS Map**
Camera Lite

Unnamed Road, Radhakishorenagar, Tripura 799008, India

Latitude

23.885564845986664°

Longitude

91.32280404679477°

Local 06:24:14 AM

GMT 12:54:14 AM

Altitude 37 meters

Friday, 14.11.2025





GPS Map Camera



Radhakishorenagar, Tripura, India

Gamcha Kobra - Nandan Nagar Rd, Nandan Nagar, Radhakishorenagar, Tripura 799008, India

Lat 23.885469° Long 91.322638°

15/11/2025 06:23 AM GMT +05:30



 **GPS Map**
Camera Lite

Unnamed Road, Radhakishorenagar, Tripura 799008, India

Latitude

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Longitude

91.32280404679477°

Local 06:43:12 AM

GMT 01:13:12 AM

Altitude 37 meters

Saturday, 15.11.2025



 **GPS Map**
Camera Lite

Unnamed Road, Radhakishorenagar, Tripura 799008, India

Latitude

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Longitude

91.32280404679477°

Local 10:17:31 AM

GMT 04:47:31 AM

Altitude 37 meters

Saturday, 15.11.2025



Unnamed Road, Radhakishorenagar, Tripura 799008, India

Latitude

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Local 10:18:10 AM

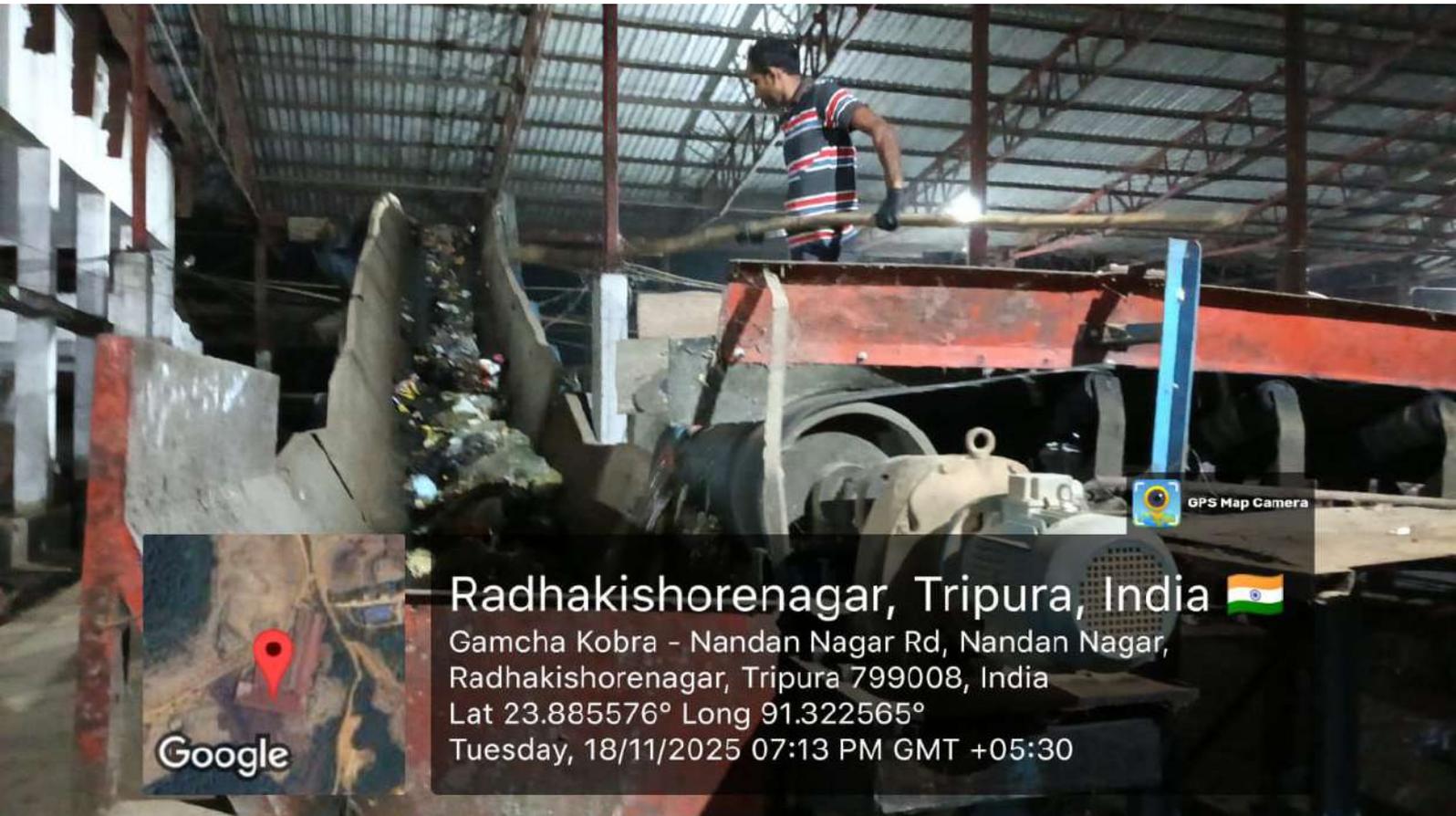
GMT 04:48:10 AM

Longitude

91.32280404679477°

Altitude 37 meters

Saturday, 15.11.2025



GPS Map Camera



Google

Radhakishorenagar, Tripura, India

Gamcha Kobra - Nandan Nagar Rd, Nandan Nagar,
Radhakishorenagar, Tripura 799008, India

Lat 23.885576° Long 91.322565°

Tuesday, 18/11/2025 07:13 PM GMT +05:30



Check In



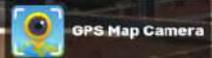
Google

Radhakishorenagar, Tripura, India 
Gamcha Kobra - Nandan Nagar Rd, Nandan Nagar, Radhakishorenagar,
Tripura 799008, India
Lat 23.885524° Long 91.322593°
Sunday, 23/11/2025 06:03 PM GMT +05:30



Radhakishorenagar, Tripura, India

Gamcha Kobra - Nandan Nagar Rd, Nandan Nagar,
Radhakishorenagar, Tripura 799008, India
Lat 23.885326° Long 91.322429°
Monday, 24/11/2025 06:22 AM GMT +05:30



Radhakishorenagar, Tripura, India 

Gamcha Kobra - Nandan Nagar Rd, Nandan Nagar,
Radhakishorenagar, Tripura 799008, India

Lat 23.885377° Long 91.322578°

Monday, 24/11/2025 08:44 AM GMT +05:30



Google



GPS Map Camera



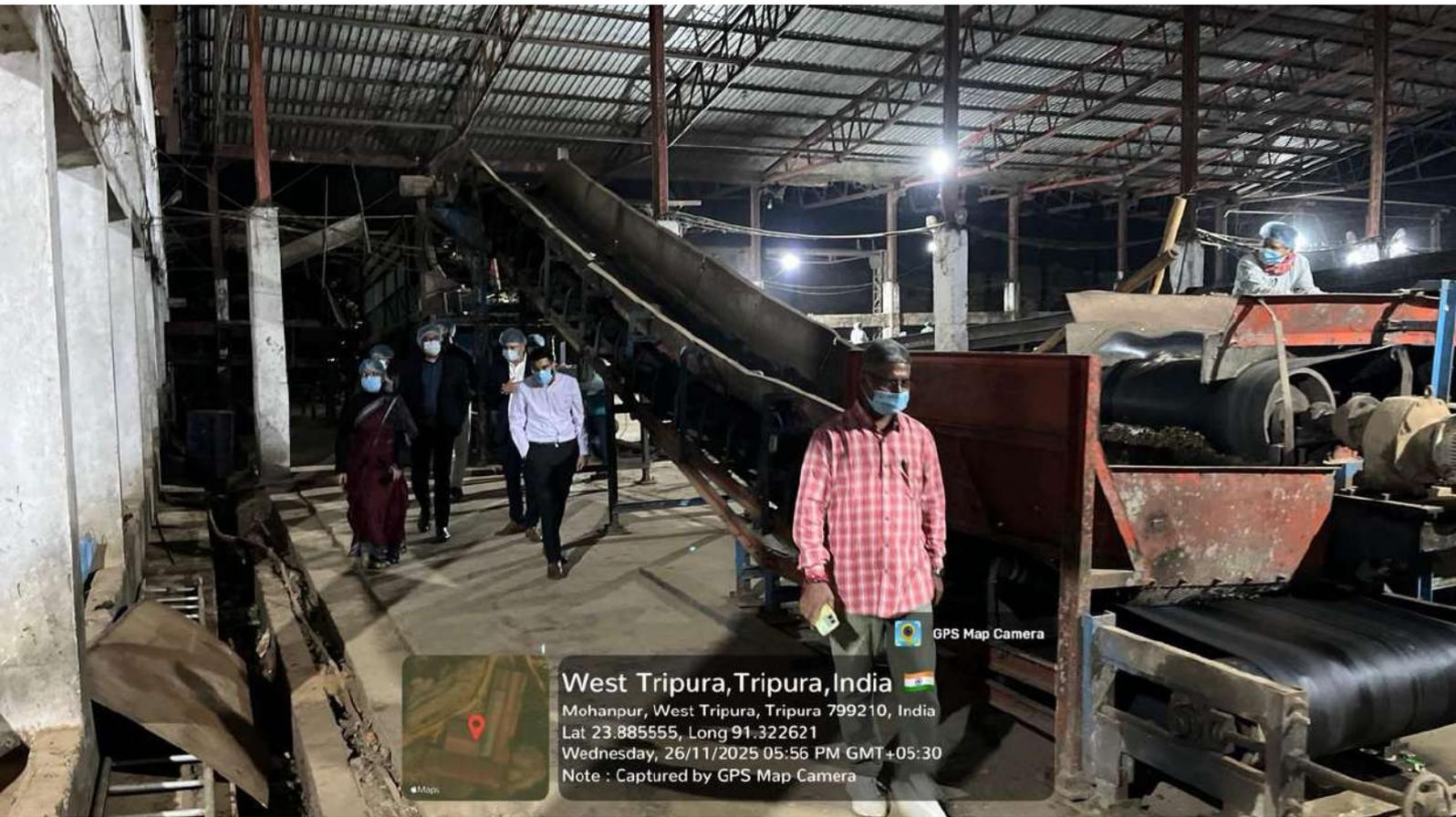
Radhakishorenagar, Tripura, India

Gamcha Kobra - Nandan Nagar Rd, Nandan Nagar, Radhakishorenagar, Tripura 799008, India

Lat 23.885693° Long 91.322787°

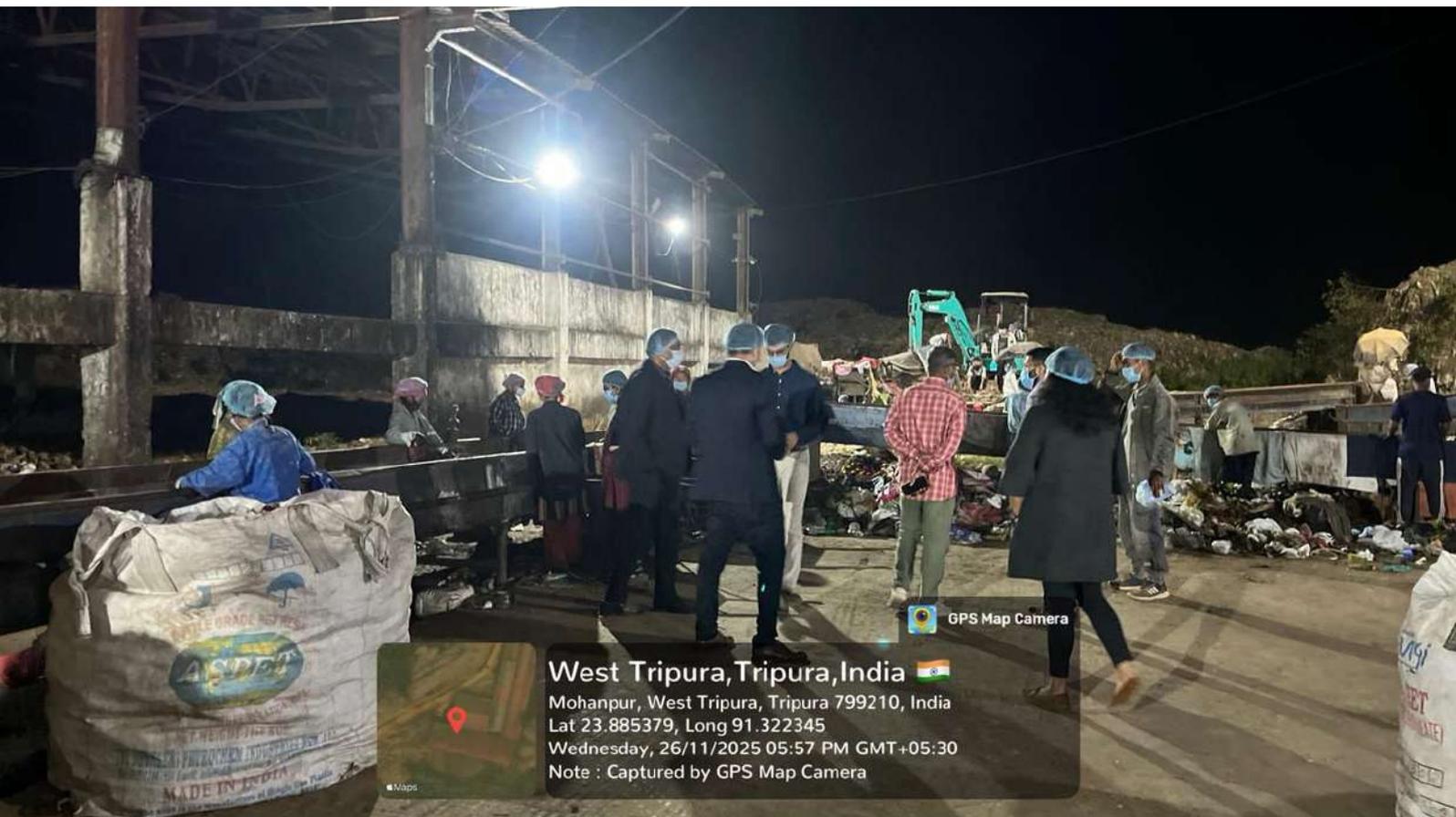
Monday, 24/11/2025 03:52 PM GMT +05:30





West Tripura, Tripura, India 
Mohanpur, West Tripura, Tripura 799210, India
Lat 23.885555, Long 91.322621
Wednesday, 26/11/2025 05:56 PM GMT+05:30
Note : Captured by GPS Map Camera

GPS Map Camera





GPS Map Camera



Radhakishorenagar, Tripura, India

Gamcha Kobra - Nandan Nagar Rd, Nandan Nagar,
Radhakishorenagar, Tripura 799008, India

Lat 23.885693° Long 91.322787°

Thursday, 27/11/2025 05:08 PM GMT +05:30



Hem

24/11/2025 at 1:14 pm





Hem

Yesterday at 5:23 pm



0:09

0:53

0:12



0:46

0:47



Hem

Yesterday at 1:43 pm

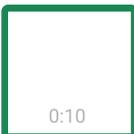


1:12

2:22

0:08

0:19



0:10

0:19

0:44

0:40



Hem

Yesterday at 6:31 am



0:22



0:20

0:36



Hem

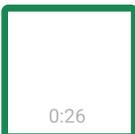
25/11/2025 at 5:02 pm





Hem

25/11/2025 at 7:24 am



0:32

0:22

0:26

0:32

0:16



Hem

24/11/2025 at 6:29 am



0:44

0:59

0:23

0:43

0:09



Hem

22/11/2025 at 6:32 am



0:31



0:30

0:16



Hem

18/11/2025 at 7:15 pm



0:30



0:44

0:25

0:36

0:27



State Level Environment Impact Assessment Authority, Tripura
State Level Expert Appraisal Committee, Tripura

No.F.8(25)/TSPCB/SEAC/2019/CSWMF/694-99

April 20, 2021

To
Dr. Siddharth Shiv Jaiswal, IAS
Municipal Commissioner
Agartala Municipal Corporation
City Centre Complex,
Paradise Chowmuhani Agartala-799001
Phone: (0381)-2385507, 2383646, 2385149
Fax-0381-2385149
e-mail: amc.tripura@gmail.com

Sub: Environmental Clearance Certificate for the project "Devendra Chandra Nagar Waste Processing Site", for Agartala Municipal Corporation (AMC) at Devendra Chandra Nagar, Damdamia, Mohanpur (Sub-Division), West Tripura.

Ref: No. F.440/Mech.Div/AMC/2020/4008 (A)-4008(B) dated 27/08/2020 & No. F.440/Mech.Div/AMC/2020/178-182 dated 08/04/2021

Sir,

With reference to above, the proposal has been appraised as per prescribed procedure & provisions under the EIA notification issued by the Ministry of Environment & Forests vide S.O.1533(E), dated 14.09.06 & its amendments, on the basis of the mandatory documents enclosed with the application viz., Form I, pre-feasibility report, ToR & EIA Report furnished in response observations by the State Expert Appraisal Committee (SEAC) and State Environment Impact Assessment Authority (SEIAA).

The salient features of the project "Devendra Chandra Nagar Waste Processing Site" for Agartala Municipal Corporation (AMC) at Devendra Chandra Nagar, Damdamia, Mohanpur (Sub-Division), West Tripura are as follows:

| Sl. No. | Item | Details |
|---------|---|---|
| 1 | Name of the project/s | Devendra Chandra Nagar Waste Processing site for Agartala Municipal Corporation(AMC). |
| 2 | S.No.in the schedule | 7(i) |
| 3 | Proposed capacity/area/length/tonnage to be handled/command area/lease area/number of wells to be drilled | 56.83acres, 250MT/day to be handled daily, Land is under AMCs ownership, No wells required to be drilled. |

PARIVESH BHAWAN

Pandit Nehru Complex, Gorkhabasti
P.O. - Kunjaban, Agartala, West Tripura, Pin: 799006

Phone: 9436462706 (Chairman, SEIAA)
6009000454 (Chairman, SEAC)
9436120401 (Member Secretary, SEIAA)
9436169779 (Secretary, SEAC)
E-mail: tripura.seac@gmail.com

| Sl. No. | Item | Details |
|---------|---|--|
| 4 | New/Expansion/ Modernization | New |
| 5 | Existing Capacity/Areaetc. | Area: 56.83Acres |
| 6 | Category of Project i.e. 'A' or'B' | 'B' |
| 7 | Does it attract the general condition? If yes,pleasespecify. | No |
| 8 | Does it attract the specific condition? If yes, please specify. | No |
| 9 | Location | Devendra Chandra Nagar |
| | Village | Damdamia |
| | Mandal | Mohanpur(Sub-Division) |
| | District | WestTripura |
| | State | Tripura |
| 10 | Nearest railway station/airport along with distance in km. | BadharghatAgt.RailStation20(KM)andM. B.BAirportisaround8KM fromthesite |
| 11 | Nearest Town, city, District Headquarters along with distance in kms. | 13.5KM |
| 12 | Village Panchayats, Zilla Parishad, Municipal Corporation, Local body | MunicipalCorporation,Agartala |
| 13 | Name of the applicant | Municipal Commissioner, Agartala Municipal Corporation |

Based on the information provided by the Project Proponent, the State Level Expert Appraisal Committee (SEAC) in its **meeting held on 16/04/2020** examined the proposal noted above and recommends for issuing Environmental Clearance (EC) to the State Level Environmental Impact Assessment Authority (SEIAA). In consideration of recommendation of the SEAC, Tripura, SEIAA, Tripura has decided to accord Environmental Clearance (EC) to Municipal Commissioner, Agartala Municipal Corporation for the project "Devendra Chandra Nagar Waste Processing Site" at Devendra Chandra Nagar, Damdamia, Mohanpur (Sub-Division), West Tripura, imposing following Conditions for validity of 5 years from the date of issue of the Environmental Clearance (EC) certificate.

A. Specific Conditions:

1. Project Proponent should ensure to make arrangement for fulfillment the requirement of water in consultation with GGWA.

ad

2. Project Proponent should ensure proper segregation before dumping the waste on the site. No hazardous waste/bio medical waste shall be allowed to be dumped on the MSW landfill site.
3. Project Proponent should ensure periodic odour monitoring in and around the site, and adopt ecosorb spray to minimize the odour nuisance.
4. Proper road network with concrete road and parking facility should be provided for employees and vehicles being used for collection & disposal of MSW.
5. Project Proponent should ensure to develop green belt with a width of 10 m all along the boundary and thick greenbelt in the entire stretch from the village road to the proposed site and also in all open areas as proposed.
6. Waste segregation technology should be explored on the project site.
7. If Bio medical/hazardous waste is found mixed with MSW, then it should be disposed as per Hazardous/Bio Medical Waste Management Rules.
8. No Burning of waste shall be allowed at the MSW site.
9. Project Proponent should ensure installation of photovoltaic cells (solar energy) for lighting in common areas, LED light fixtures , and other energy efficient plant machineries and equipments.
10. Project Proponent should ensure harnessing of roof water through recharging pits.
11. Project Proponent should establish a lab to monitor air emissions , spot noise level recording, gas quality for landfill area, stack emissions, waste discharge, ground water quality, soil quality etc.
12. A display board should be installed at the entrance gate of the MSW site to provide daily information of the quantity of MSW received during the day and lab analysis report on air, water, noise and odour.
13. Under CSR activities PP has proposed budgetary provision for three years , the details of activities under CSR should be finalized in consultation with the District Administration .
14. The EC shall be valid for establishing an Integrated MSW Processing and Disposal Facility (250 MT/Day) at Devendra Chandra Nagar, west Tripura for efficient processing and disposal of 250 MT/Day of waste generated from Agartala city and other surrounding ULBs

PRE-CONSTRUCTION PHASE

15. During any construction/plant erection activity, curtaining of site should be carried out to protect nearby areas.
16. For dust suppression, regular sprinkling of water should be undertaken.

ad

17. The boundary of the entire area should be covered with 03 meters MS sheets and also due care should be taken for noise and vibration control during construction work.

18. Project Proponent will obtain other necessary clearances/NOC from respective authorities.

19. Provisions shall be made for the housing of construction/plant erection labor within the site with all necessary infrastructure and facilities such as mobile toilets, mobile STP, safe drinking water, medical health care, creche etc. The housing may be in the form of temporary structure to be removed after completion of the period.

CONSTRUCTION PHASE

20. PPE's such as helmet, ear muffs etc should be provide to the workers .

21. Fire extinguishers should be provided on site during construction period.

22. Black carpet road should be provided to reduce dust suppression .

23. All vehicles carrying raw material should be covered with tarpaulin and unloading/loading activities should be stopped during windy period.

24. During construction phase, a settling tank should be provided and settled water should be reused for construction purpose.

25. Properly tuned construction machinery and good condition vehicles (low noise generating and having PUC certificate) should be used.

26. Waste construction material should be recycles as far as possible and remaining should be disposed off at a designated place in consultation with the local authority.

27. The landfill facility shall be developed as per the proposal submitted by PP with 1.5 mm thick HDPE liners, Geo-textile media, Drainage media, Gas evacuation system and leachate collection system. For disposal of animal carcass, an incinerator of 05 TPD should be provided. Incinerator (for animal carcass), sanitary landfill and all other facilities shall be installed/developed as per the CPCB guidelines.

28. Peripheral plantation all around the project boundary shall be carried out using tall saplings of minimum 2 meters height of species which are fast growing with thick canopy cover preferably of perennial green nature. As proposed in the landscape plan & EMP project proponent will develop green belt. PP will also make necessary arrangements for the causality replacement and maintenance of the plants.

29. LED should be preferred instead of tube lights. Also Project Proponent should explore the possibility of providing solar street light. *ad*

30. Provision for physically challenged persons be made so that they easily excess pathway/derive way for their vehicles.

31. Waste oil generated from the DG sets should be disposed off in accordance with the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 after obtaining authorization.

POST CONSTRUCTION/OPERATIONAL PHASE

32. As proposed, the sewage and waste water shall be treated in STP and treated waste water should be used in green belt.

33. The Project Proponent will establish the adequate leachate treatment facilities to achieve the Central Pollution Control Board (CPCB) discharge norms. As proposed, no effluent/leachate from the facility shall be discharged outside the premises and Zero discharge shall be maintained.

34. Treated leachate shall be sprayed on landfill for dust control, keep the windrows dry and excess leachates shall be utilized in spray drier. Regular leachate quality monitoring shall be carried out for relevant parameters and the monitored data along with the statistical analysis and interpretation should be submitted to the TSPCB.

35. Adequate numbers of ground water quality monitoring stations around the project area shall be set up. The ground water quality monitoring shall be monitored as per the CPCB norms. Sampling and trend analysis monitoring must be made on six monthly basis and report submitted to TSPCB.

36. Spraying of "Ecosorb" should be performed on regular intervals to avoid any odour nuisance.

37. Magnetic flow meters shall be provided at the inlet/outlet of water supply point and records for the same shall be maintained and submitted to TSPCB regularly.

38. The Project Proponent should comply with the provisions made in Hazardous Waste & Other Wastes (Management & Trans-boundary Movement) Rules, 2016.

39. Dedicated parking facility for unloading of materials/wastes shall be provided in the facility premises. PP shall develop and implement good traffic management system for their incoming and outgoing vehicles to avoid congestion on the public road.

40. No hazardous and biomedical waste should be stored, treated and disposed off in this facility.

41. As proposed, the project area shall be developed as green belt within plant premises with at least 10 meter wide green belt on all sides along the periphery of the project area and along road sides etc. Selection of plant species shall be as per the CPCB guidelines and in consultation with the DFO. *ad*

42. All the commitments made in the Public Hearing shall be implemented by Project Proponent.
43. Proper fire fighting arrangements in consultation with the fire department should be provided against fire incident.
44. Fund should be exclusively earmarked for the implementation of EMP through a separate bank account.

ENTIRE LIFE OF THE PROJECT

45. As proposed, the green belt development/plantation activities should be completed within the first three years of the project and the proposed species should also be planted in consultation with the forest department.
46. Regular monitoring of Air, Noise, Waste Water, Solid Waste/Hazardous Waste, Ground Water and Soil etc. shall be carried out as per the norms prescribed by the Central Pollution Control Board.
47. The environment policy of the company should be framed as per MoEF&CC guidelines and same should be complied and monitored through monitoring cell. In case the allocated EMP budget for mitigative measures to control the pollution is not utilized fully, the reason of under utilization of budgetary provisions for EMP should be addressed in annual return.
48. PP shall be responsible for discrepancy (if any) in the submissions made by the PP to SEAC & SEIAA.
49. Necessary consents shall be obtained from TSPCB and the air/water pollution control measures have to be taken care as per the recommendation of TSPCB. All recommendations and pollution mitigative measures proposed in the EMP shall be binding for the project authorities.
50. In case of power failure, stand- by D.G. Set(s) having power generation capacity equivalent to the requirement of power to run the facility shall be installed, so that the facility shall always be operated round the clock even in case of power failure.
51. For avoiding vehicle congestion /traffic jam within facility premises or outside road proper parking space be provided. Also all internal roads shall be made pucca/bituminous top to avoid fugitive emissions.
52. Atleast two on-line continuous ambient air quality monitoring stations on suitable locations should be provided and data connectivity must be provided to the TSPCB's server for remote operations and data should also be displayed on the main entry gate of the facility. The ambient air quality shall also be monitored in and around the facility area and results shall be submitted to the TSPCB. The locations for the ambient air quality monitoring shall be fixed and reviewed in consultation with the TSPCB.

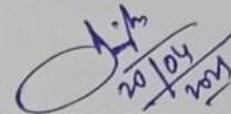
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53. The overall noise level in and around the facility area and D.G.Set shall be kept well within the standards by providing noise control measures including engineering controls like acoustic insulation hoods, silencers, enclosures etc. on all sources of noise generation. The ambient noise level shall conform to the standards prescribed under The Environment (Protection) Act, 1986 & Rules.
54. Pucca flooring/impervious layer shall be provided in the work areas, chemical/waste oil storage areas and chemical handling areas to minimize soil contamination.
55. Good housekeeping shall be maintained within the facility premises. All pipes, valves and drains shall be leak proof. Leakages from the pipes, pumps, shall be minimal and if occurs, shall be arrested promptly. Floor washing shall be admitted in to the effluent collection system for subsequent treatment and disposal. The storm water drains shall be kept separate and shall remain dry throughout the year except monsoon.
56. Peripheral plantation of 10 meter all around the project boundary shall be carried out using tree plants of large canopy. Green area at the site will be maintained by the project proponents, which would have an overall cooling effect on the surroundings.
57. The Project Proponent should also explore the possibility of Vermi composting within the premises.
58. The project authorities should comply with the provisions made in the Hazardous Waste (management, handling & Trans-boundary Movement) Rules 2016, Plastic Waste Management Rules 2016, e-waste (Management) Rules, 2016, Construction and Demolition Waste Management Rules, 2016 and Solid Waste Management Rules, 2016 etc.
59. In case of any, change in scope of work, technology, modernization and enhancement of capacity/ built-up area/ project area shall again require prior environmental clearance as per EIA notification, 2006.
60. The validity of the EC shall be as per the provisions of EIA Notification subject to the following: Expansion or modernization in the project, entailing capacity/ built-up area/ project area, addition with change in process and or technology and any change in product - mix in proposed mining unit shall require a fresh Environment Clearance.
61. The SEIAA, Tripura may revoke or suspended the environmental clearance, if implementation of any of the above conditions is not satisfactory.
62. The above conditions will be enforced, inter-alia under the provisions of the Water Prevention & Control of Pollution) Act, 1974, Air (Prevention & Control of Water Pollution) Act, 1981, the Environment (Protection) Act, 1986, Hazardous Waste (Management, Handling and Trans-boundary Movement) Rules, 2016 and the Public Liability Insurance Act, 1991 along with their amendments and rules.



63. The SEIAA, Tripura reserves the right to stipulate additional conditions, if found necessary. The company in a time bound manner will implement these conditions.

64. Consent to Establish/Operate for the project shall be obtained from the Tripura State Pollution Control Board as required under the Air (Prevention and Control of Pollution) Act, 1981 and the Water (Prevention and Control of Pollution) Act, 1974.

Handwritten signature in blue ink, with the date 20/04/2021 written below it.

**Member Secretary
State Level Environment Impact
Assessment Authority (SEIAA), Tripura**

Copy to:

1. The Chairman, Tripura State Pollution Control Board.
2. The Chairman, SEIAA, Tripura.
3. The Chairman, SEAC, Tripura.
4. The Member Secretary, Tripura State Pollution Control Board.
5. The Secretary, SEAC, Tripura.

FORM- II
AUTHORIZATION

[see Rule 16 (1) (e) of SWM Rules, 2016]
(Authorization for setting up and operating solid waste processing/
recycling/treatment/disposal facility)

No.F.13(4)/TSPCB/MSW/2020/1123-27

January 20, 2020

Authorization No. TSPCB /AMC/0001

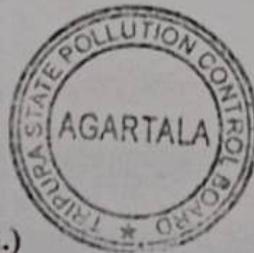
With reference to the application No.F.458/Mech.Div/AMC/2019 dated 05/12/2019, the Tripura State Pollution Control Board after examining the proposal of the Executive Engineer, Mechanical Division, Agartala Municipal Corporation hereby authorizes **Agartala Municipal Corporation** having its administrative office at **Paradise Chowmuhani, Agartala, Tripura West** to set up and operate waste processing/recycling /treatment/disposal facility at **Devendra Chandra Nagar, West Tripura**.

The Authorization is hereby granted to operate the facility for processing, recycling, treatment and disposal of solid waste. This authorization is valid upto 5 (five) years (i.e. 20/01/2025) from the date of issue.

The Authorization is subject to the terms and conditions stated at **Annexure-I** and such conditions as may be otherwise specified in these rules and the standards laid down in Schedules I and II under these rules.

The Tripura State Pollution Control Board may, at any time, revoke any of the conditions applicable under the authorization and shall communicate the same in writing.

Any violation of the provision of the Solid Waste Management Rules, 2016 will attract the penal provision of the Environment (Protection) Act, 1986 (29 of 1986).



Bishu 20.1.2020

(Bishu Karmakar)
Member Secretary

Tripura State Pollution Control Board
(BISHU KARMAKAR)
Member Secretary,
TSPCB, Agartala.

To
The Executive Engineer(Mech.)
Mechanical Division
Agartala Municipal Corporation
Agartala, Tripura West

Copy to the:-

1. Municipal Commissioner, Agartala Municipal Corporation for kind information.
2. District Magistrate & Collector, West Tripura District for kind information.
3. Director, Industries & Commerce, Department, Tripura for kind information.
4. Sub-Divisional Magistrate, Mohanpur for kind information.

TERMS & CONDITIONS OF AUTHORIZATION

I. GENERAL CONDITIONS:

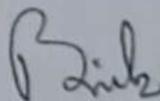
- (1) Agartala Municipal Corporation shall prepare a solid waste management plan as per the State Policy and Strategy on Solid Waste Management.
- (2) Agartala Municipal Corporation shall arrange for door to door collection of segregated solid waste from all households including slums and informal settlements, commercial, institutional and other non residential premises. From multi-storage buildings, large commercial complexes, malls, housing complexes, etc., this may be collected from the entry gate or any other designated location;
- (3) Agartala Municipal Corporation shall establish a system to recognise organisations of waste pickers or informal waste collectors and promote and establish a system for integration of these authorised waste-pickers and waste collectors to facilitate their participation in solid waste management including door to door collection of waste;
- (4) Agartala Municipal Corporation shall facilitate formation of Self Help Groups, provide identity cards and thereafter encourage integration in solid waste management including door to door collection of waste;
- (5) Agartala Municipal Corporation shall frame bye-laws incorporating the provisions of these rules within one year from the date of notification of these rules and ensure timely implementation;
- (6) Agartala Municipal Corporation shall prescribe from time to time user fee as deemed appropriate and collect the fee from the waste generators on its own or through authorized agency;
- (7) Agartala Municipal Corporation shall direct waste generators not to litter i.e. throw or dispose of any waste such as paper, water bottles, liquor bottles, soft drink cans, tetra packs, fruit peel, wrappers, etc., or burn or bury waste on streets, open public spaces, drains, waste bodies and to segregate the waste at source as prescribed under these rules and hand over the segregated waste to authorized the waste pickers or waste collectors authorized by the local body;
- (8) Agartala Municipal Corporation shall setup material recovery facilities or secondary storage facilities with sufficient space for sorting of recyclable materials to enable informal or authorized waste pickers and waste collectors to separate recyclables from the waste and provide easy access to waste pickers and recyclers for collection of segregated recyclable waste such as paper, plastic, metal, glass, textile from the source of generation or from material recovery facilities; Bins for storage of bio-degradable wastes shall be painted green, those for storage of recyclable wastes shall be printed white and those for storage of other wastes shall be printed black;



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Member Secretary,
TSPCB, Agartala.

- (9) Agartala Municipal Corporation shall establish waste deposition centres for domestic hazardous waste and give direction for waste generators to deposit domestic hazardous wastes at this centre for its safe disposal. Such facility shall be established in a city or town in a manner that one centre is set up for the area of twenty square kilometers or part thereof and notify the timings of receiving domestic hazardous waste at such centres;
- (10) Agartala Municipal Corporation shall ensure safe storage and transportation of the domestic hazardous waste to the hazardous waste disposal facility or as may be directed by the Tripura State Pollution Control Board.
- (11) Agartala Municipal Corporation shall direct street sweepers not to burn tree leaves collected from street sweeping and store them separately and handover to the waste collectors or agency authorised by local body;
- (12) Agartala Municipal Corporation shall provide training on solid waste management to waste-pickers and waste collectors;
- (13) Agartala Municipal Corporation shall collect waste from vegetable, fruit, flower, meat, poultry and fish market on day to day basis and promote setting up of decentralized compost plant or bio-methanation plant at suitable locations in the markets or in the vicinity of markets ensuring hygienic conditions;
- (14) Agartala Municipal Corporation shall collect separately waste from sweeping of streets, lanes and by-lanes daily, or on alternate days or twice a week depending on the density of population, commercial activity and local situation;
- (15) Agartala Municipal Corporation shall set up covered secondary storage facility for temporary storage of street sweepings and silt removed from surface drains in cases where direct collection of such waste into transport vehicles is not convenient. Waste so collected shall be collected and disposed of at regular intervals as decided by the local body;
- (16) Agartala Municipal Corporation shall collect horticulture, parks and garden waste separately and process in the parks and gardens, as far as possible;
- (17) Agartala Municipal Corporation shall transport segregated bio-degradable waste to the processing facilities like compost plant, bio-methanation plant or any such facility. Preference shall be given for onsite processing of such waste;
- (18) Agartala Municipal Corporation shall transport non-bio-degradable waste to the respective processing facility or material recovery facilities or secondary storage facility;
- (19) Agartala Municipal Corporation shall transport construction and demolition waste as per the provisions of the Construction and Demolition Waste management Rules, 2016;
- (20) Agartala Municipal Corporation shall involve communities in waste management and promotion of home composting, bio-gas generation, decentralized processing of waste at




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Member Secretary,
TSPCB, Agartala.

community level subject to control of odour and maintenance of hygienic conditions around the facility;

(21) Agartala Municipal Corporation shall phase out the use of chemical fertilizer in two years and use compost in all parks, gardens maintained by the local body and wherever possible in other places under its jurisdiction. Incentives may be provided to recycling initiatives by informal waste recycling sector.

(22) Agartala Municipal Corporation shall facilitate construction, operation and maintenance of solid waste processing facilities and associated infrastructure on their own or with private sector participation or through any agency for optimum utilization of various components of solid waste adopting suitable technology including the following technologies and adhering to the guidelines issued by the Ministry of Urban Development from time to time and standards prescribed by the Central Pollution Control Board. Preference shall be given to decentralized processing to minimize transportation cost and environmental impacts such as-

a) bio-methanation, microbial composting, vermi-composting, anaerobic digestion or any other appropriate processing for bio-stabilization of biodegradable wastes;

b) waste to energy processes including refused derived fuel for combustible fraction of waste or supply as feedstock to solid waste based power plants or cement kilns;

(23) Agartala Municipal Corporation shall undertake on their own or through any other agency construction, operation and maintenance of sanitary landfill and associated infrastructure as per Schedule 1 for disposal of residual wastes in a manner prescribed under these rules;

(24) Agartala Municipal Corporation shall make adequate provision of funds for capital investments as well as operation and maintenance of solid waste management services in the annual budget ensuring that funds for discretionary functions of the local body have been allocated only after meeting the requirement of necessary funds for solid waste management and other obligatory functions of the local body as per these rules;

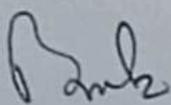
(25) Agartala Municipal Corporation shall submit application for renewal of authorization at least sixty days before the expiry of the validity of authorization;

(26) Agartala Municipal Corporation shall prepare and submit annual report in Form IV on or before the 30th April of the succeeding year to the Commissioner or Director, Municipal Administration or designated Officer;

(27) Agartala Municipal Corporation shall the annual report shall then be sent to the Secretary - in-Charge of the State Urban Development Department and to the Tripura State Pollution Control Board or Pollution Control Committee by the 31st May of every year;

(28) Agartala Municipal Corporation shall educate workers including contract workers and supervisors for door to door collection of segregated waste and transporting the unmixed waste during primary and secondary transportation to processing or disposal facility;




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Member Secretary,
TSPCB, Agartala.

- (29) Agartala Municipal Corporation shall ensure that the operator of a facility provides personal protection equipment including uniform, fluorescent jacket, hand gloves, raincoats, appropriate foot wear and masks to all workers handling solid waste and the same are used by the workforce;
- (30) Agartala Municipal Corporation shall ensure that provisions for setting up of centers for collection, segregation and storage of segregated wastes, are incorporated in building plan while granting approval of building plan of a group housing society or market complex; and
- (31) Agartala Municipal Corporation shall frame bye-laws and prescribe criteria for levying of spot fine for persons who litters or fails to comply with the provisions of these rules and delegate powers to officers or local bodies to levy spot fines as per the bye laws framed; and
- (32) Agartala Municipal Corporation shall create public awareness through information, education and communication campaign and educate the waste generators on the following; namely:-
- (i) Not to litter;
 - (ii) Minimize generation of waste;
 - (iii) Reuse the waste to the extent possible;
 - (iv) Practice segregation of waste into bio-degradable, non-biodegradable (recyclable and combustible), sanitary waste and domestic hazardous wastes at source;
 - (v) Practice home composting, vermi-composting, bio-gas generation or community level composting;
 - (vi) Wrap securely used sanitary waste as and when generated in the pouches provided by the brand owners or a suitable wrapping as prescribed by the local body and place the same in the bin meant for non-biodegradable waste;
 - (vii) Storage of segregated waste at source in different bins;
 - (viii) Handover segregated waste to waste pickers, waste collectors, recyclers or waste collection agencies; and
 - (ix) Pay monthly user fee or charges to waste collectors or local bodies or any other person authorised by the local body for sustainability of solid waste management.
- (33) Agartala Municipal Corporation shall stop land filling or dumping of mixed waste soon after the timeline as specified in rule 23 for setting up and operationalisation of sanitary landfill is over;
- (34) Agartala Municipal Corporation shall allow only the non-usable, non-recyclable, non-biodegradable, non-combustible and non-reactive inert waste and pre-processing rejects and residues from waste processing facilities to go to sanitary landfill and the sanitary landfill sites shall meet the specifications as given in Schedule-I, however, every effort shall be made to recycle or reuse the rejects to achieve the desired objective of zero waste going to landfill;
- (35) Agartala Municipal Corporation shall investigate and analyze all old open dumpsites and existing operational dumpsites for their potential of bio-mining and bio-remediation and



B. B. B.

wheresoever's feasible, take necessary actions to bio-mine or bio-remediate the sites. In absence of the potential of bio-mining and bio-remediation of dumpsite, it shall be scientifically capped as per landfill capping norms to prevent further damage to the environment.

II. SPECIFIC CONDITIONS:

Agartala Municipal Corporation shall have to comply the following specific conditions-

I. Specifications for Sanitary Landfills

I.1. Criteria for site selection

(i) The department in the business allocation of land assignment shall provide suitable site for setting up of the solid waste processing and treatment facilities and notify such sites.

(ii) The sanitary landfill site shall be planned, designed and developed with proper documentation of construction plan as well as a closure plan in a phased manner. In case a new landfill facility is being established adjoining an existing landfill site, the closure plan of existing landfill should form a part of the proposal of such new landfill.

(iii) The landfill sites shall be selected to make use of nearby wastes processing facilities. Otherwise, wastes processing facility shall be planned as an integral part of the landfill site.

(iv) Landfill sites shall be set up as per the guidelines of the Ministry of Urban Development, Government of India and Central Pollution Control Board.

(v) The existing landfill sites which are in use for more than five years shall be improved in accordance with the specifications given in this Schedule.

(vi) The landfill site shall be large enough to last for at least 20-25 years and shall develop 'landfill cells' in a phased manner to avoid water logging and misuse.

(vii) The landfill site shall be 100 meter away from river, 200 meter from a pond, 200 meter from Highways, Habitations, Public Parks and water supply wells and 20 km away from Airports or Airbase. However in a special case, landfill site may be set up within a distance of 10 and 20 km away from the Airport/Airbase after obtaining no objection certificate from the civil aviation authority/ Air force as the case may be. The Landfill site shall not be permitted within the flood plains as recorded for the last 100 years, zone of coastal regulation, wetland, Critical habitat areas, sensitive eco-fragile areas.

(viii) The sites for landfill and processing and disposal of solid waste shall be incorporated in the Town Planning Department's land-use plans.

(ix) A buffer zone of no development shall be maintained around solid waste processing and disposal facility, exceeding five Tones per day of installed capacity. This will be maintained within the total area of the solid waste processing and disposal facility. The buffer zone shall be prescribed on case to case basis by the local body in consultation with concerned State Pollution Control Board.



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(BISHU KARMAKAR)
Member Secretary,
TSPCB, Agartala.

(x) The Biomedical Waste shall be disposed of in accordance with the Bio-medical Waste Management Rules, 2016, as amended from time to time. The Hazardous Waste shall be managed in accordance with the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016, as amended from time to time. The E-Waste shall be managed in accordance with the E-Waste (Management) Rules, 2016 as amended from time to time.

(xi) Temporary storage facility for solid waste shall be established in each landfill site to accommodate the waste in case of non- operation of waste processing and during emergency or natural calamities.

1.2. Criteria for development of Facilities at the Sanitary Landfills.-

(i) Landfill site shall be fenced or hedged and provided with proper gate to monitor incoming vehicles, to prevent entry of un-authorized persons and stray animals.

(ii) The approach and / internal roads shall be concreted or paved so as to avoid generation of dust particles due to vehicular movement and shall be so designed to ensure free movement of vehicles and other machinery.

(iii) The landfill site shall have waste inspection facility to monitor waste brought in for landfilling h, office facility for record keeping and shelter for keeping equipment and machinery including pollution monitoring equipment. The operator of the facility shall maintain record of waste received, processed and disposed.

(iv) Provisions like weigh bridge to measure quantity of waste brought at landfill site, fire protection equipment and other facilities as may be required shall be provided.

(v) Utilities such as drinking water and sanitary facilities (preferably washing/bathing facilities for workers) and lighting arrangements for easy landfill operations during night hours shall be provided.

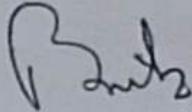
(vi) Safety provisions including health inspections of workers at landfill sites shall be carried out made. (vii) Provisions for parking, cleaning, washing of transport vehicles carrying solid waste shall be provided. The wastewater so generated shall be treated to meet the prescribed standards.

1.3. Criteria for specifications for land filling operations and closure on completion of land filling-

(i) Waste for land filling shall be compacted in thin layers using heavy compactors to achieve high density of the waste. In high rainfall areas where heavy compactors cannot be used, alternative measures shall be adopted.

(ii) Till the time waste processing facilities for composting or recycling or energy recovery are set up, the waste shall be sent to the sanitary landfill. The landfill cell shall be covered at the end of each working day with minimum 10 cm of soil, inert debris or construction material.




(BISHU KARMAKAR)
Member Secretary,
TSPCB, Agartala.

(iii) Prior to the commencement of monsoon season, an intermediate cover of 40-65 cm thickness of soil shall be placed on the landfill with proper compaction and grading to prevent infiltration during monsoon. Proper drainage shall be constructed to divert run-off away from the active cell of the landfill.

(iv) After completion of landfill, a final cover shall be designed to minimize infiltration and erosion. The final cover shall meet the following specifications, namely :-

a) The final cover shall have a barrier soil layer comprising of 60 cm of clay or amended soil with permeability coefficient less than 1×10^{-7} cm/sec.

b) On top of the barrier soil layer, there shall be a drainage layer of 15 cm.

c) On top of the drainage layer, there shall be a vegetative layer of 45 cm to support natural plant growth and to minimize erosion.

1.4. Criteria for pollution prevention.-

In order to prevent pollution from landfill operations, the following provisions shall be made, namely:-

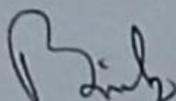
(i) The storm water drain shall be designed and constructed in such a way that the surface runoff water is diverted from the land filling site and leachates from solid waste locations do not get mixed with the surface runoff water. Provisions for diversion of storm water discharge drains shall be made to minimize leachate generation and prevent pollution of surface water and also for avoiding flooding and creation of marshy conditions.

(ii) Non-permeable lining system at the base and walls of waste disposal area. For landfill receiving residues of waste processing facilities or mixed waste or waste having contamination of hazardous materials (such as aerosols, bleaches, polishes, batteries, waste oils, paint products and pesticides) shall have liner of composite barrier of 1.5 mm thick high density polyethylene (HDPE) geo-membrane or geo-synthetic liners, or equivalent, overlying 90 cm of soil (clay or amended soil) having permeability coefficient not greater than 1×10^{-7} cm/sec. The highest level of water table shall be at least two meter below the base of clay or amended soil barrier layer provided at the bottom of landfills.

(iii) Provisions for management of leachates including its collection and treatment shall be made. The treated leachate shall be recycled or utilized as permitted, otherwise shall be released into the sewerage line, after meeting the standards. In no case, leachate shall be released into open environment.

(iv) Arrangement shall be made to prevent leachate runoff from landfill area entering any drain, stream, river, lake or pond. In case of mixing of runoff water with leachate or solid waste, the entire mixed water shall be treated by the concern authority.




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1.5. Criteria for water quality monitoring.-

(i) Before establishing any landfill site, baseline data of ground water quality in the area shall be collected and kept in record for future reference. The ground water quality within 50 meter of the periphery of landfill site shall be periodically monitored covering different seasons in a year that is, summer, monsoon and post-monsoon period to ensure that the ground water is not contaminated.

(ii) Usage of groundwater in and around landfill sites for any purpose (including drinking and irrigation) shall be considered only after ensuring its quality. The following specifications for drinking water quality shall apply for monitoring purpose, namely:-

| Sl.No. | Parameters | IS 10500:2012, Edition 2.2(2003-09) Desirable limit (mg/l except for pH) |
|--------|--|---|
| 1 | Arsenic | 0.01 |
| 2 | Cadmium | 0.01 |
| 3 | Chromium(as Cr ⁶⁺) | 0.05 |
| 4 | Copper | 0.05 |
| 5 | Cyanide | 0.05 |
| 6 | Lead | 0.05 |
| 7 | Mercury | 0.001 |
| 8 | Nickel | - |
| 9 | Nitrate as NO ₃ | 45.0 |
| 10 | pH | 6.5-8.5 |
| 11 | Iron | 0.3 |
| 12 | Total hardness (as CaCO ₃) | 300.0 |
| 13 | Chlorides | 250 |
| 14 | Dissolved solids | 500 |
| 15 | Phenolic compounds (as C ₆ H ₅ OH) | 0.001 |
| 17 | Zinc | 5.0 |
| 18 | Sulphate (as SO ₄) | 200 |

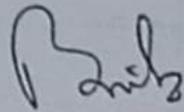
1.6. Criteria for ambient air quality monitoring.

(i) Landfill gas control system including gas collection system shall be installed at landfill site to minimize odour, prevent off-site migration of gases, to protect vegetation planted on the rehabilitated landfill surface. For enhancing landfill gas recovery, use of geomembranes in cover systems along with gas collection wells should be considered.

(ii) The concentration of methane gas generated at landfill site shall not exceed 25 per cent of the lower explosive limit (LEL).

(iii) The landfill gas from the collection facility at a landfill site shall be utilized for either direct thermal applications or power generation, as per viability. Otherwise, landfill gas shall be burnt (flared) and shall not be allowed to escape directly to the atmosphere or for illegal tapping. Passive venting shall be allowed in case if its utilization or flaring is not possible.




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(iv) Ambient air quality at the landfill site and at the vicinity shall be regularly monitored. Ambient air quality shall meet the standards prescribed by the Central Pollution Control Board for Industrial area.

1.7. Criteria for plantation at landfill Site.-

A vegetative cover shall be provided over the completed site in accordance with the following specifications, namely:-

- (a) Locally adopted non-edible perennial plants that are resistant to drought and extreme temperatures shall be planted;
- (b) The selection of plants should be of such variety that their roots do not penetrate more than 30 cms. This condition shall apply till the landfill is stabilized;
- (c) Selected plants shall have ability to thrive on low-nutrient soil with minimum nutrient addition;
- (d) Plantation to be made in sufficient density to minimise soil erosion.
- (e) Green belts shall be developed all around the boundary of the landfill in consultation with Tripura State Pollution Control Board.

1.8. Criteria for post-care of landfill site.-

(1) The post-closure care of landfill site shall be conducted for at least fifteen years and long term monitoring or care plan shall consist of the following, namely :-

(a) Maintaining the integrity and effectiveness of final cover, making repairs and preventing run-on and run-off from eroding or otherwise damaging the final cover;

(b) Monitoring leachate collection system in accordance with the requirement;

(c) Monitoring of ground water in and around landfill;

(d) Maintaining and operating the landfill gas collection system to meet the standards.

(2) Use of closed landfill sites after fifteen years of post-closure monitoring can be considered for human settlement or otherwise only after ensuring that gaseous emission and leachate quality analysis complies with the specified standards and the soil stability is ensured.

1.9. Criteria for special provisions for hilly areas.-

Cities and towns located on hills shall have location-specific methods evolved for final disposal of solid waste by the local body with the approval of the concerned State Pollution Control Board or the Pollution Control Committee. The local body shall set up processing facilities for utilization of biodegradable organic waste. The non-biodegradable recyclable materials shall be stored and sent for recycling periodically. The inert and non-biodegradable waste shall be used for building roads or filling-up of appropriate areas on hills. In case of constraints in finding



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(e) The windrow area shall be provided with impermeable base. Such a base shall be made of concrete or compacted clay of 50 cm thick having permeability coefficient less than 10^{-7} cm/sec. The base shall be provided with 1 to 2 per cent slope and circled by lined drains for collection of leachate or surface run-off;

(f) Ambient air quality monitoring shall be regularly carried out. Odour /nuisance at down-wind direction on the boundary of processing plant shall also be checked regularly.

(g) Leachate shall be re-circulated in compost plant for moisture maintenance.

(h) The end product compost shall meet the standards prescribed under Fertilizer Control Order notified from time to time.

(i) In order to ensure safe application of compost, the following specifications for compost quality shall be met, namely:-

| Sl. No. | Parameters | Organic Compost (FCO 2009) | Phosphate Rich Organic Manure (FCO 2013) |
|---------|--|----------------------------|--|
| 1 | Arsenic (mg/Kg) | 10.00 | 10.00 |
| 2 | Cadmium (mg/Kg) | 5.00 | 5.00 |
| 3 | Chromium (mg/Kg) | 50.00 | 50.00 |
| 4 | Copper (mg/Kg) | 300.00 | 300.00 |
| 5 | Lead (mg/Kg) | 100.00 | 100.00 |
| 6 | Mercury (mg/Kg) | 0.15 | 0.15 |
| 7 | Nickel (mg/Kg) | 50.00 | 50.00 |
| 8 | Zinc (mg/Kg) | 1000.00 | 1000.00 |
| 9 | C/N ratio | <20 | Less than 20:1 |
| 10 | pH | 6.5-7.5 | (1:5 solution) maximum 6.7 |
| 11 | Moisture, percent by weight, maximum | 15.0-25.0 | 25.0 |
| 12 | Bulk density (g/cm^3) | <1.0 | Less than 1.6 |
| 13 | Total Organic Carbon, per cent by weight, minimum | 12.0 | 7.9 |
| 14 | Total Nitrogen (as N), per cent by weight, minimum | 0.8 | 0.4 |
| 15 | Total Phosphate (as P2O5) percent by weight, minimum | 0.4 | 10.4 |
| 17 | Total Potassium (as K2O), percent by weight, minimum | 0.4 | - |
| 18 | Colour | Dark brown to black | - |
| 19 | Odour | Absence of foul Odor | - |



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adequate land in hilly areas, waste not suitable for road-laying or filling up shall be disposed of in regional landfills in plain areas.

1.10. Closure and Rehabilitation of Old Dumps-

Solid waste dumps which have reached their full capacity or those which will not receive additional waste after setting up of new and properly designed landfills should be closed and rehabilitated by examining the following options:

- (i) Reduction of waste by bio mining and waste processing followed by placement of residues in new landfills or capping as in (ii) below.
- (ii) Capping with solid waste cover or solid waste cover enhanced with geomembrane to enable collection and flaring / utilisation of greenhouse gases.
- (iii) Capping as in (ii) above with additional measures (in alluvial and other coarse grained soils) such as cut-off walls and extraction wells for pumping and treating contaminated ground water.
- (iv) Any other method suitable for reducing environmental impact to acceptable level.

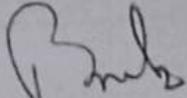
2. Standards of Processing and Treatment of Solid Waste

2.1. Standards for composting.-

The waste processing facilities shall include composting as one of the technologies for processing of bio degradable waste. In order to prevent pollution from compost plant, the following shall be complied with namely:-

- (a) The incoming organic waste at site shall be stored properly prior to further processing. To the extent possible, the waste storage area should be covered. If, such storage is done in an open area, it shall be provided with impermeable base with facility for collection of leachate and surface water run-off into lined drains leading to a leachate treatment and disposal facility;
- (b) Necessary precaution shall be taken to minimize nuisance of odour, flies, rodents, bird menace and fire hazard;
- (c) In case of breakdown or maintenance of plant, waste intake shall be stopped and arrangements be worked out for diversion of waste to the temporary processing site or temporary landfill sites which will be again reprocessed when plant is in order;
- (d) Pre-process and post-process rejects shall be removed from the processing facility on regular basis and shall not be allowed to pile at the site. Recyclables shall be routed through appropriate vendors. The non-recyclable high calorific fractions to be segregated and sent to waste to energy or for RDF production, co-processing in cement plants or to thermal power plants. Only rejects from all processes shall be sent for sanitary landfill site(s).




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| | | | |
|----|--|--|--|
| 20 | Particle size | Minimum 90% material should pass through 4.0 mm IS sieve | Minimum 90% material should pass through 4.0 mm IS sieve |
| 21 | Conductivity (as dsm-1), not more than | 4.0 | 8.2 |

* Compost (final product) exceeding the above stated concentration limits shall not be used for food crops. However, it may be utilized for purposes other than growing food crops.

2.2. Standards for treated leachates.-

The disposal of treated leachates shall meet the following standards, namely:-

| Sl. No | Parameter | Standards (Mode of Disposal) | | |
|--------|---|------------------------------|---------------|---------------|
| | | Inland surface water | Public sewers | Land disposal |
| 1. | Suspended solids, mg/l, max | 100 | 600 | 200 |
| 2. | Dissolved solids (inorganic) mg/l, max. | 2100 | 2100 | 2100 |
| 3 | pH value | 5.5 - 9.0 | 5.5 - 9.0 | 5.5- 9.0 |
| 4 | Ammonical nitrogen (as N), mg/l, max. | 50 | 50 | - |
| 5 | Total Kjeldahl nitrogen (as N), mg/l, max. | 100 | - | - |
| 6 | Biochemical oxygen demand (3 days at 27 ^o C) max.(mg/l) | 30 | 350 | 100 |
| 7 | Chemical oxygen demand, mg/l, max. | 250 | - | - |
| 8 | Arsenic (as As), mg/l, max | 0.2 | 0.2 | 0.2 |
| 9 | Mercury (as Hg), mg/l, max | 0.01 | 0.01 | - |
| 10 | Lead (as Pb), mg/l, max | 0.1 | 1.0 | - |
| 11 | Cadmium (as Cd), mg/l, max | 2.0 | 1.0 | - |
| 12 | Total Chromium (as Cr), mg/l, max. | 2.0 | 2.0 | - |
| 13 | Copper (as Cu), mg/l, max. | 3.0 | 3.0 | - |
| 14 | Zinc (as Zn), mg/l, max. | 5.0 | 15 | - |
| 15 | Nickel (as Ni), mg/l, max | 3.0 | 3.0 | - |
| 16 | Cyanide (as CN), mg/l, max. | 0.2 | 2.0 | 0.2 |
| 17 | Chloride (as Cl), mg/l, max. | 1000 | 1000 | 600 |
| 18 | Fluoride (as F), mg/l, max | 2.0 | 1.5 | - |
| 19 | Phenolic compounds (as C ₆ H ₅ OH) mg/l, max. | 1.0 | 5.0 | - |



(Signature)
 (BISHU KARMAKAR)
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 TSPCB, Agartala.

ANNEXURE-I

2.3. Standards for incineration:

The Emission from incinerators /thermal technologies in Solid Waste treatment/disposal facility shall meet the following standards, namely:-

| Sl. No. | Parameter | Emission Standard | |
|---------|--|----------------------------|---|
| | | Limit | Remarks |
| 1 | Particulates | 50 mg/Nm ³ | Standard refers to half hourly average value |
| 2 | HCL | 50 mg/Nm ³ | Standard refers to half hourly average value |
| 3 | SO ₂ | 200 mg/Nm ³ | Standard refers to half hourly average value |
| 4 | CO | 100 mg/Nm ³ | Standard refers to half hourly average value |
| | | 50 mg/Nm ³ | Standard refers to daily average value |
| 5 | Total Organic Carbon (TOC) | 20 mg/Nm ³ | Standard refers to half hourly average value |
| 6 | HF | 4 mg/Nm ³ | Standard refers to half hourly average value |
| 7 | NO _x (NO & NO ₂ expressed as NO ₂) | 400 mg/Nm ³ | Standard refers to half hourly average value |
| 8 | Total dioxins & Furans | 0.1ng TEQ/ Nm ³ | Standard refers to 6-8 hourly sampling. Pl. refer to guidelines for 17 concerned congeners for toxic equivalence values to arrive at total toxic equivalence. |
| 9 | Cd+Th+their compounds | 0.05 mg/Nm ³ | Standard refers to sampling time anywhere between 30 minutes and 8 hours. |
| 10 | Hg & its compounds | 0.05 mg/Nm ³ | Standard refers to sampling time anywhere between 30 minutes and 8 hours. |

Note: (a) Suitably designed pollution control devices shall be installed or retrofitted with the incinerator to achieve the above emission limits. (b) Waste to be incinerated shall not be chemically treated with any chlorinated disinfectants. (c) Incineration of chlorinated plastics shall be phased out within two years. (d) if the concentration of toxic metals in incineration ash exceeds the limits specified in the Hazardous Waste (Management, Handling and Trans boundary Movement) Rules, 2008, as amended from time to time, the ash shall be sent to the hazardous waste treatment, storage and disposal facility. (e) Only low sulphur fuel like LDO, LSHS, Diesel, bio-mass, coal, LNG, CNG, RDF and bio-gas shall be used as fuel in the incinerator. (f) The CO₂ concentration in tail gas shall not be more than 7%. (g) All the facilities in twin chamber incinerators shall be designed to achieve a minimum temperature of 9500C in secondary combustion chamber and with a gas residence time in secondary combustion chamber not less than 2 (two) seconds. (h) Incineration plants shall be operated (combustion chambers) with such temperature, retention time and turbulence, as to achieve total Organic Carbon (TOC) content in the slag and bottom ash less than 3%, or the loss on ignition is less than 5% of the dry weight. (i) Odour from sites shall be managed as per guidelines of CPCB issued from time to time.



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 Member Secretary
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 Member Secretary,
 TSPCB, Agartala.

No.F.17(10)/TSPCB/W/Solid Waste/(M-Red)/5363/ 2961-65

Date : 13/02/2020

CERTIFICATE FOR CONSENT TO ESTABLISH & OPERATE

Under Section 25/26 of Water (Prevention and Control of Pollution) Act, 1974 and
Under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981

Reference : i) Your Application No.406
ii) Our NOC Register Sl. No.11678

Dated :05-12-2019
For: Fresh Consent

Capital Investment : Rs. 16.50 Cr.
Type : Common Solid waste processing plant

Production Capacity : Compost : 7500 MT
Category: Red

With reference to the above Application, a provisional Consent to Establish & Operate Certificate is hereby issued in favour **Mechanical Division, The Executive Engineer (Mech.), Agartala Municipal Corporation, Agartala, Tripura (West)** discharge its industrial and other effluents arising out of their premises into a stream/ well/ land as per section 25/26 of Water (Prevention and Control of Pollution) Act,1974 and to make emission from the plant /unit as per Section 21 of the Air (Prevention and Control of Pollution) Act,1981 situated at **Agartala, Tripura (West)** to observance of other codal formalities of the Govt. of India/Govt. of Tripura/District Administration/ Agartala Municipal Corporation or concerned Municipal Council or concerned Nagar Panchayat (whichever is applicable)/ Health Department/Industries & Commerce Department and subject to observance of the terms & conditions stated at **Annexure-I**

The Tripura State Pollution Control Board may, at any time, revoke any of the conditions applicable under the Consent to Operate and shall communicate the same in writing.

AMC shall have to obtain EC from SEIAA/EIAA for Operation of Solid Waste processing facility under EIA Notification, 2006 as amended to date.

This Certificate is valid 17.01.2025. Application for extension of validity of Consent Certificate shall have to be made one month before the date of expiry of validity of this Certificate.

Aw
10022020
(Aparajita Das)

Asst. Environmental Engineer
Tripura State Pollution Control Board

To
The Executive Engineer(Mech.)
Mechanical Division
Agartala Municipal Corporation
Agartala, Tripura West

Copy to the:-

1. Municipal Commissioner, Agartala Municipal Corporation for kind information.
2. District Magistrate & Collector, West Tripura District for kind information.
3. Director, Industries & Commerce, Department, Tripura for kind information.
4. Sub-Divisional Magistrate, Mohanpur for kind information.

Asst. Environmental Engineer

TERMS & CONDITIONS

I. GENERAL CONDITIONS:

- (1) Agartala Municipal Corporation shall prepare a solid waste management plan as per the State Policy and Strategy on Solid Waste Management.
- (2) Agartala Municipal Corporation shall arrange for door to door collection of segregated solid waste from all households including slums and informal settlements, commercial, institutional and other non residential premises. From multi-storage buildings, large commercial complexes, malls, housing complexes, etc., this may be collected from the entry gate or any other designated location;
- (3) Agartala Municipal Corporation shall establish a system to recognise organisations of waste pickers or informal waste collectors and promote and establish a system for integration of these authorised waste-pickers and waste collectors to facilitate their participation in solid waste management including door to door collection of waste;
- (4) Agartala Municipal Corporation shall facilitate formation of Self Help Groups, provide identity cards and thereafter encourage integration in solid waste management including door to door collection of waste;
- (5) Agartala Municipal Corporation shall frame bye-laws incorporating the provisions of these rules within one year from the date of notification of these rules and ensure timely implementation;
- (6) Agartala Municipal Corporation shall prescribe from time to time user fee as deemed appropriate and collect the fee from the waste generators on its own or through authorized agency;
- (7) Agartala Municipal Corporation shall direct waste generators not to litter i.e. throw or dispose of any waste such as paper, water bottles, liquor bottles, soft drink cans, tetra packs, fruit peel, wrappers, etc., or burn or bury waste on streets, open public spaces, drains, waste bodies and to segregate the waste at source as prescribed under these rules and hand over the segregated waste to authorized the waste pickers or waste collectors authorized by the local body;
- (8) Agartala Municipal Corporation shall setup material recovery facilities or secondary storage facilities with sufficient space for sorting of recyclable materials to enable informal or authorized waste pickers and waste collectors to separate recyclables from the waste and provide easy access to waste pickers and recyclers for collection of segregated recyclable waste such as paper, plastic, metal, glass, textile from the source of generation or from material recovery facilities; Bins for storage of bio-degradable wastes shall be painted green, those for storage of recyclable wastes shall be printed white and those for storage of other wastes shall be printed black;

- (9) Agartala Municipal Corporation shall establish waste deposition centres for domestic hazardous waste and give direction for waste generators to deposit domestic hazardous wastes at this centre for its safe disposal. Such facility shall be established in a city or town in a manner that one centre is set up for the area of twenty square kilometers or part thereof and notify the timings of receiving domestic hazardous waste at such centres;
- (10) Agartala Municipal Corporation shall ensure safe storage and transportation of the domestic hazardous waste to the hazardous waste disposal facility or as may be directed by the Tripura State Pollution Control Board.
- (11) Agartala Municipal Corporation shall direct street sweepers not to burn tree leaves collected from street sweeping and store them separately and handover to the waste collectors or agency authorised by local body;
- (12) Agartala Municipal Corporation shall provide training on solid waste management to waste-pickers and waste collectors;
- (13) Agartala Municipal Corporation shall collect waste from vegetable, fruit, flower, meat, poultry and fish market on day to day basis and promote setting up of decentralized compost plant or bio-methanation plant at suitable locations in the markets or in the vicinity of markets ensuring hygienic conditions;
- (14) Agartala Municipal Corporation shall collect separately waste from sweeping of streets, lanes and by-lanes daily, or on alternate days or twice a week depending on the density of population, commercial activity and local situation;
- (15) Agartala Municipal Corporation shall set up covered secondary storage facility for temporary storage of street sweepings and silt removed from surface drains in cases where direct collection of such waste into transport vehicles is not convenient. Waste so collected shall be collected and disposed of at regular intervals as decided by the local body;
- (16) Agartala Municipal Corporation shall collect horticulture, parks and garden waste separately and process in the parks and gardens, as far as possible;
- (17) Agartala Municipal Corporation shall transport segregated bio-degradable waste to the processing facilities like compost plant, bio-methanation plant or any such facility. Preference shall be given for onsite processing of such waste;
- (18) Agartala Municipal Corporation shall transport non-bio-degradable waste to the respective processing facility or material recovery facilities or secondary storage facility;
- (19) Agartala Municipal Corporation shall transport construction and demolition waste as per the provisions of the Construction and Demolition Waste management Rules, 2016;
- (20) Agartala Municipal Corporation shall involve communities in waste management and promotion of home composting, bio-gas generation, decentralized processing of waste at

community level subject to control of odour and maintenance of hygienic conditions around the facility;

(21) Agartala Municipal Corporation shall phase out the use of chemical fertilizer in two years and use compost in all parks, gardens maintained by the local body and wherever possible in other places under its jurisdiction. Incentives may be provided to recycling initiatives by informal waste recycling sector.

(22) Agartala Municipal Corporation shall facilitate construction, operation and maintenance of solid waste processing facilities and associated infrastructure on their own or with private sector participation or through any agency for optimum utilization of various components of solid waste adopting suitable technology including the following technologies and adhering to the guidelines issued by the Ministry of Urban Development from time to time and standards prescribed by the Central Pollution Control Board. Preference shall be given to decentralized processing to minimize transportation cost and environmental impacts such as-

a) bio-methanation, microbial composting, vermi-composting, anaerobic digestion or any other appropriate processing for bio-stabilization of biodegradable wastes;

b) waste to energy processes including refused derived fuel for combustible fraction of waste or supply as feedstock to solid waste based power plants or cement kilns;

(23) Agartala Municipal Corporation shall undertake on their own or through any other agency construction, operation and maintenance of sanitary landfill and associated infrastructure as per Schedule 1 for disposal of residual wastes in a manner prescribed under these rules;

(24) Agartala Municipal Corporation shall make adequate provision of funds for capital investments as well as operation and maintenance of solid waste management services in the annual budget ensuring that funds for discretionary functions of the local body have been allocated only after meeting the requirement of necessary funds for solid waste management and other obligatory functions of the local body as per these rules;

(25) Agartala Municipal Corporation shall submit application for renewal of authorization at least sixty days before the expiry of the validity of authorization;

(26) Agartala Municipal Corporation shall prepare and submit annual report in Form IV on or before the 30th April of the succeeding year to the Commissioner or Director, Municipal Administration or designated Officer;

(27) Agartala Municipal Corporation shall the annual report shall then be sent to the Secretary - in-Charge of the State Urban Development Department and to the Tripura State Pollution Control Board or Pollution Control Committee by the 31st May of every year;

(28) Agartala Municipal Corporation shall educate workers including contract workers and supervisors for door to door collection of segregated waste and transporting the unmixed waste during primary and secondary transportation to processing or disposal facility;

(29) Agartala Municipal Corporation shall ensure that the operator of a facility provides personal protection equipment including uniform, fluorescent jacket, hand gloves, raincoats, appropriate foot wear and masks to all workers handling solid waste and the same are used by the workforce;

(30) Agartala Municipal Corporation shall ensure that provisions for setting up of centers for collection, segregation and storage of segregated wastes, are incorporated in building plan while granting approval of building plan of a group housing society or market complex; and

(31) Agartala Municipal Corporation shall frame bye-laws and prescribe criteria for levying of spot fine for persons who litters or fails to comply with the provisions of these rules and delegate powers to officers or local bodies to levy spot fines as per the bye laws framed; and

(32) Agartala Municipal Corporation shall create public awareness through information, education and communication campaign and educate the waste generators on the following; namely:-

- (i) Not to litter;
- (ii) Minimize generation of waste;
- (iii) Reuse the waste to the extent possible;
- (iv) Practice segregation of waste into bio-degradable, non-biodegradable (recyclable and combustible), sanitary waste and domestic hazardous wastes at source;
- (v) Practice home composting, vermi-composting, bio-gas generation or community level composting;
- (vi) Wrap securely used sanitary waste as and when generated in the pouches provided by the brand owners or a suitable wrapping as prescribed by the local body and place the same in the bin meant for non-biodegradable waste;
- (vii) Storage of segregated waste at source in different bins;
- (viii) Handover segregated waste to waste pickers, waste collectors, recyclers or waste collection agencies; and
- (ix) Pay monthly user fee or charges to waste collectors or local bodies or any other person authorised by the local body for sustainability of solid waste management.

(33) Agartala Municipal Corporation shall stop land filling or dumping of mixed waste soon after the timeline as specified in rule 23 for setting up and operationalisation of sanitary landfill is over;

(34) Agartala Municipal Corporation shall allow only the non-usable, non-recyclable, non-biodegradable, non-combustible and non-reactive inert waste and pre-processing rejects and residues from waste processing facilities to go to sanitary landfill and the sanitary landfill sites shall meet the specifications as given in Schedule-I, however, every effort shall be made to recycle or reuse the rejects to achieve the desired objective of zero waste going to landfill;

(35) Agartala Municipal Corporation shall investigate and analyze all old open dumpsites and existing operational dumpsites for their potential of bio-mining and bio-remediation and

wheresoever's feasible, take necessary actions to bio-mine or bio-remediate the sites. In absence of the potential of bio-mining and bio-remediation of dumpsite, it shall be scientifically capped as per landfill capping norms to prevent further damage to the environment.

II. SPECIFIC CONDITIONS:

Agartala Municipal Corporation shall have to comply the following specific conditions-

1. Specifications for Sanitary Landfills

1.1. Criteria for site selection

- (i) The department in the business allocation of land assignment shall provide suitable site for setting up of the solid waste processing and treatment facilities and notify such sites.
- (ii) The sanitary landfill site shall be planned, designed and developed with proper documentation of construction plan as well as a closure plan in a phased manner. In case a new landfill facility is being established adjoining an existing landfill site, the closure plan of existing landfill should form a part of the proposal of such new landfill.
- (iii) The landfill sites shall be selected to make use of nearby wastes processing facilities. Otherwise, wastes processing facility shall be planned as an integral part of the landfill site.
- (iv) Landfill sites shall be set up as per the guidelines of the Ministry of Urban Development, Government of India and Central Pollution Control Board.
- (v) The existing landfill sites which are in use for more than five years shall be improved in accordance with the specifications given in this Schedule.
- (vi) The landfill site shall be large enough to last for at least 20-25 years and shall develop 'landfill cells' in a phased manner to avoid water logging and misuse.
- (vii) The landfill site shall be 100 meter away from river, 200 meter from a pond, 200 meter from Highways, Habitations, Public Parks and water supply wells and 20 km away from Airports or Airbase. However in a special case, landfill site may be set up within a distance of 10 and 20 km away from the Airport/Airbase after obtaining no objection certificate from the civil aviation authority/ Air force as the case may be. The Landfill site shall not be permitted within the flood plains as recorded for the last 100 years, zone of coastal regulation, wetland, Critical habitat areas, sensitive eco-fragile areas.
- (viii) The sites for landfill and processing and disposal of solid waste shall be incorporated in the Town Planning Department's land-use plans.
- (ix) A buffer zone of no development shall be maintained around solid waste processing and disposal facility, exceeding five Tones per day of installed capacity. This will be maintained within the total area of the solid waste processing and disposal facility. The buffer zone shall be prescribed on case to case basis by the local body in consultation with concerned State Pollution Control Board.

(x) The Biomedical Waste shall be disposed of in accordance with the Bio-medical Waste Management Rules, 2016, as amended from time to time. The Hazardous Waste shall be managed in accordance with the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016, as amended from time to time. The E-Waste shall be managed in accordance with the E-Waste (Management) Rules, 2016 as amended from time to time.

(xi) Temporary storage facility for solid waste shall be established in each landfill site to accommodate the waste in case of non-operation of waste processing and during emergency or natural calamities.

1.2. Criteria for development of Facilities at the Sanitary Landfills.-

(i) Landfill site shall be fenced or hedged and provided with proper gate to monitor incoming vehicles, to prevent entry of un-authorized persons and stray animals.

(ii) The approach and / internal roads shall be concreted or paved so as to avoid generation of dust particles due to vehicular movement and shall be so designed to ensure free movement of vehicles and other machinery.

(iii) The landfill site shall have waste inspection facility to monitor waste brought in for landfilling, office facility for record keeping and shelter for keeping equipment and machinery including pollution monitoring equipment. The operator of the facility shall maintain record of waste received, processed and disposed.

(iv) Provisions like weigh bridge to measure quantity of waste brought at landfill site, fire protection equipment and other facilities as may be required shall be provided.

(v) Utilities such as drinking water and sanitary facilities (preferably washing/bathing facilities for workers) and lighting arrangements for easy landfill operations during night hours shall be provided.

(vi) Safety provisions including health inspections of workers at landfill sites shall be carried out made. (vii) Provisions for parking, cleaning, washing of transport vehicles carrying solid waste shall be provided. The wastewater so generated shall be treated to meet the prescribed standards.

1.3. Criteria for specifications for land filling operations and closure on completion of land filling-

(i) Waste for land filling shall be compacted in thin layers using heavy compactors to achieve high density of the waste. In high rainfall areas where heavy compactors cannot be used, alternative measures shall be adopted.

(ii) Till the time waste processing facilities for composting or recycling or energy recovery are set up, the waste shall be sent to the sanitary landfill. The landfill cell shall be covered at the end of each working day with minimum 10 cm of soil, inert debris or construction material.

(iii) Prior to the commencement of monsoon season, an intermediate cover of 40-65 cm thickness of soil shall be placed on the landfill with proper compaction and grading to prevent infiltration during monsoon. Proper drainage shall be constructed to divert run-off away from the active cell of the landfill.

(iv) After completion of landfill, a final cover shall be designed to minimize infiltration and erosion. The final cover shall meet the following specifications, namely :-

a) The final cover shall have a barrier soil layer comprising of 60 cm of clay or amended soil with permeability coefficient less than 1×10^{-7} cm/sec.

b) On top of the barrier soil layer, there shall be a drainage layer of 15 cm.

c) On top of the drainage layer, there shall be a vegetative layer of 45 cm to support natural plant growth and to minimize erosion.

1.4. Criteria for pollution prevention.-

In order to prevent pollution from landfill operations, the following provisions shall be made, namely:-

(i) The storm water drain shall be designed and constructed in such a way that the surface runoff water is diverted from the land filling site and leachates from solid waste locations do not get mixed with the surface runoff water. Provisions for diversion of storm water discharge drains shall be made to minimize leachate generation and prevent pollution of surface water and also for avoiding flooding and creation of marshy conditions.

(ii) Non-permeable lining system at the base and walls of waste disposal area. For landfill receiving residues of waste processing facilities or mixed waste or waste having contamination of hazardous materials (such as aerosols, bleaches, polishes, batteries, waste oils, paint products and pesticides) shall have liner of composite barrier of 1.5 mm thick high density polyethylene (HDPE) geo-membrane or geo-synthetic liners, or equivalent, overlying 90 cm of soil (clay or amended soil) having permeability coefficient not greater than 1×10^{-7} cm/sec. The highest level of water table shall be at least two meter below the base of clay or amended soil barrier layer provided at the bottom of landfills.

(iii) Provisions for management of leachates including its collection and treatment shall be made. The treated leachate shall be recycled or utilized as permitted, otherwise shall be released into the sewerage line, after meeting the standards. In no case, leachate shall be released into open environment.

(iv) Arrangement shall be made to prevent leachate runoff from landfill area entering any drain, stream, river, lake or pond. In case of mixing of runoff water with leachate or solid waste, the entire mixed water shall be treated by the concern authority.

1.5. Criteria for water quality monitoring.-

(i) Before establishing any landfill site, baseline data of ground water quality in the area shall be collected and kept in record for future reference. The ground water quality within 50 meter of the periphery of landfill site shall be periodically monitored covering different seasons in a year that is, summer, monsoon and post-monsoon period to ensure that the ground water is not contaminated.

(ii) Usage of groundwater in and around landfill sites for any purpose (including drinking and irrigation) shall be considered only after ensuring its quality. The following specifications for drinking water quality shall apply for monitoring purpose, namely:-

| Sl.No. | Parameters | IS 10500:2012, Edition 2.2(2003-09) Desirable limit (mg/l except for pH) |
|--------|--|---|
| 1 | Arsenic | 0.01 |
| 2 | Cadmium | 0.01 |
| 3 | Chromium(as Cr ⁶⁺) | 0.05 |
| 4 | Copper | 0.05 |
| 5 | Cyanide | 0.05 |
| 6 | Lead | 0.05 |
| 7 | Mercury | 0.001 |
| 8 | Nickel | - |
| 9 | Nitrate as NO ₃ | 45.0 |
| 10 | pH | 6.5-8.5 |
| 11 | Iron | 0.3 |
| 12 | Total hardness (as CaCO ₃) | 300.0 |
| 13 | Chlorides | 250 |
| 14 | Dissolved solids | 500 |
| 15 | Phenolic compounds (as C ₆ H ₅ OH) | 0.001 |
| 17 | Zinc | 5.0 |
| 18 | Sulphate (as SO ₄) | 200 |

1.6. Criteria for ambient air quality monitoring.

(i) Landfill gas control system including gas collection system shall be installed at landfill site to minimize odour, prevent off-site migration of gases, to protect vegetation planted on the rehabilitated landfill surface. For enhancing landfill gas recovery, use of geomembranes in cover systems along with gas collection wells should be considered.

(ii) The concentration of methane gas generated at landfill site shall not exceed 25 per cent of the lower explosive limit (LEL).

(iii) The landfill gas from the collection facility at a landfill site shall be utilized for either direct thermal applications or power generation, as per viability. Otherwise, landfill gas shall be burnt (flared) and shall not be allowed to escape directly to the atmosphere or for illegal tapping. Passive venting shall be allowed in case if its utilization or flaring is not possible.

(iv) Ambient air quality at the landfill site and at the vicinity shall be regularly monitored. Ambient air quality shall meet the standards prescribed by the Central Pollution Control Board for Industrial area.

1.7. Criteria for plantation at landfill Site.-

A vegetative cover shall be provided over the completed site in accordance with the following specifications, namely:-

- (a) Locally adopted non-edible perennial plants that are resistant to drought and extreme temperatures shall be planted;
- (b) The selection of plants should be of such variety that their roots do not penetrate more than 30 cms. This condition shall apply till the landfill is stabilized;
- (c) Selected plants shall have ability to thrive on low-nutrient soil with minimum nutrient addition;
- (d) Plantation to be made in sufficient density to minimise soil erosion.
- (e) Green belts shall be developed all around the boundary of the landfill in consultation with Tripura State Pollution Control Board.

1.8. Criteria for post-care of landfill site.-

(1) The post-closure care of landfill site shall be conducted for at least fifteen years and long term monitoring or care plan shall consist of the following, namely :-

- (a) Maintaining the integrity and effectiveness of final cover, making repairs and preventing run-on and run-off from eroding or otherwise damaging the final cover;
- (b) Monitoring leachate collection system in accordance with the requirement;
- (c) Monitoring of ground water in and around landfill;
- (d) Maintaining and operating the landfill gas collection system to meet the standards.

(2) Use of closed landfill sites after fifteen years of post-closure monitoring can be considered for human settlement or otherwise only after ensuring that gaseous emission and leachate quality analysis complies with the specified standards and the soil stability is ensured.

1.9. Criteria for special provisions for hilly areas.-

Cities and towns located on hills shall have location-specific methods evolved for final disposal of solid waste by the local body with the approval of the concerned State Pollution Control Board or the Pollution Control Committee. The local body shall set up processing facilities for utilization of biodegradable organic waste. The non-biodegradable recyclable materials shall be stored and sent for recycling periodically. The inert and non-biodegradable waste shall be used for building roads or filling-up of appropriate areas on hills. In case of constraints in finding

adequate land in hilly areas, waste not suitable for road-laying or filling up shall be disposed of in regional landfills in plain areas.

1.10. Closure and Rehabilitation of Old Dumps-

Solid waste dumps which have reached their full capacity or those which will not receive additional waste after setting up of new and properly designed landfills should be closed and rehabilitated by examining the following options:

- (i) Reduction of waste by bio mining and waste processing followed by placement of residues in new landfills or capping as in (ii) below.
- (ii) Capping with solid waste cover or solid waste cover enhanced with geomembrane to enable collection and flaring / utilisation of greenhouse gases.
- (iii) Capping as in (ii) above with additional measures (in alluvial and other coarse grained soils) such as cut-off walls and extraction wells for pumping and treating contaminated ground water.
- (iv) Any other method suitable for reducing environmental impact to acceptable level.

2. Standards of Processing and Treatment of Solid Waste

2.1. Standards for composting.-

The waste processing facilities shall include composting as one of the technologies for processing of bio degradable waste. In order to prevent pollution from compost plant, the following shall be complied with namely:-

- (a) The incoming organic waste at site shall be stored properly prior to further processing. To the extent possible, the waste storage area should be covered. If, such storage is done in an open area, it shall be provided with impermeable base with facility for collection of leachate and surface water run-off into lined drains leading to a leachate treatment and disposal facility;
- (b) Necessary precaution shall be taken to minimize nuisance of odour, flies, rodents, bird menace and fire hazard;
- (c) In case of breakdown or maintenance of plant, waste intake shall be stopped and arrangements be worked out for diversion of waste to the temporary processing site or temporary landfill sites which will be again reprocessed when plant is in order;
- (d) Pre-process and post-process rejects shall be removed from the processing facility on regular basis and shall not be allowed to pile at the site. Recyclables shall be routed through appropriate vendors. The non-recyclable high calorific fractions to be segregated and sent to waste to energy or for RDF production, co-processing in cement plants or to thermal power plants. Only rejects from all processes shall be sent for sanitary landfill site(s).

(e) The windrow area shall be provided with impermeable base. Such a base shall be made of concrete or compacted clay of 50 cm thick having permeability coefficient less than 10^{-7} cm/sec. The base shall be provided with 1 to 2 per cent slope and circled by lined drains for collection of leachate or surface run-off;

(f) Ambient air quality monitoring shall be regularly carried out. Odour /nuisance at down-wind direction on the boundary of processing plant shall also be checked regularly.

(g) Leachate shall be re-circulated in compost plant for moisture maintenance.

(h) The end product compost shall meet the standards prescribed under Fertilizer Control Order notified from time to time.

(i) In order to ensure safe application of compost, the following specifications for compost quality shall be met, namely:-

| Sl. No. | Parameters | Organic Compost (FCO 2009) | Phosphate Rich Organic Manure (FCO 2013) |
|---------|--|----------------------------|--|
| 1 | Arsenic (mg/Kg) | 10.00 | 10.00 |
| 2 | Cadmium (mg/Kg) | 5.00 | 5.00 |
| 3 | Chromium (mg/Kg) | 50.00 | 50.00 |
| 4 | Copper (mg/Kg) | 300.00 | 300.00 |
| 5 | Lead (mg/Kg) | 100.00 | 100.00 |
| 6 | Mercury (mg/Kg) | 0.15 | 0.15 |
| 7 | Nickel (mg/Kg) | 50.00 | 50.00 |
| 8 | Zinc (mg/Kg) | 1000.00 | 1000.00 |
| 9 | C/N ratio | <20 | Less than 20:1 |
| 10 | pH | 6.5-7.5 | (1:5 solution) maximum 6.7 |
| 11 | Moisture, percent by weight, maximum | 15.0-25.0 | 25.0 |
| 12 | Bulk density (g/cm ³) | <1.0 | Less than 1.6 |
| 13 | Total Organic Carbon, per cent by weight, minimum | 12.0 | 7.9 |
| 14 | Total Nitrogen (as N), per cent by weight, minimum | 0.8 | 0.4 |
| 15 | Total Phosphate (as P ₂ O ₅) percent by weight, minimum | 0.4 | 10.4 |
| 17 | Total Potassium (as K ₂ O), percent by weight, minimum | 0.4 | - |
| 18 | Colour | Dark brown to black | - |
| 19 | Odour | Absence of foul Odor | - |

| | | | |
|----|--|--|--|
| 20 | Particle size | Minimum 90% material should pass through 4.0 mm IS sieve | Minimum 90% material should pass through 4.0 mm IS sieve |
| 21 | Conductivity (as dsm-1), not more than | 4.0 | 8.2 |

* Compost (final product) exceeding the above stated concentration limits shall not be used for food crops. However, it may be utilized for purposes other than growing food crops.

2.2. Standards for treated leachates.-

The disposal of treated leachates shall meet the following standards, namely:-

| Sl. No | Parameter | Standards (Mode of Disposal) | | |
|--------|---|------------------------------|---------------|---------------|
| | | Inland surface water | Public sewers | Land disposal |
| 1. | Suspended solids, mg/l, max | 100 | 600 | 200 |
| 2. | Dissolved solids (inorganic) mg/l, max. | 2100 | 2100 | 2100 |
| 3 | pH value | 5.5 - 9.0 | 5.5 - 9.0 | 5.5- 9.0 |
| 4 | Ammonical nitrogen (as N), mg/l, max. | 50 | 50 | - |
| 5 | Total Kjeldahl nitrogen (as N), mg/l, max. | 100 | - | - |
| 6 | Biochemical oxygen demand (3 days at 27 ^o C) max.(mg/l) | 30 | 350 | 100 |
| 7 | Chemical oxygen demand, mg/l, max. | 250 | - | - |
| 8 | Arsenic (as As), mg/l, max | 0.2 | 0.2 | 0.2 |
| 9 | Mercury (as Hg), mg/l, max | 0.01 | 0.01 | - |
| 10 | Lead (as Pb), mg/l, max | 0.1 | 1.0 | - |
| 11 | Cadmium (as Cd), mg/l, max | 2.0 | 1.0 | - |
| 12 | Total Chromium (as Cr), mg/l, max. | 2.0 | 2.0 | - |
| 13 | Copper (as Cu), mg/l, max. | 3.0 | 3.0 | - |
| 14 | Zinc (as Zn), mg/l, max. | 5.0 | 15 | - |
| 15 | Nickel (as Ni), mg/l, max | 3.0 | 3.0 | - |
| 16 | Cyanide (as CN), mg/l, max. | 0.2 | 2.0 | 0.2 |
| 17 | Chloride (as Cl), mg/l, max. | 1000 | 1000 | 600 |
| 18 | Fluoride (as F), mg/l, max | 2.0 | 1.5 | - |
| 19 | Phenolic compounds (as C ₆ H ₅ OH) mg/l, max. | 1.0 | 5.0 | - |

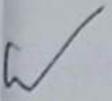
2.3. Standards for incineration:

The Emission from incinerators /thermal technologies in Solid Waste treatment/disposal facility shall meet the following standards, namely:-

| Sl. No. | Parameter | Emission Standard | |
|---------|--|----------------------------|---|
| | | Limit | Remarks |
| 1 | Particulates | 50 mg/Nm ³ | Standard refers to half hourly average value |
| 2 | HCL | 50 mg/Nm ³ | Standard refers to half hourly average value |
| 3 | SO ₂ | 200 mg/Nm ³ | Standard refers to half hourly average value |
| 4 | CO | 100 mg/Nm ³ | Standard refers to half hourly average value |
| | | 50 mg/Nm ³ | Standard refers to daily average value |
| 5 | Total Organic Carbon (TOC) | 20 mg/Nm ³ | Standard refers to half hourly average value |
| 6 | HF | 4 mg/Nm ³ | Standard refers to half hourly average value |
| 7 | NO _x (NO & NO ₂ expressed as NO ₂) | 400 mg/Nm ³ | Standard refers to half hourly average value |
| 8 | Total dioxins & Furans | 0.1ng TEQ/ Nm ³ | Standard refers to 6-8 hourly sampling. Pl. refer to guidelines for 17 concerned congeners for toxic equivalence values to arrive at total toxic equivalence. |
| 9 | Cd+Th+their compounds | 0.05 mg/Nm ³ | Standard refers to sampling time anywhere between 30 minutes and 8 hours. |
| 10 | Hg & its compounds | 0.05 mg/Nm ³ | Standard refers to sampling time anywhere between 30 minutes and 8 hours. |

Note: (a) Suitably designed pollution control devices shall be installed or retrofitted with the incinerator to achieve the above emission limits. (b) Waste to be incinerated shall not be chemically treated with any chlorinated disinfectants. (c) Incineration of chlorinated plastics shall be phased out within two years. (d) if the concentration of toxic metals in incineration ash exceeds the limits specified in the Hazardous Waste (Management, Handling and Trans boundary Movement) Rules, 2008, as amended from time to time, the ash shall be sent to the hazardous waste treatment, storage and disposal facility. (e) Only low sulphur fuel like LDO, LSHS, Diesel, bio-mass, coal, LNG, CNG, RDF and bio-gas shall be used as fuel in the incinerator. (f) The CO₂ concentration in tail gas shall not be more than 7%. (g) All the facilities in twin chamber incinerators shall be designed to achieve a minimum temperature of 9500C in secondary combustion chamber and with a gas residence time in secondary combustion chamber not less than 2 (two) seconds. (h) Incineration plants shall be operated (combustion chambers) with such temperature, retention time and turbulence, as to achieve total Organic Carbon (TOC) content in the slag and bottom ash less than 3%, or the loss on ignition is less than 5% of the dry weight. (i) Odour from sites shall be managed as per guidelines of CPCB issued from time to time.

- 2.4. The notification of Government of Tripura regarding banning of Plastic Carry Bags issued vide Notification No.F.8 (30)/DSTE/ENV /Pt-II/1679-97 Dated 10.03.2015 & No.F.8 (30)/DSTE/ENV/Pt-II/1984-2003 Dated 19.03.2015 should be strictly adhered to.
- 2.5. Public liability insurance coverage shall have to be provided to the workers of the unit.
- 2.6. A copy of the Consent Certificate should be displayed in the office of the unit.
- 2.7. The unit will have to follow other norms & standards issued by TSPCB from time to time.





Dated: 28.04.2025

To
The Executive Engineer
Mechanical Division
Agartala Municipal Corporation
Agartala, Tripura

Sub:- Regarding Bio Remediation of Legacy waste for left out quantity.

Name of Work:- Processing of (bio mining/bio remediation) of the legacy waste at Devendra Chandra Nagar.

Work Order No. F.458/MECH.DIV/AMC/2019/PART-1/2954-58

Dear Sir / Madam,

As your good self is aware, the processing work of legacy waste was being carried out up to **16.04.2025**, after which the operations had to be temporarily halted due to continuous rainfall. Owing to the persistent rains, the moisture content in the waste has increased significantly, making it scientifically unfeasible to continue the bio-remediation and bio-mining process effectively.

We wish to assure you that as soon as the rainfall ceases and the moisture level in the waste reduces to a workable condition, we shall immediately recommence the processing work. We remain fully committed to the timely completion of the project and have therefore kept all our existing processing machinery and ancillary earth-moving equipment at the site.

Thanking you for your kind understanding and continued support.

Thanks & Regards
M/s Mandy Enterprises

For MANDY ENTERPRISES

Proprietor



Dated: 18.06.2025

To
The Executive Engineer
Mechanical Division
Agartala Municipal Corporation
Agartala, Tripura

Sub:- Regarding Bio Remediation of Legacy waste for left out quantity.

Name of Work:- Processing of (bio mining/bio remediation) of the legacy waste at Devendra Chandra Nagar.

Work Order No. F.458/MECH.DIV/AMC/2019/PART-1/2954-58

Dear Sir / Madam,

With reference to the above-mentioned work order, we wish to bring to your kind notice that due to the ongoing monsoon and persistent rainfall, the moisture level in the waste has become excessively high, making it difficult to continue the bio-remediation process.

We assure you that all our machines are on site completely ready to start operations as soon as the weather improves.

Thanking you for your kind understanding.

Thanks & Regards
M/s Mandy Enterprises

For MANDY ENTERPRISES

Proprietor



Dated: 04.09.2025

To
The Executive Engineer
Mechanical Division
Agartala Municipal Corporation
Agartala, Tripura

Sub:- Regarding Bio Remediation of Legacy waste for left out quantity.

Name of Work:- Processing of (bio mining/bio remediation) of the legacy waste at Devendra Chandra Nagar.

Work Order No. F.458/MECH.DIV/AMC/2019/PART-1/2954-58

Dear Sir / Madam,

We are pleased to mention that the processing work is presently on hold due to the prevailing onset of monsoons in Agartala. As you are aware, it is not scientifically feasible for the machines to operate effectively when the moisture content in the waste is high, as the segregation of waste components does not take place properly, which adversely affects the essential processes of bio-remediation and bio-mining.

Further, if the present dry weather conditions continue, the left-out quantity of legacy waste will be completely bio-remediated before **April 2026**

After completion, the remediated site will be handed over to **Agartala Municipal Corporation** for the establishment of a **Material Recovery Facility (MRF) Centre** under the **CITIIS 2.0 Project of MoHUA**, implemented under the **Smart City Mission**.

Thanking you for your continued support and cooperation.

Thanks & Regards
M/s Mandy Enterprises

For MANDY ENTERPRISES

Proprietor

भारतसरकार
पृथ्वीविज्ञानमंत्रालय
भारतमौसमविज्ञानविभाग
मौसमविज्ञानकेंद्र, अगर्तला



ভারত সরকার
ভূ-বিজ্ঞান মন্ত্রণালয়
ভারত আবহাওয়া বিজ্ঞান দপ্তর
আবহাওয়া বিজ্ঞান কেন্দ্র, আগরতলা



Government of India
Ministry of Earth Sciences
India Meteorological Department
Meteorological Centre, Agartala

A BRIEF REPORT ON WEATHER STATISTICS OVER TRIPURA DURING SEPTEMBER- 2025

- ❖ Rainfall during September , 2025 was **Normal** over Tripura with **22 Rainy Days**.
- ❖ Monsoon was **Vigorous on 1 days**, **Active on 6 days**, **Normal on 11 days** and **Week on 12 days** during this month.
- ❖ Quantitatively, the total rainfall of **229.0 mm** was observed in the state during September this year, against the normal value of **255.2 mm** (**Departure -10%**).
- ❖ During Monsoon season up to 30th September, Tripura received **1399.0 mm** of Rainfall against the normal value of **1391.1 mm** (**Departure -01%**).
- ❖ Station wise the highest rainfall was recorded at **Kanchanpur in North district (667.4 mm)** during this month.
- ❖ The highest 24 hours' rainfall was recorded at **Kamalpur in Dhalai district amounting 140.4 mm on 07th September** during this month.
- ❖ District wise the highest rainfall was recorded in **North district (415.1 mm with departure of +39%)** during this month.
- ❖ District wise the Lowest rainfall was recorded in **Gomati district (204.5 mm with departure of -18%)** during this month.
- ❖ The Highest Maximum Temperature recorded at Agartala Airport was **36.6°C** (on 01st) and the average mean Maximum Temperature was **32.5°C (+ 1.0)**.
- ❖ The Minimum Temperatures recorded at Agartala Airport was **24.2°C (on 7th)** and the average mean Minimum Temperature was **26.1°C (+1.0)**.

N.B :- (** Rainfall in the range of **-19% to +19%** of the long period average value, is considered in the **Normal** category, Rainfall in the range of **-20% to -59%** of the long period average value, is considered in the **Deficient** category, Rainfall in the range of **-60% or Below** of the long period average value, is considered in the **Large Deficient** category Rainfall in the range of **+20% to +59%** of the long period average value, is considered in the **Excess** category.

Rainy Day means **Rainfall > 2.4 mm** in a Day)

Meteorological Centre, Agartala

WEBSITE: [mausam.imd.gov.in/ agartala](http://mausam.imd.gov.in/agartala) PHONE: 0381-2342295 EMAIL: foagartala@yahoo.in

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भारतसरकार
पृथ्वीविज्ञानमंत्रालय
भारतमौसमविज्ञानविभाग
मौसमविज्ञानकेंद्र, अगर्तला



ভারত সরকার
ভূ-বিজ্ঞান মন্ত্রণালয়
ভারত আবহাওয়া বিজ্ঞান দপ্তর
আবহাওয়া বিজ্ঞান কেন্দ্র, আগরতলা



Government of India
Ministry of Earth Sciences
India Meteorological Department
Meteorological Centre, Agartala

A BRIEF REPORT ON WEATHER STATISTICS OVER TRIPURA DURING AUGUST- 2025

- ❖ Rainfall during August, 2025 was **Normal** over Tripura with **23 Rainy Days**.
- ❖ Monsoon was **Vigorous on 1 day**, **Active on 4 days**, **Normal on 13 days** and **Week on 13 days** during this month.
- ❖ Quantitatively, the total rainfall of **319.1 mm** was observed in the state during August this year, against the normal value of **330.2 mm (Departure +04%)**.
- ❖ During Monsoon season up to 31st August, Tripura received **1170.0 mm** of Rainfall against the normal value of **1135.9 mm (Departure +03%)**.
- ❖ Station wise the highest rainfall was recorded at **Sabroom in South district (580.3 mm)** during this month.
- ❖ The highest 24 hours' rainfall was recorded at **Lembuchera in West Tripura district amounting 214.0 mm on 7th July** during this month.
- ❖ District wise the highest rainfall was recorded in **West district (368.1 mm with departure of +47%)** during this month.
- ❖ District wise the Lowest rainfall was recorded in **Sepahijala district (254.6 mm with departure of -14%)** during this month.
- ❖ The Highest Maximum Temperature recorded at Agartala Airport was **35.6°C (on 27th)** and the average mean Maximum Temperature was **32.9°C (+ 0.3)**.
- ❖ The Minimum Temperatures recorded at Agartala Airport was **24.7°C (on 24th)** and the average mean Minimum Temperature was **25.9°C (+0.5)**.

N.B :- (** Rainfall in the range of **-19% to +19%** of the long period average value, is considered in the **Normal** category, Rainfall in the range of **-20% to -59%** of the long period average value, is considered in the **Deficient** category, Rainfall in the range of **-60% or Below** of the long period average value, is considered in the **Large Deficient** category Rainfall in the range of **+20% to +59%** of the long period average value, is considered in the **Excess** category.

Rainy Day means **Rainfall > 2.4 mm** in a Day)

Meteorological Centre, Agartala

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A BRIEF REPORT ON WEATHER STATISTICS OVER TRIPURA DURING JULY- 2025

- ❖ Rainfall during July, 2025 was **Normal** over Tripura with **26 Rainy Days**.
- ❖ Monsoon was **Vigorous on 2 days**, **Active on 4 days**, **Normal on 13 days** and **Week on 12 days** during this month.
- ❖ Quantitatively, the total rainfall of **449.9 mm** was observed in the state during June this year, against the normal value of **379.8 mm (Departure +18%)**.
- ❖ During Monsoon season up to 31st July (i.e. at the halfway of the Season) Tripura received **850.9 mm** of Rainfall against the normal value of **805.7 mm (Departure +06%)**.
- ❖ Station wise the highest rainfall was recorded at **Mohanbhog in Sepahijala district (825.6 mm)** during this month.
- ❖ The highest 24 hours' rainfall was recorded at **Belonia in South Tripura district amounting 295.0 mm on 9th July** during this month.
- ❖ District wise the highest rainfall was recorded in **Sepahijala district (579.1 mm with departure of +47%)** during this month.
- ❖ District wise the Lowest rainfall was recorded in **Unakoti district (225.4 mm with departure of -34%)** during this month.
- ❖ The Highest Maximum Temperature recorded at Agartala Airport was **36.1°C (on 23rd)** and the average mean Maximum Temperature was **32.6°C (+ 0.5)**.
- ❖ The Minimum Temperatures recorded at Agartala Airport was **24.8°C (on 9th)** and the average mean Minimum Temperature was **26.2°C (+0.8)**.

N.B :- (** Rainfall in the range of **-19% to +19%** of the long period average value, is considered in the **Normal** category, Rainfall in the range of **-20% to -59%** of the long period average value, is considered in the **Deficient** category, Rainfall in the range of **-60% or Below** of the long period average value, is considered in the **Large Deficient** category Rainfall in the range of **+20% to +59%** of the long period average value, is considered in the **Excess** category.

Rainy Day means **Rainfall > 2.4 mm** in a Day)

Meteorological Centre, Agartala

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भारतसरकार
पृथ्वीविज्ञानमंत्रालय
भारतमौसमविज्ञानविभाग
मौसमविज्ञानकेंद्र, अगरतला



ভারত সরকার
ভূ-বিজ্ঞান মন্ত্রণালয়
ভারত আবহাওয়া বিজ্ঞান দপ্তর
আবহাওয়া বিজ্ঞান কেন্দ্র, আগরতলা



Government of India
Ministry of Earth Sciences
India Meteorological Department
Meteorological Centre, Agartala

A BRIEF REPORT ON WEATHER STATISTICS OVER TRIPURA DURING JUNE- 2025

- ❖ Rainfall during June, 2025 was **Normal** over Tripura with **25 Rainy Days**.
- ❖ Monsoon was **Active on 5 days**, **Normal on 13 days** and **Weak on 12 days** during this month.
- ❖ Quantitatively, the total rainfall of **401.0 mm** was observed in the state during June this year, against the normal value of **425.9 mm (Departure -06%)**.
- ❖ In last year 2024, the total Rainfall received during June by the state was **371.7 mm**.
- ❖ Station wise the highest rainfall was recorded at **Sabroom in South Tripura district (729.8 mm)** during this month.
- ❖ The highest 24 hours' rainfall was recorded at **Nutanbazar in North Tripura district amounting 296.2 mm on 1st June** during this month.
- ❖ District wise the highest rainfall was recorded in **South Tripura district (596.7 mm with departure of +23%)** during this month.
- ❖ District wise the Lowest rainfall was recorded in **Sepahijala district (223.9 mm with departure of -43%)** during this month.
- ❖ The Highest Maximum Temperature recorded at Agartala Airport was **36.4°C (on 10th)** and the average mean Maximum Temperature was **33.2°C (+ 0.5)**.
- ❖ The Minimum Temperatures recorded at Agartala Airport was **23.0°C (on 3rd)** and the average mean Minimum Temperature was **25.3°C (+1.0)**.

N.B :- (** Rainfall in the range of **-19% to +19%** of the long period average value, is considered in the **Normal** category, Rainfall in the range of **-20% to -59%** of the long period average value, is considered in the **Deficient** category, Rainfall in the range of **-60% or Below** of the long period average value, is considered in the **Large Deficient** category Rainfall in the range of **+20% to +59%** of the long period average value, is considered in the **Excess** category.

Rainy Day means **Rainfall > 2.4 mm** in a Day)

Meteorological Centre, Agartala

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A BRIEF REPORT ON WEATHER STATISTICS OVER TRIPURA DURING MAY- 2025

- ❖ Rainfall during May, 2025 was **Normal** over Tripura whereas the Pre-Monsoon season (from 1st March,25 to 31st May,25) received 555.4 mm of rainfall with deficiency of **16%**.
- ❖ Quantitatively, the total rainfall of **419.6 mm** was observed in the state during May this year, against the normal value of **403.5 mm (Departure +04%)**.
- ❖ In last year 2024, the total Rainfall received by the state of Tripura was **391.9 mm**.
- ❖ Station wise the highest rainfall was recorded at **Kailashahar in Unakoti district (658.1 mm)** during this month.
- ❖ The highest 24 hours' rainfall was recorded at **Bishramganj in Sepahijala district amounting 211.0 mm on 30th** during this month.
- ❖ District wise the highest rainfall was recorded in **North Tripura district (532.2 mm with departure of +18%)** during this month.
- ❖ The Maximum Temperatures recorded at Agartala Airport was **38.5°C (on 10th)** and the average mean Maximum Temperature was **34.3°C (+ 1.1)**.
- ❖ The Minimum Temperatures recorded at Agartala Airport was **21.8°C (on 2nd)** and the average mean Minimum Temperature was **25.3°C (+1.5)**.
- ❖ One squall passes over Agartala Airport on 10th of this Month with Maximum Speed **46 Kmph**.

N.B :- (** Rainfall in the range of **-19% to +19%** of the long period average value, is considered in the **Normal** category, Rainfall in the range of **-20% to -59%** of the long period average value, is considered in the **Deficient** category, Rainfall in the range of **-60% or Below** of the long period average value, is considered in the **Large Deficient** category Rainfall in the range of **+20% to +59%** of the long period average value, is considered in the **Excess** category.)

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A BRIEF REPORT ON WEATHER STATISTICS OVER TRIPURA DURING APRIL - 2025

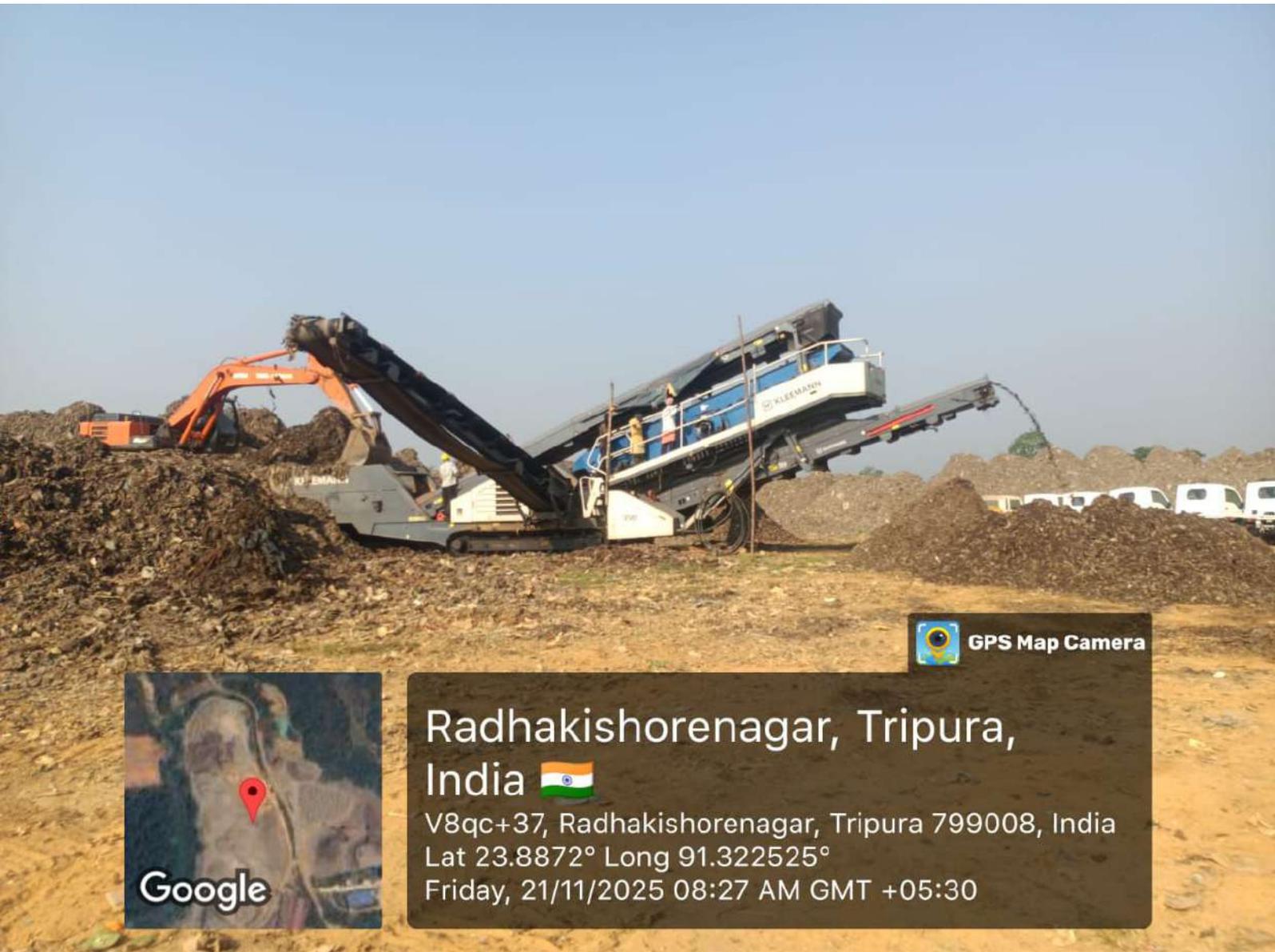
- ❖ Rainfall during April -2025 was **Deficient** over Tripura.
- ❖ Quantitatively, the total rainfall of **130.3 mm** was observed in the state during April this year, against the normal value of **194.8 mm** (Departure **-33%**).
- ❖ In last year 2024, the total Rainfall received by the state of Tripura was 72.9 mm.
- ❖ Station wise the highest rainfall was recorded at **Khowai in Khowai district (213.2 mm)** during this month.
- ❖ The highest 24 hours' rainfall was recorded at **Arundhutinagar & DM office west in West Tripura district amounting 111.0 mm on 21st** during this month.
- ❖ District wise the highest rainfall was recorded in **Khowai district (200.9 mm with departure of -02%)** during this month.
- ❖ The Maximum Temperatures recorded at Agartala Airport was **36.6°C** (on 14th) and the average mean Maximum Temperature was **34.5°C (+ 1.2)**.
- ❖ The Minimum Temperatures recorded at Agartala Airport was **21.2°C (on 7th)** and the average mean Minimum Temperature was **24.5°C (+2.1)**.
- ❖ Three squalls passes over Agartala Airport on 6th, 21st and 28th of this Month with Maximum Speed **59 Kmph , 55 Kmph and 52 Kmph** respectively.

N.B :- (** Rainfall in the range of **-19% to +19%** of the long period average value, is considered in the **Normal** category, Rainfall in the range of **-20% to -59%** of the long period average value, is considered in the **Deficient** category, Rainfall in the range of **-60% or Below** of the long period average value, is considered in the **Large Deficient** category Rainfall in the range of **+20% to +59%** of the long period average value, is considered in the **Excess** category.)

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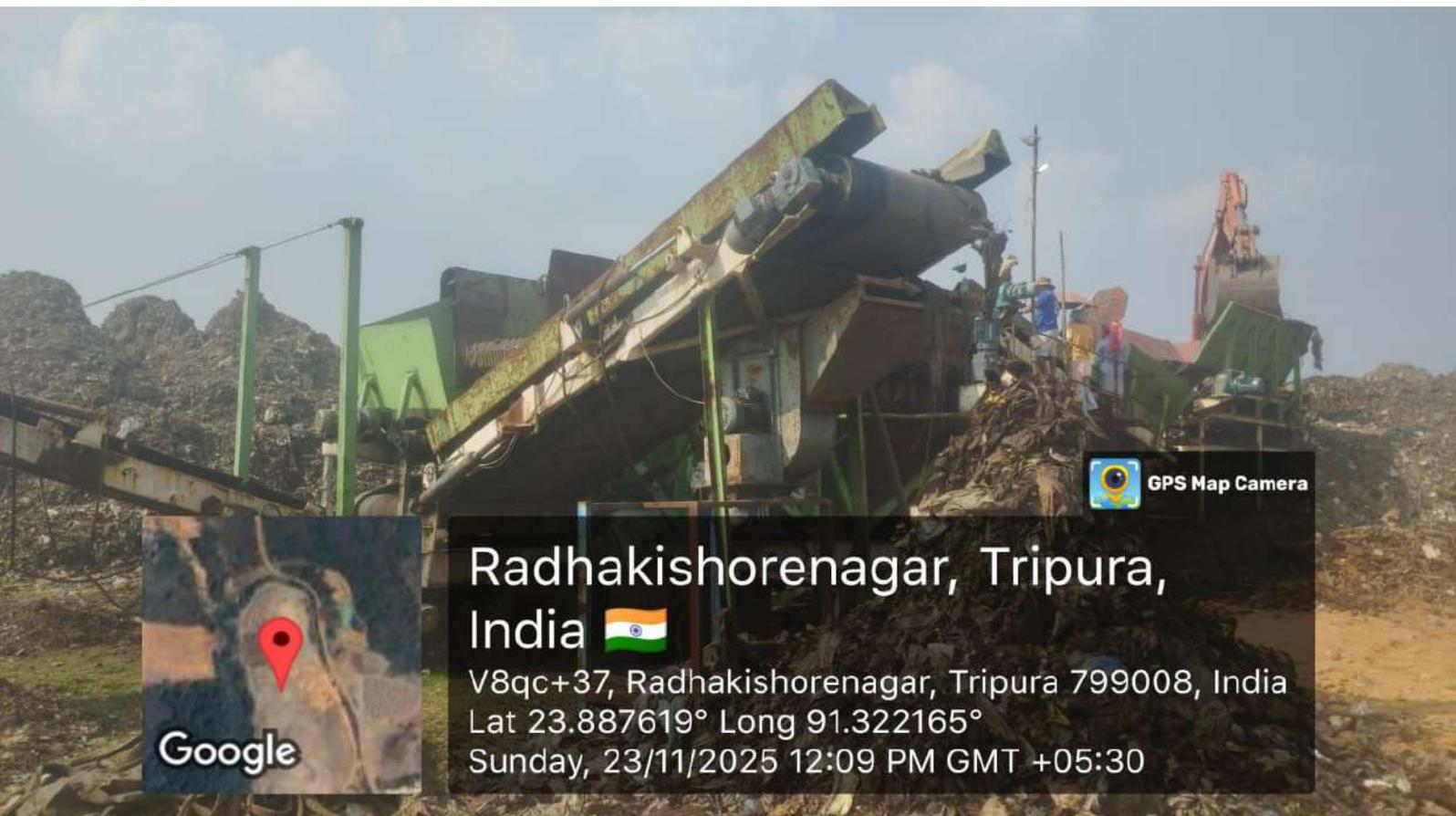


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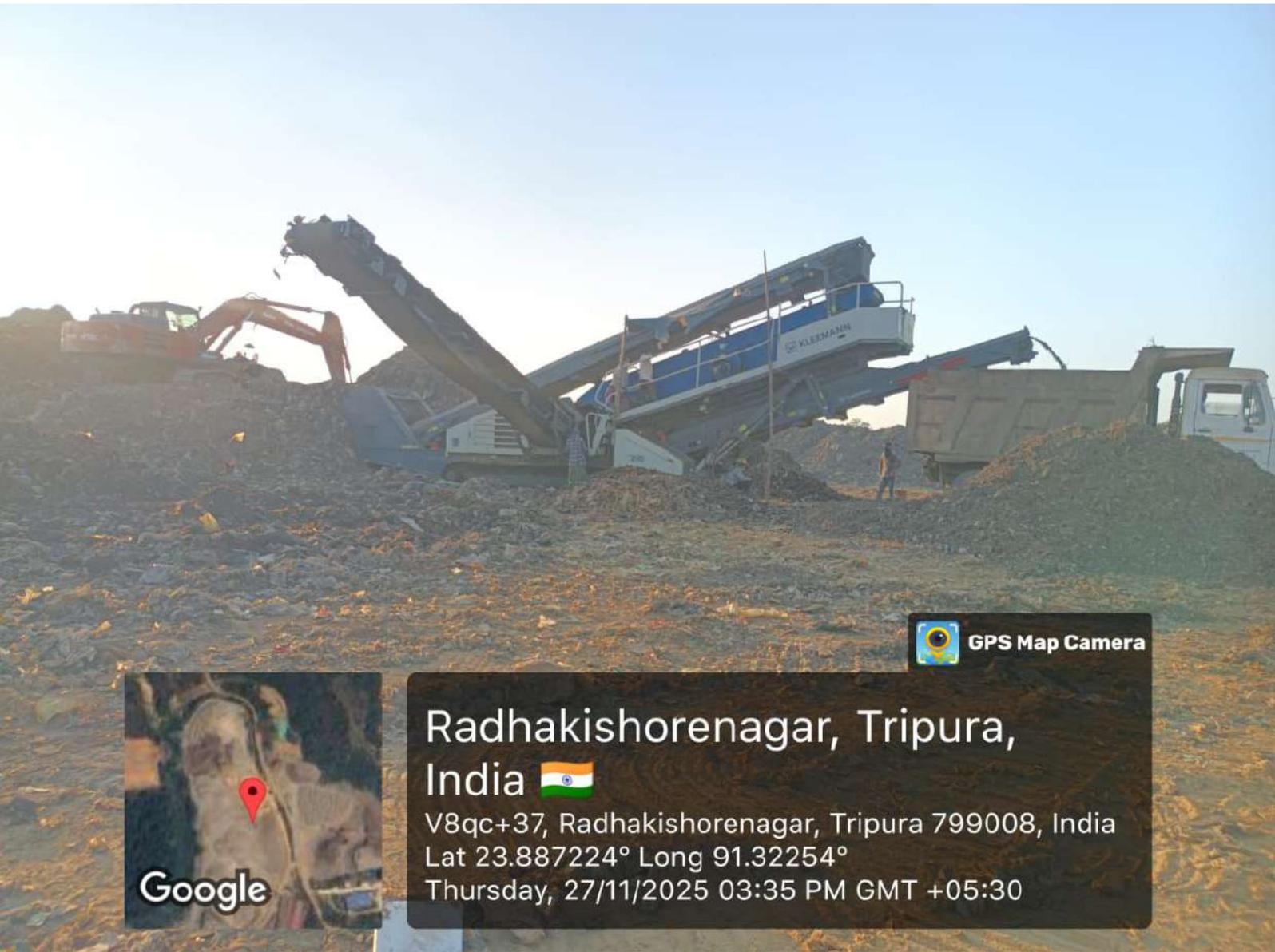


Radhakishorenagar, Tripura,
India 

V8qc+37, Radhakishorenagar, Tripura 799008, India
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Friday, 21/11/2025 08:27 AM GMT +05:30







GPS Map Camera

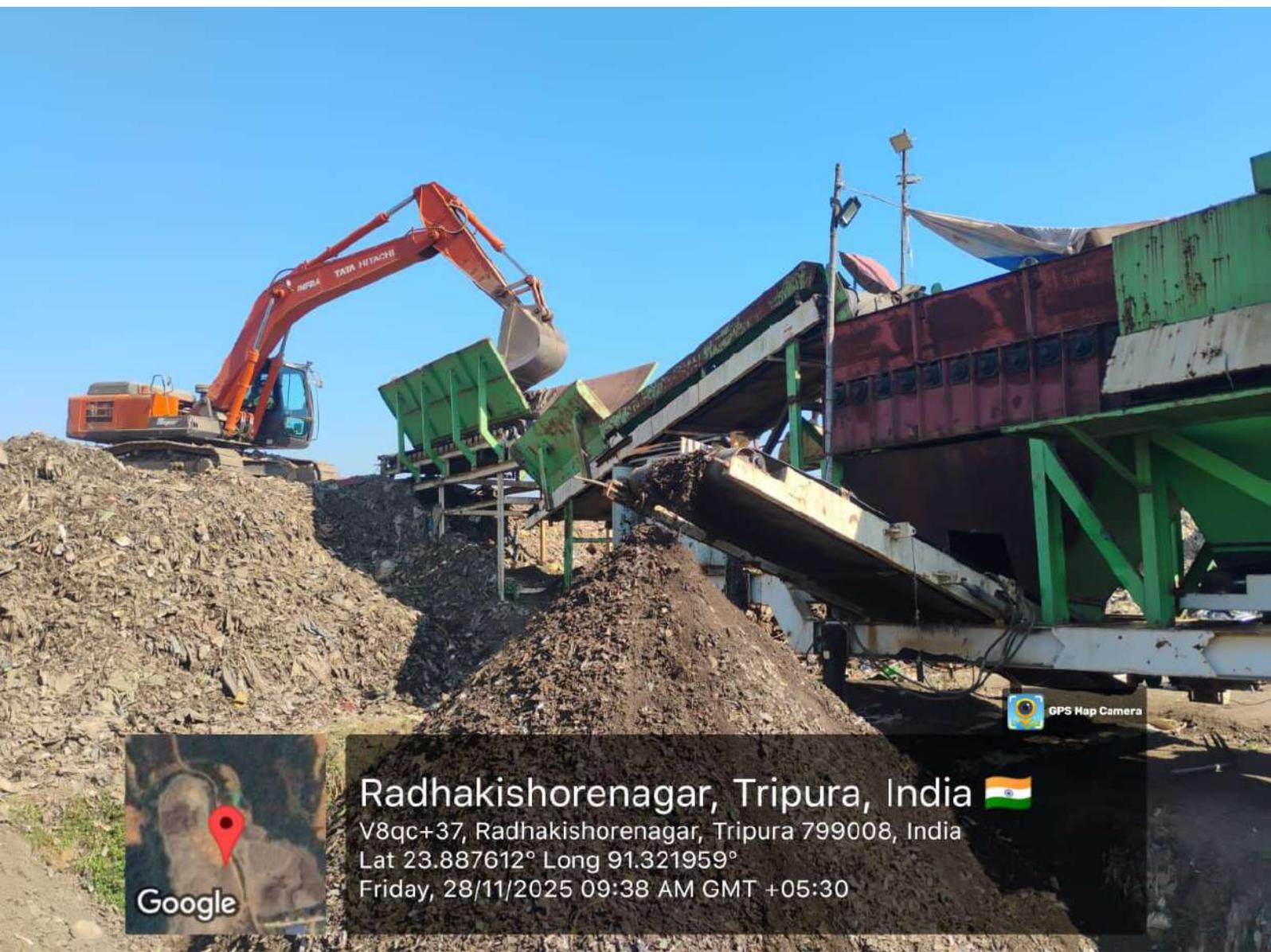


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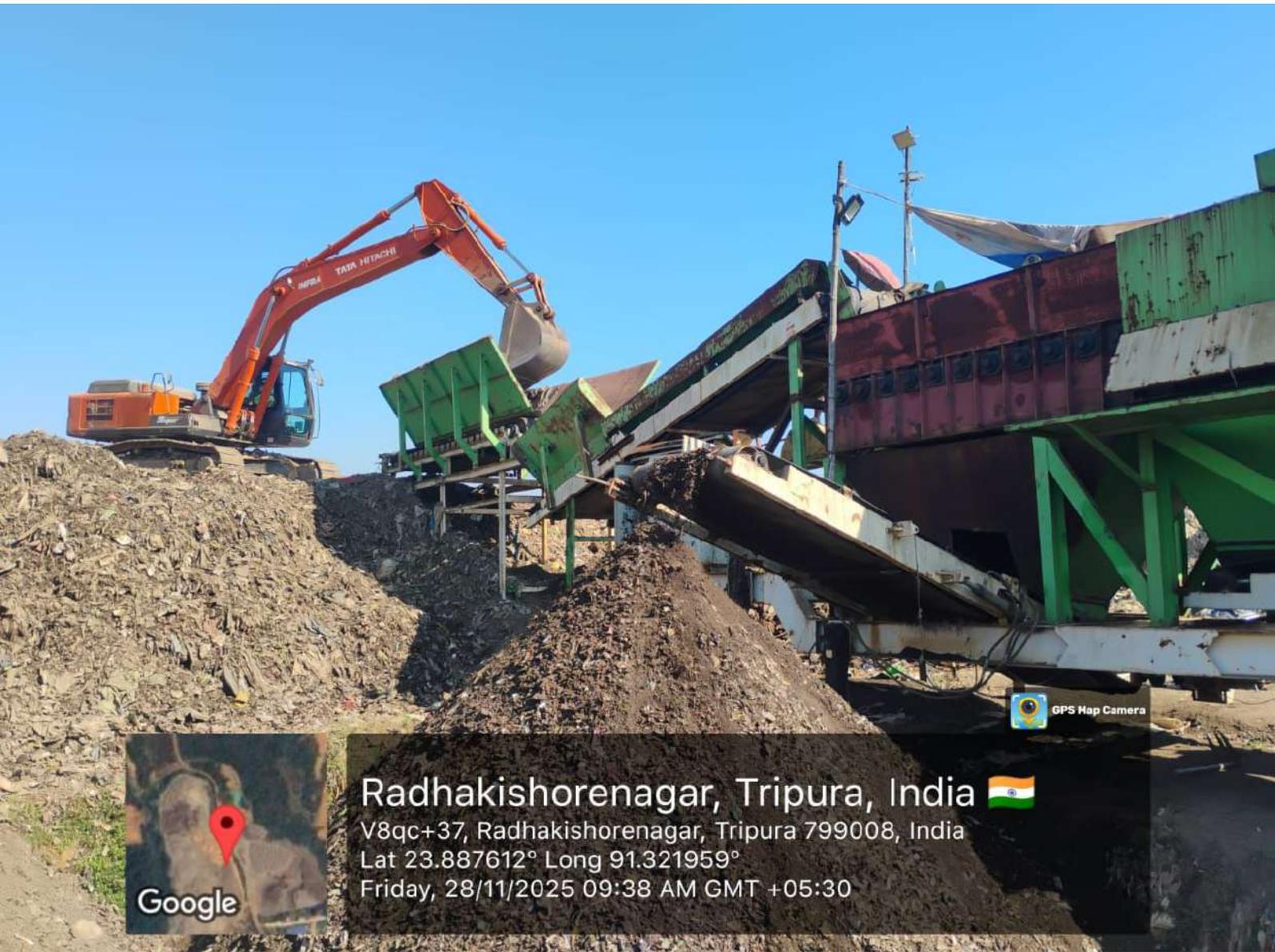
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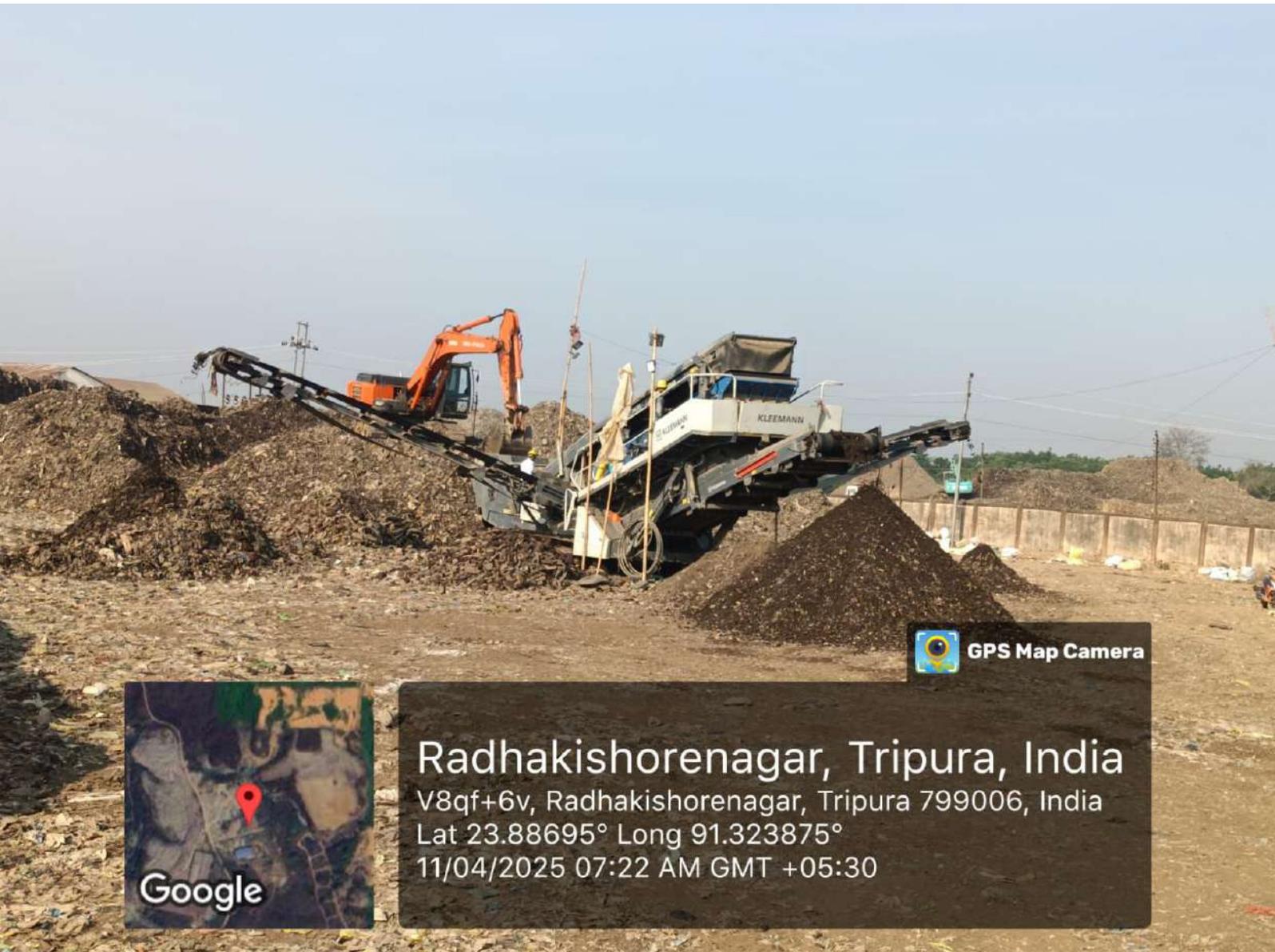




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V8qc+37, Radhakishorenagar, Tripura 799008, India
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Friday, 28/11/2025 09:38 AM GMT +05:30



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Lat 23.88695° Long 91.323875°

11/04/2025 07:22 AM GMT +05:30



 GPS Map Camera



Radhakishorenagar, Tripura, India
V8qf+6v, Radhakishorenagar, Tripura 799006, India
Lat 23.886846° Long 91.323516°
10/04/2025 10:49 AM GMT +05:30



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V8qf+6v, Radhakishorenagar, Tripura 799006, India

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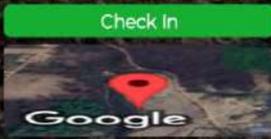
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Radhakishorenagar, Tripura, India
V8qf+6v, Radhakishorenagar, Tripura 799006, India
Lat 23.887562° Long 91.322054°
07/04/2025 12:33 PM GMT +05:30





Check In

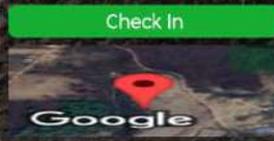
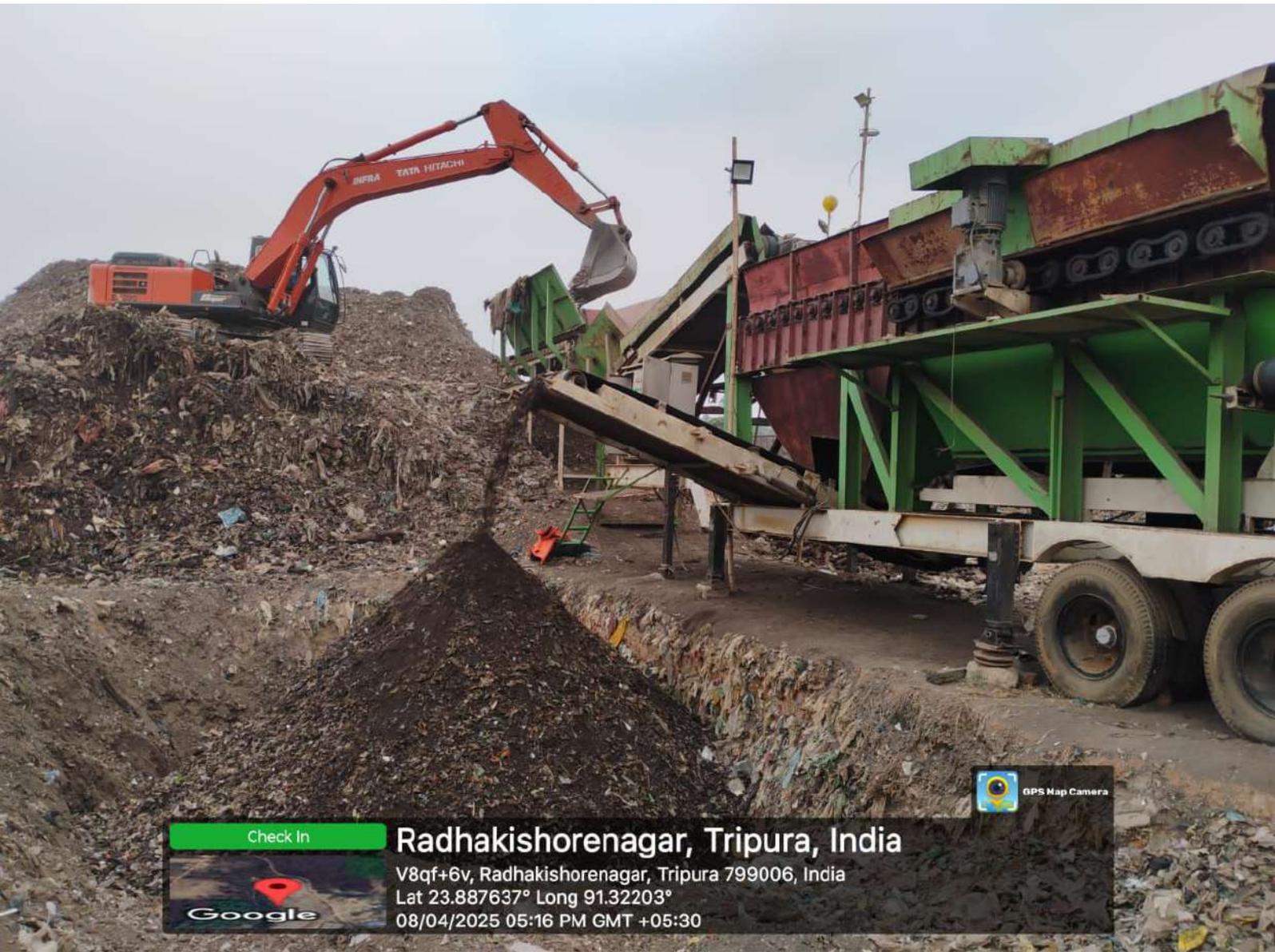
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V8qf+6v, Radhakishorenagar, Tripura 799006, India

Lat 23.887609° Long 91.322057°

08/04/2025 06:48 PM GMT +05:30





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Lat 23.887637° Long 91.32203°
08/04/2025 05:16 PM GMT +05:30





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Lat 23.886952° Long 91.323611°

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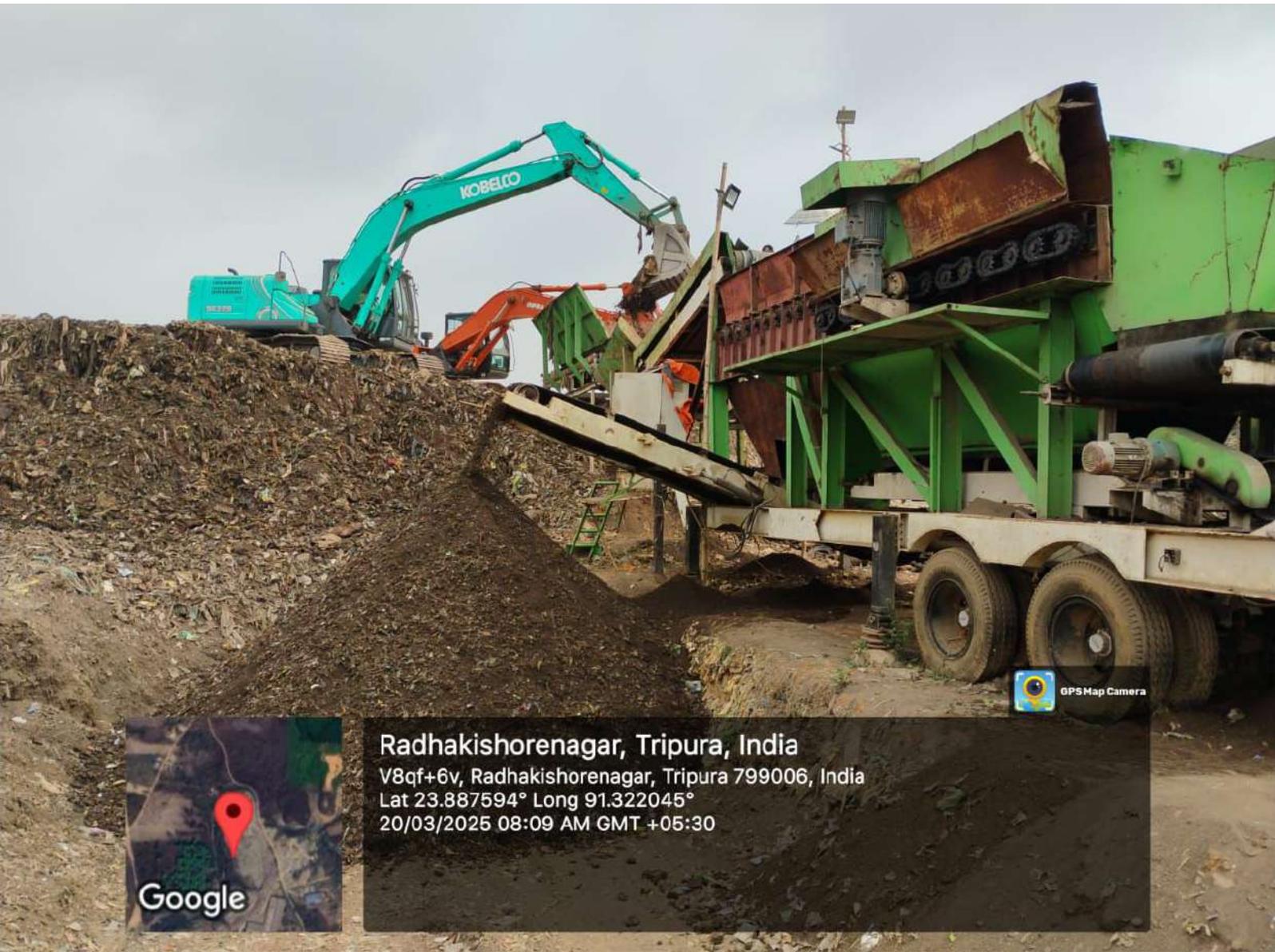




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V8qf+6v, Radhakishorenagar, Tripura 799006, India
Lat 23.886952° Long 91.323611°
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Radhakishorenagar, Tripura, India
V8qf+6v, Radhakishorenagar, Tripura 799006, India
Lat 23.887594° Long 91.322045°
20/03/2025 08:09 AM GMT +05:30



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V8qf+6v, Radhakishorenagar,
Tripura 799006, India
Lat 23.886908° Long 91.323451°
21/03/2025 09:00 AM GMT +05:30



Radhakishorenagar, Tripura, India
V8qf+6v, Radhakishorenagar, Tripura 799006, India
Lat 23.887588° Long 91.322011°
21/03/2025 07:11 AM GMT +05:30





Radhakishorenagar, Tripura, India
V8qf+6v, Radhakishorenagar, Tripura 799006, India
Lat 23.88764° Long 91.322019°
20/03/2025 09:01 AM GMT +05:30



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V8qf+6v, Radhakishorenagar,
Tripura 799006, India
Lat 23.886807° Long 91.32412°
20/03/2025 08:57 AM GMT +05:30



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V8qf+6v, Radhakishorenagar, Tripura 799006, India
Lat 23.887584° Long 91.322225°
06/01/25 11:33 AM GMT +05:30







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V8qf+6v, Radhakishorenagar, Tripura 799006, India
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08/01/25 09:42 AM GMT +05:30





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V8qf+6v, Radhakishorenagar, Tripura 799006, India
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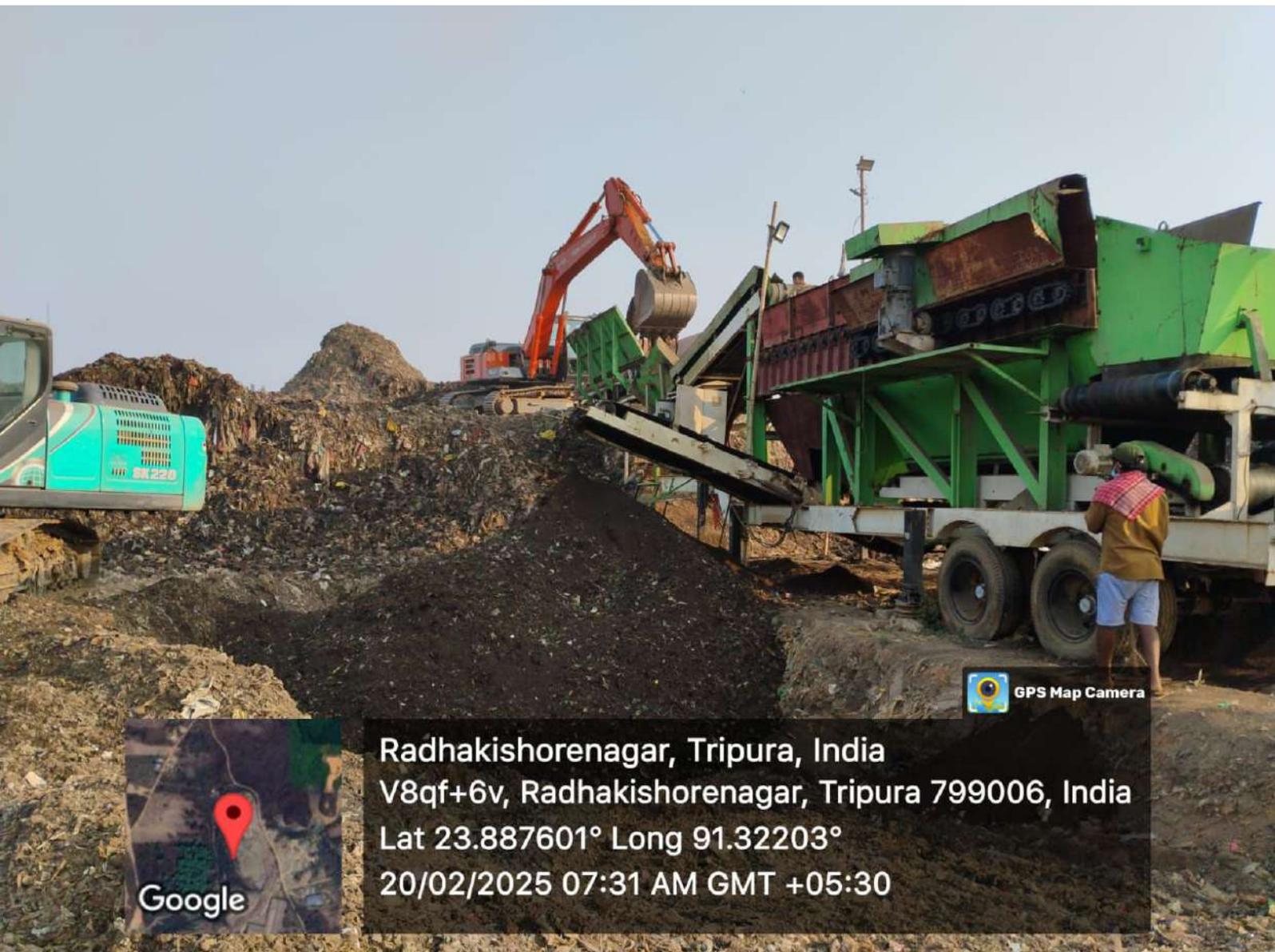
Radhakishorenagar, Tripura, India
V8qf+6v, Radhakishorenagar, Tripura 799006, India
Lat 23.887227° Long 91.323842°
10/01/25 12:10 PM GMT +05:30



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Gamcha Kobra - Nandan Nagar Rd, Nandan Nagar,
Radhakishorenagar, Tripura 799006, India
Lat 23.884222° Long 91.324479°
19/02/2025 10:42 AM GMT +05:30





 GPS Map Camera



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V8qf+6v, Radhakishorenagar, Tripura 799006, India
Lat 23.886958° Long 91.323847°
20/02/25 07:32 AM GMT +05:30





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India
Lat 23.886953° Long 91.323478°
22/02/2025 11:04 AM GMT +05:30



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Government of Tripura

e-Stamp

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 Certificate Issued Date : 15-Jun-2024 01:46 PM
 Account Reference : NONACC (SV)/ tr12000404/ AGARTALA/ TR-WTR
 Unique Doc. Reference : SUBIN-TRTR1200040454459629484421W
 Purchased by : AGARTALA MUNICIPAL CORPORATIO
 Description of Document : Article IA-5(1) Memorandum of an Agreement
 Property Description : MOU
 Consideration Price (Rs.) : 0
 (Zero)
 First Party : OIL INDIA LIMITED
 Second Party : AGARTALA MUNICIPAL CORPORATIO
 Stamp Duty Paid By : AGARTALA MUNICIPAL CORPORATIO
 Stamp Duty Amount(Rs.) : 200
 (Two Hundred only)



Please write or type below this line

NAME OF WORK TITLE: ESTABLISHMENT OF A COMPRESSED BIO-GAS(CBG) PLANT


 (Dr. Shalish K. Yadav, IAS)
 Municipal Commissioner
 Agartala Municipal Corporation



IRID 0028013952

Statutory Audit:

1. The signatories of this Certificate should be verified at the time of stamping on the State Website App or State e-Stamping website.
2. The date of stamping the certificate should be the date of the stamping. The date of stamping should be the date of the stamping.
3. In case of any discrepancy please inform the Corporation Authority.

MEMORANDUM OF UNDERSTANDING (MOU)**TITLE: ESTABLISHMENT OF A COMPRESSED BIO-GAS (CBG) PLANT**

This Memorandum of Understanding (MoU) made and entered into at _____ on this 08th day of July Two Thousand Twenty-Four.

Agartala

BETWEEN

OIL INDIA LIMITED (OIL), companies incorporated under the Companies Act, 1956 and has a Registered Office at Duliagan, Assam-786602 & Corporate Office at OIL House, Plot. No. 19 Sector-16A, Noida, Uttar Pradesh - 201301, India, hereinafter referred to as "**OIL**" which expression shall mean and include its permitted assignees, successor(s) of the **FIRST PART**, through its duly authorized representative, and who is duly authorized/ empowered to sign and execute this Memorandum of Understanding (MoU)

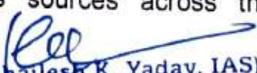
AND

Agartala Municipal Corporation, Agartala having its office at Paradise Chowmuhani, City Centre Complex, Melarmath, Agartala, Tripura 799001 (hereinafter referred to as "**AMC**") which expression shall mean and include its permitted assignees, successor(s) of the **SECOND PART**, through its duly authorized representative, Commissioner and who is duly authorized/ empowered to sign and execute this Memorandum of Understanding (MoU)

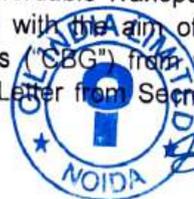
OIL and **AMC** are individually referred to as Party and collectively as Parties.

WHEREAS

- A. Oil India Limited (OIL), a Maharatna Company, engaged in the business of exploration, development and production of crude oil and natural gas. It is a state-owned enterprise of Govt of India, under the administrative ministry of Petroleum and natural gas. It has diversified into City Gas Distribution (CGD) and the Renewable energy sector. OIL intends to increase its footprint in the Alternative (renewable) Energy domain, especially wind & solar segments and explore opportunities in areas like green hydrogen, biofuel, CBG carbon capturing etc.
- B. Agartala Municipal Corporation (AMC) is responsible for providing municipal and civic services at Agartala, which includes the collection, segregation and transportation of Municipal Solid Waste (MSW) generated in the city, in accordance with and pursuant to the Solid Waste Management Rules, 2016 (the "MSW Rules") that impose an obligation on municipalities to adopt suitable processes for disposal of Municipal Solid Waste.
- C. Pursuant to the "Sustainable Alternative Towards Affordable Transportation (SATAT)" scheme ("SATAT Scheme") launched by MoPNG with the aim of establishing an ecosystem for production of Compressed Bio Gas ("CBG") from various waste / biomass sources across the country read with Letter from Secretary, Ministry of


(Dr. Shailesh K. Yadav, IAS)
Municipal Commissioner
Agartala Municipal Corporation

1



Housing and Urban Affairs dated 10.10.2023, OIL proposes to set up the CBG Plant on the Site / Land Parcel to be provided by AMC in Agartala for, inter alia, the production of CBG using the organic MSW supplied by AMC and supplying the CBG to Oil & Gas Marketing Companies for further sale as automotive & industrial fuels at retail outlets, and AMC is desirous of using the aforesaid project proposed to be developed by OIL to dispose the Municipal Solid Waste being generated in its jurisdiction.

- D. Both Parties being legal entities in themselves desire to sign this MoU for advancing the interests of establishment of a Compressed Biogas (CBG) plant at the location within the jurisdiction of AMC at Agartala.

PURPOSE:

The purpose of this MOU is to establish a framework between the Parties for cooperation and represents a general framework for such a relationship. It includes some specifically identified areas of collaboration, which may be updated from time to time.

Now, therefore, OIL and AMC have mutually agreed to collaborate with each other in setting up of an organic MSW based CBG plant, providing technical and administrative support within the realm of Bio-gas and its derivatives.

In consideration of the mutual understanding set forth in this MoU, the Parties hereto agree as per following terms of collaboration:

Article 1: Intent and Objective of the Agreement:

Through this MoU, Parties intend to hold further discussions and undertake further activities in furtherance of purpose.

- a) OIL and AMC aim to jointly explore and collaborate on the establishment of a Compressed Biogas (CBG) plant utilizing organic Municipal Solid Waste (MSW). This facility will be located within AMC's jurisdiction, utilizing segregated organic MSW supplied by AMC. AMC to provide a land parcel of approximately 5 to 8 Acres for establishing the propose CBG plant.
- b) OIL shall engage the services of a consultant at its own expense to prepare a Detailed Project Report (DPR) related to this initiative.
- c) The execution of a definitive agreement will be based on the outcomes and recommendations identified in the DPR.

Article 2: Terms of Collaboration

OIL and AMC have proposed to enter into a collaborative partnership based on the following terms:

- a. AMC will arrange to supply required quantity and quality of Organic Municipal Solid Waste (MSW) for the proposed Compressed Biogas (CBG) plant and will ensure a continuous and uninterrupted provision for CBG production.
- b. AMC agrees to provide 5 to 8 acres of land to OIL without charging any



[Handwritten Signature]

- lease/licensing amount for establishment and operation of the CBG plant throughout the project's lifespan.
- c. AMC will facilitate the provision of essential utilities, including electricity and water, necessary for the construction and operation phases of the CBG plant.
 - d. AMC shall provide approach road up to plant site / Land parcel.
 - e. OIL is committed to establishing a state-of-the-art minimum 2 TPD output capacity CBG plant utilizing organic MSW at a location within AMC's jurisdiction.
 - f. OIL will incur the Capital Expenditure and Operation & Maintenance (O&M) costs associated with the project.
 - g. OIL will be responsible for the off take of the biogas produced by the CBG plant.

Article 3: Implementation Framework and Collaborative Procedures

- a. The discussion, negotiation, and implementation of proposed project mentioned in this MOU will be guided by Detailed Project Report (DPR) studies, joint discussions, and specific agreements between the Parties.
- b. All collaborative initiatives agreed upon by OIL and AMC will be governed by separate definitive agreement. This agreement will comprehensively define the specific scope, terms, rights, obligations, expenditures, and activities of each Party.
- c. OIL and AMC shall cooperate in implementation of the project on mutually agreed covenants/commercial agreements in concurrence of detailed project plans.

Article 4: Non- Binding Effect

Nothing in this MOU shall be construed in any manner to create an obligation or expectation or a right to enter into any contract, agreement, joint activity, or business arrangement between the Parties. The Parties hereto record that this MOU reflects the broad terms of their agreement and the provisions are legally non-binding in nature except Articles 5,8,9,10 &11.

Article 5: Confidentiality

- a. The Parties, to the extent of their respective rights to do so, shall exchange such technical information and data as is reasonably required of each Party to perform its responsibilities under this MOU.
Each Party agrees to keep in confidence and to use the same degree of care as it uses with respect to its own proprietary data to prevent the disclosure to third Parties of all Technical information, data, and confidential business information (hereinafter referred to as 'Data')
- b. Exchange use and maintenance of confidential Data shall be mutually discussed and agreed to by the Parties.
- c. The preceding provisions of confidentiality and restriction on use of data shall not apply to:
 - i. Information in the public domain or information which subsequently enters public domain without committing breach of this MOU.
 - ii. Information in possession of the Party at the time of disclosure and which was not acquired, directly or indirectly from the other Party.
 - iii. Information which a Party is required to disclose under law, rules, or regulations to any judicial or other authorities.

Providing the information/data to consultant/advisors, provided they, in turn, sign undertaking of confidentiality.

Article 6: Validity and Termination of the MoU

This MoU is valid for a period of One (1) year with effect from the date of signing of this MoU and can be renewed further for a period of one or more on mutually agreed terms and conditions by the Parties. This MoU does not restrict, in any manner, either Party from collaborating with any other third Party in the areas specified in this MoU.

This MoU shall be terminated under one of the following circumstances:

- a. On completion of the objectives of the MoU
- b. on either Party upon providing one months' prior written notice to termination.
- c. If any Party breaches any of its obligations under this MoU and fails to take steps to remedy the breach within two (2) weeks after receiving a written notice of the breach from either of the Parties.
- d. In the event of force majeure prohibiting the continuity of MoU.

Article 7: Severability

If any provision of this MOU is held to be invalid or unenforceable, such provision will be struck from this MOU and the remaining provisions will remain in full force and effect.

Article 8: Indemnity and Liability

AMC shall indemnify, defend and hold harmless OIL, its Affiliates, and their respective officers, directors, employees, agents and permitted assigns (the "Indemnified Parties"), from any and all liability, damages, costs or expenses, including reasonable legal fees and expenses, for any third Party claim or demand ("Claim"), including, without limitation, any fees or penalties assessed by any regulatory authority, arising out of or related to: (i) breach of confidentiality and data privacy obligations; (ii) breach of anti-corruption/anti-bribery laws; and (iv) negligence, fraud, default and misconduct, by AMC and their respective officers, directors, employees, agents and permitted assigns. This clause shall survive termination and/or expiry of this MOU for a period of Three Years.

Notwithstanding anything contained to the contrary under this MOU, Oil India Limited (OIL) shall not be liable for any damages, including, but not limited to, special, consequential, direct or indirect whatsoever, arising out of this MOU, regardless of whether such damages are based on tort, warranty, contract or any other legal theory, even if advised of the possibility of such damages.

Except for liability arising out of breach of confidentiality, compliance to laws and intellectual property rights, the liability of AMC shall not exceed the fees paid under this MOU.

Article 9: Compliance with Laws

Each Party shall comply, and ensure compliance with all applicable rules, laws or ordinances in the performance of its obligations hereunder and warrants that no such applicable rule, law or ordinance will be violated in the performance of its obligations.

Article 10: Governing Law & Jurisdiction of the Court

Both the Parties hereby agree that the governing Law shall be of India and the Courts of Delhi shall have exclusive jurisdiction to entertain any application or other proceedings in respect of anything arising under this MOU.

Article 11: Arbitration/ Jurisdiction

Both the Parties shall endeavor to amicably settle any disputes or differences, arising in connection with this MOU. If the Parties fail to resolve such a dispute or differences by Mutual Consultation/Good Faith Discussions, such disputes or difference shall be taken up by either party for resolution through Administrative Mechanism for Resolution of CPSEs Disputes (AMRCD) as mentioned in DPE Office Memorandum No. 05/0003/2019-FTS-10937 dated 14.12.2022 issued by Department of Public Enterprises, Ministry of Heavy Industries and Public Enterprises, Government of India and its further clarifications, modifications and amendments, issued from time to time.

Article 12: Notices

Each document, notice or other communication referred to herein or to be given in connection herewith shall be in English language, which shall govern the MOU between the Parties. Any notice/amendments to be undertaken under this MOU shall be in writing and shall be deemed to have been duly and properly served upon the Parties hereto if delivered against acknowledgement or by registered mail, e-mails addressed to the Parties herein at the following addresses or such changed addresses as will be duly notified by the Parties from time to time.

Address OIL

Address AMC.....

IN WITNESS WHEREOF, the undersigned hereby execute this MoU as of dates written below:

| AMC | Oil India Limited |
|--|---|
| Signature:  | Signature:  |
| Name: (Dr. Shailesh K. Yadav, IAS) Municipal Commissioner Agartala Municipal Corporation | Name: SANTANU KUMAR SAIKIA |
| Title: | Title: |
| Witnesses: | Witnesses:  |
| 1. | 1. R.K. TAMULI |
| 2. | 2. |



**BEFORE THE NATIONAL
GREEN TRIBUNAL
EASTERN ZONE BENCH,
KOLKATA**

MA No. 18/2025/EZ

In

OA No. 97/2022/EZ

In the matter of:

Subrata Debnath

...Petitioner

Versus

State of Tripura & Ors.

...Respondents

Affidavit of the Respondent No.
5 in terms of the orders dated
07/10/2025 passed by this
Hon'ble Tribunal

SHIRSHO BANERJEE

Advocate, High Court at Calcutta
5, Shyamananda Road, Kolkata: 700 025
98362 31551;
shirshobanerjeeatwork@gmail.com
Enrolment No: F/2746/1517/2024



Shirsho Banerjee <shirshobanerjeeatwork@gmail.com>

SERVICE OF COMPLIANCE REPORT IN MA/18/2025/EZ IN OA 97/2022/EZ [Subrata Debnath Vs. The State of Tripura & Ors.]

1 message

Shirsho Banerjee <shirshobanerjeeatwork@gmail.com>
To: Dipankar Saha <dipankarsaha.advocate@gmail.com>

Fri, Jan 2, 2026 at 2:24 PM

 COMPLIANCE AFFIDAVIT OF AMC with all annexures-compressed_compressed.pdf

To,

Mr. Dipankar Saha
Advocate for the Petitioner
10, Old Post Office Street,
Fourth Floor, Room No. 105
Kolkata – 700 001.
Mobile No: 98310-50830
Email: dipankarsaha.advocate@gmail.com

**Re: MA/18/2025/EZ
In
OA 97/2022/EZ
Subrata Debnath
Vs.
The State of Tripura & Ors.

My client: The Municipal Commissioner, Agartala Municipal Corporation
[Respondent No. 5]

Your client: Subrata Debnath

Sir,

1] I represent the above named respondent no. 5, in the above mentioned matter before the Hon'ble National Green Tribunal, Eastern Zone Bench, Kolkata.

2] A copy of the Affidavit of the above mentioned Respondent No. 5, with its annexures is attached with this mail in conformance to the order dated 07/10/2025 of the Hon'ble National Green Tribunal, Eastern Zone Bench, Kolkata.

3] The Affidavit is self-explanatory. Kindly acknowledge receipt.

Encl: As stated

Regards,
Shirsho Banerjee
Advocate for the Respondent no. 5

Shirsho Banerjee
Advocate, High Court at Calcutta.

CHAMBER: 5, Shyamananda Road, Kolkata - 700 025
CONTACT NUMBER: (+91) 98362 31551
email: shirshobanerjeeatwork@gmail.com

15/01/2026

To,
The Registrar
National Green Tribunal
Eastern Zone Bench, Kolkata
HFXC+VR5, Kadampukur Village, Newtown
Kolkata- 700 156.

Re: Submission/deposit of Demand Draft towards cost imposed vide order dated 06/01/2026 in MA 18/2025 of OA 97/2022/EZ [Subrata Debnath Vs. The State of Tripura & Ors.]

My client: The Municipal Commissioner, Agartala Municipal Corporation
[Respondent No. 5]

Sir,

1] In terms of the order dated 06/01/2026, passed by this Learned Tribunal, the Municipal Commissioner, Agartala Municipal Corporation, i.e., Respondent No. 5, was directed to deposit costs of Rs. 10,000/- with the Registrar, Eastern Zone Bench. A copy of such order is enclosed with this letter for your kind perusal. The same is self – explanatory.

2] In adherence to the order dated 06/01/2026, passed by this Learned Tribunal, please find an enclosed Demand Draft for a sum of Rs. 10, 000/- bearing no. 625799, in favour of Registrar NGT, towards deposit and/or payment of such costs.

3] It is therefore, requested that the enclosed Demand Draft be accepted and appropriate acknowledgment be issued.

Encl: as stated.

Sincerely,

Shirsho Banerjee

Shirsho Banerjee,
Advocate for the Respondent no. 5



15/01/2026

Item No.06

Court No.1

**BEFORE THE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA
(THROUGH PHYSICAL HEARING WITH HYBRID MODE)**

Miscellaneous Application No.18/2025/EZ

In

Original Application No.97/2022/EZ

Subrata Debnath

Applicant

Versus

State of Tripura & Ors.

Respondents

Date of hearing: 06.01.2026

**CORAM: HON'BLE MR. JUSTICE ARUN KUMAR TYAGI, JUDICIAL MEMBER
HON'BLE MR. ISHWAR SINGH, EXPERT MEMBER**

Applicant: Mr. Dipankar Saha, Advocate for the applicant (in O.A. No.97/2022/EZ) (through VC).

Respondents: Mr. Arnab Ray, Advocate for respondent no.3 (through VC).
Mr. Shirsho Banerjee, Advocate for respondent no.5 (through VC).
Mr. Ashok Prasad, Advocate for respondent no.8 (through VC).

ORDER

1. Vide order dated 07.10.2025, respondent no.5-Agartala Municipal Corporation was directed to file affidavit within one month giving details regarding further compliance made with the Solid Waste Management Rules, 2016 and also the specific timelines with budgetary allocations and an undertaking for completion in terms of the specific timelines so given.
2. No such affidavit was filed by respondent no.5-Agartala Municipal Corporation within one month.
3. On the other hand, affidavit has been filed by respondent no.5-Agartala Municipal Corporation on 02.01.2026 which is lying in defect.

4. It may be observed that non-compliance with order dated 07.10.2025 by respondent no.5-Agartala Municipal Corporation has caused unnecessary adjournment and delayed disposal of the matter which warrants imposition of costs on respondent no.5-Agartala Municipal Corporation. Accordingly, respondent no.5-Agartala Municipal Corporation is burdened with costs of Rs. 10,000/- for unnecessary adjournment caused. Costs may be deposited with the Registrar, Eastern Zone Bench within 15 days.
5. Since defects have not been removed and affidavit has not been re-filed, respondent no. 5-Agartala Municipal Corporation is directed to remove the defect and re-file the affidavit within 15 days.
6. List on 27.01.2026 for further consideration.

Arun Kumar Tyagi, JM

Ishwar Singh, EM

January 06th, 2026
Miscellaneous Application No.18/2025/EZ
In Original Application No.97/2022/EZ
R

भारतीय स्टेट बैंक
State Bank of India
कोड नं. / CODE No: 14523
Tel No. 033-22135365

मांगद्वारपट
DEMAND DRAFT

Key: NIHMOQ
Sr. No: 988217

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मांगे जानेपर REGISTRAR NGT

या उनके अदेश पर

ON-DEMAND PAY

OR ORDER

रुपये RUPEES Ten Thousand Only

अदा करें

₹

10000.00

IOI 000554625799
Name of Applicant

Key: NIHMOQ Sr. No: 988217
SHIRSHO BANERJEE

AMOUNT BELOW 10001(1/5)

मूल्य प्राप्त / VALUE RECEIVED



भारतीय स्टेट बैंक
STATE BANK OF INDIA
अदाकर्ता शाखा / DRAWEE BRANCH: CPPC, NEW DELHI
कोड नं. / CODE No: 04475

Sukanta Bhattacharya

SUKANTA BHATTACHARYA
SS NO. - B9671

प्राधिकृत हस्ताक्षरकर्ता
AUTHORISED SIGNATORY

शाखा प्रबन्धक
BRANCH MANAGER

कम्प्यूटर द्वारा मुद्रित होने पर ही वैध
VALID ONLY IF COMPUTER PRINTED

केवल 3 महीने के लिए वैध
VALID FOR 3 MONTHS ONLY

₹ 1,00,000- एवं अधिक के निशुल्क दो अधिकारियों द्वारा हस्ताक्षरित होने पर ही वैध है।
INSTRUMENTS FOR ₹ 1,00,000- & ABOVE ARE NOT VALID UNLESS SIGNED BY TWO OFFICERS

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Shirsho Banerjee <shirshobanerjeeatwork@gmail.com>

SERVICE OF CORRECTED COMPLIANCE REPORT IN MA/18/2025/EZ IN OA 97/2022/EZ [Subrata Debnath Vs. The State of Tripura & Ors.]

1 message

Shirsho Banerjee <shirshobanerjeeatwork@gmail.com>
To: Dipankar Saha <dipankarsaha.advocate@gmail.com>

Tue, Jan 20, 2026 at 2:14 PM

To,
Mr. Dipankar Saha
Advocate for the Petitioner
10, Old Post Office Street,
Fourth Floor, Room No. 105
Kolkata – 700 001.
Mobile No: 98310-50830
Email: dipankarsaha.advocate@gmail.com

**Re: MA/18/2025/EZ
In
OA 97/2022/EZ
Subrata Debnath
Vs.
The State of Tripura & Ors.**

My client: The Municipal Commissioner, Agartala Municipal Corporation
[Respondent No. 5]

Your client: Subrata Debnath

Sir,

1] I represent the above named respondent no. 5, in the above mentioned matter before the Hon'ble National Green Tribunal, Eastern Zone Bench, Kolkata.

2] A copy of the corrected Affidavit of the above mentioned Respondent No. 5, with its annexures is attached with this mail in conformance to the order dated 06/01/2026 of the Hon'ble National Green Tribunal, Eastern Zone Bench, Kolkata.

3] The Affidavit is self-explanatory. Kindly acknowledge receipt.

Encl: As stated

Regards,
Shirsho Banerjee
Advocate for the Respondent no. 5

 CORRECTED COMPLIANCE AFFIDAVIT OF AMC
- with annexures.pdf